



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1346

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies
New York, 1992

*Treaties and international agreements
registered or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1346

1984

I. Nos. 22652-22676

TABLE OF CONTENTS

I

*Treaties and international agreements
registered from 1 January 1984 to 13 January 1984*

	<i>Page</i>
No. 22652. International Bank for Reconstruction and Development and Argentina:	
Loan Agreement— <i>Yacyretá Hydroelectric Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 15 March 1974). Signed at Posadas on 6 November 1979.....	3
No. 22653. International Bank for Reconstruction and Development and Argentina and Paragway:	
Owners Agreement— <i>Yacyretá Hydroelectric Project</i> . Signed at Posadas on 6 November 1979.....	5
No. 22654. International Bank for Reconstruction and Development and Malaysia:	
Loan Agreement— <i>First Federal Land Consolidation and Rehabilitation Authority Project (FELCRA I)</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 20 July 1981.....	7
No. 22655. International Bank for Reconstruction and Development and Malaysia:	
Loan Agreement— <i>Kedah Valleys Agricultural Development Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 7 February 1983...	9
No. 22656. International Development Association and Ghana:	
Development Credit Agreement— <i>Railway Rehabilitation Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 20 July 1981.....	11

*Traités et accords internationaux
enregistrés ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

VOLUME 1346

1984

I. N^{os} 22652-22676

TABLE DES MATIÈRES

I

*Traités et accords internationaux
enregistrés du 1^{er} janvier 1984 au 13 janvier 1984*

	<i>Pages</i>
N^o 22652. Banque internationale pour la reconstruction et le développement et Argentine :	
Contrat d'emprunt — <i>Projet hydroélectrique de Yacyretá</i> (avec annexes et Conditions générales applicables aux contrats d'emprunt et de garantie en date du 15 mars 1974). Signé à Posadas le 6 novembre 1979	3
N^o 22653. Banque internationale pour la reconstruction et le développement et Argentine et Paraguay :	
Accord avec le maître de l'ouvrage — <i>Projet hydroélectrique de Yacyretá</i> . Signé à Posadas le 6 novembre 1979	5
N^o 22654. Banque internationale pour la reconstruction et le développement et Malaisie :	
Contrat d'emprunt — <i>Première phase du projet relatif à la Federal Land Consolidation and Rehabilitation Authority (FELCRA I)</i> [avec annexes et Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980]. Signé à Washington le 20 juillet 1981	7
N^o 22655. Banque internationale pour la reconstruction et le développement et Malaisie :	
Contrat d'emprunt — <i>Projet de développement agricole de la région de Kedah</i> (avec annexes et Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 7 février 1983	9
N^o 22656. Association internationale de développement et Ghana :	
Contrat de crédit de développement — <i>Projet relatif à la remise en état des chemins de fer</i> (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 20 juillet 1981	11

	<i>Page</i>
No. 22657. International Development Association and Zaire:	
Development Credit Agreement— <i>Kwango-Kwilu Technical Assistance Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 23 July 1981	13
No. 22658. International Bank for Reconstruction and Development and Nigeria:	
Loan Agreement— <i>Bauchi Agricultural Development Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 2 September 1981	15
No. 22659. International Bank for Reconstruction and Development and Colombia:	
Guarantee Agreement— <i>Rural Roads Project</i> (with General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 24 September 1981	17
No. 22660. International Development Association and Pakistan:	
Development Credit Agreement— <i>Grain Storage Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 21 October 1981	19
No. 22661. International Development Association and Pakistan:	
Development Credit Agreement— <i>Irrigation Systems Rehabilitation Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 3 June 1982	21
No. 22662. International Development Association and Burundi:	
Development Credit Agreement— <i>Integrated Rural Development/NGOZI III Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 29 March 1982	23
No. 22663. International Bank for Reconstruction and Development and Peru and Banco de la Nación:	
Loan Agreement— <i>Eighth Highway Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 4 June 1982	25
No. 22664. International Development Association and Rwanda:	
Development Credit Agreement— <i>Second Education Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 30 June 1982	27

	<i>Pages</i>
N° 22657. Association internationale de développement et Zaïre :	
Contrat de crédit de développement — <i>Projet d'assistance technique dans les régions de Kwango et de Kwilu</i> (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 23 juillet 1981	13
N° 22658. Banque internationale pour la reconstruction et le développement et Nigéria :	
Contrat d'emprunt — <i>Projet de développement agricole de l'État de Bauchi</i> (avec annexes et Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 2 septembre 1981 . .	15
N° 22659. Banque internationale pour la reconstruction et le développement et Colombie :	
Contrat de garantie — <i>Projet relatif aux routes rurales</i> (avec Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 24 septembre 1981	17
N° 22660. Association internationale de développement et Pakistan :	
Contrat de crédit de développement — <i>Projet relatif au stockage de céréales</i> (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 21 octobre 1981 . .	19
N° 22661. Association internationale de développement et Pakistan :	
Contrat de crédit de développement — <i>Projet relatif à la remise en état des systèmes d'irrigation</i> (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 3 juin 1982	21
N° 22662. Association internationale de développement et Burundi :	
Contrat de crédit de développement — <i>Projet de développement rural intégré/ NGOZI III</i> (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 29 mars 1982	23
N° 22663. Banque internationale pour la reconstruction et le développement et Pérou et Banco de la Nación :	
Contrat d'emprunt — <i>Huitième projet relatif au réseau routier</i> (avec annexes et Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 4 juin 1982	25
N° 22664. Association internationale de développement et Rwanda :	
Contrat de crédit de développement — <i>Deuxième projet relatif à l'enseignement</i> (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 30 juin 1982 .	27

	<i>Page</i>
No. 22665. International Development Association and Rwanda:	
Development Credit Agreement — <i>Bugesera and Gisaka Migongo — Phase II Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 28 September 1982	29
No. 22666. International Bank for Reconstruction and Development and Philippines:	
Guarantee Agreement — <i>Coal Exploration Project</i> (with General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 18 September 1982	31
No. 22667. International Bank for Reconstruction and Development and Philippines:	
Guarantee Agreement — <i>Petroleum Exploration Promotion Project</i> (with General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 28 October 1982	33
No. 22668. International Bank for Reconstruction and Development and Philippines:	
Loan Agreement — <i>Petroleum Exploration Promotion Project</i> (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 28 October 1982	35
No. 22669. International Development Association and Upper Volta:	
Development Credit Agreement — <i>Third Rural Development Fund Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 28 October 1982	37
No. 22670. International Development Association and Mali:	
Development Credit Agreement — <i>Economic Management and Training Project</i> (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 21 December 1982	39
No. 22671. United Nations and Mali:	
Agreement for the implementation of the Government personnel management component of the project to provide assistance for the strengthening of economic management and finance training, funded by the International Development Association (credit 1307-MLI) (with annexes). Signed at Bamako on 30 December 1983	41
No. 22672. Multilateral:	
International Agreement on jute and jute products, 1982 (with annexes). Concluded at Geneva on 1 October 1982	59
No. 22673. Israel and Romania:	
Agreement on cultural and scientific co-operation. Signed at Bucharest on 17 September 1979	181

	<i>Pages</i>
N° 22665. Association internationale de développement et Rwanda :	
Contrat de crédit de développement — <i>Projet concernant les zones rurales de Bugesera et Gisaka Migongo (deuxième phase)</i> [avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980]. Signé à Washington le 28 septembre 1982	29
N° 22666. Banque internationale pour la reconstruction et le développement et Philippines :	
Contrat de garantie — <i>Projet relatif à la prospection du charbon</i> (avec Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 18 septembre 1982	31
N° 22667. Banque internationale pour la reconstruction et le développement et Philippines :	
Contrat de garantie — <i>Projet relatif à la promotion de la prospection pétrolière</i> (avec Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 28 octobre 1982	33
N° 22668. Banque internationale pour la reconstruction et le développement et Philippines :	
Contrat d'emprunt — <i>Projet relatif à la promotion de la prospection pétrolière</i> (avec annexes et Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 28 octobre 1982	35
N° 22669. Association internationale de développement et Haute-Volta :	
Contrat de crédit de développement — <i>Troisième projet relatif à un fonds pour le développement rural</i> (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 28 octobre 1982	37
N° 22670. Association internationale de développement et Mali :	
Contrat de crédit de développement — <i>Projet relatif à la gestion économique et à la formation professionnelle</i> (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 21 décembre 1982	39
N° 22671. Organisation des Nations Unies et Mali :	
Accord en vue de l'exécution du volet gestion du personnel de l'État dans le cadre du projet d'assistance pour le renforcement de la gestion de l'économie et pour la formation financée sur des fonds de l'Association internationale pour le développement (crédit 1307-MLI) [avec annexes]. Signé à Bamako le 30 décembre 1983	41
N° 22672. Multilatéral :	
Accord international de 1982 sur le jute et les articles en jute (avec annexes). Conclu à Genève le 1 ^{er} octobre 1982	59
N° 22673. Israël et Roumanie :	
Accord de coopération culturelle et scientifique. Signé à Bucarest le 17 septembre 1979	181

	<i>Page</i>
No. 22674. Niger, Benin, Chad, Guinea, Ivory Coast, Mali, Nigeria, United Republic of Cameroon and Upper Volta:	
Agreement revising the Agreement concerning the Niger River Commission and the navigation and transport on the River Niger of 25 November 1964. Adopted at Niamey on 15 June 1973.	195
No. 22675. Niger, Benin, Chad, Guinea, Ivory Coast, Mali, Nigeria, United Republic of Cameroon and Upper Volta:	
Convention creating the Niger Basin Authority (with protocol relating to the Development Fund of the Niger Basin). Concluded at Faranah, Guinea, on 21 November 1980.	207
No. 22676. Denmark and Pakistan:	
Convention on social security (with protocol and administrative agreement). Signed at Copenhagen on 1 March 1982.	233
ANNEX A. Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations	
No. 8507. Agreement concerning the Niger River Commission and the navigation and transport on the River Niger. Done at Niamey on 25 November 1964:	
Partial termination (<i>Note by the Secretariat</i>)	362
No. 13979. Development Credit Agreement—<i>Second Highway Project</i>—between the Republic of Malawi and the International Development Association. Signed at Washington on 19 December 1974:	
Letter constituting an agreement amending the above-mentioned Agreement. Signed at Washington on 9 June 1978 and at Lilongwe on 11 July 1978	363
No. 20378. Convention on the Elimination of All Forms of Discrimination against Women. Adopted by the General Assembly of the United Nations on 18 December 1979:	
Ratification by Spain.	364
No. 22376. International Coffee Agreement, 1983. Adopted by the International Coffee Council on 16 September 1982:	
Ratification by Burundi	365
<i>Universal Postal Union</i>	
No. 8844. Constitution of the Universal Postal Union. Signed at Vienna on 10 July 1964:	
Ratifications by various countries and approval by the Ukrainian Soviet Socialist Republic in respect of the General Regulations of the Universal Postal Union done at Rio de Janeiro on 26 October 1979	366

	<i>Pages</i>
N° 22674. Niger, Bénin, Côte d'Ivoire, Guinée, Haute-Volta, Mali, Nigéria, République-Unie du Cameroun et Tchad : Accord portant révision de l'Accord relatif à la Commission du fleuve Niger et à la navigation et aux transports sur le fleuve Niger du 25 novembre 1964. Adopté à Niamey le 15 juin 1973	195
N° 22675. Niger, Bénin, Côte d'Ivoire, Guinée, Haute-Volta, Mali, Nigéria, République-Unie du Cameroun et Tchad : Convention portant création de l'Autorité du bassin du Niger (avec protocole relatif au Fonds de développement du bassin du Niger). Conclue à Faranah (Guinée) le 21 novembre 1980	207
N° 22676. Danemark et Pakistan : Convention sur la sécurité sociale (avec protocole et accord administratif). Signée à Copenhague le 1 ^{er} mars 1982	233
ANNEXE A. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies	
N° 8507. Accord relatif à la Commission du fleuve Niger et à la navigation et aux transports sur le fleuve Niger. Fait à Niamey le 25 novembre 1964 : Abrogation partielle (<i>Note du Secrétariat</i>)	362
N° 13979. Contrat de crédit de développement — Deuxième projet relatif au réseau routier — entre la République du Malawi et l'Association internationale de développement. Signé à Washington le 19 décembre 1974 : Lettre constituant un accord modifiant le Contrat susmentionné. Signée à Washington le 9 juin 1978 et à Lilongwe le 11 juillet 1978	363
N° 20378. Convention sur l'élimination de toutes les formes de discrimination à l'égard des femmes. Adoptée par l'Assemblée générale des Nations Unies le 18 décembre 1979 : Ratification de l'Espagne	364
N° 22376. Accord international de 1983 sur le café. Adopté par le Conseil international du café le 16 septembre 1982 : Ratification du Burundi	365
Union postale universelle	
N° 8844. Constitution de l'Union postale universelle. Signée à Vienne le 10 juillet 1964 : Ratifications de plusieurs pays et approbation de la République socialiste soviétique d'Ukraine à l'égard du Règlement général de l'Union postale universelle fait à Rio de Janeiro le 26 octobre 1979	366

	<i>Page</i>
No. 19985. Universal Postal Convention. Concluded at Rio de Janeiro on 26 October 1979:	
No. 19986. Postal Parcels Agreement. Concluded at Rio de Janeiro on 26 October 1979:	
Ratifications by various countries and approval by the Ukrainian Soviet Socialist Republic	369
No. 19987. Money Orders and Postal Traveller's Cheques Agreement. Concluded at Rio de Janeiro on 26 October 1979:	
Ratifications by Yemen, Chad and Argentina	370
No. 19988. Giro Agreement. Concluded at Rio de Janeiro on 26 October 1979:	
No. 19989. Cash-on-Delivery Agreement. Concluded at Rio de Janeiro on 26 October 1979:	
Ratifications by Chad and Argentina	371
No. 19990. Collection of Bills Agreement. Concluded at Rio de Janeiro on 26 October 1979:	
Ratification by Argentina	372
No. 19991. International Savings Agreement. Concluded at Rio de Janeiro on 26 October 1979:	
Ratification by Chad	373
No. 19992. Subscriptions to Newspapers and Periodicals Agreement. Concluded at Rio de Janeiro on 26 October 1979:	
Ratification by Argentina	374

	<i>Pages</i>
N° 19985. Convention postale universelle. Conclue à Rio de Janeiro le 26 octobre 1979 :	
N° 19986. Arrangement concernant les colis postaux. Conclu à Rio de Janeiro le 26 octobre 1979 :	
Ratifications de plusieurs pays et approbation de la République socialiste soviétique d'Ukraine	369
N° 19987. Arrangement concernant les mandats de poste et les bons postaux de voyage. Conclu à Rio de Janeiro le 26 octobre 1979 :	
Ratifications du Yémen, du Tchad et de l'Argentine	370
N° 19988. Arrangement concernant le service des chèques postaux. Conclu à Rio de Janeiro le 26 octobre 1979 :	
N° 19989. Arrangement concernant les envois contre remboursement. Conclu à Rio de Janeiro le 26 octobre 1979 :	
Ratifications du Tchad et de l'Argentine	371
N° 19990. Arrangement concernant les recouvrements. Conclu à Rio de Janeiro le 26 octobre 1979 :	
Ratification de l'Argentine	372
N° 19991. Arrangement concernant le service international de l'épargne. Conclu à Rio de Janeiro le 26 octobre 1979 :	
Ratification du Tchad	373
N° 19992. Arrangement concernant les abonnements aux journaux et écrits périodiques. Conclu à Rio de Janeiro le 26 octobre 1979 :	
Ratification de l'Argentine	374

NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

*
* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. 1X).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 1 January 1984 to 13 January 1984

Nos. 22652 to 22676

Traités et accords internationaux

enregistrés

du 1^{er} janvier 1984 au 13 janvier 1984

N^{os} 22652 à 22676

No. 22652

**INTERNATIONAL BANK FOR
RECONSTRUCTION AND DEVELOPMENT
and
ARGENTINA**

**Loan Agreement—Yacyretá Hydroelectric Project (with
schedules and General Conditions Applicable to Loan
and Guarantee Agreements dated 15 March 1974).
Signed at Posadas on 6 November 1979**

Authentic text: English.

*Registered by the International Bank for Reconstruction and Development
on 4 January 1984.*

**BANQUE INTERNATIONALE POUR
LA RECONSTRUCTION ET LE DÉVELOPPEMENT
et
ARGENTINE**

**Contrat d'emprunt — Projet hydroélectrique de Yacyretá
(avec annexes et Conditions générales applicables aux
contrats d'emprunt et de garantie en date du 15 mars
1974). Signé à Posadas le 6 novembre 1979**

Texte authentique : anglais.

*Enregistré par la Banque internationale pour la reconstruction et le dévelop-
pement le 4 janvier 1984.*

[TRANSDUCTION — TRANSLATION]

LOAN AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

CONTRAT D'EMPRUNT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 7 July 1981, upon notification by the Bank to the Government of Argentina.

¹ Entré en vigueur le 7 juillet 1981, dès notification par la Banque au Gouvernement argentin.

No. 22653

**INTERNATIONAL BANK FOR
RECONSTRUCTION AND DEVELOPMENT
and
ARGENTINA and PARAGUAY**

**Owners Agreement – *Yacyretá Hydroelectric Project*. Signed
at Posadas on 6 November 1979**

Authentic text: English.

*Registered by the International Bank for Reconstruction and Development
on 4 January 1984.*

**BANQUE INTERNATIONALE POUR
LA RECONSTRUCTION ET LE DÉVELOPPEMENT
et
ARGENTINE et PARAGUAY**

**Accord avec le maître de l'ouvrage – *Projet hydroélec-
trique de Yacyretá*. Signé à Posadas le 6 novembre 1979**

Texte authentique : anglais.

*Enregistré par la Banque internationale pour la reconstruction et le dévelop-
pement le 4 janvier 1984.*

[TRADUCTION — TRANSLATION]

OWNERS AGREEMENT' — YACYRETÁ HYDROELECTRIC PROJECT — BETWEEN THE ARGENTINE REPUBLIC AND THE REPUBLIC OF PARAGUAY AND THE INTERNATIONAL BANK FOR RECONSTRUCTION AND DEVELOPMENT

ACCORD' AVEC LE MAÎTRE DE L'OUVRAGE — PROJET HYDROÉLECTRIQUE DE YACYRETÁ — ENTRE LA RÉPUBLIQUE ARGENTINE ET LA RÉPUBLIQUE DU PARAGUAY ET LA BANQUE INTERNATIONALE POUR LA RECONSTRUCTION ET LE DÉVELOPPEMENT

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 7 July 1981, upon notification by the Bank to the Governments of Argentina and Paraguay.

¹ Entré en vigueur le 7 juillet 1981, dès notification par la Banque aux Gouvernements argentin et paraguayen.

No. 22654

**INTERNATIONAL BANK FOR
RECONSTRUCTION AND DEVELOPMENT
and
MALAYSIA**

Loan Agreement—*First Federal Land Consolidation and Rehabilitation Authority Project (FELCRA I)* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Wasbiugtou on 20 July 1981

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 4 January 1984.

**BANQUE INTERNATIONALE POUR
LA RECONSTRUCTION ET LE DÉVELOPPEMENT
et
MALAISIE**

Contrat d'emprunt — *Première phase du projet relatif à la Federal Land Consolidation and Rehabilitation Authority (FELCRA I)* [avec annexes et Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980]. Signé à Wasbiugton le 20 juillet 1981

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 4 janvier 1984.

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

CONTRAT D'EMPRUNT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 10 March 1982, upon notification by the Bank to the Government of Malaysia.

¹ Entré en vigueur le 10 mars 1982, dès notification par la Banque au Gouvernement malaisien.

No. 22655

**INTERNATIONAL BANK FOR
RECONSTRUCTION AND DEVELOPMENT
and
MALAYSIA**

Loan Agreement—*Kedah Valleys Agricultural Development Project* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 7 February 1983

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 4 January 1984.

**BANQUE INTERNATIONALE POUR
LA RECONSTRUCTION ET LE DÉVELOPPEMENT
et
MALAISIE**

Contrat d'emprunt — *Projet de développement agricole de la région de Kedah* (avec annexes et Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 7 février 1983

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 4 janvier 1984.

[TRANSDUCTION — TRANSLATION]

LOAN AGREEMENT¹

CONTRAT D'EMPRUNT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 12 April 1983, upon notification by the Bank to the Government of Malaysia.

¹ Entré en vigueur le 12 avril 1983, dès notification par la Banque au Gouvernement malaisien.

No. 22656

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
GHANA**

Development Credit Agreement – *Railway Rehabilitation Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 20 July 1981

Authentic text: English.

Registered by the International Development Association on 4 January 1984.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
GHANA**

Contrat de crédit de développement – *Projet relatif à la remise en état des chemins de fer* (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 20 juillet 1981

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 4 janvier 1984.

[TRANSDUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

CONTRAT DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 22 December 1982, upon notification by the Association to the Government of Ghana.

¹ Entré en vigueur le 22 décembre 1982, dès notification par l'Association au Gouvernement ghanéen.

No. 22657

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
ZAIRE**

Development Credit Agreement – *Kwango-Kwilu Technical Assistance Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 23 July 1981

Authentic text: English.

Registered by the International Development Association on 4 January 1984.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
ZAÏRE**

Contrat de crédit de développement – *Projet d'assistance technique dans les régions de Kwango et de Kwilu* (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 23 juillet 1981

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 4 janvier 1984.

[TRADUCTION — TRANSLATION]

**DEVELOPMENT CREDIT
AGREEMENT¹****CONTRAT DE CRÉDIT
DE DÉVELOPPEMENT¹**

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 7 July 1982, upon notification by the Association to the Government of Zaire.

¹ Entré en vigueur le 7 juillet 1982, dès notification par l'Association au Gouvernement zaïrois.

No. 22658

**INTERNATIONAL BANK FOR
RECONSTRUCTION AND DEVELOPMENT
and
NIGERIA**

Loan Agreement – *Bauchi Agricultural Development Project* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 2 September 1981

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 4 January 1984.

**BANQUE INTERNATIONALE POUR
LA RECONSTRUCTION ET LE DÉVELOPPEMENT
et
NIGÉRIA**

Contrat d'emprunt – *Projet de développement agricole de l'État de Bauchi* (avec annexes et Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 2 septembre 1981

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 4 janvier 1984.

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

CONTRAT D'EMPRUNT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 23 December 1981, upon notification by the Bank to the Government of Nigeria.

¹ Entré en vigueur le 23 décembre 1981, dès notification par la Banque au Gouvernement nigérian.

No. 22659

**INTERNATIONAL BANK FOR
RECONSTRUCTION AND DEVELOPMENT
and
COLOMBIA**

Guarantee Agreement – *Rural Roads Project* (with General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 24 September 1981

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 4 January 1984.

**BANQUE INTERNATIONALE POUR
LA RECONSTRUCTION ET LE DÉVELOPPEMENT
et
COLOMBIE**

Contrat de garantie – *Projet relatif aux routes rurales* (avec Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 24 septembre 1981

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 4 janvier 1984.

[TRANSDUCTION — TRANSLATION]

GUARANTEE AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

CONTRAT DE GARANTIE¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 21 April 1982, upon notification by the Bank to the Government of Colombia.

¹ Entré en vigueur le 21 avril 1982, dès notification par la Banque au Gouvernement colombien.

No. 22660

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
PAKISTAN**

**Development Credit Agreement – *Grain Storage Project*
(with schedules and General Conditions Applicable to
Development Credit Agreements dated 30 June 1980).
Signed at Washington on 21 October 1981**

Authentic text: English.

Registered by the International Development Association on 4 January 1984.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
PAKISTAN**

**Contrat de crédit de développement – *Projet relatif au
stockage de céréales* (avec annexes et Conditions
générales applicables aux contrats de crédit de dévelop-
pement en date du 30 juin 1980). Signé à Washington le
21 octobre 1981**

Texte authentique : anglais.

*Enregistré par l'Association internationale de développement le 4 janvier
1984.*

[TRADUCTION — TRANSLATION]

**DEVELOPMENT CREDIT
AGREEMENT¹****CONTRAT DE CRÉDIT
DE DÉVELOPPEMENT¹**

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 15 March 1982, upon notification by the Association to the Government of Pakistan.

¹ Entré en vigueur le 15 mars 1982, dès notification par l'Association au Gouvernement pakistanais.

No. 22661

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
PAKISTAN**

Development Credit Agreement – *Irrigation Systems Rehabilitation Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 3 June 1982

Authentic text: English.

Registered by the International Development Association on 4 January 1984.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
PAKISTAN**

Contrat de crédit de développement – *Projet relatif à la remise en état des systèmes d'irrigation* (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 3 juin 1982

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 4 janvier 1984.

[TRADUCTION — TRANSLATION]

**DEVELOPMENT CREDIT
AGREEMENT¹****CONTRAT DE CRÉDIT
DE DÉVELOPPEMENT¹**

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 11 May 1983, upon notification by the Association to the Government of Pakistan.

¹ Entré en vigueur le 11 mai 1983, dès notification par l'Association au Gouvernement pakistanais.

No. 22662

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
BURUNDI**

Development Credit Agreement—*Integrated Rural Development/NGOZI III Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 29 March 1982

Authentic text: English.

Registered by the International Development Association on 4 January 1984.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
BURUNDI**

Contrat de crédit de développement — *Projet de développement rural intégré/NGOZI III* (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 29 mars 1982

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 4 janvier 1984.

[TRADUCTION — TRANSLATION]

**DEVELOPMENT CREDIT
AGREEMENT¹****CONTRAT DE CRÉDIT
DE DÉVELOPPEMENT¹**

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 7 June 1983, upon notification by the Association to the Government of Burundi.

¹ Entré en vigueur le 7 juin 1983, dès notification par l'Association au Gouvernement burundais.

No. 22663

**INTERNATIONAL BANK FOR
RECONSTRUCTION AND DEVELOPMENT
and
PERU and BANCO DE LA NACIÓN**

Loan Agreement – *Eighth Highway Project* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 4 June 1982

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 4 January 1984.

**BANQUE INTERNATIONALE POUR
LA RECONSTRUCTION ET LE DÉVELOPPEMENT
et
PÉROU et BANCO DE LA NACIÓN**

Contrat d'emprunt – *Huitième projet relatif au réseau routier* (avec annexes et Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 4 juin 1982

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 4 janvier 1984.

[TRADUCTION — TRANSLATION]

LOAN AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

CONTRAT D'EMPRUNT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 17 March 1983, upon notification by the Bank to the Government of Peru and to Banco de la Nación.

¹ Entré en vigueur le 17 mars 1983, dès notification par la Banque au Gouvernement péruvien et au Banco de la Nación.

No. 22664

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
RWANDA**

**Development Credit Agreement – *Second Education Project*
(with schedules and General Conditions Applicable to
Development Credit Agreements dated 30 June 1980).
Signed at Washington on 30 June 1982**

Authentic text: English.

Registered by the International Development Association on 4 January 1984.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
RWANDA**

**Contrat de crédit de développement – *Deuxième projet*
relatif à l'enseignement (avec annexes et Conditions
générales applicables aux contrats de crédit de dévelop-
pement en date du 30 juin 1980). Signé à Washington le
30 juin 1982**

Texte authentique : anglais.

*Enregistré par l'Association internationale de développement le 4 janvier
1984.*

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

CONTRAT DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 13 April 1983, upon notification by the Association to the Government of Rwanda.

¹ Entré en vigueur le 13 avril 1983, dès notification par l'Association au Gouvernement rwandais.

No. 22665

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
RWANDA**

Development Credit Agreement—*Bugesera and Gisaka Migongo—Phase II Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 28 September 1982

Authentic text: English.

Registered by the International Development Association on 4 January 1984.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
RWANDA**

Contrat de crédit de développement — *Projet concernant les zones rurales de Bugesera et Gisaka Migongo (deuxième phase)* [avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980]. Signé à Washington le 28 septembre 1982

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 4 janvier 1984.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

CONTRAT DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 29 March 1983, upon notification by the Association to the Government of Rwanda.

¹ Entré en vigueur le 29 mars 1983, dès notification par l'Association au Gouvernement rwandais.

No. 22666

**INTERNATIONAL BANK FOR
RECONSTRUCTION AND DEVELOPMENT
and
PHILIPPINES**

**Guarantee Agreement – *Coal Exploration Project* (with
General Conditions Applicable to Loan and Guarantee
Agreements dated 27 October 1980). Signed at Wash-
ington on 18 September 1982**

Authentic text: English.

*Registered by the International Bank for Reconstruction and Development
on 4 January 1984.*

**BANQUE INTERNATIONALE POUR
LA RECONSTRUCTION ET LE DÉVELOPPEMENT
et
PHILIPPINES**

**Contrat de garantie – *Projet relatif à la prospection du
charbon* (avec Conditions générales applicables aux
contrats d'emprunt et de garantie en date du 27 octobre
1980). Signé à Washington le 18 septembre 1982**

Texte authentique : anglais.

*Enregistré par la Banque internationale pour la reconstruction et le dévelop-
pement le 4 janvier 1984.*

[TRADUCTION — TRANSLATION]

GUARANTEE AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

CONTRAT DE GARANTIE¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 9 May 1983, upon notification by the Bank to the Government of the Philippines.

¹ Entré en vigueur le 9 mai 1983, dès notification par la Banque au Gouvernement philippin.

No. 22667

**INTERNATIONAL BANK FOR
RECONSTRUCTION AND DEVELOPMENT
and
PHILIPPINES**

Guarantee Agreement – *Petroleum Exploration Promotion Project* (with General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 28 October 1982

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 4 January 1984.

**BANQUE INTERNATIONALE POUR
LA RECONSTRUCTION ET LE DÉVELOPPEMENT
et
PHILIPPINES**

Contrat de garantie – *Projet relatif à la promotion de la prospection pétrolière* (avec Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 28 octobre 1982

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 4 janvier 1984.

[TRADUCTION — TRANSLATION]

GUARANTEE AGREEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

CONTRAT DE GARANTIE¹

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 26 January 1983, upon notification by the Bank to the Government of the Philippines.

¹ Entré en vigueur le 26 janvier 1983, dès notification par la Banque au Gouvernement philippin.

No. 22668

**INTERNATIONAL BANK FOR
RECONSTRUCTION AND DEVELOPMENT
and
PHILIPPINES**

Loan Agreement – *Petroleum Exploration Promotion Project* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements dated 27 October 1980). Signed at Washington on 28 October 1982

Authentic text: English.

Registered by the International Bank for Reconstruction and Development on 4 January 1984.

**BANQUE INTERNATIONALE POUR
LA RECONSTRUCTION ET LE DÉVELOPPEMENT
et
PHILIPPINES**

Contrat d'emprunt – *Projet relatif à la promotion de la prospection pétrolière* (avec annexes et Conditions générales applicables aux contrats d'emprunt et de garantie en date du 27 octobre 1980). Signé à Washington le 28 octobre 1982

Texte authentique : anglais.

Enregistré par la Banque internationale pour la reconstruction et le développement le 4 janvier 1984.

[TRANSDUCTION — TRANSLATION]

LOAN AGREEMENT¹CONTRAT D'EMPRUNT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 26 January 1983, upon notification by the Bank to the Government of the Philippines.

¹ Entré en vigueur le 26 janvier 1983, dès notification par la Banque au Gouvernement philippin.

No. 22669

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
UPPER VOLTA**

Development Credit Agreement – *Third Rural Development Fund Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 28 October 1982

Authentic text: English.

Registered by the International Development Association on 4 January 1984.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
HAUTE-VOLTA**

Contrat de crédit de développement – *Troisième projet relatif à un fonds pour le développement rural* (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 28 octobre 1982

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 4 janvier 1984.

[TRADUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

CONTRAT DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 4 May 1983, upon notification by the Association to the Government of the Upper Volta.

¹ Entré en vigueur le 4 mai 1983, dès notification par l'Association au Gouvernement voltaïque.

No. 22670

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
MALI**

Development Credit Agreement – *Economic Management and Training Project* (with schedules and General Conditions Applicable to Development Credit Agreements dated 30 June 1980). Signed at Washington on 21 December 1982

Authentic text: English.

Registered by the International Development Association on 4 January 1984.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
MALI**

Contrat de crédit de développement – *Projet relatif à la gestion économique et à la formation professionnelle* (avec annexes et Conditions générales applicables aux contrats de crédit de développement en date du 30 juin 1980). Signé à Washington le 21 décembre 1982

Texte authentique : anglais.

Enregistré par l'Association internationale de développement le 4 janvier 1984.

[TRANSDUCTION — TRANSLATION]

DEVELOPMENT CREDIT
AGREEMENT¹

CONTRAT DE CRÉDIT
DE DÉVELOPPEMENT¹

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 6 May 1983, upon notification by the Association to the Government of Mali.

¹ Entré en vigueur le 6 mai 1983, dès notification par l'Association au Gouvernement malien.

No. 22671

**UNITED NATIONS
and
MALI**

Agreement for the implementation of the Government personnel management component of the project to provide assistance for the strengthening of economic management and finance training, funded by the International Development Association (credit 1307-MLI) (with annexes). Signed at Bamako on 30 December 1983

Authentic text: French.

Registered ex officio on 5 January 1984.

**ORGANISATION DES NATIONS UNIES
et
MALI**

Accord en vue de l'exécution du volet gestion du personnel de l'État dans le cadre du projet d'assistance pour le renforcement de la gestion de l'économie et pour la formation finance sur des fonds de l'Association internationale pour le développement (crédit 1307-MLI) [avec annexes]. Signé à Bamako le 30 décembre 1983

Texte authentique : français.

Enregistré d'office le 5 janvier 1984.

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU MALI ET LES NATIONS UNIES, EN VUE DE L'EXÉCUTION DU VOLET GESTION DU PERSONNEL DE L'ÉTAT DANS LE CADRE DU PROJET D'ASSISTANCE POUR LE RENFORCEMENT DE LA GESTION DE L'ÉCONOMIE ET POUR LA FORMATION FINANCE SUR DES FONDS DE L'ASSOCIATION INTERNATIONALE POUR LE DÉVELOPPEMENT (CRÉDIT 1307-MLI)

Le Gouvernement de la République du Mali, représenté par le Ministre du travail et de la fonction publique, ci-après appelé «le Gouvernement» a conclu un accord de crédit avec l'Association internationale pour le développement, ci-après appelée «IDA», en vue du financement du Projet de renforcement de la gestion (crédit 1307-MLI) comprenant une composante «Assistance à la gestion du personnel de l'Etat».

Le Gouvernement entend utiliser la partie dudit crédit consacrée à cette composante pour confier aux Nations Unies, représentées par son Département de la coopération technique pour le développement, ci-après appelé «le DCTD», l'exécution de cette partie du projet. Les annexes I et II font parties intégrantes du présent accord.

Article 1. 1.1. Le DCTD sera conjointement responsable avec le Gouvernement de l'exécution de l'Assistance à la gestion du personnel de l'Etat. Cette assistance comporte les services décrits en annexe I du présent accord. La durée de cette assistance ne devrait pas dépasser 3 ans à compter du troisième mois qui suit la signature du présent accord.

Article 2. 2.1. Le coût total de l'assistance est estimé à 685 000 dollars des Etats-Unis, y compris les imprévus et les frais d'exécution, calculés à treize pour cent des dépenses totales. Le montant alloué aux imprévus ne sera utilisé que si les prix augmentent par rapport au niveau calculé.

2.2. Dès la signature du présent accord, le Gouvernement soumettra à l'IDA une demande de prélèvement des fonds selon le calendrier de paiement inclus en annexe II du présent accord. Ces paiements seront effectués directement au compte n° 2-014-1-018531 à la Banque Chase Manhattan (825 UN Plaza, New York, N.Y. 10017) en faveur du DCTD.

2.3. Le DCTD s'engage à soumettre au Gouvernement un rapport financier tous les 6 mois couvrant les détails des dépenses effectuées, le Gouvernement se réservant le droit de vérification. Au cas où les dépenses effectuées s'écarteraient de façon substantielle du montant estimatif, le Gouvernement se réserve le droit d'aviser l'IDA et de modifier le calendrier des paiements. Le DCTD ne commencera à exécuter les services que lorsque le dépôt initial aura été effectué conformément au calendrier des paiements.

2.4. Aucun intérêt n'est dû sur tout solde débiteur éventuel du compte du fonds de dépôt.

¹ Entré en vigueur le 5 janvier 1984, date à laquelle le Gouvernement malien a transmis à l'Organisation des Nations Unies un exemplaire signé de l'Accord, conformément à l'article 9.

2.5. A tout moment pendant la durée du présent accord, le Gouvernement et le DCTD, après consultation avec l'IDA, pourront décider de commun accord de s'écarter du plan de travail ou du budget du projet et d'apporter les modifications nécessaires au plan d'opération, à condition de rester dans le cadre des objectifs du projet et dans les limites des fonds disponibles. S'il y a lieu, le calendrier des paiements visé à l'article 2, paragraphe 2, ci-dessus pourra également être révisé dans de telles occasions.

Article 3. Pour exécuter les services, le DCTD s'engage :

- 3.1. A recruter et à engager les experts et consultants requis conformément aux termes de référence mentionnés à l'annexe 1 après avoir obtenu l'accord du Gouvernement. Le Gouvernement pourrait proposer à cet effet des candidats. Les experts et consultants seront recrutés et employés par le DCTD conformément aux dispositions du Statut du personnel des Nations Unies et aux règlements relatifs aux conditions de service;
- 3.2. A superviser et à guider les experts et consultants dans l'exécution de leurs tâches et à leur fournir le soutien administratif et les services consultatifs nécessaires pour la réussite du projet;
- 3.3. A prendre les dispositions nécessaires pour s'acquitter de tous les paiements dus aux experts et consultants ainsi que de tous autres frais liés à leur affectation, selon les dispositions du Statut du personnel et les autres règlements des Nations Unies et en particulier :
 - i) Les frais de voyage au et du lieu d'affectation des experts [et] des personnes reconnues comme étant à leur charge, ainsi que les coûts et allocations connexes, y compris, le cas échéant, d'autres dépenses telles que congé dans les foyers et visite aux personnes à charge;
 - ii) Les salaires et indemnités;
 - iii) Le coût de l'assurance fournie par les Nations Unies contre les risques de maladie, d'invalidité ou de décès;
 - iv) L'indemnité de déplacement pour les voyages en mission officielle dans le pays d'affectation ainsi que les frais de voyage s'ils ne sont pas pris en charge par le Gouvernement;
- 3.4. A exécuter, en consultation avec le Gouvernement, le programme de formation et de perfectionnement à l'étranger mentionné à l'annexe 1. Les règlements des Nations Unies concernant l'administration des bourses seront appliqués dans ce cas;
- 3.5. A sous-contracter, si nécessaire et approprié, les services après consultation du Gouvernement;
- 3.6. A fournir et à contrôler l'usage de l'équipement spécifié en annexe 1 du présent Accord;
- 3.7. En vue des avantages et privilèges accordés par le Gouvernement aux Nations Unies, le titre de cet équipement ne sera transféré au Gouvernement qu'à l'expiration du présent accord;
- 3.8. A gérer les fonds et à en rendre compte, conformément aux règlements financiers des Nations Unies et aux autres pratiques, procédures et règlements appliqués en la matière, et à tenir des états et comptes séparés pour le projet;
- 3.9. A soumettre au Gouvernement au terme de cet accord, un rapport général couvrant les sujets suivants :

- a) Les résultats obtenus à l'achèvement du projet;
 - b) L'état financier d'une manière définitive, annuellement et à l'achèvement du projet;
- 3.10. A tenir à la disposition de l'IDA ou à rembourser à celle-ci, après consultation du gouvernement et accord, tout solde des fonds reçus qui n'aurait pas été dépensé ou engagé à l'achèvement du projet.

Article 4. Les obligations du DCTD aux termes de cet accord sont sujettes à la décision de ses organes compétents et à ses règlements constitutionnels, financiers et budgétaires, ainsi qu'au dépôt des fonds nécessaires. Le DCTD n'assumera aucune responsabilité pour les sommes excédant le montant que le gouvernement s'est engagé à déposer aux termes du présent accord.

Article 5. 5.1. Le Gouvernement s'engage à fournir les locaux convenables aux travaux des experts et consultants. En cas de besoin, le DCTD pourrait louer les locaux dans le cadre du présent accord.

5.2. Le Gouvernement délivre les exonérations nécessaires ou prend en charge les frais de douane et autres taxes et droits relatifs au dédouanement ou à l'admission dans le pays de l'équipement. Il s'engage à organiser le transport, la manutention et l'entreposage de cet équipement et à assumer tous les frais de l'installation, de l'entretien, de la réparation, du fonctionnement, de l'assurance et, si nécessaire, du remplacement de l'équipement, sauf si ces frais ont été spécifiquement prévus dans le budget du projet.

5.3. Le Gouvernement s'engage à payer, sur ses propres ressources ou sur d'autres ressources provenant du Crédit, toute différence entre les sommes avancées au DCTD et les frais réels supportés par le DCTD lorsque ces frais dépassent les prévisions du fait de révision des échelles de salaires, de fluctuations des taux de change ou de circonstances imprévisibles.

Article 6. Le Gouvernement devra répondre à toute réclamation que des tiers pourraient présenter contre le DCTD, contre son personnel ou contre d'autres personnes fournissant des services pour son compte, et les mettra hors de cause en cas de réclamations découlant d'opérations exécutées en vertu du présent accord, sauf dans les cas où le DCTD et le Gouvernement sont d'accord pour reconnaître que de telles réclamations ou plaintes résultent d'une grave négligence ou d'une faute intentionnelle de ces personnes.

Article 7. Dans toute affaire liée à l'assistance fournie dans le cadre du présent accord, le Gouvernement appliquera au DCTD, à ses biens, à ses fonctionnaires et à tout personnel désigné par lui pour fournir un service aux termes du présent accord les dispositions de la Convention sur les privilèges et les immunités de l'Organisation des Nations Unies¹.

Article 8. L'Accord de coopération entre le Gouvernement du Mali et le Programme des Nations Unies pour le développement signé par le Gouvernement le 9 juin 1978² sera applicable à toute question non expressément prévue par le présent accord.

¹ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

² *Ibid.*, vol. 1092, p. 9.

Article 9. Le présent accord entrera en vigueur lorsque le Gouvernement aura renvoyé au DCTD une copie de ce document signée au nom du Gouvernement marquant ainsi son accord aux termes et conditions qui y sont énoncés.

Article 10. Le présent accord ne pourra être dénoncé par une des parties que par notification écrite adressée à l'autre partie, l'accord cessant de produire ses effets soixante jours après réception de la notification. Les obligations assumées aux termes de l'accord par le DCTD et par le Gouvernement resteront en vigueur le temps nécessaire pour permettre de procéder méthodiquement au retrait du personnel, des fonds et des biens du DCTD et à la liquidation des comptes entre les parties.

Annexes

- I. Description des services
Termes de référence
Budget du projet
- II. Calendrier des paiements

Bamako, le 30 décembre 1983

[Signé — Signed]¹

Pour le Département
de la coopération technique
pour le développement

Représentant résident

Pour le Gouvernement
de la République du Mali :

[Signé]

Mr. A. M. AG HAMANI
Ministre du Plan

Mr. DRISSA KEITA
Ministre des finances

[Signé]

Mr. MODIBO KEITA
Ministre du travail
et de la fonction publique

ANNEXE I

Comprenant :

Annexe I a : Descriptions des services;

Annexe I b : Termes de référence et descriptions des tâches de l'expert en gestion du personnel, conseiller technique principal du projet;

Annexe I c : Budget du projet.

¹ Signé par Faqir Mahammad — Signed by Faqir Mahammad.

ANNEXE Ia

DESCRIPTION DES SERVICES

Origine et justification du projet

1. Au Mali, la Direction nationale de la fonction publique et du personnel qui relève du Ministère de la fonction publique et du travail (DNFPP) a été créée en 1978. Elle a pour fonction de contrôler et de gérer le personnel gouvernemental en poste dans les administrations centrales, régionales et locales. En raison de sa position centrale, cette direction est potentiellement à même de jouer un rôle clé en aidant le Gouvernement dans le contrôle des recrutements et la limitation des dépenses de personnel. Depuis sa création, la DNFPP a reçu une assistance de la Commission nationale de la réforme administrative du Mali, notamment par l'intermédiaire du projet PNUD/Nations Unies MLI/82/006.

2. Toutefois, certaines faiblesses et déficiences de fonctionnement en matière de gestion du personnel tant au niveau de cette Direction qu'au niveau des Cellules administratives et financières des différents Ministères (CAF) ont continué à constituer un obstacle pour la progression des travaux en matière d'automatisation des salaires actuellement en cours, ainsi que pour la prise en charge par la DNFPP de toutes les opérations automatisées de gestion administrative du personnel ainsi que pour l'élaboration d'une politique de gestion prévisionnelle des effectifs.

3. Les autorités nationales ont fait appel à l'assistance de la Banque mondiale dans le cadre du Projet d'assistance et de formation pour le renforcement de la gestion publique de l'économie malienne (crédit 1307-MLI). Dans le cadre de ce projet a été retenue une composante spécifique «Assistance à la Direction nationale de la fonction publique pour l'amélioration de la gestion du personnel de l'Etat.» Le Gouvernement du Mali a décidé de confier la plus large part de la mise en œuvre de cette composante au DTCD/Nations Unies.

Objectifs du projet

4. Dans le cadre du projet d'assistance pour le renforcement de la gestion de l'économie et pour la formation (crédit 1307-MLI), les objectifs du volet «Gestion des personnels de l'Etat» ont été précisés comme suit :

- a) Maîtriser la gestion du personnel de l'Etat;
- b) Développer et mettre en place un réseau et un système d'information nécessaire à la gestion du personnel afin de mieux définir les relations de travail entre la DNFPP et les autres institutions concernées par la gestion du personnel;
- c) Développer et mettre en place un système d'automatisation des dossiers du personnel de l'Etat;
- d) Former les cadres chargés de la gestion du personnel tant au niveau du Ministère du travail qu'à celui des autres départements ministériels.

Résultats attendus du projet

5. Les résultats du projet peuvent être synthétisés comme suit :

- Mise à jour du fichier informatique existant;
- Mise au point des mécanismes et des procédures de liaison entre la Direction de la fonction publique et les Ministères employeurs en vue d'assurer une constante mise à jour du fichier;
- Mise en place des équipements nécessaires à une gestion méthodique et rationnelle des personnels et à une informatisation complète de cette gestion;
- Formation des personnels de direction et d'exécution de la Direction nationale de la fonction publique appelés à prendre la relève du projet;
- Mise en œuvre d'un programme de contrôle de l'emploi et des salaires devant déboucher sur une gestion prévisionnelle des effectifs et la mise au point d'une planification/programma-

tion budgétaire conceptualisée à partir des données de gestion prévisionnelle retenues (plans d'effectifs et audit de la masse salariale).

Activités

6. Les activités du projet découlent logiquement des objectifs qui ont été définis et des résultats attendus. Pour chaque résultat énuméré au paragraphe 3 correspond un type d'activités spécifique (activités de conceptualisation, activités de caractère technique, activités de formation).

7. Les activités touchant la mise à jour du fichier actuel, les mécanismes de mise à jour constante, la mise en place des équipements devraient être engagées immédiatement. Suivra la formation des personnels. En dernier lieu, et une fois le dispositif mis en place et le personnel de contrepartie formé, interviendra la mise au point des travaux spécifiques couchant à la gestion prévisionnelle des effectifs et le système de planification.

8. Un programme de travail, prévoyant notamment les mécanismes et les délais d'intervention pour chaque objectif retenu, devra être élaboré en détail en accord avec les autorités nationales par le conseiller technique principal dans le mois suivant son arrivée à Bamako. Après approbation par les services du Siège, ce programme de travail sera considéré comme partie intégrante de la présente annexe.

Contrôle

9. Le projet est placé sous l'autorité du Ministre du travail et de la fonction publique.

10. L'expert, conseiller technique principal, soumettra un rapport trimestriel d'activités à l'Agence d'exécution dont une copie sera transmise aux services responsables de la Banque mondiale.

11. Une mission technique du Siège des Nations Unies est prévue au cours du deuxième semestre suivant le démarrage du projet et une autre mission à la fin du projet en vue d'examiner avec le Gouvernement les réalisations du projet en fonction des objectifs définis dans ce document.

Contributions au Projet

12. Les moyens mis à la disposition de la Direction nationale de la fonction publique et du personnel pour réaliser les objectifs du projet sont : une équipe d'experts et consultants composée comme suit :

- i) Un expert en gestion du personnel de l'Etat dont la mission sera d'assister la Direction nationale de la fonction publique et du personnel (DNFPP) dans la formulation des politiques et procédures de mise en œuvre du Statut général des fonctionnaires (ordonnance n° 77-71 du 26 décembre 1977). L'expert veillera sur la bonne marche du travail à effectuer par les consultants et à la réalisation des objectifs du projet. Il assistera la DNFPP dans la préparation des listes d'équipement. Sa mission sera de 18 mois. La description de poste de cet expert figure en annexe I b;
- ii) Conseiller en organisation et méthode : Une mission de 4 mois visant à développer et à mettre en place une meilleure gestion et méthodes de travail au sein de la Direction nationale de la fonction publique;
- iii) Conseiller en système d'information à la gestion : Une mission de 4 mois ayant pour objectif de développer et mettre en place un système de circuit d'information entre la DNFPP et les divisions ou sections chargées de la gestion du personnel dans les départements et services d'Etat;
- iv) Conseiller en matière de documentation de gestion du personnel : Une mission de 6 mois visant à développer et mettre en place un système de microfichage des dossiers du personnel de l'Etat. Cette mission devra commencer 2 mois avant l'arrivée de l'équipement nécessaire;

- v) Conseiller en formation à la gestion du personnel : Trois missions de deux mois chacune en vue d'organiser en collaboration avec l'IPGP, ou toutes autres institutions appropriées, 9 séminaires dans les domaines des activités mentionnées ci-dessus. Ces missions ne seront effectuées qu'après le développement des systèmes, procédures et nouvelles méthodes de travail.

13. La description du poste figure en annexe I b. L'expert en gestion du personnel, conseiller technique principal, établira une description de poste détaillée pour chacun des consultants ainsi qu'un programme de travail pour chacun d'eux avant leur recrutement. Ce recrutement devrait intervenir rapidement afin que l'équipe soit au complet au moment du lancement du projet (1^{er} trimestre 1984).

14. L'équipement nécessaire à l'automatisation des dossiers du personnel de l'Etat, et les moyens de bureaux et de transports relatifs aux travaux de la Direction nationale de la fonction publique. Le projet, pour sa part, dispose d'un montant de 115 000 dollars qui sera utilisé pour le matériel et les machines à acheter dans le cadre de l'accord avec les Nations Unies relatif à ce volet. Cependant les règles de la Banque mondiale telles qu'elles sont définies dans le texte de l'Accord de crédit (1307-ML1) doivent être suivies.

15. Les bourses de formation seront divisées entre la formation à l'étranger de certains hauts fonctionnaires du Ministère de la fonction publique et du travail et la formation sur place des fonctionnaires de catégorie intermédiaire et d'exécution appelés à prendre part à la gestion du personnel selon les nouvelles procédures et en utilisant le nouvel équipement mis en place dans le cadre du projet.

16. L'expert principal devra définir un programme de formation après discussion avec les autorités du Ministère.

17. Appui administratif. Une somme de 12 000 dollars USA a été affectée au projet à ce titre.

18. Divers. Une rubrique divers a été retenue pour un montant de 11 000 dollars USA.

ANNEXE I b

EXPERT EN GESTION DU PERSONNEL, CONSEILLER TECHNIQUE PRINCIPAL

Termes de référence et description des tâches

Titre du poste : Expert en gestion du personnel de l'Etat,
Conseiller technique principal

Durée de la mission : 18 mois

Date probable d'entrée en fonction : Aussitôt que possible

Lieu de la mission : Bamako, avec déplacement à l'intérieur du pays

Définition de la mission : Mise en œuvre d'un programme de rationalisation de la gestion du personnel de l'Etat.

L'expert est notamment chargé d'assister le Gouvernement du Mali en vue de :

- Mettre en œuvre un système efficace de collecte, de traitement et de diffusion de l'information nécessaire à la gestion du personnel de la fonction publique;
- Formuler les politiques et procédures de mise en œuvre du Statut général de la fonction publique;
- Préparer ou assurer la sélection et/ou la formation du personnel indispensable pour la rationalisation et la modernisation de la gestion de la fonction publique;
- Procéder ou faire procéder à l'implantation des nouveaux équipements et les rendre opérationnels.

En conformité avec ce qui précède, l'expert devra :

- Dans le mois qui suit son arrivée, établir en accord avec les autorités nationales et l'Agence d'exécution un programme de travail et d'activités qui sera considéré par toutes les parties intéressées au projet comme partie intégrante de la présente description des services;
- Etablir les descriptions de poste des différents consultants appelés à se joindre à lui en cours d'exécution du projet et à travailler sous son autorité;
- Participer à la sélection du personnel de contrepartie qui doit être formé et participer, en tant que de besoin, à cette formation sur place;
- Faire rapport régulièrement au Département de la coopération technique pour le développement tel que prévu par les règles régissant les opérations sur le terrain et transmettre au minimum un rapport d'activités chaque trimestre;
- Préparer un rapport final un mois avant la fin de la mission suivant les directives du DTCD.

Formation et expérience requises : L'expert devra avoir :

- Une formation universitaire notamment dans le domaine de la gestion du personnel et de bonnes connaissances en informatique;
- Une grande expérience dans le domaine de la gestion du personnel relevant du secteur public;
- Une connaissance particulière des problèmes de gestion automatisée dans les pays en voie de développement.

Langue : Français. Une bonne connaissance de l'anglais appréciée.

ANNEXE Ic

Pays : MALI

Numéro du projet : MLI/BIRD/83/007

Titre du projet : Assistance à la Direction nationale de la fonction publique

D. BUDGET DU PROJET		1983		1984		1985		Total
		m/h	\$	m/h	\$			
10.	Personnel							
11.	Expert							
11.01.	Gestion du personnel							
	Conseiller technique principal	12	110 000	6	70 000			180 000
11.02.	Consultants							
11.03.	Organisation et méthodes	4	40 000					40 000
11.04.	Système d'information	4	40 000					40 000
11.05.	Documentation	6	60 000					60 000
11.06.	Formation	3	30 000	3	30 000			60 000
11.99.	Sous-total		280 000		100 000			380 000
13.00.	Support administratif		8 000		4 000			12 000
16.00.	Mission		4 000		4 000			8 000
19.	Total personnel		292 000		108 000			400 000
30.	Formation total du poste		40 000		40 000			80 000
40.	Equipement							
49.	Total du poste		100 000		15 000			115 000
50.	Divers							
51.	Maintenance		1 500		1 000			
52.	Rapport final				1 500			

53.	Autres	4 000	3 000	
59.	Total	5 500	5 500	11 000
99.	Total du projet	437 500	168 500	606 000
	Coût du programme 13%	57 100	21 900	79 000
	GRAND TOTAL	494 600	190 400	685 000

[ANNEXE II]

A. CALENDRIER DES PAIEMENTS

1. Le coût total des services est estimé à 685 000 dollars des Etats-Unis.

2. Les versements de fonds en faveur du DCTC seront planifiés de façon que le DCTD dispose en permanence des fonds suffisants pour faire face aux dépenses devant être effectuées pendant une période de six mois.

	<i>Date</i>	<i>Montant</i>
Premier versement	Signature de l'Accord	250 000
Deuxième versement	Six mois après la signature de l'Accord	250 000
Troisième versement	Six mois après la signature de l'Accord	150 000
Quatrième versement	Six mois après le troisième versement	<u>35 000</u>
		685 000

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF MALI AND THE UNITED NATIONS FOR THE IMPLEMENTATION OF THE GOVERNMENT PERSONNEL MANAGEMENT COMPONENT OF THE PROJECT TO PROVIDE ASSISTANCE FOR THE STRENGTHENING OF ECONOMIC MANAGEMENT AND FINANCE TRAINING, FUNDED BY THE INTERNATIONAL DEVELOPMENT ASSOCIATION (CREDIT 1307-MLI)

The Government of the Republic of Mali, represented by the Minister of Labour and the Civil Service, hereinafter referred to as “the Government”, has concluded a credit agreement with the International Development Association, hereinafter referred to as “IDA”, with a view to financing the management strengthening project (credit 1307 MLI) including a component “Assistance to Government personnel management”.

The Government intends to use the portion of the credit earmarked for this component to entrust the United Nations, represented by its Department of Technical Co-operation for Development, hereinafter referred to as “DTCD”, with the execution of this part of the project. Annexes I and II shall be integral parts of this Agreement.

Article 1. 1.1. DTCD shall be jointly responsible with the Government for the execution of the Government personnel management component. The assistance will comprise the services described in annex I of this Agreement. The duration of this assistance shall not exceed three years, starting from the third month following the signing of this Agreement.

Article 2. 2.1. The total cost of the assistance is estimated at \$US 685,000, including contingencies and implementation costs, calculated at 13 per cent of total expenditures. The allocation for contingencies shall be used only if prices increase in relation to the estimates.

2.2. Following the signing of this Agreement, the Government shall submit to IDA a request for withdrawal of funds according to the payments schedule in annex II of this Agreement. The disbursements shall be made directly to account No. 2-014-1-018531 at the Chase Manhattan Bank (825 United Nations Plaza, New York, N.Y. 10017) on behalf of DTCD.

2.3. DTCD undertakes to submit to the Government a financial report every six months detailing the expenditures made, and the Government reserves the right of verification. Should the actual expenditures vary substantially from the estimates, the Government reserves the right to advise IDA and to modify the payments schedule. DTCD shall begin to provide services only when the initial deposit has been made in accordance with the payments schedule.

2.4. No interest shall be due on any debit balance of the account in which the funds are deposited.

¹ Came into force on 5 January 1984, the date on which the Government of Mali transmitted to the United Nations a signed copy of the Agreement, in accordance with article 9.

2.5. At any time during the term of this Agreement, the Government and DTCD may, after consultation with IDA, decide jointly to depart from the work plan or the project budget and to make any necessary modifications to the plan of operation, provided that such changes remain within the framework of the objectives of the project and within the limits of available funds. Where necessary, the payments schedule referred to in article 2, paragraph 2, may also be revised on such occasions.

Article 3. For the provision of services, DTCD undertakes:

- 3.1. To recruit and appoint the required experts and consultants in accordance with the terms of reference set forth in annex I, after obtaining the Government's agreement. The Government may propose candidates for this purpose. The experts and consultants shall be recruited and employed by DTCD in accordance with the provisions of the Staff Regulations of the United Nations and the relevant regulations covering conditions of service;
- 3.2. To supervise and guide the experts and consultants in the performance of their duties and to provide them with the administrative support and advisory services necessary for the success of the project;
- 3.3. To make the necessary arrangements to make all payments to the experts and consultants and to defray the assumption of all other costs connected with their assignments, in accordance with the provisions of the Staff Regulations and other regulations of the United Nations, including in particular:
 - (i) Travel costs to and from the duty station for experts and their recognized dependants and related costs and allowances, including, where appropriate, such other expenses as home leave and family visits;
 - (ii) Salaries and allowances;
 - (iii) The cost of insurance provided by the United Nations against illness, disability or death;
 - (iv) The travel allowance for official missions within the country of the duty station and travel costs if they are not assumed by the Government;
- 3.4. To implement, in consultation with the Government, the training and refresher training programme abroad referred to in annex I. The regulations of the United Nations concerning the administration of fellowships shall apply in such cases;
- 3.5. After consultation with the Government, to subcontract services where necessary and appropriate;
- 3.6. To provide the equipment specified in annex I of this Agreement and to monitor its use;
- 3.7. In view of the advantages and privileges granted by the Government to the United Nations, ownership of such equipment shall not be transferred to the Government until this Agreement expires;
- 3.8. To manage and be accountable for the funds in accordance with the Financial Regulations of the United Nations and other practices, procedures and regulations applied in that connection, and to keep separate statements and accounts for the project;
- 3.9. To submit to the Government at the expiry of this Agreement, a general report covering the following subjects:

- (a) The results achieved at the completion of the project;
 - (b) The final financial statement annually and at the end of the project;
- 3.10. After consultation with the Government and subject to its agreement, to make available to, or repay IDA, any funds received which remain unspent or uncommitted at the end of the project.

Article 4. The obligations of DTCD under the terms of this Agreement shall be subject to the decision of its competent organs and its constitutional, financial and budgetary rules, and to the deposit of the necessary funds. DTCD shall not assume any responsibility for sums exceeding the amount which the Government has undertaken to deposit under the terms of this Agreement.

Article 5. 5.1 The Government undertakes to provide suitable premises for the work of the experts and consultants. Where necessary, DTCD may rent the premises within the framework of this Agreement.

5.2. The Government shall allow the necessary exemptions or defray the customs and other charges and duties arising from customs clearance of the equipment or its admission into the country. It undertakes to organize the transportation, handling and warehousing of this equipment and to assume all costs of installation, maintenance, repair, operation, insurance and, where necessary, replacement of the equipment, except where such costs have been specifically provided for in the project budget.

5.3 The Government undertakes to pay from its own resources or from other resources deriving from the credit, any difference between the amounts advanced to DTCD and the real costs borne by DTCD when such costs exceed the estimates as a result of revision of salary scales, fluctuations in exchange rates or unforeseen circumstances.

Article 6. The Government shall settle any claims which third parties may make against DTCD, its personnel or other persons providing services on its behalf, and shall exonerate them from claims arising from operations carried out in pursuance of this Agreement, except in cases where DTCD and the Government have agreed to acknowledge that such claims or complaints result from serious negligence or intentional misconduct of such persons.

Article 7. In all matters related to the assistance provided under this Agreement, the Government shall apply to DTCD, its property, its staff and any personnel designated by it to provide a service under the terms of this Agreement, the provisions of the Convention on the Privileges and Immunities of the United Nations.¹

Article 8. The co-operation agreement between the Government of Mali and the United Nations Development Programme signed by the Government on 9 June 1978² shall be applicable to any matter not expressly provided for in this Agreement.

Article 9. This Agreement shall enter into force when the Government has transmitted to DTCD a copy of this document signed on behalf of the Government, thereby signifying its concurrence with the terms and conditions set forth therein.

¹ United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

² *Ibid.*, vol. 1092, p. 9.

Article 10. This Agreement may be denounced by one of the parties only by written notice addressed to the other party, the Agreement ceasing to have effect 60 days after receipt of such notification. The obligations assumed under the Agreement by DTCD and by the Government shall remain in effect for as long as is necessary to permit the orderly withdrawal of the personnel, funds and property of DTCD and the settlement of accounts between the parties.

Annexes

- I. Description of services
 - Terms of reference
 - Project budget
- II. Payments schedule

Bamako, 30 December 1983

For the Department of Technical
Co-operation for Development:

[FAQIR MAHAMMAD]
Resident Representative

For the Government
of the Republic of Mali:

[Signed]

Mr. A. M. AG HAMANI
Minister for Planning

Mr. DRISSA KEITA
Minister of Finance

[Signed]

Mr. MODIBO KEITA
Minister of Labour and the Civil Service

ANNEX I

Comprising:

Annex I (a): Description of services

Annex I (b): Terms of reference and job descriptions of the Expert in Personnel Management,
Principal technical adviser of the project

Annex I (c): Project budget

ANNEX I (a)

DESCRIPTION OF SERVICES

Origin of and justification for the project

1. In Mali, the National Directorate of the Civil Service and Personnel, which comes under the Ministry of the Civil Service and Labour (DNFPP), was established in 1978. Its function is to oversee and manage government personnel in service in the central, regional and local administrations. Because of its central position, this Directorate is potentially in a position to play a key role in assisting the Government to oversee recruitment and limit staff costs. Since its establishment, DNFPP has received assistance from the Malian National Commission for Administrative Reform, notably through the UNDP/United Nations project (MLI/82/006).

2. However, certain operational weaknesses and deficiencies in personnel management, at the level of both this Directorate and the Administrative and Financial Units (CAF) of the individual Ministries, have remained an obstacle to progress in the current work on payroll

automation, the assumption by DNFPP of all automated operations of administrative personnel management and the preparation of a policy of forward planning in manpower management.

3. The national authorities have asked the World Bank for assistance within the framework of the project to provide assistance and training for the strengthening of public management of the Malian economy (credit 1307-MLI). Within the framework of this project, a specific assistance component was retained within the National Directorate of the Civil Service for the improvement of the government personnel management. The Government of Mali decided to entrust the major portion of the implementation of this component to DTCD/United Nations.

Objectives of the project

4. Under the project to provide assistance for the strengthening of the management of the economy and training (credit 1307-MLI), the following objectives were set for the government personnel management component:

- (a) Adequate management of government personnel;
- (b) Developing and putting into place a personnel management structure and information system in order better to define the work relations between DNFPP and the other institutions concerned with personnel management;
- (c) Developing and putting into place a system for the computerization of government personnel files;
- (d) Training the staff responsible for personnel management at both the level of the Ministry of Labour and that of other ministerial departments.

Results expected from the project

5. The results of the project may be summed up as follows:

- Updating of existing data files;
- Refining the machinery and liaison procedures between the Directorate of the Civil Service and the Ministries concerned with a view to ensuring continued updating of files;
- Introduction of equipment for methodical and rational personnel management and full computerization of that management;
- Training of the management and executive personnel in the National Directorate of the Civil Service required to take over from the project;
- Implementation of a programme for monitoring employment and wages which will lead to forward planning in manpower management and the development of budget planning/programming based on data obtained from forward planning (staffing plans and payroll audit).

Activities

6. The activities of the project derive logically from the objectives set and the results expected. For each result described there is a specific type of activity (conceptual, technical, training).

7. Activities concerning the updating of the current file system, the machinery for continued updating and the installation of equipment should be undertaken immediately. Staff training will follow. Lastly, once the apparatus is in place and the counterpart personnel trained, the development of specific tasks relating to the forward planning of personnel management and the planning system will begin.

8. A work programme detailing the machinery and lead time for each objective should be prepared jointly with the national authorities by the principal technical adviser in the month following his arrival at Bamako. After approval by the services at Headquarters, the aforementioned work programme will be regarded as an integral part of this annex.

Control

9. The project shall be placed under the authority of the Minister of Labour and the Civil Service.

10. The principal technical adviser shall submit a quarterly report on activities to the executing agency, a copy of which shall be transmitted to the appropriate services of the World Bank.

11. A technical mission from United Nations Headquarters shall be sent during the second six-month period after the start of the project and another mission shall be sent at the end of the project with a view to studying with the Government the accomplishments of the project in terms of the objectives described in this document.

Contributions to the project

12. The resources made available to the National Directorate of the Civil Service and Personnel to achieve the objectives of the project are: A team of experts and consultants consisting of:

- (i) An expert in government personnel management whose task shall be to assist the National Directorate of the Civil Service and Personnel (DNFPP) in the formulation of policies and procedures relating to the implementation of the General Civil Service Staff Rules (Ordinance No. 77-71 of 26 December 1977). The expert shall be responsible for ensuring that steady progress is made in the work carried out by the consultants and the achievement of the objectives of the project. He will assist DNFPP in the preparation of equipment lists. His mission shall last 18 months. The job description for this expert is set forth in annex 1 (b);
- (ii) An adviser in organization and methods: a mission of four months aimed at developing and instituting better management and working methods in the National Directorate of the Civil Service;
- (iii) Adviser in management information systems: a mission of four months for the purpose of developing and introducing an information system between DNFPP and the divisions or sections entrusted with personnel management in the government departments and services;
- (iv) Adviser in personnel management documentation: a mission of six months aimed at developing and establishing a microfiche system for government personnel files. This mission shall begin two months prior to the arrival of the necessary equipment;
- (v) Adviser in management personnel training: three missions of two months each with a view to organizing in co-operation with IPGP, or other appropriate institutions, nine seminars in the areas of the above-mentioned activities. These missions shall be carried out only after the development of systems, procedures and new methods of work.

13. The job description is set forth in annex I (b). The expert in personnel management, principal technical adviser, shall establish a detailed job description for each of the consultants and a programme of work for each prior to their recruitment. This recruitment shall be expedited so that the team will be complete at the time of the launching of the project (first quarter of 1984).

14. The equipment necessary for the automation of government personnel files and the office and transport facilities for the work of the National Directorate of the Civil Service. The project shall have available an amount of \$115,000 which shall be used for equipment and machinery to be purchased within the framework of the agreement with the United Nations relative to this component. However, the rules of the World Bank as set forth in the text of the Credit Agreement (1307-MLI) shall be followed.

15. Training scholarships shall be divided between the training abroad of a number of senior officials of the Ministry of the Civil Service and Labour and the local training of the in-

intermediate-level and executive personnel who will participate in personnel management under the new procedures, using the new equipment installed in the course of the project.

16. The principal expert shall define a training programme after discussion with Ministry authorities.

17. Administrative support. A sum of \$US 12,000 has been allocated to the project under this heading.

18. Miscellaneous. An amount of \$US 11,000 has been earmarked for miscellaneous items.

ANNEX I (b)

EXPERT IN PERSONNEL MANAGEMENT, PRINCIPAL TECHNICAL ADVISER

Terms of reference and job description

<i>Functional title:</i>	Expert in government personnel management, principal technical adviser
<i>Duration of assignment:</i>	18 months
<i>Expected date of entry on duty date:</i>	As soon as possible
<i>Duty station:</i>	Bamako, with travel within the country
<i>Purpose of assignment:</i>	To implement a programme for the rationalization of government personnel management

The expert shall assist the Government of Mali to:

- Establish an effective system for the collection, processing and dissemination of information necessary for Civil Service personnel management;
- Formulate the policies and procedures for implementing the General Civil Service Staff Rules;
- Carry out or ensure the selection and/or training of personnel essential for the rationalization and modernization of Civil Service management;
- Undertake or oversee the installation of new equipment and ensure that it is operational.

In accordance with the foregoing, the expert shall:

- In the month following his arrival, establish in agreement with the national authorities and the executing agency a programme of work and activities which shall be regarded by all the parties concerned with the project as an integral part of this description of services;
- Establish the job descriptions for the consultants required to aid him in the course of the project and to work under his authority;
- Participate in the selection of counterpart personnel for training and participate, as needed, in this local training;
- Report regularly to the Department of Technical Co-operation for Development, as provided in the rules governing field operations, and transmit at least one report on activities each quarter;
- Prepare a final report one month before the end of the mission on the basis of DTCD guidelines.

Training and experience required: The expert shall have:

- University training, particularly in personnel management, and good knowledge of computer systems;
- Extensive experience of personnel management in the public sector;
- Special knowledge of the problems of computerized management in developing countries.

Language: French. Good knowledge of English will be an asset.

ANNEX I(c)

Country: MALI

Project No.: MLI/IBRD/83/007

Project title: Assistance to the National Directorate of the Civil Service

D. PROJECT BUDGET		1983		1984		1985		Total
		m/h	\$	m/h	\$			
10.	Personnel							
11.	Expert							
11.01.	Personnel management							
	Principal Technical Adviser	12	110,000	6	70,000			180,000
11.02.	Consultants							
11.03.	Organization and Methods	4	40,000					40,000
11.04.	Information system	4	40,000					40,000
11.05.	Documentation	6	60,000					60,000
11.06.	Training	3	30,000	3	30,000			60,000
11.99.	Sub-total		280,000		100,000			380,000
13.00.	Administrative support		8,000		4,000			12,000
16.00.	Mission		4,000		4,000			8,000
19.	Total for personnel		292,000		108,000			400,000
30.	Total for training		40,000		40,000			80,000
40.	Equipment							
49.	Total		100,000		15,000			115,000
50.	Miscellaneous							
51.	Maintenance		1,500		1,000			
52.	Final report				1,500			
53.	Other		4,000		3,000			
59.	Total		5,500		5,500			11,000
99.	Total for the project		437,500		168,500			606,000
	13% programme cost		57,100		21,900			79,000
	GRAND TOTAL		494,600		190,400			685,000

[ANNEX II]

A. PAYMENTS SCHEDULE

- The total cost of services is estimated at \$US 685,000.
- Disbursements made to DTCD shall be planned so that DTCD shall always have sufficient funds to meet expenses over any six-months period.

	Date	Amount
First disbursement	Upon signing of the Agreement	250,000
Second disbursement	Six months after the signing of the Agreement	250,000
Third disbursement	Six months after the signing of the Agreement	150,000
Fourth disbursement	Six months after the third disbursement	35,000
	TOTAL [Annex II]	685,000

No. 22672

MULTILATERAL

**International Agreement on jute and jute products, 1982
(with annexes). Concluded at Geneva on 1 October
1982**

*Authentic texts: English, French, Russian, Spanish and Arabic.
Registered ex officio on 9 January 1984.*

MULTILATÉRAL

**Accord international de 1982 sur le jute et les articles en jute
(avec annexes). Conclu à Genève le 1^{er} octobre 1982**

*Textes authentiques : anglais, français, russe, espagnol et arabe.
Enregistré d'office le 9 janvier 1984.*

INTERNATIONAL AGREEMENT¹ ON JUTE AND JUTE PRODUCTS, 1982

PREAMBLE

The Parties to this Agreement,

Recalling the Declaration² and the Programme of Action on the Establishment of a New International Economic Order,³

Recalling resolutions 93 (IV)⁴ and 124 (V)⁵ on the Integrated Programme for Commodities adopted by the United Nations Conference on Trade and Development at its fourth and fifth sessions,

Recalling further the Substantial New Programme of Action for the 1980s for the Least Developed Countries,⁶ and in particular paragraph 82 thereof,

Recognizing the importance of jute and jute products to the economies of many developing exporting countries,

Considering that close international co-operation in finding solutions to the problems facing this commodity will further the economic development of the exporting countries and strengthen economic co-operation between exporting and importing countries,

Have agreed as follows:

¹ Came into force provisionally on 9 January 1984 in respect of the following States and Organization which had signed it definitively, or had deposited an instrument of ratification, acceptance or approval, or had notified the Secretary-General that they would apply it provisionally and which had decided to put the Agreement into force provisionally among themselves in whole, in accordance with article 40 (3) :

State	Date of definitive signature (s), or of the deposit of a notification of provisional application (n), or of an instrument of ratification, acceptance (A) or approval (AA)	State	Date of definitive signature (s), or of the deposit of a notification of provisional application (n), or of an instrument of ratification, acceptance (A) or approval (AA)
Bangladesh	11 February 1983 s	Japan	1 June 1983 A
Belgium	6 June 1983 n	Luxembourg	6 June 1983 n
Canada	30 June 1983 s	Nepal	29 June 1983 s
China	30 June 1983 AA	Netherlands	6 June 1983 n
Denmark	6 June 1983	Norway	30 June 1983
Egypt	4 January 1984 n	Sweden	30 June 1983
European Economic Community	6 June 1983 n	Thailand	23 December 1983
Finland	30 June 1983 n	Turkey	29 December 1983
France	19 April 1983 n	United Kingdom of Great Britain and Northern Ireland	22 December 1983
Germany, Federal Republic of	6 June 1983 n	(Including the Bailiwicks of Guernsey and Jersey.)	
Greece	25 July 1983 n	United States of America	24 June 1983 n
India	23 June 1983 s		
Ireland	29 June 1983		
Italy	6 June 1983 n		

² See resolution 3201 (S-VI) in United Nations, *Official Records of the General Assembly, Sixth Special Session, Supplement No. 1 (A/9559)*, p. 3.

³ *Ibid.*, p. 5.

⁴ United Nations Conference on Trade and Development, *Proceedings of the United Nations Conference on Trade and Development, Fourth Session, Volume I, Report and Annexes (TD/218 (Vol. 1))*, p. 6.

⁵ *Ibid.*, *Fifth Session, Volume I, Report and Annexes (TD/269)*, p. 9.

⁶ United Nations Conference on the Least Developed Countries, *Report by the Secretary General of the Conference, Paris, 1st September 1981, A/CONF. 104/7/Add.3*, p. 1.

CHAPTER I. OBJECTIVES

Article 1. OBJECTIVES

I. For the benefit of both exporting and importing members, and with a view to achieving the relevant objectives adopted by the United Nations Conference on Trade and Development in its resolutions 93 (IV) and 124 (V) on the Integrated Programme for Commodities and taking account of its resolution 98 (IV),¹ the objectives of the International Agreement on Jute and Jute Products, 1982 (hereinafter referred to as “this Agreement”) shall be:

- (a) To improve structural conditions in the jute market;
- (b) To enhance the competitiveness of jute and jute products;
- (c) To maintain and enlarge existing markets as well as to develop new markets for jute and jute products;
- (d) To develop production of jute and jute products with a view to improving, *inter alia*, their quality for the benefit of importing and exporting members;
- (e) To develop production, exports and imports of jute and jute products as regards quantity so as to meet the requirements of world demand and supply.

2. The objectives referred to in paragraph I of this article should be met in particular by means of:

- (a) Projects of research and development, market promotion and cost reduction;
- (b) Collation and dissemination of information relating to jute and jute products;
- (c) Consideration of important issues concerning jute and jute products, such as the questions of stabilization of prices and supplies and of competition with synthetics and substitutes.

CHAPTER II. DEFINITIONS

Article 2. DEFINITIONS

For the purposes of this Agreement:

(1) “Jute” means raw jute, kenaf and other allied fibres, including *Urena lobata*, *Abutilon avicennae* and *Cephalonema polyandrum*;

(2) “Jute products” means products made wholly or almost wholly of jute, or products whose largest component by weight is jute;

(3) “Member” means a Government or an intergovernmental organization as provided for in article 5 which has consented to be bound by this Agreement provisionally or definitively;

(4) “Exporting member” means a member whose exports of jute and jute products exceed its imports of jute and jute products and which has declared itself to be an exporting member;

(5) “Importing member” means a member whose imports of jute and jute products exceed its exports of jute and jute products and which has declared itself to be an importing member;

(6) “Organization” means the International Jute Organization established in accordance with article 3;

¹ United Nations Conference on Trade and Development, *Proceedings of the United Nations Conference on Trade and Development, Fourth Session, Volume I, Report and Annexes* (TD/218(Vol. 1)), p. 22.

(7) "Council" means the International Jute Council established in accordance with article 6;

(8) "Special vote" means a vote requiring at least two thirds of the votes cast by exporting members present and voting and at least two thirds of the votes cast by importing members present and voting, counted separately, on condition that these votes are cast by a majority of exporting members and by at least four importing members present and voting;

(9) "Simple distributed majority vote" means a vote requiring more than half of the total votes of exporting members present and voting and more than half of the total votes of the importing members present and voting counted separately. The votes required for exporting members must be cast by a majority of exporting members present and voting;

(10) "Financial year" means the period from 1 July to 30 June inclusive;

(11) "Jute year" means the period from 1 July to 30 June inclusive;

(12) "Exports of jute" or "exports of jute products" means any jute or jute products which leave the customs territory of any member; and "imports of jute" or "imports of jute products" means any jute or jute products which enter the customs territory of any member, provided that, for the purposes of these definitions, customs territory shall, in the case of a member which comprises more than one customs territory, be deemed to refer to the combined customs territories of that member; and

(13) "Freely usable currencies" means the deutsche mark, the French franc, the Japanese yen, the pound sterling, the United States dollar and any other currency which has been designated from time to time by a competent international monetary organization as being in fact widely used to make payments for international transactions and widely traded in the principal exchange markets.

CHAPTER III. ORGANIZATION AND ADMINISTRATION

Article 3. ESTABLISHMENT, HEADQUARTERS AND STRUCTURE OF THE INTERNATIONAL JUTE ORGANIZATION

1. The International Jute Organization is hereby established to administer the provisions and supervise the operation of this Agreement.

2. The Organization shall function through the International Jute Council and the Committee on Projects as permanent bodies, and the Executive Director and the staff. The Council may, by special vote, establish for specific purposes committees and working groups with specified terms of reference.

3. The headquarters of the Organization shall be in Dacca, Bangladesh.

4. The headquarters of the Organization shall at all times be located in the territory of a member.

Article 4. MEMBERSHIP IN THE ORGANIZATION

1. There shall be two categories of membership in the Organization, namely:

(a) Exporting; and

(b) Importing.

2. A member may change its category of membership on such conditions as the Council shall establish.

Article 5. MEMBERSHIP BY INTERGOVERNMENTAL ORGANIZATIONS

1. Any reference in this Agreement to "Governments" shall be construed as including the European Economic Community and any other intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession, by such intergovernmental organizations.

2. In the case of voting on matters within their competence, such intergovernmental organizations shall vote with a number of votes equal to the total number of votes attributable to their member States in accordance with article 10. In such cases, the member States of such intergovernmental organizations shall not be entitled to exercise their individual voting rights.

CHAPTER IV. INTERNATIONAL JUTE COUNCIL

Article 6. COMPOSITION OF THE INTERNATIONAL JUTE COUNCIL

1. The highest authority of the Organization shall be the International Jute Council, which shall consist of all the members of the Organization.

2. Each member shall be represented in the Council by one delegate, and may designate alternates and advisers to attend sessions of the Council.

3. An alternate delegate shall be empowered to act and vote on behalf of the delegate during the latter's absence or in special circumstances.

Article 7. POWERS AND FUNCTIONS OF THE COUNCIL

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the provisions of this Agreement.

2. The Council shall, by special vote, adopt such rules and regulations as are necessary to carry out the provisions of this Agreement and are consistent therewith, including its own rules of procedure and the financial and staff regulations of the Organization. Such financial rules and regulations shall govern, *inter alia*, the receipt and expenditure of funds under the Administrative and Special Accounts. The Council may, in its rules of procedure, provide for a procedure whereby it may, without meeting, decide specific questions.

3. The Council shall keep such records as are required for the performance of its functions under this Agreement.

Article 8. CHAIRMAN AND VICE-CHAIRMAN OF THE COUNCIL

1. The Council shall elect for each jute year a Chairman and a Vice-Chairman, who shall not be paid by the Organization.

2. The Chairman and the Vice-Chairman shall be elected, one from among the representatives of exporting members and the other from among the representatives of importing members. These offices shall alternate each year between the two categories of members, provided, however, that this shall not prohibit the re-election of either or both, under exceptional circumstances, by special vote of the Council.

3. In the temporary absence of the Chairman, the Vice-Chairman shall act in his place. In the temporary absence of both the Chairman and the Vice-Chairman or the permanent absence of one or both of them, the Council may elect new officers from among the representatives of the exporting members and/or from among the representatives of the importing members, as the case may be, on a temporary or permanent basis.

Article 9. SESSIONS OF THE COUNCIL

1. As a general rule, the Council shall hold one regular session in each half of the jute year.

2. The Council shall meet in special session whenever it so decides or at the request of:

- (a) The Executive Director, in agreement with the Chairman of the Council; or
- (b) A majority of exporting members or a majority of importing members; or
- (c) Members holding at least 500 votes.

3. Sessions of the Council shall be held at the headquarters of the Organization unless the Council, by special vote, decides otherwise. If on the invitation of any member the Council meets elsewhere than at the headquarters of the Organization, that member shall pay the additional cost of holding the meeting away from headquarters.

4. Notice of any session and the agenda for the session shall be communicated to members by the Executive Director at least 30 days in advance, except in cases of emergency when notice shall be communicated at least seven days in advance.

Article 10. DISTRIBUTION OF VOTES

1. The exporting members shall together hold 1,000 votes and the importing members shall together hold 1,000 votes.

2. The votes of the exporting members shall be distributed as follows: 150 votes shall be divided equally among all exporting members to the nearest whole vote for each member; the remaining votes shall be distributed in proportion to the average volume of their net exports of jute and jute products during the preceding three jute years, provided that the maximum number of votes of any exporting member shall not exceed 450. The surplus votes in excess of the maximum shall be distributed to all exporting members having less than 250 votes individually, in proportion to their trade shares.

3. The votes of importing members shall be distributed as follows: each importing member shall have up to five initial votes provided that the total of initial votes shall not exceed 125. The remaining votes shall be distributed in proportion to the annual average of the volume of their respective net imports of jute and jute products during the three-year period commencing four calendar years prior to the distribution of votes.

4. The Council shall distribute the votes for each financial year at the beginning of the first session of that year in accordance with the provisions of this article. Such distribution shall remain in effect for the rest of that year, except as provided for in paragraph 5 of this article.

5. Whenever the membership of the Organization changes or when any member has its voting rights suspended or restored under any provision of this Agreement, the Council shall redistribute the votes within the affected category or cate-

gories of members in accordance with the provisions of this article. The Council shall decide the date on which the redistribution of votes shall become effective.

6. There shall be no fractional votes.

7. In rounding to the nearest whole vote, any fraction less than 0.5 shall be rounded downward and any fraction greater than or equal to 0.5 shall be rounded upward.

Article 11. VOTING PROCEDURE OF THE COUNCIL

1. Each member shall be entitled to cast the number of votes it holds and no member shall be entitled to divide its votes. A member may, however, cast differently from such votes any votes which it is authorized to cast under paragraph 2 of this article.

2. By written notification to the Chairman of the Council, any exporting member may authorize any other exporting member, and any importing member may authorize any other importing member, to represent its interests and to cast its votes at any meeting or session of the Council.

3. A member authorized by another member to cast the votes held by the authorizing member under article 10 shall cast such votes in accordance with the instructions of the authorizing member.

4. When abstaining, a member shall be deemed not to have cast its votes.

Article 12. DECISIONS AND RECOMMENDATIONS OF THE COUNCIL

1. The Council shall endeavour to take all decisions, and make all recommendations, by consensus. If a consensus is not arrived at, all decisions of the Council shall be taken, and all recommendations shall be made, by a simple distributed majority vote, unless this Agreement provides for a special vote.

2. Where a member avails itself of the provisions of article 11, paragraph 2, and its votes are cast at a meeting of the Council, such member shall, for the purposes of paragraph 1 of this article, be considered as present and voting.

3. All decisions and recommendations of the Council shall be consistent with the provisions of this Agreement.

Article 13. QUORUM FOR THE COUNCIL

1. The quorum for any meeting of the Council shall be the presence of a majority of exporting members and a majority of importing members, provided that such members hold at least two thirds of the total votes in their respective categories.

2. If there is no quorum in accordance with paragraph 1 of this article on the day fixed for the meeting and on the following day, the quorum on the third day and thereafter shall be the presence of a majority of exporting members and a majority of importing members, provided that such members hold a majority of the total votes in their respective categories.

3. Representation in accordance with article 11, paragraph 2, shall be considered as presence.

Article 14. CO-OPERATION WITH OTHER ORGANIZATIONS

1. The Organization shall, to the maximum extent possible, rely upon and fully utilize the facilities, services and expertise of organizations such as the food and Agriculture Organization of the United Nations (FAO), the International Trade Centre UNCTAD/GATT (ITC), the United Nations Industrial Development Organiza-

tion (UNIDO) and the United Nations Conference on Trade and Development (UNCTAD). In the event that their facilities, services and expertise are considered by the Council to be deficient or inadequate for the effective functioning of the Organization, the Council shall decide, where circumstances so warrant, to take the necessary action to have the work carried out effectively, if necessary by the Organization on its own.

2. The Council shall make whatever arrangements are appropriate for consultation or co-operation with the United Nations and its organs, in particular UNCTAD, and with FAO and such other specialized agencies of the United Nations and intergovernmental and non-governmental organizations as may be appropriate.

3. The Council, bearing in mind the particular role of UNCTAD in the field of international commodity trade, shall, as appropriate, keep that organization informed of its activities and programmes of work.

Article 15. ADMISSION OF OBSERVERS

The Council may invite any non-member country or any of the organizations referred to in article 14 and article 31 concerned with international trade in jute and jute products or with the jute industry to attend as observers any of the meetings of the Council.

Article 16. EXECUTIVE DIRECTOR AND STAFF

1. The Council shall, by special vote, appoint the Executive Director.

2. The terms and conditions of appointment of the Executive Director shall be determined by the Council.

3. The Executive Director shall be the chief administrative officer of the Organization and shall be responsible to the Council for the administration and operation of this Agreement in accordance with the decisions of the Council.

4. The Executive Director shall appoint the staff in accordance with the regulations established by the Council. The Council shall at its first session decide on the number of executive and professional staff the Executive Director may appoint for the initial five-year period. Such staff shall be recruited in stages. Any changes in the number of executive and professional staff shall be decided by the Council by special vote. The staff shall be responsible to the Executive Director.

5. Neither the Executive Director nor any member of the staff shall have any financial interest in the jute industry or trade, or associated commercial activities.

6. In the performance of their duties, the Executive Director and other staff shall not seek or receive instruction from any member or from any other authority external to the Organization. They shall refrain from any action which might reflect on their positions as international officials ultimately responsible to the Council. Each member shall respect the exclusively international character of the responsibilities of the Executive Director and other staff and shall not seek to influence them in the discharge of their responsibilities.

CHAPTER V. PRIVILEGES AND IMMUNITIES

Article 17. PRIVILEGES AND IMMUNITIES

1. The Organization shall have legal personality. It shall in particular have the capacity to contract, to acquire and dispose of movable and immovable property and to institute legal proceedings.

2. The Organization shall, as soon as possible after the entry into force of this Agreement, seek to conclude with the Government of the country in which the headquarters of the Organization is to be situated (hereinafter referred to as “the host Government”) an agreement (hereinafter referred to as “the Headquarters Agreement”) relating to such status, privileges and immunities of the Organization, of its Executive Director, its staff and experts, and of delegates of members, as are reasonably necessary for the purpose of discharging their functions.

3. Pending the conclusion of the Headquarters Agreement referred to in paragraph 2 of this article, the Organization shall request the host Government to grant, within the limits of its national legislation, exemption from taxation on remuneration paid by the Organization to its employees, and on the assets, income and other property of the Organization.

4. The Organization may also conclude, with one or more countries, agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of this Agreement.

5. If the headquarters of the Organization is moved to another country which is a member of the Organization, that member shall, as soon as possible, conclude with the Organization a headquarters agreement to be approved by the Council.

6. The Headquarters Agreement shall be independent of this Agreement. It shall, however, terminate:

- (a) By agreement between the host Government and the Organization;
- (b) In the event of the headquarters of the Organization being moved from the country of the host Government; or
- (c) In the event of the Organization ceasing to exist.

CHAPTER VI. FINANCE

Article 18. FINANCIAL ACCOUNTS

1. There shall be established two accounts:

- (a) The Administrative Account; and
- (b) The Special Account.

2. The Executive Director shall be responsible for the administration of these accounts and the Council shall make provision in its rules of procedure therefor.

Article 19. FORMS OF PAYMENT

1. Contributions to the Administrative Account shall be payable in freely usable currencies and shall be exempt from foreign exchange restrictions.

2. Financial contributions to the Special Account shall be payable in freely usable currencies and shall be exempt from foreign exchange restrictions.

3. The Council may also decide to accept other forms of contributions to the Special Account, including scientific and technical equipment or manpower, to meet the requirements of approved projects.

Article 20. AUDIT AND PUBLICATION OF ACCOUNTS

1. The Council shall appoint auditors for the purpose of auditing its books of account.

2. An independently audited statement of the Administrative Account and of the Special Account shall be made available to members as soon as possible after the

close of each jute year, but not later than six months after that date, and be considered for approval by the Council at its next session, as appropriate. A summary of the audited accounts and balance sheet shall thereafter be published.

Article 21. ADMINISTRATIVE ACCOUNT

1. The expenses necessary for the administration of this Agreement shall be brought into the Administrative Account and shall be met by annual contributions from members in accordance with their respective constitutional or institutional procedures assessed in accordance with paragraphs 3, 4 and 5 of this article.

2. The expenses of delegations to the Council, the Committee on Projects and to the committees and working groups referred to in article 3, paragraph 2, shall be met by the members concerned. In cases where a member requests special services from the Organization, the Council shall require that member to pay the costs of such services.

3. During the second half of each financial year, the Council shall approve the administrative budget of the Organization for the following financial year and shall assess the contribution of each member to that budget.

4. The contribution of each member to the administrative budget for each financial year shall be in the proportion which the number of its votes at the time the administrative budget for that financial year is approved bears to the total votes of all the members. In assessing contributions, the votes of each member shall be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

5. The initial contribution of any member joining the Organization after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessment made upon other members for the current financial year shall not thereby be altered.

6. Contributions to the first administrative budget shall become due on a date to be decided by the Council at its first session. Contributions to subsequent administrative budgets shall become due on the first day of each financial year. Contributions of members in respect of the financial year in which they join the Organization shall be due on the date on which they become members.

7. If a member has not paid its full contribution to the administrative budget within two months after such contribution becomes due in accordance with paragraph 6 of this article, the Executive Director shall request that member to make payment as quickly as possible. If the member has still not paid its contribution within two months after such request, it shall be requested to state the reasons for its inability to make payment. If at the expiry of six months from the due date of contribution that member has still not paid its contribution, its voting rights shall be suspended unless the Council, by special vote, decides otherwise. If that member still fails to pay its contribution at the expiry of a period of one month from the date of suspension of its voting rights, all rights of that member under this Agreement shall be suspended by the Council until such time as it has paid in full its contribution, unless the Council, by special vote, decides otherwise.

8. A member whose rights have been suspended under paragraph 7 of this article shall in particular remain liable to pay its contribution.

Article 22. SPECIAL ACCOUNT

1. There shall be established two sub-accounts under the Special Account:
 - (a) The Pre-Project Sub-Account; and
 - (b) The Project Sub-Account.
2. All expenditures for the Pre-Project Sub-Account shall be reimbursed from the Project Sub-Account if projects are subsequently approved and funded. If within six months of the entry into force of this Agreement the Council does not receive any funds for the Pre-Project Sub-Account, it shall review the situation and take appropriate action.
3. All receipts pertaining to specific identifiable projects shall be brought into the Special Account. All expenditures incurred on such projects, including remuneration and travel expenses of consultants and experts, shall be charged to the Special Account.
4. The possible sources of finance for the Special Account shall be:
 - (a) The Second Account of the Common Fund for Commodities, when established;
 - (b) Regional and international financial institutions, namely, the United Nations Development Programme, the World Bank, the Asian Development Bank, the Inter-American Development Bank and the African Development Bank, etc.; and
 - (c) Voluntary contributions.
5. The Council shall, by special vote, establish terms and conditions on which it would, when and where appropriate, sponsor projects for loan financing, where a member or members have voluntarily assumed full obligations and responsibilities for such loans. The Organization shall have no obligations for such loans.
6. The Council may nominate and sponsor any entity with the consent of that entity, including a member or members, to receive loans for the financing of approved projects and to undertake all the obligations involved, except that the Organization shall reserve to itself the right to monitor the use of resources and to follow up on the implementation of projects so financed. However, the Organization shall not be responsible for guarantees given by individual members of other entities.
7. No member shall be responsible by reason of its membership in the Organization for any liability arising from borrowing or lending by any other member or entity in connection with projects.
8. In the event that voluntary unearmarked funds are offered to the Organization, the Council may accept such funds. Such funds may be utilized for pre-project activities as well as for approved projects.
9. The Executive Director shall endeavour to seek, on such terms and conditions as the Council may decide, adequate and assured finance for projects approved by the Council.
10. The resources of the Special Account shall be used only for approved projects or for pre-project activities.
11. Contributions for specified approved projects shall be used only for the projects for which they were originally intended unless otherwise decided by the Council in agreement with the contributor. After the completion of a project, the Organization shall return to each contributor for specific projects the balance of any funds remaining *pro rata* to each contributor's share in the total of the contributions

originally made available for financing that project, unless otherwise agreed to by the contributor.

12. The Council may, when appropriate, review the financing of the Special Account.

CHAPTER VII. OPERATIONAL ACTIVITIES

Article 23. PROJECTS

1. In order to achieve the objectives set out in article 1, the Council shall, on a continuing basis and in accordance with the provisions of article 14, paragraph 1, identify, arrange for the preparation and implementation of, and, with a view to ensuring their effectiveness, follow up projects in the fields of research and development, market promotion and cost reduction and other relevant projects approved by the Council.

2. The Executive Director shall submit proposals on projects referred to in paragraph 1 of this article to the Committee on Projects. Such proposals shall be circulated to all members at least two months before the session of the Committee at which they are to be considered. On the basis of these proposals, the Committee shall decide which pre-project activities shall be undertaken. Such pre-project activities shall be arranged by the Executive Director in accordance with rules and regulations to be adopted by the Council.

3. The results of the pre-project activities, including detailed costings, possible benefits, duration, location and possible executing agencies, shall be submitted by the Executive Director to the Committee after circulation to all members at least two months before the session of the Committee at which they are to be considered.

4. The Committee shall consider the results of such pre-project activities and make recommendations on the projects to the Council.

5. The Council shall consider the recommendations and shall, by special vote, decide on the proposed projects for financing in accordance with article 22 and article 27.

6. The Council shall decide on the relative priorities of projects.

7. Initially, the Council shall give priority to projects prepared by FAO and ITC for the Preparatory Meetings on Jute and Jute Products under the Integrated Programme for Commodities and to such other viable projects as the Council may approve.

8. The Council shall obtain the approval of a member before approving a project in the territory of that member.

9. The Council may, by special vote, terminate its sponsorship of any project.

Article 24. RESEARCH AND DEVELOPMENT

Projects relating to research and development should, *inter alia*, be aimed at:

- (a) Improving agricultural productivity and fibre quality;
- (b) Improving manufacturing processes for existing and new products;
- (c) Finding new end-uses and improving existing products.

Article 25. MARKET PROMOTION

Projects relating to market promotion should, *inter alia*, be aimed at the maintenance and expansion of markets for existing products and finding markets for new products.

Article 26. COST REDUCTION

The projects relating to cost reduction should, *inter alia*, be aimed at, in so far as appropriate, improving processes and techniques relating to agricultural productivity and fibre quality, as well as improvement of processes and techniques relating to labour, material and capital costs in the jute manufacturing industry, and developing and maintaining, for the use of members, information on the most efficient processes and techniques currently available to the jute economy.

Article 27. CRITERIA FOR APPROVAL OF PROJECTS

Approval of projects by the Council shall be based on the following criteria:

- (a) They shall have the potential of benefiting, at present or in the future, more than one exporting member and be of benefit to the jute economy as a whole;
- (b) They shall be related to the maintenance or expansion of international trade in jute and jute products;
- (c) They shall offer prospects for favourable economic results in relation to costs in the short term or in the long term;
- (d) They shall be designed to be consistent with the size of the international trade in jute and jute products;
- (e) They shall have the potential for improving the general competitiveness or market prospects of jute and jute products.

Article 28. COMMITTEE ON PROJECTS

1. A Committee on Projects (hereinafter referred to as "the Committee") is hereby established. It shall be responsible to, and work under the general direction of, the Council.

2. Participation in the Committee shall be open to all members. The rules of procedure as well as the distribution of votes and voting procedure of the Committee shall be those of the Council *mutatis mutandis*. The Committee shall, unless it decides otherwise, meet four times a year or at the request of the Council.

3. The functions of the Committee shall be:

- (a) To consider and technically appraise and evaluate project proposals referred to in article 23;
- (b) To decide on pre-project activities; and
- (c) To make recommendations to the Council relating to projects.

CHAPTER VIII. RELATIONSHIP WITH THE COMMON FUND
FOR COMMODITIES

Article 29. RELATIONSHIP WITH THE COMMON FUND FOR COMMODITIES

When the Common Fund becomes operational, the Organization shall take full advantage of the facilities of the Common Fund according to the principles set out in the Agreement establishing the Common Fund for Commodities.

CHAPTER IX. CONSIDERATION OF IMPORTANT ISSUES
CONCERNING JUTE AND JUTE PRODUCTS

Article 30. CONSIDERATION OF STABILIZATION, COMPETITION WITH
SYNTHETICS AND OTHER ISSUES

1. The Council shall continue consideration of the questions of stabilization of prices and supplies of jute and jute products for export with a view to finding solutions therefor. Following such consideration, any solution agreed upon that entails measures not already explicitly provided for in this Agreement may only be implemented by an amendment of this Agreement pursuant to article 42.
2. The Council shall consider issues relating to competition between jute and jute products on the one hand, and synthetics and substitutes on the other.
3. The Council shall make arrangements for the continuing consideration of other important issues relevant to jute and jute products.

CHAPTER X. STATISTICS, STUDIES AND INFORMATION

Article 31. STATISTICS, STUDIES AND INFORMATION

1. The Council shall establish close relationships with appropriate international organizations, in particular FAO, in order to help ensure the availability of recent and reliable data and information on all factors affecting jute and jute products. The Organization shall collect, collate and as necessary publish such statistical information on production, trade, supply, stocks, consumption and prices of jute, jute products, synthetics and substitutes as is necessary for the operation of this Agreement.
2. Members shall furnish statistics and information within a reasonable time to the fullest extent possible not inconsistent with their national legislation.
3. The Council shall arrange to have studies undertaken of the trends and of the short- and long-term problems of the world jute economy.
4. The Council shall ensure that no information published shall prejudice the confidentiality of the operations of persons or companies producing, processing or marketing jute, jute products, synthetics and substitutes.

Article 32. ANNUAL REPORT AND REPORT ON ASSESSMENT AND REVIEW

1. The Council shall, within six months of the close of each jute year, publish an annual report on its activities and such other information as it considers appropriate.
2. The Council shall annually assess and review the world jute situation and outlook, including the state of competition with synthetics and substitutes, and shall inform members of the results of the review.
3. The review shall be carried out in the light of information supplied by members in relation to national production, stocks, exports and imports, consumption and prices, of jute and jute products and synthetics and substitutes and such other information as may be available to the Council either directly or through the appropriate organizations in the United Nations system, including UNCTAD and FAO, and appropriate intergovernmental and non-governmental organizations.

CHAPTER XI. MISCELLANEOUS

Article 33. COMPLAINTS AND DISPUTES

Any complaint that a member has failed to fulfil its obligations under this Agreement and any dispute concerning the interpretation or application of this Agreement shall be referred to the Council for decision. Decisions of the Council on these matters shall be final and binding.

Article 34. GENERAL OBLIGATIONS OF MEMBERS

1. Members shall for the duration of this Agreement use their best endeavours and co-operate to promote the attainment of its objectives and to avoid action in contradiction to them.

2. Members undertake to accept as binding decisions of the Council under the provisions of this Agreement, and shall seek to refrain from implementing measures which would have the effect of limiting or running counter to them.

Article 35. RELIEF FROM OBLIGATIONS

1. Where it is necessary on account of exceptional circumstances or emergency or *force majeure* not expressly provided for in this Agreement, the Council may, by special vote, relieve a member of an obligation under this Agreement if it is satisfied by an explanation from that member regarding the reasons why the obligation cannot be met.

2. The Council, in granting relief to a member under paragraph 1 of this article, shall state explicitly the terms and conditions on which, and the period for which, the member is relieved of such obligation and the reasons for which the relief is granted.

Article 36. DIFFERENTIAL AND REMEDIAL MEASURES

1. Developing importing members whose interests are adversely affected by measures taken under this Agreement may apply to the Council for appropriate differential and remedial measures. The Council shall consider taking appropriate measures in accordance with section III, paragraphs 3 and 4, of resolution 93 (IV) of the United Nations Conference on Trade and Development.

2. Without prejudice to the interests of other exporting members, the Council shall, in all its activities, give special consideration to the needs of a particular least developed exporting member.

CHAPTER XII. FINAL PROVISIONS

Article 37. SIGNATURE, RATIFICATION, ACCEPTANCE AND APPROVAL

1. This Agreement shall be open for signature at United Nations Headquarters from 3 January to 30 June 1983 inclusive by Governments invited to the United Nations Conference on Jute and Jute Products, 1981.

2. Any Government referred to in paragraph 1 of this article may:

- (a) At the time of signing this Agreement, declare that by such signature it expresses its consent to be bound by this Agreement;
- (b) After signing this Agreement, ratify, accept or approve it by the deposit of an instrument to this effect with the depositary.

Article 38. DEPOSITARY

The Secretary-General of the United Nations is hereby designated as the depositary of this Agreement.

Article 39. NOTIFICATION OF PROVISIONAL APPLICATION

1. A signatory Government which intends to ratify, accept or approve this Agreement, or a Government for which the Council has established conditions for accession but which has not yet been able to deposit its instrument, may, at any time, notify the depositary that it will apply this Agreement provisionally either when it enters into force in accordance with article 40 or, if it is already in force, at a specified date. At the time of its notification of provisional application, each Government shall declare itself to be an exporting member or an importing member.

2. A Government which has notified under paragraph 1 of this article that it will apply this Agreement either when this Agreement enters into force or, if this Agreement is already in force, at a specified date shall, from that time, be a provisional member of the Organization, until it deposits its instrument of ratification, acceptance, approval or accession and thus becomes a member.

Article 40. ENTRY INTO FORCE

1. This Agreement shall enter into force definitively on 1 July 1983 or on any date thereafter, if by that date three Governments accounting for at least 85 per cent of net exports as set out in annex A to this Agreement, and 20 Governments accounting for at least 65 per cent of net imports as set out in annex B to this Agreement, have signed this Agreement pursuant to article 37, paragraph 2 (a), or have deposited their instruments of ratification, acceptance, approval or accession.

2. This Agreement shall enter into force provisionally on 1 July 1983 or on any date thereafter, if by that date three Governments accounting for at least 85 per cent of net exports as set out in annex A to this Agreement, and 20 Governments accounting for at least 65 per cent of net imports as set out in annex B to this Agreement, have signed this Agreement pursuant to article 37, paragraph 2 (a), or have deposited their instruments of ratification, acceptance or approval, or have notified the depositary under article 39 that they will apply this Agreement provisionally.

3. If the requirements for entry into force under paragraph 1 or paragraph 2 of this article have not been met on 1 January 1984, the Secretary-General of the United Nations shall invite those Governments which have signed this Agreement pursuant to article 37, paragraph 2 (a), or have deposited instruments of ratification, acceptance or approval, or have notified the depositary that they will apply this Agreement provisionally, to meet at the earliest time practicable and to decide to put this Agreement into force provisionally or definitively among themselves in whole or in part. While this Agreement is in force provisionally under this paragraph, those Governments which have decided to put this Agreement into force provisionally among themselves in whole or in part shall be provisional members. Such Governments may meet to review the situation and decide whether this Agreement shall enter into force definitively among themselves, or continue in force provisionally, or terminate.

4. For any Government that deposits its instrument of ratification, acceptance, approval or accession after the entry into force of this Agreement, it shall enter into force for that Government on the date of such deposit.

5. The Secretary-General of the United Nations shall convene the first session of the Council as soon as possible after the entry into force of this Agreement.

Article 41. ACCESSION

1. This Agreement shall be open for accession by the Governments of all States upon conditions established by the Council, which shall include a time-limit for the deposit of instruments of accession. The Council may, however, grant extensions of time to Governments which are unable to deposit their instruments of accession by the time-limit set in the conditions of accession.

2. Accession shall be effected by the deposit of an instrument of accession with the depositary.

Article 42. AMENDMENTS

1. The Council may, by special vote, recommend an amendment of this Agreement to the members.

2. The Council shall fix a date by which members shall notify the depositary of their acceptance of the amendment.

3. An amendment shall enter into force 90 days after the depositary has received notifications of acceptance from members constituting at least two thirds of the exporting members and accounting for at least 85 per cent of the votes of the exporting members, and from members constituting at least two thirds of the importing members and accounting for at least 85 per cent of the votes of the importing members.

4. After the depositary informs the Council that the requirements for entry into force of the amendment have been met, and notwithstanding the provisions of paragraph 2 of this article relating to the date fixed by the Council, a member may still notify the depositary of its acceptance of the amendment, provided that such notification is made before the entry into force of the amendment.

5. Any member which has not notified its acceptance of an amendment by the date on which such amendment enters into force shall cease to be a party to this Agreement as from that date, unless such member has satisfied the Council that its acceptance could not be obtained in time owing to difficulties in completing its constitutional or institutional procedures, and the Council decides to extend the period for acceptance of the amendment for that member. Such member shall not be bound by the amendment before it has notified its acceptance thereof.

6. If the requirements for the entry into force of the amendment have not been met by the date fixed by the Council in accordance with paragraph 2 of this article, the amendment shall be considered withdrawn.

Article 43. WITHDRAWAL

1. A member may withdraw from this Agreement at any time after the entry into force of this Agreement by giving written notice of withdrawal to the depositary. That member shall simultaneously inform the Council of the action it has taken.

2. Withdrawal shall become effective 90 days after the notice is received by the depositary.

Article 44. EXCLUSION

If the Council decides that any member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by special vote, exclude that member from this Agreement. The Council shall immediately so notify the depositary. One year after the date of the Council's decision, that member shall cease to be a party to this Agreement.

Article 45. SETTLEMENT OF ACCOUNTS WITH WITHDRAWING OR EXCLUDED MEMBERS
OR MEMBERS UNABLE TO ACCEPT AN AMENDMENT

1. In accordance with this article, the Council shall determine any settlement of accounts with a member which ceases to be a party to this Agreement owing to:

- (a) Non-acceptance of an amendment to this Agreement under article 42;
- (b) Withdrawal from this Agreement under article 43; or
- (c) Exclusion from this Agreement under article 44.

2. The Council shall retain any contribution paid to the Administrative Account by a member which ceases to be a party to this Agreement.

3. A member which has received an appropriate refund under this article shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization. Nor shall such a member be liable for any deficit incurred by the Organization after such refund has been made.

Article 46. DURATION, EXTENSION AND TERMINATION

1. This Agreement shall remain in force for a period of five years from the date of its entry into force unless the Council, by special vote, decides to extend or renegotiate this Agreement or to terminate it.

2. Before the expiry of the five-year period referred to in paragraph 1 of this article, the Council may, by special vote, decide to extend this Agreement for a period not exceeding two years and/or to renegotiate it.

3. If, before the expiry of the five-year period referred to in paragraph 1 of this article, negotiations for a new agreement to replace this Agreement have not yet been concluded, the Council may, by special vote, extend this Agreement for a period to be decided by the Council.

4. If, before the expiry of the five-year period referred to in paragraph 1 of this article, a new agreement to replace this Agreement has been negotiated but has not yet entered into force either definitively or provisionally, the Council may, by special vote, extend this Agreement until the provisional or definitive entry into force of the new agreement.

5. If a new international jute agreement is negotiated and enters into force during any period or extension of this Agreement pursuant to paragraphs 2, 3 or 4 of this article, this Agreement, as extended, shall terminate upon the entry into force of the new agreement.

6. The Council may at any time, by special vote, decide to terminate this Agreement with effect from such date as it may determine.

7. Notwithstanding the termination of this Agreement, the Council shall continue in being for a period not exceeding 18 months to carry out the liquidation of the Organization, including the settlement of accounts, and, subject to relevant decisions to be taken by special vote, shall have during that period such powers and functions as may be necessary for these purposes.

8. The Council shall notify the depositary of any decision taken under this article.

Article 47. RESERVATIONS

Reservations may not be made with respect to any of the provisions of this Agreement.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have affixed their signatures under this Agreement on the dates indicated.

DONE at Geneva on the first day of October, one thousand nine hundred and eighty-two, the texts of this Agreement in the Arabic, English, French, Russian and Spanish languages being equally authentic.

ANNEX A

Shares of individual exporting countries in total net exports of jute and jute products of countries participating in the United Nations Conference on Jute and Jute Products, 1981, as established for the purposes of article 40

	<i>Percentage</i>
Bangladesh	56.668
Brazil	0.921
India	31.457
Nepal	3.452
Peru	0.097
Thailand	7.405
TOTAL	<u>100.000</u>

ANNEX B

Shares of individual importing countries and groups of countries in total net imports of jute and jute products of countries participating in the United Nations Conference on Jute and Jute Products, 1981, as established for the purposes of article 40

	<i>Percentage</i>
Algeria	0.916
Australia	7.067
Austria	0.252
Bulgaria	1.572
Canada	1.702
Colombia	0.000
Costa Rica	0.000
Cuba	5.258
Czechoslovakia	1.236
Ecuador	0.000
Egypt	2.747
El Salvador	0.542
European Economic Community	16.316
Belgium/Luxembourg	2.892
Denmark	0.313
France	2.778
Germany, Federal Republic of	2.831
Greece	0.420
Ireland	0.366
Italy	1.244
Netherlands	1.740
United Kingdom of Great Britain and Northern Ireland	3.732
Finland	0.191
Ghana	0.336
Hungary	0.420
Indonesia	2.366

	<i>Percentage</i>
Iraq	1.915
Japan	5.952
Madagascar	0.350
Malaysia	0.160
Malta	0.000
Mauritania	0.008
Mexico	0.359
Nicaragua	0.122
Nigeria	0.626
Norway	0.168
Pakistan	7.547
Philippines	0.259
Poland	1.221
Republic of Korea	0.443
Romania	0.885
Saudi Arabia	0.313
Senegal	0.023
Spain	0.664
Sudan	3.846
Sweden	0.046
Switzerland	0.267
Syrian Arab Republic	1.740
Tunisia	0.328
Turkey	1.160
Union of Soviet Socialist Republics	11.729
United Republic of Tanzania	0.702
United States of America	16.644
Venezuela	0.053
Yugoslavia	1.526
Zaire	0.023
TOTAL	<u>100.000</u>

ACCORD¹ INTERNATIONAL DE 1982 SUR LE JUTE ET LES ARTICLES EN JUTE

PRÉAMBULE

Les Parties au présent Accord,

Rappelant la Déclaration² et le Programme d'action concernant l'instauration d'un nouvel ordre économique international³,

Rappelant les résolutions 93 (IV)⁴ et 124 (V)⁵, relatives au Programme intégré pour les produits de base, que la Conférence des Nations Unies sur le commerce et le développement a adoptées à ses quatrième et cinquième sessions,

Rappelant en outre le Nouveau programme substantiel d'action pour les années 80 en faveur des pays les moins avancés⁶, et en particulier son paragraphe 82,

Reconnaissant l'importance du jute et des articles en jute pour l'économie de nombreux pays en développement exportateurs,

Considérant qu'une coopération internationale étroite à la solution des problèmes posés par ce produit de base favorisera le développement économique des pays exportateurs et renforcera la coopération économique entre pays exportateurs et importateurs,

Sont convenues de ce qui suit :

¹ Entré en vigueur à titre provisoire le 9 janvier 1984 à l'égard des Etats et Organisation suivants qui l'avaient signé définitivement, ou qui avaient déposé un instrument de ratification, d'acceptation ou d'approbation, ou notifié au Secrétaire général qu'ils l'appliqueraient à titre provisoire et qui ont décidé de mettre l'Accord en vigueur entre eux en totalité, conformément aux dispositions du paragraphe 3 de l'article 40 :

<i>Etat</i>	<i>Date de signature définitive (s), ou du dépôt de la notification d'application provisoire (n), ou de l'instrument de ratification, d'acceptation (A) ou d'approbation (AA)</i>	<i>Etat</i>	<i>Date de signature définitive (s), ou du dépôt de la notification d'application provisoire (n), ou de l'instrument de ratification, d'acceptation (A) ou d'approbation (AA)</i>
Allemagne, République fédérale d' .	6 juin 1983 n	Irlande	29 juin 1983
Bangladesh	11 février 1983 s	Italie	6 juin 1983 n
Belgique	6 juin 1983 n	Japon	1 ^{er} juin 1983 A
Canada	30 juin 1983 s	Luxembourg	6 juin 1983 n
Chine	30 juin 1983 AA	Népal	29 juin 1983 s
Communauté économique européenne	6 juin 1983 n	Norvège	30 juin 1983
Danemark	6 juin 1983	Pays-Bas	6 juin 1983 n
Egypte	4 janvier 1984 n	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	22 décembre 1983
Etats-Unis d'Amérique	24 juin 1983 n	(Y compris les bailliages de Guernesey et de Jersey.)	
Finlande	30 juin 1983 n	Suède	30 juin 1981
France	19 avril 1983 n	Thaïlande	23 décembre 1983
Grèce	25 juillet 1983 n	Turquie	29 décembre 1983
Inde	23 juin 1983 s		

² Voir la résolution 3201 (S-VI) dans les *Documents officiels de l'Assemblée générale des Nations Unies, sixième session spéciale, Supplément n° 1 (A/9559)*, p. 3.

³ *Ibid.*, p. 5.

⁴ Conférence des Nations Unies sur le commerce et le développement, *Actes de la Conférence des Nations Unies sur le commerce et le développement, quatrième session, volume I, Rapport et annexes (TD/218 [vol. 1])*, p. 6.

⁵ *Ibid.*, *Cinquième session, volume I, Rapport et annexes (TD/269)*, p. 9.

⁶ Conférence des Nations Unies sur les pays les moins avancés, *Rapport par le Secrétaire général de la Conférence, Paris, 1^{er} septembre 1981, A/CONF. 104/7/Add.3*, p. 1.

CHAPITRE PREMIER. OBJECTIFS

Article premier. OBJECTIFS

1. Dans l'intérêt des deux catégories de membres, exportateurs et importateurs, et en vue d'atteindre les objectifs pertinents adoptés par la Conférence des Nations Unies sur le commerce et le développement dans ses résolutions 93 (IV) et 124 (V), relatives au Programme intégré pour les produits de base, et compte tenu de la résolution 98 (IV)¹, les objectifs de l'Accord international de 1982 sur le jute et les articles en jute (ci-après dénommé «le présent Accord») sont :

- a) D'améliorer les caractéristiques structurelles du marché du jute;
- b) De renforcer la compétitivité du jute et des articles en jute;
- c) De préserver et élargir les marchés existants et d'établir de nouveaux marchés du jute et des articles en jute;
- d) D'accroître la production de jute et d'articles en jute en vue, notamment, d'améliorer la qualité de ces produits dans l'intérêt des membres importateurs et des membres exportateurs;
- e) D'accroître le volume de la production, des exportations et des importations de jute et d'articles en jute de façon à satisfaire aux exigences de la demande mondiale et de l'approvisionnement.

2. Les objectifs énoncés au paragraphe 1 au présent article devraient être atteints en particulier par les moyens suivants :

- a) Projets de recherche-développement, de promotion des ventes et de réduction des coûts;
- b) Rassemblement et diffusion d'informations relatives au jute et aux articles en jute;
- c) Examen des questions importantes concernant le jute et les articles en jute, comme la question de la stabilisation des prix et des approvisionnements et celle de la concurrence avec les produits synthétiques et les produits de remplacement.

CHAPITRE II. DÉFINITIONS

Article 2. DÉFINITIONS

Aux fins du présent Accord :

1) Par «jute» il faut entendre le jute brut, le kénaf et les autres fibres apparentées, y compris *Urena lobata*, *Abutilon avicennae* et *Cephalonema polyanthrum*;

2) Par «articles en jute» il faut entendre les produits fabriqués en totalité ou quasi-totalité avec du jute, ou les produits dont l'élément le plus important, en poids, est le jute;

3) Par «membre» il faut entendre un gouvernement, ou une organisation intergouvernementale visée à l'article 5, qui a accepté d'être lié par le présent Accord à titre provisoire ou définitif;

4) Par «membre exportateur» il faut entendre un membre qui exporte plus de jute et d'articles en jute qu'il n'en importe et qui s'est déclaré lui-même membre exportateur;

¹ Conférence des Nations Unies sur le commerce et le développement, *Actes de la Conférence des Nations Unies sur le commerce et le développement, quatrième session, volume I, Rapport et annexes* (TD/218[vol. 1]), p. 23.

5) Par «membre importateur» il faut entendre un membre qui importe plus de jute et d'articles en jute qu'il n'en exporte et qui s'est déclaré lui-même membre importateur;

6) Par «Organisation» il faut entendre l'Organisation internationale du jute instituée conformément à l'article 3;

7) Par «Conseil» il faut entendre le Conseil international du jute institué conformément à l'article 6;

8) Par «vote spécial» il faut entendre un vote requérant les deux tiers au moins des suffrages exprimés par les membres exportateurs présents et votants et les deux tiers au moins des suffrages exprimés par les membres importateurs présents et votants, comptés séparément, à condition que ces suffrages soient exprimés par la majorité des membres exportateurs et par au moins quatre membres importateurs présents et votants;

9) Par «vote à la majorité simple répartie» il faut entendre un vote requérant plus de la moitié au total des suffrages exprimés par les membres exportateurs présents et votants et plus de la moitié du total des suffrages exprimés par les membres importateurs présents et votants, comptés séparément. Les suffrages requis pour les membres exportateurs doivent être exprimés par la majorité des membres exportateurs présents et votants;

10) Par «exercice» il faut entendre la période allant du 1^{er} juillet au 30 juin inclusivement;

11) Par «campagne agricole du jute» il faut entendre la période allant du 1^{er} juillet au 30 juin inclusivement;

12) Par «exportations de jute» ou «exportations d'articles en jute» il faut entendre le jute ou les articles en jute qui quittent le territoire douanier d'un membre, et par «importations de jute» ou «importations d'articles en jute» le jute ou les articles en jute qui entrent sur le territoire douanier d'un membre, étant entendu qu'aux fins des présentes définitions le territoire douanier d'un membre qui se compose de plusieurs territoires douaniers est réputé être constitué par ses territoires douaniers combinés; et

13) Par «monnaies librement utilisables» il faut entendre le deutsche mark, le dollar des Etats-Unis, le franc français, la livre sterling et le yen japonais ainsi que toute autre monnaie éventuellement désignée par une organisation monétaire internationale compétente comme étant en fait couramment utilisée pour effectuer des paiements au titre de transactions internationales et couramment échangée sur les principaux marchés des changes.

CHAPITRE III. ORGANISATION ET ADMINISTRATION

Article 3. CRÉATION, SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU JUTE

1. Il est créé une Organisation internationale du jute chargée d'assurer la mise en œuvre des dispositions du présent Accord et d'en superviser le fonctionnement.

2. L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du jute et du Comité des projets, organes permanents, ainsi que du Directeur exécutif et du personnel. Le Conseil peut, par un vote spécial et à des fins déterminées, créer des comités et groupes de travail ayant un mandat expressément défini.

3. L'Organisation a son siège à Dacca (Bangladesh).

4. Le siège de l'Organisation est situé en tout temps sur le territoire d'un membre.

Article 4. MEMBRES DE L'ORGANISATION

1. Il est institué deux catégories de membres de l'Organisation, à savoir :
 - a) Les membres exportateurs; et
 - b) Les membres importateurs.
2. Un membre peut changer de catégorie aux conditions que fixe le Conseil.

Article 5. PARTICIPATION D'ORGANISATIONS INTERGOUVERNEMENTALES

1. Toute référence faite dans le présent Accord à des «gouvernements» est réputée valoir aussi pour la Communauté économique européenne et pour toute autre organisation intergouvernementale ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base. En conséquence, toute mention, dans le présent Accord, de la signature, de la ratification, de l'acceptation ou de l'approbation, ou de la notification d'application à titre provisoire, ou de l'adhésion est, dans le cas desdites organisations intergouvernementales, réputée valoir aussi pour la signature, la ratification, l'acceptation ou l'approbation, ou pour la notification d'application à titre provisoire, ou pour l'adhésion, par ces organisations intergouvernementales.

2. En cas de vote sur des questions relevant de leur compétence, lesdites organisations intergouvernementales disposent d'un nombre de voix égal au nombre total de voix attribuables à leurs Etats membres conformément à l'article 10. En pareil cas, les Etats membres desdites organisations intergouvernementales ne sont pas autorisés à exercer leurs droits de vote individuels.

CHAPITRE IV. CONSEIL INTERNATIONAL DU JUTE

Article 6. COMPOSITION DU CONSEIL INTERNATIONAL DU JUTE

1. L'autorité suprême de l'Organisation est le Conseil international du jute, qui se compose de tous les membres de l'Organisation.
2. Chaque membre est représenté au Conseil par un seul représentant et peut désigner des suppléants et des conseillers pour assister aux sessions du Conseil.
3. Un suppléant est habilité à agir et à voter au nom du représentant en l'absence de celui-ci ou dans des circonstances exceptionnelles.

Article 7. POUVOIRS ET FONCTIONS DU CONSEIL

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'application des dispositions du présent Accord
2. Le Conseil, par un vote spécial, adopte les règlements qui sont nécessaires à l'application des dispositions du présent Accord et qui sont compatibles avec celles-ci, notamment son règlement intérieur, le règlement financier de l'Organisation et le statut du personnel. Ledit règlement financier contient des dispositions applicables notamment aux entrées et sorties de fonds du compte administratif et du compte spécial. Le Conseil peut, dans son règlement intérieur, prévoir une procédure lui permettant de prendre, sans se réunir, des décisions sur des questions spécifiques.
3. Le Conseil tient les archives dont il a besoin pour s'acquitter des fonctions que le présent Accord lui confère.

Article 8. PRÉSIDENT ET VICE-PRÉSIDENT DU CONSEIL

1. Le Conseil élit pour chaque année correspondant à la campagne agricole du jute un Président et un Vice-Président, qui ne sont pas rémunérés par l'Organisation.

2. Le Président et le Vice-Président sont élus, l'un parmi les représentants des membres exportateurs, l'autre parmi ceux des membres importateurs. La présidence et la vice-présidence sont attribuées à tour de rôle à chacune des deux catégories de membres pour une année, étant entendu toutefois que cette alternance n'empêche pas la réélection, dans des circonstances exceptionnelles, du Président ou du Vice-Président, ou de l'un et de l'autre, si le Conseil en décide ainsi par un vote spécial.

3. En cas d'absence temporaire du Président, le Vice-Président assure la présidence à sa place. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence permanente de l'un ou l'autre ou des deux, le Conseil peut élire de nouveaux titulaires de ces fonctions parmi les représentants des membres exportateurs et/ou parmi les représentants des membres importateurs, selon le cas, à titre temporaire ou permanent.

Article 9. SESSIONS DU CONSEIL

1. En règle générale, le Conseil se réunit en session ordinaire une fois par semestre de l'année correspondant à la campagne agricole du jute.

2. Le Conseil se réunit en session extraordinaire s'il en décide ainsi ou s'il en est requis :

- a) Par le Directeur exécutif, agissant en accord avec le Président du Conseil; ou
- b) Par une majorité des membres exportateurs ou une majorité des membres importateurs; ou
- c) Par des membres détenant au moins 500 voix.

3. Les sessions du Conseil ont lieu au siège de l'Organisation à moins que le Conseil, par un vote spécial, n'en décide autrement. Si, sur l'invitation d'un membre, le Conseil se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent.

4. Le Directeur exécutif annonce les sessions aux membres et leur en communique l'ordre du jour au moins 30 jours à l'avance, sauf en cas d'urgence où le préavis sera d'au moins sept jours.

Article 10. RÉPARTITION DES VOIX

1. Les membres exportateurs détiennent ensemble 1 000 voix et les membres importateurs détiennent ensemble 1 000 voix.

2. Les voix des membres exportateurs sont réparties comme suit : 150 voix sont divisées à parts égales entre tous les membres exportateurs, le chiffre étant arrondi au nombre entier le plus proche pour chaque membre; le reste des voix est réparti proportionnellement au volume moyen de leurs exportations nettes de jute et d'articles en jute pour les trois précédentes campagnes agricoles du jute, sous réserve qu'aucun membre exportateur ne détienne plus de 450 voix. Les voix qui subsistent en sus du maximum sont réparties entre tous les membres exportateurs détenant moins de 250 voix chacun, proportionnellement à leur part des échanges.

3. Les voix des membres importateurs sont réparties comme suit : chaque membre importateur détient initialement un maximum de cinq voix, étant entendu que le nombre total des voix initiales ainsi détenues ne peut être supérieur à 125. Le reste des voix est réparti proportionnellement au volume annuel moyen de leurs im-

portations nettes de jute et d'articles en jute pour la période de trois ans commençant quatre années civiles avant la répartition des voix.

4. Le Conseil répartit les voix pour chaque exercice au début de la première session de l'exercice conformément aux dispositions du présent article. Cette répartition demeure en vigueur pour le reste de l'exercice, sous réserve des dispositions du paragraphe 5 du présent article.

5. Quand la composition de l'Organisation change ou quand le droit de vote d'un membre est suspendu ou rétabli en application d'une disposition du présent Accord, le Conseil procède à une nouvelle répartition des voix à l'intérieur de la catégorie ou des catégories de membres en cause conformément aux dispositions du présent article. Le Conseil fixe la date à laquelle la nouvelle répartition des voix prend effet.

6. Il ne peut y avoir de fractionnement de voix.

7. Lorsqu'on arrondit au nombre entier le plus proche, toute fraction inférieure à 0,5 est arrondie au nombre entier immédiatement inférieur et toute fraction supérieure ou égale à 0,5 est arrondie au nombre entier immédiatement supérieur.

Article 11. PROCÉDURE DE VOTE AU CONSEIL

1. Chaque membre dispose, pour le vote, du nombre de voix qu'il détient et aucun membre ne peut diviser ses voix. Un membre n'est toutefois pas tenu d'exprimer dans le même sens que ses propres voix celles qu'il est autorisé à utiliser en vertu du paragraphe 2 du présent article.

2. Par notification écrite adressée au Président du Conseil, tout membre exportateur peut autoriser tout autre membre exportateur, et tout membre importateur peut autoriser tout autre membre importateur, à représenter ses intérêts et à exercer son droit de vote à toute séance ou session du Conseil.

3. Un membre autorisé par un autre membre à utiliser les voix que cet autre membre détient en vertu de l'article 10 utilise ces voix conformément aux instructions dudit membre.

4. En cas d'abstention, un membre est réputé ne pas avoir utilisé ses voix.

Article 12. DÉCISIONS ET RECOMMANDATIONS DU CONSEIL

1. Le Conseil s'efforce de prendre toutes ses décisions et de faire toutes ses recommandations par consensus. Si un consensus ne peut être obtenu, toutes les décisions du Conseil sont prises et toutes les recommandations faites par un vote à la majorité simple répartie, à moins que le présent Accord ne prévoit un vote spécial.

2. Quand un membre invoque les dispositions du paragraphe 2 de l'article 11 et que ses voix sont utilisées à une séance du Conseil, ce membre est considéré, aux fins du paragraphe 1 du présent article, comme présent et votant.

3. Toutes les décisions et recommandations du Conseil doivent être compatibles avec les dispositions du présent Accord.

Article 13. QUORUM AU CONSEIL

1. Le quorum exigé pour toute séance du Conseil est constitué par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que les membres ainsi présents détiennent les deux tiers au moins du total des voix dans chacune des deux catégories.

2. Si le quorum défini au paragraphe 1 du présent article n'est pas atteint le jour fixé pour la séance ni le lendemain, le quorum est constitué le troisième jour et les jours suivants par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que ces membres détiennent la majorité du total des voix dans chacune des deux catégories.

3. Tout membre représenté conformément au paragraphe 2 de l'article 11 est considéré comme présent.

Article 14. COOPÉRATION AVEC D'AUTRES ORGANISMES

1. L'Organisation, dans toute la mesure possible, sollicite et utilise pleinement les facilités, services et connaissances spécialisées d'organismes tels que l'Organisation des Nations Unies pour l'alimentation et l'agriculture (FAO), le Centre du commerce international CNUCED/GATT (CCI), l'Organisation des Nations Unies pour le développement industriel (ONUDI) et la Conférence des Nations Unies sur le commerce et le développement (CNUCED). Si le Conseil juge que leurs facilités, services et connaissances spécialisées sont insuffisants ou inadéquats pour le bon fonctionnement de l'Organisation, il décide, lorsque les circonstances l'exigent, de prendre les mesures nécessaires pour que l'Organisation assure l'exécution efficace du travail, si besoin est par ses propres moyens.

2. Le Conseil prend toutes dispositions appropriées aux fins de consultation ou de coopération avec l'Organisation des Nations Unies et ses organes, en particulier la CNUCED, ainsi qu'avec la FAO et les autres institutions spécialisées des Nations Unies et organisations intergouvernementales et non gouvernementales qui seraient appropriées.

3. Le Conseil, eu égard au rôle particulier de la CNUCED dans le domaine du commerce international des produits de base, la tient au courant, selon qu'il convient, de ses activités et programmes de travail.

Article 15. ADMISSION D'OBSERVATEURS

Le Conseil peut inviter tout pays non membre, ou tout organisme visé à l'article 14 et à l'article 31, que concerne le commerce international du jute et des articles en jute ou l'industrie du jute à assister en qualité d'observateur à l'une quelconque des réunions du Conseil.

Article 16. LE DIRECTEUR EXÉCUTIF ET LE PERSONNEL

1. Le Conseil, par un vote spécial, nomme le Directeur exécutif.

2. Les modalités et conditions d'engagement du Directeur exécutif sont fixées par le Conseil.

3. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable devant le Conseil de l'administration et du fonctionnement du présent Accord en conformité des décisions du Conseil.

4. Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil. Le Conseil fixe à sa première session l'effectif du personnel des cadres supérieurs et de la catégorie des administrateurs que le Directeur exécutif est autorisé à nommer pour les cinq premières années. Le recrutement de ce personnel se fait par étapes. Toute modification de l'effectif du personnel des cadres supérieurs et de la catégorie des administrateurs est décidée par le Conseil par un vote spécial. Le personnel est responsable devant le Directeur exécutif.

5. Ni le Directeur exécutif ni aucun membre du personnel ne doivent avoir d'intérêt financier dans l'industrie ou le commerce du jute, ni dans des activités commerciales connexes.

6. Dans l'exercice de leurs fonctions, le Directeur exécutif et les autres membres du personnel ne sollicitent ni n'acceptent d'instructions d'aucun membre ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables en dernier ressort devant le Conseil. Chaque membre de l'Organisation doit respecter le caractère exclusivement international des responsabilités du Directeur exécutif et des autres membres du personnel et ne pas chercher à les influencer dans l'exercice de leurs responsabilités.

CHAPITRE V. PRIVILÈGES ET IMMUNITÉS

Article 17. PRIVILÈGES ET IMMUNITÉS

1. L'Organisation a la personnalité juridique. Elle a, en particulier, la capacité de contracter, d'acquérir et de céder des biens meubles et immeubles et d'ester en justice.

2. L'Organisation entreprend, aussitôt que possible après l'entrée en vigueur du présent Accord, de conclure avec le gouvernement du pays où son siège doit être situé (ci-après dénommé «le Gouvernement hôte») un accord (ci-après dénommé «l'Accord de siège») touchant le statut, les privilèges et les immunités de l'Organisation, de son Directeur exécutif, de son personnel et de ses experts, ainsi que des représentants des membres, qui sont normalement nécessaires à l'exercice de leurs fonctions.

3. En attendant la conclusion de l'Accord de siège visé au paragraphe 2 du présent article, l'Organisation demande au Gouvernement hôte d'exonérer d'impôts, dans les limites de sa législation nationale, les émoluments versés par l'Organisation à son personnel et les avoirs, revenus et autres biens de l'Organisation.

4. L'Organisation peut aussi conclure, avec un ou plusieurs autres pays, des accords qui doivent être approuvés par le Conseil, touchant les privilèges et immunités qui peuvent être nécessaires à la bonne application du présent Accord.

5. Si le siège de l'Organisation est transféré dans un autre pays qui est membre de l'Organisation, ce membre conclut aussitôt que possible, avec l'Organisation, un accord de siège qui doit être approuvé par le Conseil.

6. L'Accord de siège est indépendant du présent Accord. Toutefois, il prend fin :

- a) Par consentement mutuel du Gouvernement hôte et de l'Organisation;
- b) Si le siège de l'Organisation est transféré hors du territoire du Gouvernement hôte; ou
- c) Si l'Organisation cesse d'exister.

CHAPITRE VI. DISPOSITIONS FINANCIÈRES

Article 18. COMPTES FINANCIERS

1. Il est institué deux comptes :

- a) Le compte administratif; et
- b) Le compte spécial.

2. Le Directeur exécutif est responsable de la gestion desdits comptes et le Conseil prévoit les dispositions nécessaires dans son règlement intérieur.

Article 19. MODES DE PAIEMENT

1. Les contributions au compte administratif sont payables en monnaies librement utilisables et ne sont pas assujetties à des restrictions de change.

2. Les contributions au compte spécial sont payables en monnaies librement utilisables et ne sont pas assujetties à des restrictions de change.

3. Le Conseil peut aussi décider d'accepter des contributions au compte spécial sous d'autres formes, y compris sous forme de matériel ou main-d'œuvre scientifique et technique, selon les exigences des projets approuvés.

Article 20. VÉRIFICATION ET PUBLICATION DES COMPTES

1. Le Conseil nomme des vérificateurs aux comptes qui sont chargés de vérifier ses livres.

2. Un état de compte administratif et du compte spécial, vérifié par des vérificateurs indépendants, est mis à la disposition des membres aussitôt que possible après la fin de chaque année correspondant à une campagne agricole du jute, mais pas plus de six mois après cette date, et le Conseil l'examine en vue de son approbation à sa session suivante, selon qu'il est approprié. Un résumé des comptes et du bilan vérifiés est ensuite publié.

Article 21. COMPTE ADMINISTRATIF

1. Les dépenses requises pour l'administration du présent Accord sont imputées sur le compte administratif et sont couvertes au moyen de contributions annuelles versées par les membres, conformément à leurs procédures constitutionnelles et institutionnelles respectives, et calculées conformément aux paragraphes 3, 4 et 5 du présent article.

2. Les dépenses des délégations au Conseil, au Comité des projets et aux comités et groupes de travail visés au paragraphe 2 de l'article 3 sont à la charge des membres intéressés. Lorsqu'un membre demande des services spéciaux à l'Organisation, le Conseil requiert ce membre de prendre à sa charge les dépenses correspondant à ces services.

3. Pendant le deuxième semestre de chaque exercice, le Conseil approuve le budget administratif de l'Organisation pour l'exercice suivant et calcule la contribution de chaque membre à ce budget.

4. Pour chaque exercice, la contribution de chaque membre au budget administratif est proportionnelle au rapport qui existe, au moment de l'adoption du budget administratif de cet exercice, entre le nombre de voix de ce membre et le nombre total des voix de l'ensemble des membres. Pour la fixation des contributions, les voix de chaque membre se calculent sans prendre en considération la suspension des droits de vote d'un membre ni la nouvelle répartition des voix qui en résulte.

5. Le Conseil calcule la contribution initiale de tout membre qui adhère à l'Organisation après l'entrée en vigueur du présent Accord en fonction du nombre de voix que ce membre doit détenir et de la fraction non écoulee de l'exercice en cours, mais les contributions demandées aux autres membres pour l'exercice en cours ne s'en trouvent pas changées.

6. Les contributions au premier budget administratif sont exigibles à une date fixée par le Conseil à sa première session. Les contributions aux budgets ad-

ministratifs ultérieurs sont exigibles le premier jour de chaque exercice. Les contributions des membres pour l'exercice au cours duquel ils deviennent membres de l'Organisation sont exigibles à la date à laquelle ils deviennent membres.

7. Si un membre n'a pas versé intégralement sa contribution au budget administratif dans les deux mois qui suivent la date à laquelle elle est exigible en vertu du paragraphe 6 du présent article, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si ce membre n'a pas encore versé sa contribution dans les deux mois qui suivent une telle demande, il est prié d'indiquer les raisons pour lesquelles il n'a pas pu en effectuer le paiement. S'il n'a toujours pas versé sa contribution six mois après la date à laquelle elle est exigible, ses droits de vote sont suspendus à moins que le Conseil, par un vote spécial, n'en décide autrement. Si ce membre n'a toujours pas acquitté sa contribution à l'expiration d'un délai d'un mois à compter de la date à laquelle ses droits de vote ont été suspendus, tous les droits qu'il a en vertu du présent Accord sont suspendus par le Conseil jusqu'au versement intégral de sa contribution, à moins que le Conseil, par un vote spécial, n'en décide autrement.

8. Un membre dont les droits ont été suspendus en application du paragraphe 7 du présent article reste tenu, en particulier, de verser sa contribution.

Article 22. COMPTE SPÉCIAL

1. Il est institué deux sous-comptes du compte spécial :

- a) Le sous-compte des activités préalables aux projets; et
- b) Le sous-compte des projets.

2. Toutes les dépenses portées au sous-compte des activités préalables aux projets sont remboursées par imputation sur le sous-compte des projets si les projets sont par la suite approuvés et financés. Si dans les six mois de l'entrée en vigueur du présent Accord le Conseil n'a pas reçu de fonds pour le sous-compte des activités préalables aux projets, il revoit la situation et prend les mesures nécessaires.

3. Toutes les recettes afférentes à des projets bien identifiables sont portées au compte spécial. Toutes les dépenses relatives à de tels projets, y compris la rémunération et les frais de voyage de consultants et d'experts, sont imputées sur le compte spécial.

4. Le compte spécial peut être financé par les sources suivantes :

- a) Le deuxième compte du Fonds commun pour les produits de base, une fois celui-ci créé;
- b) Des institutions financières régionales et internationales, comme le Programme des Nations Unies pour le développement, la Banque mondiale, la Banque asiatique de développement, la Banque interaméricaine de développement, la Banque africaine de développement, etc.; et
- c) Des contributions volontaires.

5. Le Conseil fixe, par un vote spécial, les conditions et modalités selon lesquelles il devrait, au moment opportun et dans les cas appropriés, patronner des projets en vue de leur financement au moyen de prêts, lorsqu'un ou plusieurs membres ont volontairement assumé toutes obligations et responsabilités concernant ces prêts. L'Organisation n'assume aucune obligation dans le cas de tels prêts.

6. Le Conseil peut désigner et parrainer toute entité, avec son assentiment, notamment un membre ou un groupe de membres, qui recevra des prêts pour le financement de projets approuvés et assumera toutes les obligations qui en découlent, étant entendu que l'Organisation se réserve le droit de surveiller l'utilisa-

tion des ressources et de suivre l'exécution des projets ainsi financés. Toutefois, l'Organisation n'est pas responsable des garanties données par un membre quelconque ou par d'autres entités.

7. L'appartenance à l'Organisation n'entraîne, pour aucun membre, une quelconque responsabilité à raison des emprunts contractés ou des prêts consentis pour des projets par tout autre membre ou toute autre entité.

8. Si des contributions volontaires sans affectation déterminée sont offertes à l'Organisation, le Conseil peut accepter ces fonds. Les fonds en question peuvent être utilisés pour des activités préalables aux projets, ainsi que pour des projets approuvés.

9. Le Directeur exécutif s'attache à rechercher, aux conditions et selon les modalités que le Conseil peut fixer, un financement adéquat et sûr pour les projets approuvés par le Conseil.

10. Les ressources du compte spécial ne sont utilisées que pour des projets approuvés ou pour des activités préalables aux projets.

11. Les contributions versées pour des projets approuvés déterminés ne sont utilisées que pour les projets auxquels elles étaient initialement destinées, à moins que le Conseil n'en décide autrement avec l'accord du contribuant. Après l'achèvement d'un projet l'Organisation restitue aux divers contribuants les fonds qui subsistent éventuellement, au prorata de la part de chacun dans le total des contributions initialement fournies pour le financement dudit projet, à moins que le contribuant n'accepte qu'il en soit autrement.

12. Le Conseil peut, lorsque cela est approprié, revoir le financement du compte spécial.

CHAPITRE VII. ACTIVITÉS OPÉRATIONNELLES

Article 23. PROJETS

1. Pour atteindre les objectifs énoncés à l'article premier, le Conseil, de façon continue et conformément aux dispositions du paragraphe 1 de l'article 14, détermine les projets à entreprendre dans les domaines de la recherche-développement, de la promotion des ventes et de la réduction des coûts, ainsi que les autres projets qu'il peut approuver, prend les dispositions en vue de leur préparation et de leur mise en œuvre et, pour s'assurer de leur efficacité, suit leur exécution.

2. Le Directeur exécutif soumet au Comité des projets des propositions concernant les projets visés au paragraphe 1 du présent article. Ces propositions sont communiquées à tous les membres deux mois au moins avant la session du Comité à laquelle elles doivent être examinées. Sur la base de ces propositions, le Comité décide des activités préalables à exécuter. Le Directeur exécutif organise lesdites activités préalables conformément aux règlements que le Conseil adoptera.

3. Les résultats des activités préalables, indiquant notamment le détail des coûts, les avantages éventuels, la durée, le lieu d'exécution et le nom des organismes susceptibles d'être chargés de l'exécution, sont présentés au Comité par le Directeur exécutif, après avoir été communiqués à tous les membres deux mois au moins avant la session du Comité à laquelle ils doivent être examinés.

4. Le Comité examine ces résultats et fait des recommandations au Conseil au sujet des projets.

5. Le Conseil examine ces recommandations et, par un vote spécial, prend une décision au sujet des projets proposés, aux fins de leur financement conformément à l'article 22 et à l'article 27.

6. Le Conseil décide de l'ordre de priorité des projets.

7. Au départ, le Conseil accorde la priorité aux projets élaborés par la FAO et le CCI pour les réunions préparatoires organisées sur le jute et les articles en jute au titre du Programme intégré pour les produits de base, ainsi qu'aux autres projets viables que le Conseil peut approuver.

8. Avant d'approuver un projet sur le territoire d'un membre, le Conseil doit obtenir l'approbation de ce membre.

9. Le Conseil peut, par un vote spécial, cesser de patronner un projet quelconque.

Article 24. RECHERCHE-DÉVELOPPEMENT

Les projets de recherche-développement devraient viser notamment :

- a) A améliorer la productivité agricole et la qualité des fibres;
- b) A améliorer les procédés de fabrication des articles existants et des articles nouveaux;
- c) A trouver de nouvelles utilisations finales et à améliorer les produits existants.

Article 25. PROMOTION DES VENTES

Les projets de promotion des ventes devraient viser notamment à préserver et élargir les marchés pour les articles existants et à trouver des débouchés pour les articles nouveaux.

Article 26. RÉDUCTION DES COÛTS

Les projets relatifs à la réduction des coûts devraient viser notamment, dans la mesure appropriée, à améliorer les procédés et les techniques ayant un rapport avec la productivité agricole et la qualité des fibres, à améliorer les procédés et les techniques ayant un rapport avec le coût de la main-d'œuvre, le coût des matières et les dépenses en capital dans l'industrie de transformation du jute, et à rassembler et tenir à jour, à l'usage des membres, des renseignements sur les procédés et techniques les plus efficaces qui sont à la disposition de l'industrie du jute.

Article 27. CRITÈRES D'APPROBATION DES PROJETS

L'approbation des projets par le Conseil sera fondée sur les critères suivants :

- a) Les projets doivent être de nature à apporter des avantages, immédiats ou à venir, à plus d'un membre exportateur et être profitables à l'économie du jute dans son ensemble;
- b) Ils doivent être liés au maintien ou à l'expansion du commerce international du jute et des articles en jute;
- c) Ils doivent laisser entrevoir des résultats économiques favorables à court ou à long terme en ce qui concerne les coûts;
- d) Ils doivent être à la mesure du volume du commerce international du jute et des articles en jute;
- e) Ils doivent être de nature à améliorer la compétitivité générale ou les perspectives du marché du jute et des articles en jute.

Article 28. COMITÉ DES PROJETS

1. Il est créé un Comité des projets (ci-après dénommé «le Comité»), qui est responsable devant le Conseil et travaille sous sa direction générale.

2. Le Comité est ouvert à la participation de tous les membres. Le règlement intérieur, la répartition des voix et la procédure de vote y sont, *mutatis mutandis*, les mêmes qu'au Conseil. Le Comité, à moins qu'il n'en décide autrement, se réunit quatre fois par an ou à la demande du Conseil.

3. Les fonctions du Comité sont les suivantes :

- a) Examiner et évaluer sur le plan technique les propositions de projets visées à l'article 23;
- b) Décider des activités à entreprendre préalablement aux projets; et
- c) Faire des recommandations au Conseil au sujet des projets.

CHAPITRE VIII. RELATIONS AVEC LE FONDS COMMUN POUR LES PRODUITS DE BASE

Article 29. RELATIONS AVEC LE FONDS COMMUN POUR LES PRODUITS DE BASE

Lorsque le Fonds commun entrera en activité, l'Organisation tirera pleinement parti des facilités dudit Fonds commun, conformément aux principes énoncés dans l'Accord portant création du Fonds commun pour les produits de base.

CHAPITRE IX. EXAMEN DE QUESTIONS IMPORTANTES CONCERNANT LE JUTE ET LES ARTICLES EN JUTE

Article 30. STABILISATION, CONCURRENCE AVEC LES PRODUITS SYNTHÉTIQUES ET AUTRES QUESTIONS

1. Le Conseil poursuit l'examen des questions relatives à la stabilisation des prix du jute et des articles en jute destinés à l'exportation, ainsi que des approvisionnements, en vue de leur trouver des solutions. A l'issue de cet examen, l'application d'une solution convenue impliquant des mesures qui ne sont pas déjà expressément prévues par le présent Accord exige un amendement au présent Accord conformément à l'article 42.

2. Le Conseil examine les questions se rapportant à la concurrence entre le jute et les articles en jute, d'une part, et les produits synthétiques et produits de remplacement, d'autre part.

3. Le Conseil prend des dispositions pour assurer l'examen suivi des autres questions importantes relatives au jute et aux articles en jute.

CHAPITRE X. STATISTIQUES, ÉTUDES ET INFORMATION

Article 31. STATISTIQUES, ÉTUDES ET INFORMATION

1. Le Conseil établit des relations étroites avec les organismes internationaux appropriés, en particulier la FAO, pour contribuer à ce que des données et informations récentes et fiables soient disponibles sur tous les facteurs touchant le jute et les articles en jute. L'Organisation rassemble, classe et au besoin publie, au sujet de la production, du commerce, de l'offre, des stocks, de la consommation et des prix du jute,

des articles en jute, des produits synthétiques et des produits de remplacement, les statistiques qui sont nécessaires au bon fonctionnement du présent Accord.

2. Les membres doivent fournir dans un délai raisonnable toutes statistiques et informations dont la diffusion n'est pas incompatible avec leur législation nationale.

3. Le Conseil fait établir des études sur les tendances et sur les problèmes à court et à long terme de l'économie mondiale du jute.

4. Le Conseil veille à ce qu'aucune des informations publiées ne porte atteinte au secret des opérations des particuliers ou des sociétés qui produisent, traitent ou commercialisent du jute, des articles en jute, des produits synthétiques et des produits de remplacement.

Article 32. RAPPORT ANNUEL ET RAPPORT D'ÉVALUATION ET D'EXAMEN

1. Le Conseil publie, dans les six mois qui suivent la fin de chaque campagne agricole du jute, un rapport annuel sur ses activités et tous autres renseignements qu'il juge appropriés.

2. Le Conseil évalue et examine chaque année la situation et les perspectives du jute sur le marché mondial, y compris l'état de la concurrence avec les produits synthétiques et de remplacement, et il informe les membres des résultats de l'examen.

3. L'examen se fait à l'aide des renseignements fournis par les membres sur la production nationale, les stocks, les exportations et importations, la consommation et les prix du jute, des articles en jute et des produits synthétiques et de remplacement, ainsi qu'à l'aide des autres renseignements que le Conseil peut obtenir soit directement, soit par l'intermédiaire des organismes appropriés des Nations Unies, y compris la CNUCED et la FAO, et des organisations intergouvernementales et non gouvernementales appropriées.

CHAPITRE XI. DISPOSITIONS DIVERSES

Article 33. PLAINTES ET DIFFÉRENDS

Toute plainte contre un membre pour manquement aux obligations que le présent Accord lui impose et tout différend relatif à l'interprétation ou à l'application du présent Accord sont déferés au Conseil pour décision. Les décisions du Conseil en la matière sont définitives et ont force obligatoire.

Article 34. OBLIGATIONS GÉNÉRALES DES MEMBRES

1. Pendant la durée du présent Accord, les membres mettent tout en œuvre et coopèrent pour favoriser la réalisation de ses objectifs et éviter que soient prises des mesures allant à l'encontre desdits objectifs.

2. Les membres s'engagent à accepter d'être liés par les décisions que le Conseil prend en vertu des dispositions du présent Accord et veillent à s'abstenir d'appliquer des mesures qui auraient pour effet de limiter ou de contrecarrer ces décisions.

Article 35. DISPENSES

1. Quand des circonstances exceptionnelles ou des raisons de force majeure qui ne sont pas expressément envisagées dans le présent Accord l'exigent, le Conseil peut, par un vote spécial, dispenser un membre d'une obligation prescrite par le présent Accord si les explications données par ce membre le convainquent quant aux raisons qui l'empêchent de respecter cette obligation.

2. Quand il accorde une dispense à un membre en vertu du paragraphe 1 du présent article, le Conseil précise les modalités, les conditions, la durée et les motifs de cette dispense.

Article 36. MESURES DIFFÉRENCIÉES ET CORRECTIVES

1. Les membres en développement importateurs dont les intérêts sont lésés par des mesures prises en application du présent Accord peuvent s'adresser au Conseil pour des mesures différenciées et correctives appropriées. Le Conseil envisage de prendre des mesures appropriées conformément à la section III, paragraphes 3 et 4, de la résolution 93 (IV) de la Conférence des Nations Unies sur le commerce et le développement.

2. Sans préjudice des intérêts des autres membres exportateurs le Conseil, dans toutes ses activités, prend spécialement en considération les besoins d'un pays exportateur particulier figurant parmi les pays les moins avancés.

CHAPITRE XII. DISPOSITIONS FINALES

Article 37. SIGNATURE, RATIFICATION, ACCEPTATION ET APPROBATION

1. Le présent Accord sera ouvert à la signature des gouvernements invités à la Conférence des Nations Unies sur le jute et les articles en jute, 1981, au Siège de l'Organisation des Nations Unies, du 3 janvier au 30 juin 1983 inclus.

2. Tout gouvernement visé au paragraphe 1 du présent article peut :

- a) Au moment de la signature du présent Accord, déclarer que par cette signature il exprime son consentement à être lié par le présent Accord;
- b) Après la signature du présent Accord, le ratifier, l'accepter ou l'approuver par le dépôt d'un instrument à cet effet auprès du dépositaire.

Article 38. DÉPOSITAIRE

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire du présent Accord.

Article 39. NOTIFICATION D'APPLICATION À TITRE PROVISOIRE

1. Un gouvernement signataire qui a l'intention de ratifier, d'accepter ou d'approuver le présent Accord, ou un gouvernement pour lequel le Conseil a fixé des conditions d'adhésion mais qui n'a pas encore pu déposer son instrument, peut à tout moment notifier au dépositaire qu'il appliquera le présent Accord à titre provisoire, soit quand celui-ci entrera en vigueur conformément à l'article 40, soit, s'il est déjà en vigueur, à une date spécifiée. En faisant sa notification à cet effet, le gouvernement intéressé se déclare membre exportateur ou membre importateur.

2. Un gouvernement qui a notifié conformément au paragraphe 1 du présent article qu'il appliquera le présent Accord quand celui-ci entrera en vigueur ou, s'il est déjà en vigueur, à une date spécifiée, est dès lors membre de l'Organisation à titre provisoire jusqu'à ce qu'il dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion et devienne ainsi membre.

Article 40. ENTRÉE EN VIGUEUR

1. Le présent Accord entrera en vigueur à titre définitif le 1^{er} juillet 1983 ou à toute date ultérieure si, à cette date, trois gouvernements totalisant au moins 85 % des exportations nettes indiquées à l'annexe A du présent Accord et 20 gou-

vernements totalisant au moins 65 % des importations nettes indiquées à l'annexe B du présent Accord ont signé le présent Accord conformément au paragraphe 2, *a* de l'article 37, ou ont déposé leur instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

2. Le présent Accord entrera en vigueur à titre provisoire le 1^{er} juillet 1983 ou à toute date ultérieure si, à cette date, trois gouvernements totalisant au moins 85 % des exportations nettes indiquées à l'annexe A du présent Accord et 20 gouvernements totalisant au moins 65 % des importations nettes indiquées à l'annexe B du présent Accord ont signé le présent Accord conformément au paragraphe 2, *a* de l'article 37, ou ont déposé leur instrument de ratification, d'acceptation ou d'approbation, ou ont notifié au depositaire, en vertu de l'article 39, qu'ils appliqueront le présent Accord à titre provisoire.

3. Si les conditions d'entrée en vigueur prévues au paragraphe 1 ou au paragraphe 2 du présent article ne sont pas remplies le 1^{er} janvier 1984, le Secrétaire général de l'Organisation des Nations Unies invitera les gouvernements qui auront signé le présent Accord conformément au paragraphe 2, *a* de l'article 37, ou qui auront déposé leur instrument de ratification, d'acceptation ou d'approbation, ou qui lui auront notifié qu'ils appliqueront le présent Accord à titre provisoire, à se réunir le plus tôt possible et à décider de mettre le présent Accord en vigueur entre eux, à titre provisoire ou définitif, en totalité ou en partie. Pendant que le présent Accord sera en vigueur à titre provisoire en vertu du présent paragraphe, les gouvernements qui auront décidé de le mettre en vigueur entre eux à titre provisoire, en totalité ou en partie, seront membres à titre provisoire. Ces gouvernements pourront se réunir pour réexaminer la situation et décider si le présent Accord entrera en vigueur entre eux à titre définitif, s'il restera en vigueur à titre provisoire ou s'il cessera d'être en vigueur.

4. Si un gouvernement dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion après l'entrée en vigueur du présent Accord, celui-ci entrera en vigueur pour ledit gouvernement à la date de ce dépôt.

5. Le Secrétaire général de l'Organisation des Nations Unies convoquera la première session du Conseil aussitôt que possible après l'entrée en vigueur du présent Accord.

Article 41. ADHÉSION

1. Les gouvernements de tous les Etats peuvent adhérer au présent Accord aux conditions que le Conseil détermine et qui comprennent un délai pour le dépôt des instruments d'adhésion. Le Conseil peut toutefois accorder une prorogation aux gouvernements qui ne peuvent pas déposer leur instrument d'adhésion dans le délai fixé.

2. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du depositaire.

Article 42. AMENDEMENTS

1. Le Conseil peut, par un vote spécial, recommander aux membres un amendement au présent Accord.

2. Le Conseil fixe la date à laquelle les membres doivent notifier au depositaire qu'ils acceptent l'amendement.

3. Tout amendement entre en vigueur 90 jours après que le depositaire a reçu des notifications d'acceptation de membres constituant au moins les deux tiers des membres exportateurs et totalisant au moins 85 % des voix des membres expor-

tateurs, et de membres constituant au moins les deux tiers des membres importateurs et totalisant au moins 85 % des voix des membres importateurs.

4. Après que le dépositaire a informé le Conseil que les conditions requises pour l'entrée en vigueur de l'amendement ont été satisfaites, et nonobstant les dispositions du paragraphe 2 du présent article relatives à la date fixée par le Conseil, tout membre peut encore notifier au dépositaire qu'il accepte l'amendement, à condition que cette notification soit faite avant l'entrée en vigueur de l'amendement.

5. Tout membre qui n'a pas notifié son acceptation d'un amendement à la date à laquelle ledit amendement entre en vigueur cesse d'être partie au présent Accord à compter de cette date, à moins qu'il n'ait prouvé au Conseil qu'il n'a pas pu accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure constitutionnelle ou institutionnelle et que le Conseil ne décide de prolonger le délai d'acceptation pour ledit membre. Ce membre n'est pas lié par l'amendement tant qu'il n'a pas notifié qu'il l'accepte.

6. Si les conditions requises pour l'entrée en vigueur de l'amendement ne sont pas satisfaites à la date fixée par le Conseil conformément au paragraphe 2 du présent article, l'amendement est réputé retiré.

Article 43. RETRAIT

1. Tout membre peut se retirer du présent Accord à tout moment après l'entrée en vigueur de celui-ci, en notifiant son retrait par écrit au dépositaire. Il informe simultanément le Conseil de la décision qu'il a prise.

2. Le retrait prend effet 90 jours après que le dépositaire en a reçu notification.

Article 44. EXCLUSION

Si le Conseil conclut qu'un membre a manqué aux obligations que le présent Accord lui impose et qu'il décide en outre que ce manquement entrave sérieusement le fonctionnement du présent Accord, il peut, par un vote spécial, exclure ce membre du présent Accord. Le Conseil en donne immédiatement notification au dépositaire. Ledit membre cesse d'être partie au présent Accord un an après la date de la décision du Conseil.

Article 45. LIQUIDATION DES COMPTES DES MEMBRES QUI SE RETIRENT OU SONT EXCLUS OU DES MEMBRES QUI NE SONT PAS EN MESURE D'ACCEPTER UN AMENDEMENT

1. Conformément au présent article, le Conseil procède à la liquidation des comptes d'un membre qui cesse d'être partie au présent Accord en raison :

- a) De la non-acceptation d'un amendement au présent Accord en application de l'article 42;
- b) Du retrait du présent Accord en application de l'article 43; ou
- c) De l'exclusion du présent Accord en application de l'article 44.

2. Le Conseil garde toute contribution versée au compte administratif par un membre qui cesse d'être partie au présent Accord.

3. Un membre qui a reçu en remboursement un montant approprié en application du présent article n'a droit à aucune part du produit de la liquidation de l'Organisation ni de ses autres avoirs. Il ne peut lui être imputé non plus aucun déficit éventuel de l'Organisation après que le remboursement a été effectué.

Article 46. DURÉE, PROROGATION ET FIN DE L'ACCORD

1. Le présent Accord restera en vigueur pendant une période de cinq ans à compter de la date de son entrée en vigueur à moins que le Conseil ne décide, par un vote spécial, de le proroger ou de le renégocier ou d'y mettre fin.
2. Avant l'expiration de la période de cinq ans visée au paragraphe 1 du présent article le Conseil peut, par un vote spécial, décider de proroger le présent Accord pour une période ne dépassant pas deux ans et/ou de le renégocier.
3. Si, avant l'expiration de la période de cinq ans visée au paragraphe 1 du présent article, les négociations en vue d'un nouvel accord destiné à remplacer le présent Accord n'ont pas encore abouti, le Conseil peut, par un vote spécial, proroger le présent Accord pour une période fixée par lui.
4. Si, avant l'expiration de la période de cinq ans visée au paragraphe 1 du présent article, un nouvel accord destiné à remplacer le présent Accord a été négocié mais n'est pas encore entré en vigueur à titre provisoire ou définitif, le Conseil peut, par un vote spécial, proroger le présent Accord jusqu'à l'entrée en vigueur à titre provisoire ou définitif du nouvel accord.
5. Si un nouvel accord international sur le jute est négocié et entre en vigueur alors que le présent Accord est en cours de prorogation conformément aux paragraphes 2, 3 ou 4 du présent article, le présent Accord, tel qu'il a été prorogé, prend fin au moment de l'entrée en vigueur du nouvel accord.
6. Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin au présent Accord avec effet à la date de son choix.
7. Nonobstant la fin du présent Accord, le Conseil continue d'exister pendant une période ne dépassant pas 18 mois pour procéder à la liquidation de l'Organisation, y compris la liquidation des comptes et, sous réserve des dispositions pertinentes à prendre par un vote spécial, il a pendant ladite période les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.
8. Le Conseil notifie au dépositaire toute décision prise en vertu du présent article.

Article 47. RÉSERVES

Aucune réserve ne peut être faite en ce qui concerne l'une quelconque des dispositions du présent Accord.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont apposé leurs signatures sur le présent Accord aux dates indiquées.

FAIT à Genève le premier octobre mil neuf cent quatre-vingt-deux, les textes du présent Accord en anglais, en arabe, en espagnol, en français et en russe faisant également foi.

ANNEXE A

Part de chaque pays exportateur dans le total des exportations nettes de jute et d'articles en jute des pays participant à la Conférence des Nations Unies sur le jute et les articles en jute, 1981, telle qu'elle a été établie aux fins de l'article 40

	<i>Pourcentage</i>
Bangladesh	56,668
Brésil	0,921
Inde	31,457
Népal	3,452
Pérou	0,097
Thaïlande	7,405
TOTAL	<u>100,000</u>

ANNEXE B

Part de chaque pays importateur et groupe de pays importateurs dans le total des importations nettes de jute et d'articles en jute des pays participant à la Conférence des Nations Unies sur le jute et les articles en jute, 1981, telle qu'elle a été établie aux fins de l'article 40

	<i>Pourcentage</i>
Algérie	0,916
Arabie saoudite	0,313
Australie	7,067
Autriche	0,252
Bulgarie	1,572
Canada	1,702
Colombie	0,000
Communauté économique européenne	16,316
Allemagne, République fédérale d'	2,831
Belgique-Luxembourg	2,892
Danemark	0,313
France	2,778
Grèce	0,420
Irlande	0,366
Italie	1,244
Pays-Bas	1,740
Royaume-Uni de Grande Bretagne et d'Irlande du Nord	3,732
Costa Rica	0,000
Cuba	5,258
Egypte	2,747
El Salvador	0,542
Equateur	0,000
Espagne	0,664
Etats-Unis d'Amérique	16,644
Finlande	0,191
Ghana	0,336
Hongrie	0,420
Indonésie	2,366
Iraq	1,915
Japon	5,952
Madagascar	0,350
Malaisie	0,160
Malte	0,000
Mauritanie	0,008

	<i>Pourcentage</i>
Mexique	0,359
Nicaragua	0,122
Nigéria	0,626
Norvège	0,168
Pakistan	7,547
Philippines	0,259
Pologne	1,221
République arabe syrienne	1,740
République de Corée	0,443
République-Unie de Tanzanie	0,702
Roumanie	0,885
Sénégal	0,023
Soudan	3,846
Suède	0,046
Suisse	0,267
Tchécoslovaquie	1,236
Tunisie	0,328
Turquie	1,160
Union des Républiques socialistes soviétiques	11,729
Venezuela	0,053
Yougoslavie	1,526
Zaire	0,023
TOTAL	<u>100,000</u>

[RUSSIAN TEXT — TEXTE RUSSE]

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО ДЖУТУ И ДЖУТОВЫМ ИЗДЕЛИЯМ 1982 ГОДА

ПРЕАМБУЛА

Участники настоящего Соглашения,
напоминая о Декларации и Программе действий по установлению нового международного экономического порядка,
напоминая о резолюциях 93 (IV) и 124 (V) по Интегрированной программе для сырьевых товаров, принятых Конференцией Организации Объединенных Наций по торговле и развитию на четвертой и пятой сессиях,
ссылаясь далее на Основную новую программу действий на 80-е годы для наименее развитых стран, и в частности на ее пункт 82,
признавая важное значение джута и джутовых изделий для экономики многих развивающихся стран-экспортеров,
учитывая, что тесное международное сотрудничество в поисках решения проблем, стоящих перед данным сырьевым товаром, будет содействовать экономическому развитию стран-экспортеров и укреплению экономического сотрудничества между экспортирующими и импортирующими странами,
договорились о нижеследующем:

ГЛАВА I. ЦЕЛИ

Статья 1. Цели

1. В интересах как экспортирующих, так и импортирующих участников для достижения соответствующих целей, принятых Конференцией Организации Объединенных Наций по торговле и развитию в резолюциях 93 (IV) и 124 (V) по интегрированной программе для сырьевых товаров, и с участием ее резолюции 98 (IV) цели Международного соглашения по джуту и джутовым изделиям 1982 года (в дальнейшем именуемого «настоящее Соглашение») заключаются в следующем:

- a) улучшать структурные условия на рынке джута;
- b) повышать конкурентоспособность джута и джутовых изделий;
- c) сохранять и расширять существующие рынки, а также развивать новые рынки джута и джутовых изделий;
- d) развивать производство джута и джутовых изделий с целью повышения, в частности, их качества на благо импортирующих и экспортирующих участников;
- e) развивать производство, экспорт и импорт джута и джутовых изделий в количественном отношении, с тем, чтобы удовлетворять требования мирового спроса и предложения.

2. Цели, указанные в пункте 1 настоящей статьи, должны достигаться, в частности, посредством:

- a) выполнения проектов по исследованиям и разработкам, содействию развитию рынка и снижению себестоимости;
- b) обработки и распространения информации, относящейся к джуту и джутовым изделиям;
- c) рассмотрения важных вопросов, касающихся джута и джутовых изделий, таких, как вопросы стабилизации цен и поставок и конкуренции с синтетическими материалами и заменителями.

ГЛАВА II. ОПРЕДЕЛЕНИЯ

Статья 2. ОПРЕДЕЛЕНИЯ

В целях настоящего Соглашения:

1) «Джут» означает джут-сырец, кенаф-сырец и другие сырьевые родственные волокна, включая *Urena lobata*, *Abutilon avicennae* и *Cephalonema polyanthrum*;

2) «Джутовые изделия» означают изделия, изготовленные полностью или почти полностью из джута, или изделия, в которых джут составляет наибольшую долю по весу;

3) «Участник» означает правительство или межправительственную организацию согласно положениям статьи 5, которые согласились быть связанными условиями настоящего Соглашения временно или окончательно;

4) «Экспортирующий участник» означает участника, экспорт джута и джутовых изделий которого превышает его импорт джута и джутовых изделий и который объявил себя экспортным участником;

5) «Импортирующий участник» означает участника, импорт джута и джутовых изделий которого превышает его экспорт джута и джутовых изделий и который объявил себя импортирующим участником;

6) «Организация» означает Международную организацию по джуту, учрежденную в соответствии со статьей 3;

7) «Совет» означает Международный совет по джуту, созданный в соответствии со статьей 6;

8) «Квалифицированное большинство голосов» означает по меньшей мере две трети голосов, поданных экспортирующими участниками, присутствующими и участвующими в голосовании, и по меньшей мере две трети голосов, поданных импортирующими участниками, присутствующими и участвующими в голосовании, которые подсчитываются отдельно, при условии, что эти голоса поданы большинством экспортирующих участников и по крайней мере четырьмя импортирующими участниками, присутствующими и участвующими в голосовании;

9) «Простое раздельное большинство голосов» означает более половины всех голосов экспортирующих участников, присутствующих и участвующих в голосовании, и более половины всех голосов импортирующих участников, присутствующих и участвующих в голосовании, которые подсчитываются отдельно. Голоса, необходимые для экспортирующих участников, должны подаваться большинством экспортирующих участников, присутствующих и участвующих в голосовании;

10) «Финансовый год» означает период с 1 июля по 30 июня включительно;

- 11) «Джутовый год» означает период с 1 июля по 30 июня включительно;
- 12) «Экспорт джута» или «экспорт джутовых изделий» означает вывоз джута или джутовых изделий в любом виде за пределы таможенной территории любого участника, а «импорт джута» или «импорт джутовых изделий» означает ввоз джута или джутовых изделий в любом виде на таможенную территорию любого участника, при условии, что в целях настоящих определений таможенной территорией, применительно к участнику, имеющему более одной таможенной территории, считается совокупность таможенных территорий этого участника; и
- 13) «Свободно используемые валюты» означают марку ФРГ, французский франк, японскую иену, фунт стерлингов, доллар США и любую другую валюту, время от времени назначаемую компетентной международной валютной организацией как валюту, фактически широко используемую в операциях на основных валютных рынках.

ГЛАВА III. ОРГАНИЗАЦИЯ И УПРАВЛЕНИЕ

Статья 3. Учреждение, штаб-квартира и структура Международной организации по джуту

1. Настоящим утверждается Международная организация по джуту для управления осуществлением положений настоящего Соглашения и наблюдения за его действием.
2. Организация осуществляет свои функции через Международный совет по джуту и Комитет по проектам в качестве постоянных органов, а также через Исполнительного директора и персонал. Совет может квалифицированным большинством голосов создавать для конкретных целей комитеты и рабочие группы с установленным кругом ведения.
3. Штаб-квартира Организации находится в Дакке, Бангладеш.
4. Штаб-квартира Организации в любое время находится на территории одного из участников.

Статья 4. Участие в Организации

1. Предусматривается две категории участников Организации, а именно:
 - a) экспортирующие и
 - b) импортирующие.
2. Участник может изменить категорию своего участия на таких условиях, которые определяет Совет.

Статья 5. Участие межправительственных организаций

1. Любая ссылка в настоящем Соглашении на «правительства» понимается как включающая Европейское экономическое сообщество и любую другую межправительственную организацию, несущую ответственность в отношении проведения переговоров, заключения и применения международных соглашений, в частности товарных соглашений. Соответственно, любая ссылка в настоящем соглашении на подписание, ратификацию, принятие или одобрение, или на уведомление о временном применении, или на присоеди-

неинтерпретируется в отношении таких межправительственных организаций как включающая ссылку на подписание, ратификацию, принятие или одобрение, или на уведомление о временном применении, или на присоединение таких межправительственных организаций.

2. В случае голосования по вопросам, относящимся к их компетенции, такие межправительственные организации подают при голосовании число голосов, равное общему числу голосов, предоставленных их государствам-членам в соответствии со статьей 10. В этих случаях государства-члены таких межправительственных организаций не могут осуществлять свое индивидуальное право голоса.

ГЛАВА IV. МЕЖДУНАРОДНЫЙ СОВЕТ ПО ДЖУТУ

Статья 6. Состав Международного Совета по Джуту

1. Высшим органом Организации является Международный совет по Джуту, который состоит из всех участников Организации.

2. Каждый участник представлен в Совете одним делегатом и может назначать заместителей и советников для участия в сессиях Совета.

3. Заместитель делегата наделяется правом действовать и голосовать от имени делегата во время его отсутствия или при особых обстоятельствах.

Статья 7. Полномочия и функции Совета

1. Совет осуществляет все полномочия и выполняет или принимает меры для выполнения всех функций, которые необходимы для выполнения положений настоящего Соглашения.

2. Совет квалифицированным большинством голосов принимает такие правила, которые необходимы для выполнения положений настоящего Соглашения и соответствуют им, включая свои правила процедуры, а также финансовые правила и положения о персонале Организации. Такие финансовые правила и положения регулируют, в частности, поступления и расходы по административному и специальному счетам. Совет может в своих правилах процедуры предусмотреть процедуру, посредством которой он может решать конкретные вопросы без созыва заседаний.

3. Совет ведет документацию, которая требуется для выполнения им своих функций в соответствии с настоящим Соглашением.

Статья 8. Председатель и заместитель председателя Совета

1. Совет избирает на каждый джутовый год председателя и заместителя председателя, работа которых не оплачивается Организацией.

2. Председатель и заместитель председателя избираются: один—из числа представителей экспортирующих участников, а другой—из числа представителей импортирующих участников. Эти должности чередуются каждый год между обеими категориями участников при условии, однако, что это не препятствует в исключительных обстоятельствах переизбранию каждого из них или обоих квалифицированным большинством голосов Совета.

3. В случае временного отсутствия председателя его замещает заместитель председателя. В случае временного отсутствия как председателя, так и заместителя председателя или в случае постоянного отсутствия одного из них или обоих Совет может избрать новых должностных лиц из числа представи-

телей экспортирующих участников и/или из числа представителей импортирующих участников, смотря по обстоятельствам, на временной или постоянной основе.

Статья 9. СЕССИИ СОВЕТА

1. В порядке общего правила Совет проводит одну очередную сессию в каждом полугодии джутового года.

2. Совет собирается на специальную сессию в случае, если он принимает решение об этом, или по просьбе:

- a) Исполнительного директора с согласия председателя Совета; или
- b) большинства экспортирующих участников или большинства импортирующих участников; или
- c) участников, располагающих по меньшей мере 500 голосами.

3. Сессии Совета проводятся в штаб-квартире Организации, если Совет квалифицированным большинством голосов не примет иного решения. Если по приглашению какого-либо участника Совет собирается в ином месте, помимо штаб-квартиры Организации, то этот участник оплачивает дополнительные расходы, связанные с проведением заседания вне штаб-квартиры.

4. Уведомления о созыве любой сессии и повестка дня этой сессии направляются участникам Исполнительным директором по меньшей мере за 30 дней до ее открытия, за исключением экстренных случаев, когда уведомления направляются по меньшей мере за семь дней до открытия сессии.

Статья 10. РАСПРЕДЕЛЕНИЕ ГОЛОСОВ

1. Экспортирующие участники располагают вместе 1000 голосами и импортирующие участники располагают вместе 1000 голосами.

2. Голоса экспортирующих участников распределяются следующим образом: 150 голосов делятся поровну между всеми экспортирующими участниками с округлением до ближайшего целого голоса для каждого участника; остальные голоса распределяются пропорционально среднему объему их чистого экспорта джута и джутовых изделий за предыдущие три джутовых года при условии, что максимальное число голосов любого экспортирующего участника не превышает 450. Избыток голосов, превышающий максимальное число голосов, распределяется среди всех экспортирующих участников, каждый из которых в отдельности имеет менее 250 голосов, пропорционально их долям в торговле.

3. Голоса импортирующих участников распределяются следующим образом: каждый импортирующий участник имеет до пяти первоначальных голосов при условии, что общее число первоначальных голосов не превышает 125. Остальные голоса распределяются пропорционально среднегодовому объему их чистого импорта джута и джутовых изделий за трехлетний период, начинающийся за четыре календарных года до момента распределения голосов.

4. Совет распределяет голоса на каждый финансовый год в начале первой сессии данного года в соответствии с положениями настоящей статьи. Такое распределение остается в силе до конца данного года, за исключением случаев, предусмотренных в пункте 5 настоящей статьи.

5. При изменении состава участников Организации или при временном лишении или восстановлении права голоса любого участника в соответствии с

любым положением настоящего Соглашения Совет перераспределяет голоса в рамках соответствующей категории или категорий участников в соответствии с положениями настоящей статьи. Совет определяет дату, с которой распределение вступает в силу.

6. Дробление голосов не допускается.

7. При округлении до ближайшего целого голоса любая дробь меньше 0,5 округляется в сторону уменьшения, а любая дробь больше или равная 0,5 округляется в сторону увеличения.

Статья 11. ПРОЦЕДУРА ГОЛОСОВАНИЯ СОВЕТА

1. Каждый участник имеет право подавать то число голосов, которым он располагает, и ни один из участников не имеет права делить свои голоса. Участник может, однако, подать, независимо от этих голосов, любые голоса, которые он уполномочен подавать согласно пункту 2 настоящей статьи.

2. Путем письменного уведомления, направленного председателю Совета, любой экспортирующий участник может уполномочить любого другого экспортирующего участника, а любой импортирующий участник может уполномочить любого импортирующего участника представлять его интересы и подавать его голоса на любом заседании или любой сессии Совета.

3. Участник, уполномоченный другим участником подавать голоса, которыми располагает уполномочивающий участник в соответствии со статьей 10, подает голоса согласно указаниям уполномочивающего участника.

4. Воздержавшийся во время голосования участник рассматривается как участник, не подавший своих голосов.

Статья 12. РЕШЕНИЯ И РЕКОМЕНДАЦИИ СОВЕТА

1. Совет стремится принимать все решения и выносить все рекомендации путем консенсуса. Если консенсус обеспечить не удастся, то все решения и рекомендации Совета принимаются простым большинством голосов, если настоящим Соглашением не предусмотрено квалифицированное большинство голосов.

2. В том случае, когда участник использует положения пункта 2 статьи 11 и его голоса поданы на заседании Совета, такой участник в целях пункта 1 настоящей статьи считается присутствующим и участвующим в голосовании.

3. Все решения и рекомендации Совета должны соответствовать положениям настоящего Соглашения.

Статья 13. КВОРУМ НА ЗАСЕДАНИЯХ СОВЕТА

1. Кворум на любом заседании Совета обеспечивается присутствием большинства экспортирующих участников и большинства импортирующих участников при условии, что эти участники располагают по меньшей мере двумя третями общего числа голосов в своих категориях.

2. Если в день, назначенный для заседания, или на следующий день кворум в соответствии с пунктом 1 настоящей статьи не обеспечен, то кворум на третий день и позднее обеспечивается присутствием большинства экспортирующих участников и большинства импортирующих участников при условии, что эти участники располагают большинством общего числа голосов в своих категориях.

3. Представительство в соответствии с пунктом 2 статьи 11 рассматривается как присутствие.

Статья 14. Сотрудничество с другими организациями

1. Организация в максимально возможной степени полагается на возможности, услуги и опыт таких организаций, как Продовольственная и сельскохозяйственная организация Объединенных Наций (ФАО), Международный торговый центр ЮНКТАД/ГАТТ (МТЦ), Организация Объединенных Наций по промышленному развитию (ЮНИДО) и Конференция Объединенных Наций по торговле и развитию (ЮНКТАД) и полностью их использует. В случае, если Совет сочтет их возможности, услуги и опыт недостаточными или не соответствующими для эффективного функционирования Организации, он, когда это оправдывается обстоятельствами, принимает решение осуществить необходимые действия с целью обеспечения эффективного выполнения работы Организацией, при необходимости, своими силами.

2. Совет принимает любые меры, необходимые для проведения консультаций и сотрудничества с Организацией Объединенных Наций и ее органами, в частности с ЮНКТАД, а также с ФАО и такими другими специализированными учреждениями Организации Объединенных Наций и межправительственными и неправительственными организациями, которые могут быть необходимы.

3. Учитывая особую роль ЮНКТАД в области международной торговли сырьевыми товарами, Совет в должной мере информирует эту организацию о своей деятельности и программах работы.

Статья 15. Допуск наблюдателей

Совет может пригласить любую участвующую страну или любую из организаций, упомянутых в статьях 14 и 31, имеющих отношение к международной торговле джутом и джутовыми изделиями или к джутовой промышленности, присутствовать на любом из заседаний Совета в качестве наблюдателя.

Статья 16. Исполнительный директор и персонал

1. Совет квалифицированным большинством голосов назначает Исполнительного директора.

2. Условия назначения Исполнительного директора определяются Советом.

3. Исполнительный директор является главным административным должностным лицом Организации и несет ответственность перед Советом за осуществление и действие настоящего Соглашения в соответствии с решениями Совета.

4. Исполнительный директор назначает персонал в соответствии с правилами, установленными Советом. Совет на своей первой сессии определяет численность административного персонала и персонала категории специалистов, которые Исполнительный директор может назначить на первые пять лет. Такой персонал набирается поэтапно. Любые изменения в численности административного персонала и персонала категории специалистов определяются Советом квалифицированным большинством голосов. Персонал несет ответственность перед Исполнительным директором.

5. Ни Исполнительный директор, ни какой-либо член персонала не должны иметь какой-либо финансовой заинтересованности в производстве или торговле джутом или в смежных видах коммерческой деятельности.

6. При исполнении своих обязанностей Исполнительный директор и другие члены персонала не должны запрашивать или получать инструкции от какого-либо участника или от какого-либо другого органа, не относящегося к Организации. Они должны воздерживаться от любых действий, которые могут отразиться на их положении как международных должностных лиц, ответственных только перед Советом. Каждый участник должен уважать исключительный международный характер обязанностей Исполнительного директора и других членов персонала и не пытаться воздействовать на них при исполнении ими своих обязанностей.

ГЛАВА V. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

Статья 17. Привилегии и иммунитеты

1. Организация является юридическим лицом. Она, в частности, обладает правоспособностью заключать договоры, приобретать движимое и недвижимое имущество, распоряжаться этим имуществом и возбуждать судебные дела.

2. Организация стремится в кратчайший срок после вступления в силу настоящего Соглашения заключить с правительством страны, в которой располагается штаб-квартира Организации (в дальнейшем именуемым «правительство принимающей страны»), соглашение (в дальнейшем именуемое «Соглашение о штаб-квартире») относительно статуса, привилегий и иммунитетов Организации, ее Исполнительного директора, персонала, экспертов и делегатов-участников, которые необходимы в разумных пределах для выполнения ими своих обязанностей.

3. До заключения Соглашения о штаб-квартире, указанного в пункте 2 настоящей статьи, Организация просит правительство принимающей страны освободить в рамках ее национального законодательства от налогообложения вознаграждение, выплачиваемое Организацией своим сотрудникам, а также активы, доходы и прочее имущество Организации.

4. Организация может также заключить с одной или несколькими странами соглашения, подлежащие утверждению Советом и касающиеся таких привилегий и иммунитетов, которые могут быть необходимы для надлежащего функционирования настоящего Соглашения.

5. Если штаб-квартира Организации переводится в другую страну, которая является участником Организации, то этот участник в кратчайший срок заключает с Организацией соглашение о штаб-квартире, подлежащее утверждению Советом.

6. Соглашение о штаб-квартире является независимым от настоящего Соглашения. Однако его действие прекращается:

- a) по соглашению между правительством принимающей страны и Организацией;
- b) в случае перевода штаб-квартиры Организации из принимающей страны;
- c) в случае прекращения существования Организации.

ГЛАВА VI. ФИНАНСЫ

Статья 18. ФИНАНСОВЫЕ СЧЕТА

1. Создаются два счета:
 - a) Административный счет и
 - b) Специальный счет
2. Исполнительный директор несет ответственность за использование этих счетов, и Совет вносит соответствующие положения в свои правила процедуры.

Статья 19. ФОРМЫ ПЛАТЕЖА

1. Взносы на административный счет уплачиваются в свободно используемых валютах и освобождаются от валютных ограничений.
2. Финансовые взносы на Специальный счет уплачиваются в свободно используемых валютах и освобождаются от валютных ограничений.
3. Совет может также решить принимать взносы на Специальный счет в других формах, в том числе в форме научного и технического оборудования или персонала, с целью удовлетворения потребностей утвержденных проектов.

Статья 20. РЕВИЗИЯ И ОПУБЛИКОВАНИЕ ОТЧЕТНОСТИ

1. Совет назначает ревизоров для проведения ревизии своих бухгалтерских книг.
2. Проверенный независимыми ревизорами отчет о состоянии Административного счета и Специального счета представляется участникам в кратчайший срок после истечения каждого финансового года, но не позднее шести месяцев после этой даты, и соответственно выносится на утверждение Совета на его следующей сессии. После этого публикуются сводка проверенных счетов и балансовый отчет.

Статья 21. АДМИНИСТРАТИВНЫЙ СЧЕТ

1. Расходы, необходимые для осуществления настоящего Соглашения, проводятся по Административному счету и оплачиваются за счет ежегодных взносов участников согласно их соответствующим конституционным или институционным процедурам, и размер этих взносов устанавливается в соответствии с пунктами 3, 4, и 5 настоящей статьи.
2. Расходы делегаций в Совете, Комитете по проектам и комитетам и рабочих группах, указанных в пункте 2 статьи 3, оплачиваются соответствующими участниками. В случае, если какой-либо участник запрашивает у Организации предоставление специальных услуг, Совет требует, чтобы этот участник оплатил расходы по оказанию таких услуг.
3. Во второй половине каждого финансового года Совет утверждает административный бюджет Организации на следующий финансовый год и устанавливает сумму взносов каждого участника в этот бюджет.
4. Взнос каждого участника в административный бюджет за каждый финансовый год устанавливается пропорционально той доле, которую на момент утверждения административного бюджета на данный финансовый год составляет число его голосов от общего числа голосов всех участников. При установлении размера взносов голоса каждого участника подсчитываются без учета

временного лишения какого-либо участника права голоса или любого связанного с этим перераспределения голосов.

5. Сумма первоначального взноса любого участника, присоединяющегося к Организации после вступления в силу настоящего Соглашения, устанавливается Советом в соответствии с числом голосов, которым он будет располагать, и со сроком, остающимся до конца текущего финансового года, однако взносы, установленные для других участников на текущий финансовый год, в связи с этим не изменяются.

6. Взносы в первый административный бюджет подлежат уплате в срок, который устанавливается Советом на его первой сессии. Взносы в последующий административный бюджет подлежат оплате в первый день каждого финансового года. Срок уплаты взносов участников за финансовый год, в котором они вступают в Организацию, наступает в тот день, когда они становятся участниками Организации.

7. Если какой-либо участник не уплатил полностью своего взноса в административный бюджет в течение двух месяцев с того момента, когда этот взнос подлежит уплате в соответствии с пунктом 6 настоящей статьи, Исполнительный директор просит этого участника произвести уплату как можно скорее. Если в течение двух месяцев после этой просьбы данный участник все еще не уплатил своего взноса, ему предлагается изложить причины, по которым он не смог произвести уплату. Если по истечении шести месяцев с момента, когда взнос подлежит уплате, данный участник все еще не уплатил своего взноса, он временно лишается права голоса, если Совет квалифицированным большинством голосов не примет иного решения. Если этот участник все еще не уплатил своего взноса по истечении одного месяца с момента временного лишения права голоса, Совет временно лишает данного участника всех прав по настоящему Соглашению до тех пор, пока он не уплатит полностью своего взноса, если Совет квалифицированным большинством голосов не примет иного решения.

8. Участник, который временно лишен своих прав в соответствии с пунктом 7 настоящей статьи, продолжает, в частности, нести обязанность по уплате своего взноса.

Статья 22. СПЕЦИАЛЬНЫЙ СЧЕТ

1. В рамках Специального счета создаются два вспомогательных счета:

- a) Предпроектный вспомогательный счет и
- b) Проектный вспомогательный счет.

2. Все расходы по Предпроектному вспомогательному счету возмещаются с Проектного вспомогательного счета в том случае, если проекты впоследствии утверждаются и финансируются. Если в течение шести месяцев после вступления в силу настоящего Соглашения Совет не получит каких-либо финансовых средств для Предпроектного вспомогательного счета, он рассматривает создавшееся положение и принимает соответствующие меры.

3. Все поступления, связанные с конкретными проектами, подлежащими определению, проводятся по Специальному счету. Все расходы на такие проекты, включая вознаграждение и гонорары экспертов и консультантов, проводятся по Специальному счету.

4. Возможными источниками финансирования Специального счета являются:

- a) Второй счет Общего фонда для сырьевых товаров после его создания;
- b) региональные и международные финансовые учреждения, а именно Программа развития Организации Объединенных Наций, Мировой банк, Азиатский банк развития, Межамериканский банк развития и Африканский банк развития и т.д.; и
- c) добровольные взносы.

5. Совет квалифицированным большинством голосов устанавливает условия, на которых он будет, по мере необходимости, организовывать проекты, финансируемые за счет займов, все обязательства и всю ответственность по которым добровольно принял на себя какой-либо участник или участники. Организация не несет обязательств по таким займам.

6. Совет может назначать любого субъекта с его согласия, в том числе участника или участников, для получения займов на финансирование утвержденных проектов и для принятия на себя всех связанных с этим обязательств, за тем исключением, что Организация оставляет за собой право контролировать использование ресурсов и принимать последующие меры в связи с осуществлением проектов, финансируемых таким образом. Однако Организация не несет ответственности за гарантии, предоставленные отдельными участниками или другими субъектами.

7. Ни один из участников не несет ответственности в силу своего участия в Организации по любому обязательству, вытекающему из получения займов или предоставления кредитов любым другим участником или субъектом в связи с проектами.

8. В случае Организации предлагаются добровольные и целевые средства, Совет может принять такие средства. Такие средства могут быть использованы для предпроектных мероприятий, а также для утвержденных проектов.

9. Исполнительный директор прилагает усилия для изыскания, на таких условиях, которые может установить Совет, достаточных и гарантированных финансовых средств для проектов, утвержденных Советом.

10. Средства Специального счета используются только для утвержденных проектов или для предпроектных мероприятий.

11. Взносы для указанных утвержденных проектов используются только на проекты, для которых они первоначально предназначались, если Совет, по согласованию с тем, от кого эти взносы были получены, не примет иного решения. После завершения проекта Организация возвращает всем тем, кто внес средства пропорционально доле отдельных взносов в общей сумме взносов, внесенных первоначально для финансирования данного проекта, если не будет достигнуто соглашение об ином с тем, от кого были получены взносы.

12. Совет может, при необходимости, рассмотреть вопрос о финансировании Специального счета.

ГЛАВА VII. ОПЕРАТИВНАЯ ДЕЯТЕЛЬНОСТЬ

Статья 23. Проекты

1. Для достижения целей, изложенных в статье 1, Совет на постоянной основе и в соответствии с положениями пункта 1 статьи 14 определяет про-

екты в области исследований и разработок, содействия развитию рынка и снижения себестоимости и другие соответствующие проекты, утвержденные Советом, принимает меры по их подготовке и осуществлению и в целях обеспечения их эффективности принимает последующие меры в связи с этими проектами.

2. Исполнительный директор представляет Комитету по проектам предложения по проектам, указанным в пункте 1 настоящей статьи. Такие предложения направляются всем участникам по меньшей мере за два месяца до начала сессии Комитета, на которой они должны быть рассмотрены. На основе этих предложений Комитет принимает решение о том, какие предпроектные мероприятия следует провести. Такие предпроектные мероприятия организуются Исполнительным директором в соответствии с правилами и положениями, принимаемыми Советом.

3. Данные о результатах предпроектных мероприятий, включая подробную смету расходов, возможные выгоды, продолжительность, место осуществления и возможные учреждения-исполнители, представляются Исполнительным директором Комитету после распространения среди всех участников по меньшей мере за два месяца до начала сессии Комитета, на которой они должны быть рассмотрены.

4. Комитет рассматривает результаты таких предпроектных мероприятий и выносит Совету рекомендации по проектам.

5. Совет рассматривает рекомендации и квалифицированным большинством голосов принимает решение о финансировании предполагаемых проектов в соответствии со статьей 22 и статьей 27.

6. Совет принимает решение о соответствующей очередности осуществления проектов.

7. Первоначально Совет уделяет первоочередное внимание проектам, подготовленным ФАО и МТЦ для подготовительных совещаний по джуту и джутовым изделиям в рамках Интегрированной программы для сырьевых товаров, и таким другим эффективным проектам, которые Совет может утвердить.

8. Перед утверждением проекта, который предполагается осуществить на территории какого-либо участника, Совет заручается согласием данного участника.

9. Совет может квалифицированным большинством голосов прекратить финансирование любого проекта.

Статья 24. Исследования и разработки

Проекты в области исследований и разработок должны быть, в частности, направлены на:

- a) повышение производительности в сельском хозяйстве и качество волокна;
- b) совершенствование процессов производства существующих и новых изделий;
- c) изыскание новых видов конечного использования и улучшение существующих изделий.

Статья 25. СОДЕЙСТВИЕ РАЗВИТИЮ РЫНКА

Проекты в области содействия развитию рынка должны быть, в частности, направлены на сохранение и расширение рынков для существующих изделий и поиск рынков для новых изделий.

Статья 26. СНИЖЕНИЕ СЕБЕСТОИМОСТИ

Проекты в области снижения себестоимости должны быть, в частности, направлены по мере возможности на совершенствование процессов и методов, связанных с производительностью в сельском хозяйстве и качеством волокна, а также на совершенствование процессов и методов, связанных с затратами на рабочую силу, материалы и основной капитал в промышленности по переработке джута и на расширение и обеспечение в настоящее время в экономике джута.

Статья 27. КРИТЕРИИ ДЛЯ УТВЕРЖДЕНИЯ ПРОЕКТОВ

Утверждение проектов Советом основывается на следующих критериях:

- a) они должны обладать потенциалом для обеспечения выгод в настоящее время или в будущем более чем для одного экспортирующего участника и быть выгодными для экономики джута в целом;
- b) они должны быть связаны с поддержанием или расширением международной торговли джутом и джутовыми изделиями;
- c) они должны создавать возможности для достижения благоприятных с точки зрения затрат экономических результатов в краткосрочной или долгосрочной перспективе;
- d) они должны разрабатываться с учетом масштабов международной торговли джутом и джутовыми изделиями;
- e) они должны обладать потенциалом для повышения общей конкурентоспособности или улучшения перспектив сбыта джута и джутовых изделий на рынке.

Статья 28. КОМИТЕТ ПО ПРОЕКТАМ

1. Настоящим утверждается Комитет по проектам (в дальнейшем именуемый «Комитет»). Он несет ответственность перед Советом и работает под его общим руководством.

2. Участие в Комитете открыто для всех участников. Правила процедуры, а также распределение голосов и процедура голосования Комитета являются те же, что и для Совета *mutatis mutandis*. Комитет, если он не принимает иного решения, проводит заседания четыре раза в год или по просьбе Совета.

3. Функциями Комитета являются:

- a) рассмотрение и техническая оценка предложений по проектам, указанных в статье 23;
- b) принятие решений по предпроектным мероприятиям и
- c) вынесение рекомендаций Совету относительно проектов.

ГЛАВА VIII. ОТНОШЕНИЯ С ОБЩИМ ФОНДОМ ДЛЯ СЫРЬЕВЫХ ТОВАРОВ

Статья 29. ОТНОШЕНИЯ С ОБЩИМ ФОНДОМ ДЛЯ СЫРЬЕВЫХ ТОВАРОВ

После начала функционирования Общего фонда Организация полностью использует возможность Общего фонда в соответствии с принципами, содержащимися в Соглашении об учреждении Общего фонда для сырьевых товаров.

ГЛАВА IX. РАССМОТРЕНИЕ ВАЖНЫХ ВОПРОСОВ, КАСАЮЩИХСЯ ДЖУТА И ДЖУТОВЫХ ИЗДЕЛИЙ

Статья 30. РАССМОТРЕНИЕ ВОПРОСОВ СТАБИЛИЗАЦИИ, КОНКУРЕНЦИИ С СИНТЕТИЧЕСКИМИ МАТЕРИАЛАМИ И ДРУГИХ ВОПРОСОВ

1. Совет продолжает рассмотрение вопросов стабилизации цен и поставок джута и джутовых изделий на экспорт с целью изыскания соответствующих решений. После такого рассмотрения любое согласованное решение, влекущее за собой меры, которые уже прямо не предусмотрены в настоящем Соглашении, может быть выполнено лишь путем внесения поправки в настоящее Соглашение в соответствии со статьей 42.

2. Совет рассматривает вопросы, касающиеся конкуренции между джутом и джутовыми изделиями, с одной стороны, и синтетическими материалами и заменителями — с другой.

3. Совет принимает меры для постоянного рассмотрения других важных вопросов, касающихся джута и джутовых изделий.

ГЛАВА X. СТАТИСТИКА, ИССЛЕДОВАНИЯ И ИНФОРМАЦИЯ

Статья 31. СТАТИСТИКА, ИССЛЕДОВАНИЯ И ИНФОРМАЦИЯ

1. Совет устанавливает тесные связи с соответствующими международными организациями, в особенности ФАО, с тем чтобы содействовать обеспечению наличия последних и надежных данных и информации относительно всех факторов, оказывающих воздействие на джут и джутовые изделия. Организация собирает, обрабатывает и по мере необходимости публикует такие статистические данные о производстве, торговле, предложении, запасах, потреблении и ценах на джут, джутовые изделия, синтетические материалы и заменители, которые необходимы для действия настоящего Соглашения.

2. Участники представляют статистические данные и информацию в разумные сроки и в возможно более полном объеме так, чтобы это не противоречило их национальному законодательству.

3. Совет принимает меры для проведения исследований в отношении тенденций, а также краткосрочных и долгосрочных проблем в области мировой экономики джута.

4. Совет принимает меры к тому, чтобы публикуемая информация не нарушала конфиденциальный характер операций отдельных лиц или компаний, занимающихся производством, переработкой или маркетингом джута, джутовых изделий, синтетических материалов и заменителей.

Статья 32. Ежегодный доклад и доклад, посвященный оценке и обзору положения

1. Совет в течение шести месяцев после окончания каждого джутового года публикует ежегодный доклад о своей деятельности и любую другую информацию, которую он считает необходимым опубликовать.

2. Совет ежегодно производит оценку и обзор мирового положения с джутом и перспектив в этой области, включая состояние конкуренции с синтетическими материалами и заменителями, и информирует участников о результатах этого обзора.

3. Этот обзор проводится в свете представленной участникам информации, касающейся национального производства, запасов, экспорта и импорта, потребления джута и джутовых изделий, синтетических материалов и заменителей и цен на них, и такой другой информации, которая может быть получена Советом либо непосредственно, либо через соответствующие организации системы Организации Объединенных Наций, включая ЮНКТАД и ФАО, а также соответствующие межправительственные и неправительственные организации.

ГЛАВА XI. ПРОЧИЕ ВОПРОСЫ

Статья 33. Жалобы и споры

Любая жалоба на то, что какой-либо участник не выполнил своих обязательств по настоящему Соглашению, и любой спор о толковании или применении настоящего Соглашения передаются на решение Совета. Решения Совета по этим вопросам являются окончательными и имеют обязательную силу.

Статья 34. ОБЩИЕ ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

1. В течение срока действия настоящего Соглашения участники прилагают все усилия и сотрудничают с тем, чтобы содействовать достижению его целей и избегать действий, противоречащих этим целям.

2. Участники обязуются признавать как имеющие обязательную силу решения Совета в соответствии с положениями настоящего Соглашения и стремятся воздерживаться от осуществления мер, которые оказывали бы ограничительное или отрицательное воздействие на эти решения.

Статья 35. Освобождение от обязательств

1. В случае необходимости вследствие исключительных или чрезвычайных, или форс-мажорных обстоятельств, прямо не предусмотренных в настоящем Соглашении, Совет может квалифицированным большинством голосов освободить участника от того или иного обязательства по настоящему Соглашению, если он удовлетворен объяснением этого участника в отношении причин, по которым данное обязательство не могло быть выполнено.

2. Освобождая участника в силу пункта 1 настоящей статьи от обязательства, Совет ясно определяет, на каких условиях и на какой срок этот участник освобождается от такого обязательства, а также причины, по которым предоставляется такое освобождение.

Статья 36. МЕРЫ ПО ДИФФЕРЕНЦИРОВАНИЮ И КОРРЕКТИРОВКЕ

1. Развивающиеся импортирующие участники, на интересы которых оказывают неблагоприятное влияние меры, принимаемые в соответствии с настоящим Соглашением, могут обращаться к Совету с просьбой принять соответствующие меры по дифференцированию и корректировке. Совет рассматривает вопрос о принятии таких надлежащих мер в соответствии с пунктами 3 и 4 раздела III резолюции 93 (IV) Конференции Организации Объединенных Наций по торговле и развитию.

2. Без ущерба для интересов других экспортирующих участников Совет в ходе всей своей деятельности уделяет особое внимание потребностям конкретного наименее развитого экспортирующего участника.

ГЛАВА XII. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 37. ПОДПИСАНИЕ, РАТИФИКАЦИЯ, ПРИНЯТИЕ И ОДОБРЕНИЕ

1. Настоящее Соглашение будет открыто для подписания в Центральных Учреждениях Организации Объединенных Наций с 3 января по 30 июня 1983 г. включительно правительствами стран, приглашенных на Конференцию Организации Объединенных Наций по джуту и джутовым изделиям 1981 года.

2. Любое правительство, упомянутое в пункте 1 настоящей статьи, может:

- a) в момент подписания настоящего Соглашения заявить, что таким подписанием оно выражает свое согласие с обязательностью для него настоящего Соглашения;
- b) после подписания настоящего Соглашения ратифицировать, принять или одобрить его путем сдачи соответствующего документа на хранение депозитарию.

Статья 38. ДЕПОЗИТАРИЙ

Депозитарием настоящего Соглашения настоящим назначается Генеральный секретарь Организации Объединенных Наций.

Статья 39. УВЕДОМЛЕНИЕ О ВРЕМЕННОМ ПРИМЕНЕНИИ

1. Подписавшее настоящее Соглашение правительство, которое намеривается ратифицировать, принять или одобрить его, или правительство, для которого Совет установил условия присоединения, но которое еще не смогло депонировать свой документ, может в любое время уведомить депозитария о том, что оно будет применять настоящее Соглашение временно либо с момента его вступления в силу в соответствии со статьей 40, либо, если оно уже вступило в силу, с установленной даты. В момент уведомления о временном применении каждое правительство объявляет себя экспортирующим или импортирующим участником.

2. Правительство, которое в соответствии с пунктом 1 настоящей статьи уведомило о том, что оно будет применять настоящее Соглашение либо с момента вступления настоящего Соглашения в силу, либо, если настоящее Соглашение уже вступило в силу, с установленной даты, является с этого момента временным участником Организации до тех пор, пока оно не депони-

рует свой документ о ратификации, принятии, одобрении или присоединении и тем самым не становится участником Организации.

Статья 40. Вступление в силу

1. Настоящее Соглашение окончательно вступает в силу 1 июля 1983 г. или в любой последующий день, если к этой дате три правительства, на которые приходится по меньшей мере 85% чистого экспорта, как указано в приложении А к настоящему Соглашению, и 20 правительств, на которые приходится по меньшей мере 65% чистого импорта, как указано в приложении В к настоящему Соглашению, подписали настоящее Соглашение во исполнение пункта 2 (а) статьи 37 или депонировали документы о ратификации, принятии, одобрении или присоединении.

2. Настоящее Соглашение временно вступает в силу 1 июля 1983 г. или в любой последующий день, если к этой дате три правительства, на которые приходится по меньшей мере 85% чистого экспорта, как указано в приложении А к настоящему Соглашению, и 20 правительств, на которые приходится по меньшей мере 65% чистого импорта, как указано в приложении В к настоящему Соглашению, подписали настоящее Соглашение во исполнение пункта 2 (а) статьи 37 или депонировали документы о ратификации, принятии или одобрении, или уведомили депозитария в соответствии со статьей 39 о том, что они будут применять настоящее Соглашение временно.

3. Если требования, необходимые для вступления Соглашения в силу в соответствии с пунктом 2 настоящей статьи, не выполнены к 1 января 1984 г., Генеральный секретарь Организации Объединенных Наций предлагает правительствам, подписавшим настоящее Соглашение во исполнение пункта 2(а) статьи 37 или депонировавшим документы о ратификации, принятии или одобрении, или уведомившим депозитария о том, что они будут применять настоящее Соглашение временно, собраться в кратчайшие приемлемые сроки и решить вопрос о временном или окончательном, полном или частичном вступлении настоящего Соглашения в силу между ними. В течение временного действия настоящего Соглашения в соответствии с настоящим пунктом те правительства, которые решили ввести в действие настоящее Соглашение между собой временно полностью или частично, являются временными участниками. Эти правительства могут собраться, с тем чтобы рассмотреть создавшееся положение и решить вопрос о том, вступает ли настоящее Соглашение в силу между ними окончательно или продолжает действовать временно, или действие его прекращается.

4. Настоящее Соглашение вступает в силу для любого правительства, депонировавшего документ о ратификации, принятии, одобрении или присоединении после его вступления в силу, с даты депонирования такого документа.

5. Генеральный секретарь Организации Объединенных Наций созывает первую сессию Совета в возможно кратчайшие сроки после вступления в силу настоящего Соглашения.

Статья 41. Присоединение

1. Настоящее Соглашение открыто для подписания правительств всех государств на условиях, установленных Советом, включая срок депонирования документов о присоединении. Совет может, однако продлить этот срок

для правительств, которые не могут депонировать свои документы о присоединении к сроку, установленному в условиях о присоединении.

2. Присоединение осуществляется посредством депонирования у депозитария документа о присоединении.

Статья 42. Поправки

1. Совет может квалифицированным большинством голосов рекомендовать участникам внести поправку в настоящее Соглашение.

2. Совет устанавливает срок, в пределах которого участники уведомляют депозитария о принятии ими поправки.

3. Поправка вступает в силу через 90 дней после получения депозитарием уведомления о принятии от участников, составляющих по меньшей мере две трети экспортирующих участников и имеющих по меньшей мере 85% голосов экспортирующих участников, и от участников, составляющих по меньшей мере две трети импортирующих участников и имеющих по меньшей мере 85% голосов импортирующих участников.

4. После того, как депозитарий информирует Совет о том, что требования для вступления поправки в силу выполнены, участник, независимо от положений пункта 2 настоящей статьи относительно срока, устанавливаемого Советом, может все еще направить депозитария уведомление о принятии им поправки при условии, что такое уведомление будет направлено до вступления поправки в силу.

5. Любой участник, который не уведомил о принятии им поправки ко дню вступления такой поправки в силу, перестает быть стороной настоящего Соглашения с этого дня, за исключением случаев, когда такой участник представит Совету убедительные доказательства, что он не мог принять поправку в срок в следствие трудностей, связанных с конституционными или институциональными процедурами, и Совет решит продлить для этого участника период, установленный для принятия поправки. Для такого участника поправка не является обязательной до того, как он уведомит о своем принятии поправки.

6. Если в срок, установленный Советом в соответствии с пунктом 2 настоящей статьи, требования для вступления поправки в силу не выполнены, поправка считается сиятой.

Статья 43. Выход

1. Участник может выйти из настоящего Соглашения в любое время после его вступления в силу путем подачи депозитария письменного уведомления о своем выходе. Этот участник одновременно информирует Совет о принятых им действиях.

2. Выход вступает в силу через 90 дней после получения уведомления депозитарием.

Статья 44. Исключение

Если Совет решит, что какой-либо участник нарушает свои обязательства по настоящему Соглашению, и решит далее, что такое нарушение существенным образом затрагивает действие настоящего Соглашения, он может квалифицированным большинством голосов исключить такого участника из настоящего Соглашения. Совет немедленно уведомляет об этом депозитария.

По истечении одного года с даты принятия Советом решения этот участник перестает быть стороной настоящего Соглашения.

Статья 45. Порядок расчета с выходящими или исключенными участниками или с участниками, которые не могут принять поправку

1. В соответствии с настоящей статьей Совет определяет порядок расчета с участником, который прекращает быть стороной настоящего Соглашения в результате:

- a) непринятия поправки к настоящему Соглашению в соответствии со статьей 42;
- b) выхода из настоящего Соглашения в соответствии со статьей 43 или
- c) исключения из настоящего Соглашения в соответствии со статьей 44.

2. Совет удерживает любые взносы, уплаченные на Административный счет участником, который прекращает быть стороной настоящего Соглашения.

3. Участник, который получил надлежащее возмещение в соответствии с настоящей статьей, не имеет права на какую-либо долю поступлений от ликвидации или на другие активы Организации. Такой участник не несет также ответственности по любому дефициту, возникающему у Организации после выплаты такого возмещения.

Статья 46. Срок действия,
продление и прекращение действия Соглашения

1. Настоящее Соглашение остается в силе в течение периода в пять лет с даты его вступления в силу, если Совет не примет квалифицированным большинством голосов решения о продлении срока действия настоящего Соглашения или о его пересмотре, или о прекращении его действия.

2. До истечения пятилетнего периода, указанного в пункте 1 настоящей статьи, Совет может квалифицированным большинством голосов принять решение о продлении срока действия настоящего Соглашения на период, не превышающий двух лет, и/или о его пересмотре.

3. Если до истечения пятилетнего периода, указанного в пункте 1 настоящей статьи, переговоры о новом соглашении для замены настоящего Соглашения еще не завершены, Совет может квалифицированным большинством голосов продлить срок действия настоящего Соглашения на период, который будет определен Советом.

4. Если до истечения пятилетнего периода, указанного в пункте 1 настоящей статьи, новое соглашение, заменяющее настоящее Соглашение, заключено, но еще не вступило окончательно или временно в силу, Совет может квалифицированным большинством голосов продлить срок действия настоящего Соглашения до временного или окончательного вступления в силу нового соглашения.

5. Если новое международное соглашение по джуту заключено и вступает в силу в течение любого периода продления срока действия настоящего Соглашения в соответствии с пунктами 2, 3 или 4 настоящей статьи, действие настоящего продленного Соглашения прекращается по вступлении в силу нового соглашения.

6. Совет может в любое время квалифицированным большинством голосов принять решение о прекращении действия настоящего Соглашения с даты, которую он может установить.

7. Независимо от прекращения действия настоящего Соглашения Совет продолжает существовать в течение периода, не превышающего 18 месяцев, в целях ликвидации Организации, включая проведение расчетов, и при условии принятия соответствующих решений квалифицированным большинством голосов имеет в течение этого периода такие полномочия и выполняет такие функции, какие могут быть необходимы для указанных целей.

8. Совет уведомляет депозитария о любом решении, принятом в соответствии с положениями настоящей статьи.

Статья 47. Оговорки

Оговорки в отношении любого из положений настоящего Соглашения недопустимы.

В удостоверение чего нижеподписавшиеся, должным образом на то уполномоченные, подписали настоящее Соглашение в указанные дни.

Совершено в Женеве первого октября тысяча девятьсот восемьдесят второго года на английском, арабском, испанском, русском и французском языках, причем все тексты являются равно аутентичными.

ПРИЛОЖЕНИЕ А

Доли отдельных экспортирующих стран в общем чистом экспорте джута и джутовых изделий стран-участниц Конференции Организации Объединенных Наций по джуту и джутовым изделиям 1981 года, установленные для целей статьи 40

	<i>Доли в процентах</i>
Бангладеш	56,668
Бразилия	0,921
Индия	31,457
Непал	3,452
Перу	0,097
Таиланд	7,405
Итого	<u>100,000</u>

ПОЛОЖЕНИЕ В

Доли отдельных импортирующих стран и групп стран в общем чистом импорте джута и джутовых изделий стран-участниц Конференции Организации Объединенных Наций по джуту и джутовым изделиям 1981 года, установленные для целей статьи 40

	<i>Доли в процентах</i>
Австралия	7,067
Австрия	0,252
Алжир	0,916
Болгария	1,572

	<i>Доли в процентах</i>
Венгрия	0,420
Венесуэла	0,053
Гана	0,336
Европейское экономическое сообщество	16,316
Бельгия-Люксембург	2,892
Федеративная Республика Германии	2,831
Греция	0,420
Дания	0,313
Ирландия	0,366
Италия	1,244
Нидерланды	1,740
Соединенное Королевство Великобритании и Северной Ирландии	3,732
Франция	2,778
Египет	2,747
Заир	0,023
Индонезия	2,366
Ирак	1,915
Испания	0,664
Канада	1,702
Колумбия	0,000
Корейская Республика	0,443
Коста-Рика	0,000
Куба	5,258
Мавритания	0,008
Мадагаскар	0,350
Малайзия	0,160
Мальта	0,000
Мексика	0,359
Нигерия	0,626
Никарагуа	0,122
Норвегия	0,168
Объединенная Республика Танзания	0,702
Пакистан	7,547
Польша	1,221
Румыния	0,885
Сальвадор	0,542
Саудовская Аравия	0,313
Сенегал	0,023
Сирийская Арабская Республика	1,740
Соединенные Штаты Америки	16,644
Союз Советских Социалистических Республик	11,729
Судан	3,846
Тунис	0,328
Турция	1,160
Филиппины	0,259
Финляндия	0,191
Чехословакия	1,236
Швейцария	0,267
Швеция	0,046
Эквадор	0,000
Югославия	1,526
Япония	5,952
Итого	<u>100,000</u>

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DEL YUTE Y LOS PRODUCTOS DEL YUTE, 1982

PREÁMBULO

Las Partes en el presente Convenio,

Recordando la Declaración y el Programa de Acción sobre el Establecimiento de un Nuevo Orden Económico Internacional,

Recordando las resoluciones 93 (IV) y 124 (V), sobre el Programa Integrado para los Productos Básicos, aprobadas por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en sus períodos de sesiones cuarto y quinto,

Recordando asimismo el Nuevo Programa Sustancial de Acción para el Decenio de 1980 en favor de los países menos adelantados y, en particular, el párrafo 82 de dicho programa,

Reconociendo la importancia del yute y los productos del yute para las economías de muchos de los países exportadores en desarrollo,

Considerando que una estrecha cooperación internacional encaminada a solucionar los problemas con que tropieza este producto básico impulsará el desarrollo económico de los países exportadores y reforzará la cooperación económica entre países exportadores e importadores,

Han convenido en lo siguiente:

CAPÍTULO I. OBJETIVOS

Artículo 1. OBJETIVOS

1. En beneficio tanto de los miembros exportadores como de los miembros importadores y con miras a lograr los objetivos pertinentes aprobados por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en sus resoluciones 93 (IV) y 124 (V), relativas al Programa Integrado para los Productos Básicos, teniendo además en cuenta su resolución 98 (IV), los objetivos del Convenio Internacional del Yute y los Productos del Yute, 1982 (al que en adelante se denominará, en este instrumento, “el presente Convenio”) serán los siguientes:

- a) Mejorar las condiciones estructurales del mercado del yute;
- b) Aumentar la competitividad del yute y de los productos del yute;
- c) Mantener y ampliar los mercados existentes, y desarrollar nuevos mercados, para el yute y los productos del yute;
- d) Fomentar la producción de yute y de productos del yute a fin de mejorar, entre otras cosas, su calidad en beneficio tanto de los miembros importadores como de los miembros exportadores;
- e) Desarrollar la producción, las exportaciones, las importaciones de yute y de productos del yute en lo que concierne a su cantidad, con objeto de atender a las necesidades de la demanda y de la oferta mundiales.

2. Los objetivos a que se refiere el párrafo 1 de este artículo se alcanzarán en particular mediante:

- a) Proyectos de investigación y desarrollo técnico, promoción de mercados y reducción de costos;
- b) La reunión y difusión de información sobre el yute y los productos del yute;
- c) El examen de cuestiones importantes relativas al yute y los productos del yute, tales como la cuestión de la estabilización de los precios y los suministros y la de la competencia con los productos sintéticos y sucedáneos.

CAPÍTULO II. DEFINICIONES

Artículo 2. DEFINICIONES

A los efectos del presente Convenio:

1. Por “yute” se entenderá el yute en bruto, el kenaf y otras fibras afines en bruto, incluidas la *Urena lobata*, el *Abutilon avicennae* y el *Cephalonema polyandrum*;

2. Por “productos del yute” se entenderán los productos fabricados total o casi totalmente de yute, o los productos cuyo principal componente desde el punto de vista del peso es el yute;

3. Por “miembro” se entenderá todo gobierno o toda organización intergubernamental comprendida en lo dispuesto en el artículo 5 que haya consentido en obligarse provisional o definitivamente por el presente Convenio;

4. Por “miembro exportador” se entenderá todo miembro cuyas exportaciones de yute y de productos del yute excedan de sus importaciones de yute y de productos del yute y que haya declarado ser miembro exportador;

5. Por “miembro importador” se entenderá todo miembro cuyas importaciones de yute y de productos del yute excedan de sus exportaciones de yute y de productos del yute y que haya declarado ser miembro importador;

6. Por “Organización” se entenderá la Organización Internacional del Yute establecida conforme al artículo 3;

7. Por “consejo” se entenderá el Consejo Internacional del Yute establecido conforme al artículo 6;

8. Por “votación especial” se entenderá toda votación que requiera al menos dos tercios de los votos emitidos por los miembros exportadores presentes y votantes y al menos dos tercios de los votos emitidos por los miembros importadores presentes y votantes, contados por separado, a condición de que tales votos sean emitidos por una mayoría de los miembros exportadores y por lo menos por cuatro miembros importadores presentes y votantes;

9. Por “votación de mayoría distribuida simple” se entenderá una votación que requiera más de la mitad del total de los votos de los miembros exportadores presentes y votantes y más de la mitad del total de los votos de los miembros importadores presentes y votantes, contados por separado. Los votos requeridos para los miembros exportadores deberán ser emitidos por una mayoría de los miembros exportadores presentes y votantes;

10. Por “ejercicio económico” se entenderá el período comprendido entre el 1º de julio y el 30 de junio, inclusive;

11. Por “año yutero” se entenderá el período comprendido entre el 1º de julio y el 30 de junio, inclusive;

12. Por “exportaciones de yute” o “exportaciones de productos del yute” se entenderá todo el yute o todos los productos del yute que salgan del territorio

aduanero de cualquier miembro, y por “importaciones de yute” o “importaciones de productos del yute” se entenderá todo el yute o todos los productos del yute que entren en el territorio aduanero de cualquier miembro; a los efectos de estas definiciones por territorio aduanero se entenderá, en el caso de un miembro que abarque más de un territorio aduanero, el conjunto de los territorios aduaneros de ese miembro;

13. Por “monedas libremente utilizables” se entenderá el dólar estadounidense, el franco francés, la libra esterlina, el marco alemán, el yen japonés y cualquier otra moneda que, por designación, en cualquier momento, de una organización monetaria internacional competente, sea una moneda que se utilice efectiva y ampliamente para realizar pagos por transacciones internacionales y se negocie efectiva y extensamente en los principales mercados de divisas.

CAPÍTULO III. ORGANIZACIÓN Y ADMINISTRACIÓN

Artículo 3. ESTABLECIMIENTO, SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DEL YUTE

1. Se establece la Organización Internacional del Yute para aplicar las disposiciones y supervisar el funcionamiento del presente Convenio.

2. La Organización funcionará por intermedio del Consejo Internacional del Yute y del Comité de Proyectos como órganos permanentes, y por intermedio del Director Ejecutivo y del personal. El Consejo podrá, por votación especial, establecer con fines específicos comités y grupos de trabajo con un mandato concreto.

3. La Organización tendrá su sede en Dacca, Bangladesh.

4. La sede de la Organización estará en todo momento situada en el territorio de un miembro.

Artículo 4. MIEMBROS DE LA ORGANIZACIÓN

1. Habrá dos categorías de miembros:

a) Exportadores; y

b) Importadores.

2. Todo miembro podrá cambiar de categoría en las condiciones que establezca el Consejo.

Artículo 5. PARTICIPACIÓN DE ORGANIZACIONES INTERGUBERNAMENTALES

1. Toda referencia que se haga en el presente Convenio a los “gobiernos” será interpretada en el sentido de que incluye una referencia a la Comunidad Económica Europea y a cualquier otra organización intergubernamental que sea competente en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos. En consecuencia, toda referencia que se haga en el presente Convenio a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.

2. En el caso de que se vote sobre cuestiones de su competencia, esas organizaciones intergubernamentales tendrán un número de votos igual al total de los votos

que puedan asignarse a sus Estados miembros conforme al artículo 10. En esos casos, los Estados miembros de tales organizaciones intergubernamentales no tendrán derecho a emitir los votos asignados a cada uno de ellos.

CAPÍTULO IV. CONSEJO INTERNACIONAL DEL YUTE

Artículo 6. COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL YUTE

1. La autoridad suprema de la Organización será el Consejo Internacional del Yute, que estará integrado por todos los miembros de la Organización.
2. Cada miembro estará representado en el Consejo por un delegado y podrá designar suplentes y asesores para que asistan a las reuniones del Consejo.
3. Todo suplente estará facultado para actuar y votar en nombre del delegado en ausencia de éste o en circunstancias especiales.

Artículo 7. FACULTADES Y FUNCIONES DEL CONSEJO

1. El Consejo ejercerá todas las facultades y desempeñará o hará que se desempeñen todas las funciones necesarias para dar cumplimiento a las disposiciones del presente Convenio.
2. El Consejo aprobará, por votación especial, las normas y reglamentos que sean necesarios para dar cumplimiento a las disposiciones del presente Convenio y que sean compatibles con éste, tales como su propio reglamento interior, el reglamento financiero y el reglamento del personal de la Organización. El reglamento financiero contendrá, entre otras cosas, las disposiciones aplicables a las entradas y salidas de fondos de la Cuenta Administrativa y de la Cuenta Especial. El Consejo podrá prever en su reglamento interior un procedimiento que le permita decidir determinados asuntos sin reunirse.
3. El Consejo llevará la documentación necesaria para el desempeño de las funciones que le confiere el presente Convenio.

Artículo 8. PRESIDENTE Y VICEPRESIDENTE DEL CONSEJO

1. El Consejo elegirá por cada año yutero un Presidente y un Vicepresidente, los cuales no serán pagados por la Organización.
2. El Presidente y el Vicepresidente serán elegidos, uno entre los representantes de los miembros exportadores y el otro entre los representantes de los miembros importadores. Esos cargos se alternarán cada año entre las dos categorías de miembros, lo cual no impedirá que, en circunstancias excepcionales, uno de ellos, o ambos, sean reelegidos por votación especial del Consejo.
3. En caso de ausencia temporal del Presidente, actuará en su lugar el Vicepresidente. En caso de ausencia temporal simultánea del Presidente y del Vicepresidente o en caso de ausencia permanente de uno de ellos o de ambos, el Consejo podrá elegir nuevos titulares de esos cargos entre los representantes de los miembros exportadores y/o entre los representantes de los miembros importadores, según el caso, con carácter temporal o permanente.

Artículo 9. REUNIONES DEL CONSEJO

1. Como norma general, el Consejo celebrará una reunión ordinaria cada semestre del año yutero.
2. El Consejo celebrará reuniones extraordinarias siempre que lo decida o a petición de:

- a) El Director Ejecutivo, de acuerdo con el Presidente del Consejo; o
- b) Una mayoría de miembros exportadores o una mayoría de miembros importadores; o
- c) Varios miembros que reúnan por lo menos 500 votos.

3. Las reuniones del Consejo se celebrarán en la sede de la Organización a menos que el Consejo, por votación especial, decida otra cosa al respecto. Si, por invitación de cualquier miembro, el Consejo se reúne fuera de la sede de la Organización, ese miembro pagará los gastos adicionales de la celebración de la reunión fuera de la sede.

4. La convocación de toda reunión, así como el programa de la misma, serán notificados a los miembros por el Director Ejecutivo al menos con treinta días de antelación, excepto en casos de urgencia en los que la notificación se hará al menos con siete días de antelación.

Artículo 10. DISTRIBUCIÓN DE LOS VOTOS

1. Los miembros exportadores tendrán en conjunto 1.000 votos y los miembros importadores tendrán en conjunto 1.000 votos.

2. Los votos de los miembros exportadores se distribuirán como sigue: 150 votos se distribuirán por igual entre todos los miembros exportadores, redondeando al número entero más próximo para obtener la cifra de cada miembro; los votos restantes se distribuirán proporcionalmente al volumen medio de sus exportaciones netas de yute y productos del yute durante los tres años yuteros precedentes, quedando entendido que el número máximo de votos de cualquier miembro exportador no excederá de 450. Los votos que excedan del máximo se distribuirán entre todos los miembros exportadores que tengan menos de 250 votos individualmente, en proporción a su participación en el comercio.

3. Los votos de los miembros importadores se distribuirán como sigue: cada miembro importador tendrá cinco votos iniciales como máximo, siempre que el total de votos iniciales no exceda de 125. Los votos restantes se distribuirán proporcionalmente al promedio anual del volumen de sus importaciones netas de yute y productos del yute durante el período de tres años iniciado cuatro años civiles antes de la distribución de los votos.

4. El Consejo distribuirá los votos para cada ejercicio económico al comienzo de la primera reunión de ese ejercicio, conforme a lo dispuesto en este artículo. Esa distribución seguirá en vigor durante el resto del ejercicio, sin perjuicio de lo dispuesto en el párrafo 5 de este artículo.

5. Siempre que cambie la composición de la Organización o que se suspenda o restablezca el derecho de voto de cualquier miembro conforme a cualquier disposición del presente Convenio, el Consejo redistribuirá los votos dentro de la categoría o las categorías de miembros afectadas, conforme a lo dispuesto en este artículo. El Consejo decidirá la fecha en que surtirá efecto la redistribución de los votos.

6. No habrá votos fraccionarios.

7. Cuando se redondee al número entero más próximo, las fracciones inferiores a 0,5 se redondearán al número entero inferior y las fracciones iguales o superiores a 0,5 se redondearán al número entero superior.

Artículo 11. PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1. Cada miembro tendrá derecho a emitir el número de votos que posea y ningún miembro estará autorizado a dividir sus votos. Sin embargo, todo miembro podrá emitir de modo diferente al de sus propios votos los votos que esté autorizado a emitir conforme al párrafo 2 de este artículo.

2. Mediante notificación por escrito dirigida al Presidente del Consejo, todo miembro exportador podrá autorizar a cualquier otro miembro exportador, y todo miembro importador podrá autorizar a cualquier otro miembro importador, a que represente sus intereses y emita sus votos en cualquier sesión o período de sesiones del Consejo.

3. Todo miembro autorizado por otro miembro a emitir los votos asignados a este último con arreglo al artículo 10 emitirá esos votos de conformidad con las instrucciones del miembro autorizante.

4. Cuando un miembro se abstenga, se considerará que no ha emitido sus votos.

Artículo 12. DECISIONES Y RECOMENDACIONES DEL CONSEJO

1. El Consejo se esforzará por tomar todas sus decisiones y por formular todas sus recomendaciones por consenso. Si no se llega a un consenso, el Consejo tomará todas sus decisiones y formulará todas sus recomendaciones por votación de mayoría distribuida simple, a menos que el presente Convenio requiera una votación especial.

2. Cuando un miembro se acoja a lo dispuesto en el párrafo 2 del artículo 11 y se emitan sus votos en una sesión del Consejo, ese miembro será considerado, a los efectos del párrafo 1 de este artículo, como presente y votante.

3. Todas las decisiones y recomendaciones del Consejo deberán estar de acuerdo con las disposiciones del presente Convenio.

Artículo 13. QUÓRUM DEL CONSEJO

1. Constituirá quórum para cualquier sesión del Consejo la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que tales miembros reúnan al menos dos tercios del total de votos de sus respectivas categorías.

2. Si no hay quórum conforme al párrafo 1 de este artículo el día fijado para la sesión ni el día siguiente, constituirá quórum el tercer día y posteriormente la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que tales miembros reúnan la mayoría del total de votos de sus respectivas categorías.

3. Se considerará como presencia toda representación autorizada conforme al párrafo 2 del artículo 11.

Artículo 14. COOPERACIÓN CON OTRAS ORGANIZACIONES

1. La Organización, en todo lo posible, aprovechará y utilizará plenamente las instalaciones, los servicios y la experiencia de organizaciones existentes como la Organización de las Naciones Unidas para la Agricultura y la Alimentación (FAO), el Centro de Comercio Internacional UNCTAD/GATT (CCI), la Organización de las Naciones Unidas para el Desarrollo Industrial (ONUDI) y la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo (UNCTAD). En el caso de que el Consejo considere que las instalaciones, los servicios y la experiencia de esas organizaciones son deficientes o inadecuados para el eficaz funcionamiento de la Orga-

nización, el Consejo decidirá, cuando las circunstancias lo justifiquen, la adopción de las medidas necesarias para que la labor sea efectivamente llevada a cabo, de ser preciso por la propia Organización.

2. El Consejo adoptará todas las disposiciones que sean procedentes para celebrar consultas o cooperar con las Naciones Unidas y sus órganos, en particular con la UNCTAD y con la FAO, así como con otros organismos especializados de las Naciones Unidas y otras organizaciones intergubernamentales y no gubernamentales que sean pertinentes.

3. El Consejo, teniendo en cuenta la función especial de la UNCTAD en la esfera del comercio internacional de productos básicos, mantendrá informada a esa organización sobre sus actividades y sus programas de trabajo, según sea procedente.

Artículo 15. ADMISIÓN DE OBSERVADORES

El Consejo podrá invitar a cualquier país no miembro, o a cualquiera de las organizaciones a que se refieren los artículos 14 y 31 interesadas en el comercio internacional del yute y los productos del yute o en la industria del yute, a que asista en calidad de observador a cualquiera de las sesiones del Consejo.

Artículo 16. DIRECTOR EJECUTIVO Y PERSONAL

1. El Consejo nombrará por votación especial al Director Ejecutivo.

2. El Consejo determinará las modalidades y condiciones del nombramiento del Director Ejecutivo.

3. El Director Ejecutivo será el más alto funcionario administrativo de la Organización y será responsable ante el Consejo de la aplicación y el funcionamiento del presente Convenio conforme a las decisiones del Consejo.

4. El Director Ejecutivo nombrará al personal conforme al reglamento aprobado por el Consejo. El Consejo decidirá en su primera reunión el número de funcionarios de categoría ejecutiva y profesional que podrá nombrar el Director Ejecutivo durante los cinco primeros años. Dicho personal irá contratándose por etapas. El Consejo decidirá por votación especial cualquier cambio en el número máximo de funcionarios de categoría ejecutiva y profesional. El personal será responsable ante el Director Ejecutivo.

5. Ni el Director Ejecutivo ni ningún miembro del personal tendrá interés financiero alguno en la industria o el comercio del yute ni en actividades comerciales conexas.

6. En el desempeño de sus funciones, el Director Ejecutivo y los demás funcionarios no solicitarán ni recibirán instrucciones de ningún miembro ni de ninguna autoridad que no sea la Organización y se abstendrán de adoptar cualquier medida incompatible con su condición de funcionarios internacionales responsables en última instancia ante el Consejo. Todo miembro respetará el carácter exclusivamente internacional de las funciones del Director Ejecutivo y de los demás funcionarios y no tratará de influir en ellos en el desempeño de sus funciones.

CAPÍTULO V. PRIVILEGIOS E INMUNIDADES

Artículo 17. PRIVILEGIOS E INMUNIDADES

1. La Organización tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.

2. A la mayor brevedad posible después de la entrada en vigor del presente Convenio, la Organización adoptará las medidas necesarias para concertar con el gobierno del país en que se halle la sede de la Organización (al que en adelante se denominará, en el presente Convenio, “el Gobierno huésped”) un acuerdo (al que en adelante se denominará “Acuerdo sobre la sede”) sobre la condición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo, de su personal y de sus expertos, así como de los delegados de los miembros, que sean razonablemente necesarios para el desempeño de sus funciones.

3. En tanto se concierta el acuerdo sobre la sede a que se refiere el párrafo 2 de este artículo, la Organización pedirá al Gobierno huésped que, dentro de los límites de su legislación nacional, exima de impuestos las remuneraciones pagadas por la Organización a sus funcionarios y los haberes, ingresos y demás bienes de la Organización.

4. La Organización podrá concertar también, con uno o varios países, acuerdos que habrán de ser aprobados por el Consejo sobre los privilegios e inmunidades que sean necesarios para el debido funcionamiento del presente Convenio.

5. Si la sede de la Organización se traslada a otro país miembro de ésta, ese miembro concertará con la Organización, lo antes posible, un acuerdo sobre la sede que habrá de ser aprobado por el Consejo.

6. El acuerdo sobre la sede será independiente del presente Convenio. No obstante, terminará:

- a) Por acuerdo entre el Gobierno huésped y la Organización;
- b) En el caso de que la sede de la Organización deje de estar en el territorio del Gobierno huésped; o
- c) En el caso de que la Organización deje de existir.

CAPÍTULO VI. DISPOSICIONES FINANCIERAS

Artículo 18. CUENTAS FINANCIERAS

1. Se llevarán dos cuentas:

- a) La Cuenta Administrativa; y
- b) La Cuenta Especial.

2. El Director Ejecutivo estará encargado de la administración de estas cuentas y el Consejo incluirá en su reglamento las disposiciones necesarias a tal efecto.

Artículo 19. FORMAS DE PAGO

1. Las contribuciones a la Cuenta Administrativa se pagarán en monedas libremente utilizables y estarán exentas de restricciones cambiarias.

2. Las contribuciones financieras a la Cuenta Especial se pagarán en monedas libremente utilizables y estarán exentas de restricciones cambiarias.

3. El Consejo podrá también decidir aceptar otras formas de contribuciones a la Cuenta Especial, entre ellas material científico y técnico o personal, para responder a las necesidades de los proyectos aprobados.

Artículo 20. AUDITORÍA Y PUBLICACIÓN DE CUENTAS

1. El Consejo nombrará auditores para que lleven a cabo la auditoría de sus libros de contabilidad.

2. Los estados de la Cuenta Administrativa y de la Cuenta Especial, comprobados por auditores independientes, serán comunicados a los miembros lo antes posible después del cierre de cada año yutero, pero no más tarde de seis meses después de esa fecha, y serán examinados por el Consejo en su siguiente reunión para que los apruebe, según proceda. Después se publicará un resumen de las cuentas y del balance comprobados por los auditores.

Artículo 21. CUENTA ADMINISTRATIVA

1. Los gastos necesarios para la aplicación del presente Convenio se cargarán a la Cuenta Administrativa y se sufragarán mediante contribuciones anuales de los miembros de acuerdo con sus respectivos procedimientos constitucionales o institucionales, fijadas conforme a los párrafos 3, 4 y 5 de este artículo.

2. Los gastos de las delegaciones en el Consejo, en el Comité de Proyectos y en los comités y grupos de trabajo a que se hace referencia en el párrafo 2 del artículo 3 serán sufragados por los miembros interesados. En los casos en que un miembro solicite servicios especiales de la Organización, el Consejo le pedirá que pague el costo de esos servicios.

3. Durante el segundo semestre de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio económico siguiente y determinará la contribución de cada miembro a ese presupuesto.

4. La contribución de cada miembro al presupuesto administrativo para cada ejercicio económico será proporcional a la relación que exista, en el momento de aprobarse el presupuesto administrativo correspondiente a ese ejercicio económico, entre el número de sus votos y la totalidad de los votos de todos los miembros. Al fijar las contribuciones, los votos de cada miembro se calcularán sin tener en cuenta la suspensión del derecho de voto de cualquier miembro ni la redistribución de votos que resulte de ella.

5. La contribución inicial de todo miembro que ingrese en la Organización después de la entrada en vigor del presente Convenio será determinada por el Consejo basándose en el número de votos que se le asignen y en el período que reste del ejercicio económico en curso, pero no por ello se modificarán las contribuciones impuestas a los demás miembros para ese ejercicio económico.

6. Las contribuciones al primer presupuesto administrativo serán exigibles en la fecha que decida el Consejo en su primera reunión. Las contribuciones a los presupuestos administrativos siguientes serán exigibles el primer día de cada ejercicio económico. Las contribuciones de los miembros correspondientes al ejercicio económico en que ingresen en la Organización serán exigibles en la fecha en que pasen a ser miembros.

7. Si un miembro no ha pagado íntegramente su contribución al presupuesto administrativo en un plazo de dos meses contados a partir de la fecha en que tal contribución sea exigible conforme al párrafo 6 de este artículo, el Director Ejecutivo le requerirá para que efectúe el pago lo antes posible. Si el miembro sigue sin pagar su contribución en un plazo de dos meses contados a partir de tal requerimiento, se le pedirá que indique las razones por las que no ha podido efectuar el pago. Si al expirar un plazo de seis meses contados a partir de la fecha en que su contribución sea exigible dicho miembro sigue sin pagar su contribución, se suspenderán sus derechos de voto a menos que el Consejo, por votación especial, decida otra cosa. Si el miembro sigue sin pagar su contribución al expirar un plazo de un mes contado desde la fecha de suspensión de sus derechos de voto, el Consejo suspenderá todos los derechos que

correspondan a dicho miembro en virtud del presente Convenio hasta el momento en que haya pagado íntegramente su contribución, a menos que el Consejo, por votación especial, decida otra cosa.

8. Todo miembro cuyos derechos hayan sido suspendidos en virtud del párrafo 7 de este artículo seguirá siendo, en particular, responsable del pago de su contribución.

Artículo 22. CUENTA ESPECIAL

1. Dentro de la Cuenta Especial se llevarán dos subcuentas:

- a) La Subcuenta de actividades previas a los proyectos; y
- b) La Subcuenta de proyectos.

2. Todos los gastos efectuados con cargo a la Subcuenta de actividades previas a los proyectos serán reembolsados a dicha subcuenta, con cargo a la Subcuenta de proyectos, si los proyectos son posteriormente aprobados y financiados. Si dentro de los seis meses siguientes a la entrada en vigor del presente Convenio el Consejo no recibe ningún fondo para la Subcuenta de actividades previas a los proyectos, examinará la situación y adoptará las medidas pertinentes.

3. Todos los ingresos resultantes de proyectos específicos identificables se contabilizarán en la Cuenta Especial. Todos los gastos en que se incurra en relación con dichos proyectos, inclusive la remuneración y los gastos de viaje de los consultores y expertos, se cargarán a la Cuenta Especial.

4. Las posibles fuentes de financiación de la Cuenta Especial serán:

- a) La Segunda Cuenta del Fondo Común para los Productos Básicos, cuando se constituya;
- b) Instituciones regionales e internacionales de financiación, a saber, el Programa de las Naciones Unidas para el Desarrollo, el Banco Mundial, el Banco Asiático de Desarrollo, el Banco Interamericano de Desarrollo y el Banco Africano de Desarrollo, etc.; y
- c) Contribuciones voluntarias.

5. El Consejo, por votación especial, determinará las modalidades y condiciones en las que, cuando sea oportuno, patrocinará proyectos para la financiación de préstamos, en los casos en que uno o más miembros hayan asumido voluntariamente todas las obligaciones y responsabilidades que se deriven de tales préstamos. La Organización no tendrá obligación alguna en relación con dichos préstamos.

6. El Consejo podrá designar y patrocinar a cualquier entidad con el consentimiento de esta última, en particular a uno o varios miembros, para recibir préstamos destinados a financiar proyectos aprobados y para aceptar todas las obligaciones resultantes, con la salvedad de que la Organización se reservará el derecho de vigilar el empleo de los recursos y de supervisar la ejecución de los proyectos financiados con tales préstamos. No obstante, la Organización no será responsable por las garantías que den los miembros u otras entidades.

7. Ningún miembro será responsable, en su calidad de miembro de la Organización, de ninguna obligación dimanante de la obtención o concesión por otro miembro o entidad de préstamos relacionados con los proyectos.

8. En caso de que se ofrezcan a la Organización con carácter voluntario fondos no asignados a ningún proyecto concreto, el Consejo podrá aceptarlos. Dichos

fondos podrán utilizarse para actividades previas a los proyectos, así como para proyectos aprobados.

9. El Director Ejecutivo se encargará de obtener, en las condiciones y modalidades que el Consejo decida, fondos suficientes y seguros para la financiación de los proyectos aprobados por el Consejo.

10. Los recursos de la Cuenta Especial sólo se utilizarán para proyectos aprobados o para actividades previas a los proyectos.

11. Las contribuciones asignadas a proyectos aprobados especificados sólo se utilizarán para los proyectos a los que se asignaron originalmente, a menos que el Consejo decida otra cosa de acuerdo con el contribuyente. Después de terminado un proyecto, la Organización devolverá a cada contribuyente una parte de los fondos que sobren, en proporción a su participación en el total de las contribuciones aportadas originalmente para la financiación de ese proyecto, a menos que se haya acordado otra cosa con el contribuyente.

12. El Consejo podrá, cuando proceda, revisar la financiación de la Cuenta Especial.

CAPÍTULO VII. ACTIVIDADES OPERACIONALES

Artículo 23. PROYECTOS

1. A fin de alcanzar los objetivos enunciados en el artículo 1, el Consejo, con carácter permanente y de conformidad con las disposiciones del párrafo 1 del artículo 14, identificará proyectos en las esferas de la investigación y el desarrollo, la promoción de los mercados y la reducción de los costos, así como otros proyectos pertinentes aprobados por el Consejo, dispondrá la preparación y ejecución de esos proyectos, con miras a asegurar su eficacia, y los supervisará.

2. El Director Ejecutivo presentará propuestas sobre los proyectos a que se hace referencia en el párrafo 1 de este artículo al Comité de Proyectos. Esas propuestas se distribuirán a todos los miembros al menos dos meses antes de la reunión del Comité en la que se hayan de examinar. Sobre la base de esas propuestas, el Comité decidirá las actividades previas a los proyectos que habrán de emprenderse. El Director Ejecutivo tomará medidas en relación con esas actividades previas a los proyectos conforme a las normas y reglamentos que apruebe el Consejo.

3. Los resultados de las actividades previas a los proyectos, incluidos los costos detallados, los posibles beneficios, la duración, la ubicación y los posibles organismos de ejecución, serán presentados por el Director Ejecutivo al Comité después de su distribución a todos los miembros al menos dos meses antes de la reunión del Comité en la que se hayan de examinar.

4. El Comité examinará los resultados de las actividades previas a los proyectos y formulará recomendaciones sobre los proyectos al Consejo.

5. El Consejo examinará las recomendaciones y, por votación especial, decidirá sobre los proyectos propuestos para su financiación de conformidad con el artículo 22 y con el artículo 27.

6. El Consejo decidirá sobre la prioridad relativa de los proyectos.

7. Inicialmente, el Consejo dará prioridad a los proyectos preparados por la FAO y el CCI para las Reuniones Preparatorias sobre el yute y los productos del yute en el marco del Programa Integrado para los Productos Básicos y a los demás proyectos viables que apruebe el Consejo.

8. El Consejo, antes de aprobar un proyecto que deba ejecutarse en el territorio de un miembro, deberá obtener el consentimiento de ese miembro.

9. El Consejo, por votación especial, podrá dejar de patrocinar cualquier proyecto.

Artículo 24. INVESTIGACIÓN Y DESARROLLO

Los proyectos de investigación y desarrollo deberán tener, entre otras, las siguientes finalidades:

- a) Mejorar la productividad agrícola y la calidad de las fibras;
- b) Mejorar los procesos de elaboración de los productos existentes y de los nuevos productos;
- c) Hallar nuevos usos finales y mejorar los productos existentes.

Artículo 25. PROMOCIÓN DE MERCADOS

Los proyectos de promoción de los mercados deberán tener, entre otras, la finalidad de mantener y ampliar los mercados de los productos existentes y de hallar mercados para los nuevos productos.

Artículo 26. REDUCCIÓN DE COSTOS

Los proyectos de reducción de costos deberán tener, entre otras, las siguientes finalidades, en la medida en que sean apropiadas: mejorar los procesos y técnicas relacionados con la productividad agrícola y la calidad de las fibras, así como mejorar los procesos y técnicas relacionados con los costos de la mano de obra, los materiales y el capital en la industria de elaboración del yute, y obtener y actualizar, para uso de los miembros, información acerca de los procesos y técnicas más eficientes de que se disponga en la economía del yute.

Artículo 27. CRITERIOS PARA LA APROBACIÓN DE PROYECTOS

Para la aprobación de proyectos el Consejo se basará en los siguientes criterios:

- a) Deberán presentar posibilidades de beneficiar, en ese momento o en el futuro, a más de un miembro exportador y ser beneficiosos para la economía del yute en su conjunto;
- b) Deberán estar relacionados con el mantenimiento o la expansión del comercio internacional del yute y de los productos del yute;
- c) Deberán ofrecer perspectivas de tener a corto o a largo plazo resultados económicos favorables en relación con los costos;
- d) Deberán estar concebidos de modo que sean compatibles con el volumen del comercio internacional del yute y los productos del yute;
- e) Deberán presentar posibilidades de mejorar en general la competitividad o las perspectivas de mercado del yute o los productos del yute.

Artículo 28. COMITÉ DE PROYECTOS

1. De conformidad con este artículo se establecerá un Comité de Proyectos (llamado en adelante "el Comité"). El Comité será responsable ante el Consejo y trabajará bajo la dirección general del mismo.

2. El Comité estará abierto a la participación de todos los miembros. El reglamento del Comité, así como la distribución de los votos y el procedimiento de votación, serán, *mutatis mutandis*, los del Consejo. El Comité se reunirá, a menos que decida otra cosa, cuatro veces al año o a petición del Consejo.

3. Las funciones del Comité serán:

- a) Examinar y evaluar desde el punto de vista técnico las propuestas de proyectos a que se hace referencia en el artículo 23;
- b) Decidir sobre las actividades previas a los proyectos; y
- c) Formular al Consejo recomendaciones relativas a los proyectos.

CAPÍTULO VIII. RELACIÓN CON EL FONDO COMÚN PARA LOS PRODUCTOS BÁSICOS

Artículo 29. RELACIÓN CON EL FONDO COMÚN PARA LOS PRODUCTOS BÁSICOS

Cuando el Fondo Común entre en funcionamiento, la Organización aprovechará plenamente las facilidades que ofrece dicho Fondo conforme a los principios establecidos en el Convenio Constitutivo del mismo.

CAPÍTULO IX. EXAMEN DE CUESTIONES IMPORTANTES RELATIVAS AL YUTE Y A LOS PRODUCTOS DEL YUTE

Artículo 30. EXAMEN DE LA ESTABILIZACIÓN, LA COMPETENCIA CON LOS PRODUCTOS SINTÉTICOS Y OTRAS CUESTIONES

1. El Consejo seguirá examinando las cuestiones de la estabilización de los precios y de los suministros de yute y productos del yute para la exportación, con miras a encontrarles solución. Toda solución convenida como resultado de ese examen que entrañe medidas que no estén ya expresamente previstas en el presente Convenio sólo podrá aplicarse previa enmienda del presente Convenio con arreglo al artículo 42.

2. El Consejo examinará las cuestiones relativas a la competencia entre el yute y los productos del yute, por una parte, y los productos sintéticos y sucedáneos por otra.

3. El Consejo tomará las disposiciones oportunas para que prosiga el examen de otras cuestiones importantes relacionadas con el yute y los productos del yute.

CAPÍTULO X. ESTADÍSTICAS, ESTUDIOS E INFORMACIÓN

Artículo 31. ESTADÍSTICAS, ESTUDIOS E INFORMACIÓN

1. El Consejo establecerá estrechas relaciones con las organizaciones internacionales competentes, en particular la FAO, para contribuir a asegurar la disponibilidad de datos e información recientes y fidedignos sobre todos los factores que afecten al yute y a los productos del yute. La Organización reunirá, sistematizará y, cuando sea necesario, publicará información estadística sobre la producción, el comercio, la oferta, las existencias, el consumo y los precios del yute, de los productos del yute, y de los productos sintéticos y sucedáneos que sea necesaria para la aplicación del presente Convenio.

2. Los miembros proporcionarán estadísticas e información dentro de un plazo razonable y en la medida en que ello no sea incompatible con su legislación nacional.

3. El Consejo tomará medidas para la realización de estudios de las tendencias y de los problemas a corto y a largo plazo de la economía mundial del yute.

4. El Consejo cuidará de que la información publicada no redunde en detrimento del carácter confidencial de las operaciones de personas o sociedades que produzcan, elaboren y comercialicen yute, productos del yute y productos sintéticos y sucedáneos.

Artículo 32. INFORME ANUAL E INFORME SOBRE LOS RESULTADOS
DE LA EVALUACIÓN Y EL EXAMEN DE LA SITUACIÓN

1. El Consejo publicará, dentro de los seis meses siguientes a la terminación de cada año yutero, un informe anual sobre sus actividades y cualquier otra información que considere apropiada.

2. El Consejo evaluará y examinará anualmente la situación y las perspectivas mundiales del yute, inclusive el estado de la competencia con los productos sintéticos y los sucedáneos, e informará a los miembros sobre los resultados de ese examen.

3. El examen se realizará teniendo en cuenta la información proporcionada por los miembros sobre la producción, las existencias, las exportaciones e importaciones, el consumo y los precios del yute, de los productos del yute, de los productos sintéticos y de los sucedáneos en cada país, así como toda otra información que pueda obtener el Consejo, directamente o por conducto de las organizaciones competentes del sistema de las Naciones Unidas, en particular la UNCTAD y la FAO, así como de las organizaciones intergubernamentales y no gubernamentales competentes.

CAPÍTULO XI. DISPOSICIONES DIVERSAS

Artículo 33. RECLAMACIONES Y CONTROVERSIAS

Toda reclamación formulada contra un miembro por incumplimiento de las obligaciones que le impone el presente Convenio y toda controversia relativa a la interpretación o aplicación del presente Convenio será sometida a la decisión del Consejo. Las decisiones del Consejo sobre estas cuestiones serán firmes y tendrán fuerza de obligar.

Artículo 34. OBLIGACIONES GENERALES DE LOS MIEMBROS

1. Durante la vigencia del presente Convenio, los miembros cooperarán entre sí y harán todo lo posible para contribuir al logro de los objetivos del presente Convenio y para no tomar medidas que sean contrarias a ellos.

2. Los miembros se comprometen a aceptar como obligatorias las decisiones que el Consejo adopte conforme al presente Convenio y tratarán de no adoptar medidas que tengan por efecto coartar esas decisiones o que sean contrarias a ellas.

Artículo 35. EXENCIÓN DE OBLIGACIONES

1. Cuando ello sea necesario en circunstancias excepcionales, situaciones de emergencia o casos de fuerza mayor no previstos expresamente en el presente Convenio, el Consejo podrá, por votación especial, eximir a cualquier miembro de cualquiera de las obligaciones impuestas por el presente Convenio si le convencen las explicaciones dadas por ese miembro sobre las razones por las que no puede cumplir la obligación.

2. El Consejo, cuando conceda una exención a un miembro conforme al párrafo 1 de ese artículo, indicará expresamente en qué condiciones y modalidades y

por cuánto tiempo se exime a tal miembro de esa obligación, así como las razones por las que se otorga la exención.

Artículo 36. MEDIDAS DIFERENCIALES Y CORRECTIVAS

1. Los miembros importadores en desarrollo cuyos intereses resulten perjudicados como consecuencia de medidas adoptadas en virtud del presente Convenio podrán pedir al Consejo que aplique medidas diferenciales y correctivas. El Consejo estudiará la posibilidad de adoptar medidas apropiadas conforme a los párrafos 3 y 4 de la sección III de la resolución 93 (IV) de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo.

2. Sin perjuicio de los intereses de otros miembros exportadores, el Consejo concederá una consideración especial, en todas sus actividades, a las necesidades de un determinado miembro exportador menos adelantado.

CAPÍTULO XII. DISPOSICIONES FINALES

Artículo 37. FIRMA, RATIFICACIÓN, ACEPTACIÓN Y APROBACIÓN

1. El presente Convenio estará abierto en la Sede de las Naciones Unidas, desde el 3 de enero hasta el 30 de junio de 1983, a la firma de los gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Yute y los Productos del Yute, 1981.

2. Todo gobierno al que se haga referencia en el párrafo 1 de este artículo podrá:

- a) En el momento de firmar el presente Convenio, declarar que por dicha firma acepta obligarse por el presente Convenio;
- b) Después de firmar el presente Convenio, ratificarlo, aceptarlo o aprobarlo mediante el depósito de un instrumento al efecto en poder del depositario.

Artículo 38. DEPOSITARIO

El Secretario General de las Naciones Unidas queda designado depositario del presente Convenio.

Artículo 39. NOTIFICACIÓN DE APLICACIÓN PROVISIONAL

1. Todo gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Convenio, o todo gobierno para el que el Consejo haya establecido condiciones de adhesión pero que todavía no haya podido depositar su instrumento, podrá, en todo momento, notificar al depositario que aplicará el presente Convenio provisionalmente bien cuando éste entre en vigor conforme al artículo 40, bien, si ya está en vigor, en la fecha que se especifique. En el momento en que presente su notificación de aplicación provisional, cada gobierno declarará si es miembro exportador o miembro importador.

2. Todo gobierno que haya notificado, conforme al párrafo 1 de este artículo, que aplicará el presente Convenio bien cuando éste entre en vigor, bien, si ya está en vigor, en la fecha que se especifique, será desde ese momento miembro provisional de la Organización hasta que deposite su instrumento de ratificación, aceptación, aprobación o adhesión y pase así a ser miembro.

Artículo 40. ENTRADA EN VIGOR

1. El presente Convenio entrará definitivamente en vigor el 1º de julio de 1983, o en cualquier fecha posterior, si en ese momento tres gobiernos que representen al

menos el 85% de las exportaciones netas indicadas en el anexo A del presente Convenio y veinte gobiernos que representen al menos el 65% de las importaciones netas indicadas en el anexo B del presente Convenio han firmado el presente Convenio con arreglo al apartado a) del párrafo 2 del artículo 37, o han depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión.

2. El presente Convenio entrará en vigor provisionalmente el 1º de julio de 1983, o en cualquier fecha posterior, si en ese momento tres gobiernos que representen al menos el 85% de las exportaciones netas indicadas en el anexo A del presente Convenio y veinte gobiernos que representen al menos el 65% de las importaciones netas indicadas en el anexo B del presente Convenio han firmado el presente Convenio con arreglo al apartado a) del párrafo 2 del artículo 37, o han depositado sus instrumentos de ratificación, aceptación o aprobación o han notificado al depositario, conforme al artículo 39, que aplicarán provisionalmente el presente Convenio.

3. Si el 1º de enero de 1984 no se han cumplido los requisitos para la entrada en vigor establecidos en el párrafo 1 o en el párrafo 2 de este artículo, el Secretario General de las Naciones Unidas invitará a los gobiernos que hayan firmado el presente Convenio con arreglo al apartado a) del párrafo 2 del artículo 37, o que hayan depositado instrumentos de ratificación, aceptación o aprobación o que hayan notificado al depositario que aplicarán provisionalmente el presente Convenio, a reunirse lo antes posible para decidir si el presente Convenio entrará provisional o definitivamente en vigor entre ellos, en su totalidad o en parte. Mientras el presente Convenio esté provisionalmente en vigor conforme a este párrafo, los gobiernos que hayan decidido ponerlo provisionalmente en vigor entre ellos, en su totalidad o en parte, serán miembros provisionales. Tales gobiernos podrán reunirse para examinar la situación y decidir si el Convenio ha de entrar definitivamente en vigor entre ellos o continuar en vigor provisionalmente o declararse terminado.

4. En el caso de cualquier gobierno que deposite su instrumento de ratificación, aceptación, aprobación o adhesión después de la entrada en vigor del presente Convenio, éste entrará en vigor para ese gobierno en la fecha de tal depósito.

5. El Secretario General de las Naciones Unidas convocará la primera reunión del Consejo lo antes posible después de la entrada en vigor del presente Convenio.

Artículo 41. ADHESIÓN

1. El presente Convenio estará abierto a la adhesión de los gobiernos de todos los Estados en las condiciones que determine el Consejo, entre las que figurará un plazo para el depósito de los instrumentos de adhesión. No obstante, el Consejo podrá conceder prórrogas a los gobiernos que no puedan depositar sus instrumentos de adhesión en el plazo fijado en las condiciones de adhesión.

2. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario.

Artículo 42. ENMIENDAS

1. El Consejo podrá, por votación especial, recomendar a los miembros que se enmiende el presente Convenio.

2. El Consejo fijará el plazo dentro del cual los miembros deberán notificar al depositario que aceptan la enmienda.

3. Toda enmienda entrará en vigor 90 días después de que el depositario haya recibido las notificaciones de aceptación de miembros que constituyan al menos dos

tercios de los miembros exportadores y que reúnan al menos el 85% de los votos de los miembros exportadores, así como de miembros que constituyan al menos dos tercios de los miembros importadores y que reúnan al menos el 85% de los votos de los miembros importadores.

4. Después de que el depositario haya informado al Consejo de que se reúnen las condiciones requeridas para la entrada en vigor de la enmienda, y no obstante las disposiciones del párrafo 2 de este artículo relativas a la fecha fijada por el Consejo, todo miembro podrá notificar al depositario que acepta la enmienda siempre y cuando haga esa notificación antes de la entrada en vigor de la enmienda.

5. Todo miembro que no haya notificado su aceptación de la enmienda en la fecha en que la enmienda entre en vigor dejará de ser parte en el presente Convenio a partir de esa fecha, a menos que demuestre, a satisfacción del Consejo, que no se pudo conseguir a tiempo su aceptación por dificultades relacionadas con la terminación de sus procedimientos constitucionales e institucionales y que el Consejo decida prorrogar respecto de ese miembro el plazo fijado para la aceptación de la enmienda. Ese miembro no estará obligado por la enmienda hasta que haya notificado que la acepta.

6. Si en la fecha fijada por el Consejo conforme al párrafo 2 de este artículo no se han reunido las condiciones requeridas para que entre en vigor la enmienda, ésta se considerará retirada.

Artículo 43. RETIRO

1. Todo miembro podrá retirarse del presente Convenio en cualquier momento después de su entrada en vigor notificando por escrito su retiro al depositario. Ese miembro informará simultáneamente al Consejo de la decisión que haya adoptado.

2. El retiro surtirá efecto 90 días después de que el depositario reciba la notificación.

Artículo 44. EXCLUSIÓN

El Consejo, si estima que un miembro ha incumplido las obligaciones contraídas en virtud del presente Convenio y decide además que tal incumplimiento entorpece seriamente la aplicación del presente Convenio, podrá, por votación especial, excluir del presente Convenio a ese miembro. El Consejo lo notificará inmediatamente al depositario. Un año después de la fecha de la decisión del Consejo, ese miembro dejará de ser parte en el presente Convenio.

Artículo 45. LIQUIDACIÓN DE LAS CUENTAS EN CASO DE RETIRO O EXCLUSIÓN DE UN MIEMBRO O DE IMPOSIBILIDAD POR PARTE DE UN MIEMBRO DE ACEPTAR UNA ENMIENDA

1. Conforme a lo dispuesto en este artículo, el Consejo procederá a la liquidación de las cuentas con todo miembro que deje de ser parte en el presente Convenio a causa de:

- a) No aceptación de una enmienda introducida en el presente Convenio conforme al artículo 42;
- b) Retiro del presente Convenio conforme al artículo 43; o
- c) Exclusión del presente Convenio conforme al artículo 44.

2. El Consejo conservará todas las contribuciones pagadas a la Cuenta Administrativa por todo miembro que deje de ser parte en el presente Convenio.

3. El miembro que haya recibido un reembolso apropiado en virtud de este artículo no tendrá derecho a recibir ninguna parte del producto de la liquidación o de los demás haberes de la Organización. Tampoco estará obligado a pagar parte alguna del déficit que pueda tener la Organización después de efectuado el reembolso.

Artículo 46. DURACIÓN, PRÓRROGA Y TERMINACIÓN

1. El presente Convenio permanecerá en vigor durante un período de cinco años a partir de la fecha de su entrada en vigor, a menos que el Consejo decida, por votación especial, prorrogar o renegociar el presente Convenio, o declararlo terminado.

2. Antes de que expire el período de cinco años a que se refiere el párrafo 1 de este artículo, el Consejo podrá, por votación especial, prorrogar el presente Convenio durante un período no superior a dos años y/o renegociarlo.

3. Si, antes de que expire el período de cinco años a que se refiere el párrafo 1 de este artículo, no se han concluido las negociaciones para la celebración de un nuevo convenio que sustituya al presente Convenio, el Consejo podrá, por votación especial, prorrogar el presente Convenio durante un período que decidirá el Consejo.

4. Si, antes de que expire el período de cinco años a que se refiere el párrafo 1 de este artículo, se ha negociado un nuevo convenio que sustituya el presente Convenio, pero ese nuevo convenio no ha entrado en vigor provisional o definitivamente, el Consejo podrá, por votación especial, prorrogar el presente Convenio hasta que entre en vigor provisional o definitivamente el nuevo convenio.

5. Si se negocia y entra en vigor un nuevo convenio internacional del yute durante cualquier prórroga del presente Convenio conforme a los párrafos 2, 3 ó 4 de este artículo, el presente Convenio, prorrogado, terminará al entrar en vigor el nuevo convenio.

6. El Consejo podrá en todo momento, por votación especial, declarar terminado el presente Convenio con efecto a partir de la fecha que establezca el propio Consejo.

7. No obstante la terminación del presente Convenio, el Consejo continuará en funciones durante un período no superior a 18 meses para proceder a la liquidación de la Organización, incluyendo la liquidación de las cuentas, y, con sujeción a las decisiones pertinentes, que se adoptarán por votación especial, conservará durante ese período todas las facultades y funciones que sean necesarias a tal efecto.

8. El Consejo notificará al depositario cualquier decisión que adopte en virtud del presente artículo.

Artículo 47. RESERVAS

No se podrán formular reservas con respecto a ninguna de las disposiciones del presente Convenio.

EN FE DE LO CUAL los infrascritos, debidamente autorizados al efecto, han firmado el presente Convenio en las fechas que se indican.

HECHO en Ginebra el día primero de octubre de mil novecientos ochenta y dos. Los textos en árabe, español, francés, inglés y ruso del presente Convenio serán todos igualmente auténticos.

ANEXO A

Porcentajes de las exportaciones netas totales de yute y productos del yute de los países participantes en la Conferencia de las Naciones Unidas sobre el Yute y los Productos del Yute, 1981, correspondientes a los distintos países exportadores, establecidos a los efectos del artículo 40

	<i>Porcentajes</i>
Bangladesh	56,668
Brasil	0,921
India	31,457
Nepal	3,452
Perú	0,097
Tailandia	7,405
TOTAL	<u>100,000</u>

ANEXO B

Porcentajes de las importaciones netas totales de yute y productos del yute de los países participantes en la Conferencia de las Naciones Unidas sobre el Yute y los Productos del Yute, 1981, correspondientes a los distintos países y grupos de países importadores, establecidos a los efectos del artículo 40

	<i>Porcentajes</i>
Arabia Saudita	0,313
Argelia	0,916
Australia	7,067
Austria	0,252
Bulgaria	1,572
Canadá	1,702
Colombia	0,000
Comunidad Económica Europea	16,316
Alemania, República Federal de	2,831
Bélgica-Luxemburgo	2,892
Dinamarca	0,313
Francia	2,778
Grecia	0,420
Irlanda	0,366
Italia	1,244
Países Bajos	1,740
Reino Unido de Gran Bretaña e Irlanda del Norte	3,732
Costa Rica	0,000
Cuba	5,258
Checoslovaquia	1,236
Ecuador	0,000
Egipto	2,747
El Salvador	0,542
España	0,664
Estados Unidos de América	16,644
Filipinas	0,259
Finlandia	0,191
Ghana	0,336
Hungría	0,420
Indonesia	2,366
Iraq	1,915
Japón	5,952
Madagascar	0,350

	<i>Porcentajes</i>
Malasia	0,160
Malta	0,000
Mauritania	0,008
México	0,359
Nicaragua	0,122
Nigeria	0,626
Noruega	0,168
Pakistán	7,547
Polonia	1,221
República Árabe Siria	1,740
República de Corea	0,443
República Unida de Tanzania	0,702
Rumania	0,885
Senegal	0,023
Sudán	3,846
Suecia	0,046
Suiza	0,267
Túnez	0,328
Turquía	1,160
Unión de Repúblicas Socialistas Soviéticas	11,729
Venezuela	0,053
Yugoslavia	1,526
Zaire	0,023
TOTAL	<u>100,000</u>

المرفق بـ (تابع)

النسبة المئوية للمشاركين

في المؤتمر

٠٣١٣	الدانمرك
٢٧٧٨	فرنسا
٢٧٣٢	المملكة المتحدة لبريطانيا العظمى وأيرلندا الشمالية
١٧٤٠	مولندا
٠٤٢٠	اليونان
٠٧٠٢	جمهورية تنزانيا المتحدة
١٧٤٠	الجمهورية العربية السورية
٠٤٤٣	جمهورية كوريا
٠٨٨٥	رومانيا
٠٠٢٣	زائير
٠٥٤٢	السلفادور
٠٠٢٣	السنغال
٢٨٤٦	السودان
٠٠٤٦	السويد
٠٢٦٧	سويسرا
١٩١٥	العراق
٠٣٣٦	غانا
٠٢٥٩	الفلبين
٠٠٥٣	فنزويلا
٠١٩١	فنلندا

المرفق بـ

أنصبة البلدان ومجموعات البلدان المستوردة فرادى في مجموع الواردات
الصافية للجوت ومنتجات الجوت للبلدان المشتركة في مؤتمر الأمم
المتحدة للجوت ومنتجات الجوت، ١٩٨١، صهبة لأفراز المادة ٤٠

النسبة المطلوبة للمشاركينفي المؤتمر

١١٧٢٦٩	اتحاد الجمهوريات الاشتراكية السوفياتية
٠٦٦٤	اسبانيا
٧٠٦٧	استراليا
٠٠٠٠	اكوادور
٢٣٦٦	اندونيسيا
٧٥٤٧	باكستان
١٥٧٢	بنغلاديش
١٢٢١	بولندا
١١٦٠	تركيا
١٢٣٦	تشيكوسلوفاكيا
٠٣٢٨	تونس
٠٩١٦	الجزائر
١٦٣١٦	الجماعة الاقتصادية الأوروبية
٢٨٣١	المانيا (جمهورية - اتحادية)
٠٣٦٦	ايرلندا
١٢٤٤	ايطاليا
٢٨٩٢	بلجيكا / لكسمبرغ

العراق (تابع)

النسبة المئوية للمشاركين

نسب المؤتمر

١٧٠٢	كندا
٥٢٥٨	كوبا
٠٠٠٠	كوستاريكا
٠٠٠٠	كولومبيا
٠٠٠٠	مالديف
٠١٦٠	ماليزيا
٠٣٥٠	مدغشقر
٢٧٤٧	مصر
٠٣٥٩	العسك
٠٣١٣	الملكة العربية السعودية
٠٠٠٨	موريتانيا
٠١٦٨	النرويج
٠٢٥٢	النمسا
٠٦٢٦	نيجيريا
٠١٢٢	نيكاراغوا
٠٤٢٠	هندناريا
١٦٦٤٤	الولايات المتحدة الأمريكية
٥٩٥٢	اليابان
١٥٢٦	يوقوسلافيا
<hr/>	
١٠٠٠٠٠	المجموع

وأشياء لها تقدم ، قام الموقعون أدناه ، وهم مخولون بذلك حسب الأصول ، بوضوح
توقيعاتهم على هذا الاتفاق في التواريخ الموضحة.

حررت في جنيف في اليوم الأول من شهر تشرين الأول/ أكتوبر من عام ألف وتسعمائة واثنين
وشعشرين ، بصور هذا الاتفاق باللغات الإسبانية والإنكليزية والروسية والعربية والفرنسية وجميع
التدوير متساوية في الحجية.

المرغق ألف

أندية البلدان المصدرة فرادى في مجموع الصادرات الصافية للحوت
ومنتجات الحوت من البلدان المشتركة في مؤتمر الأمم المتحدة للحوت
ومنتجات الحوت ، (١٩٨١ ، مبيدة لأقارب المادة ٤٠)

النسبة المئوية

٠٫٩٢١	البرازيل
٥٦٫٦٦٨	بنما ديزر
٠٫٠٩٧	بيرو
٧٫٤٠٥	تايند
٣٫٤٥٢	نيبال
٣١٫٤٥٧	النرويج
<u>١٠٠٫٠٠٠</u>	المجموع

٢- لا يحس للعضو انذار استرد مبلغا مناسباً بموجب هذه المادة ان يحصل على اى نصيب من حصيلته تصفية المنظمة أو موجوداتها الاخرى. ولا يكون هذا العضو مسؤولاً عن اى عجز تقع فيه المنظمة بعد اتمام هذا الاسترداد.

المادة ٤٦

مدة الاتفاق وتعديده وانهاؤه

- ١- يظل هذا الاتفاق سارياً لفترة خمس سنوات من تاريخ دخوله حيز التنفيذ ما لم يقرر المجلس بتصويت خاص، تعديده أو إعادة التفاوض عليه أو انهاءه.
- ٢- قبل انقضاء فترة السنوات الخمس المشار إليها في الفقرة ١ من هذه المادة، يجوز للمجلس أن يقرر بتصويت خاص تعديد هذا الاتفاق لفترة لا تتجاوز سنتين، أو إعادة التفاوض عليه.
- ٣- اذا لم تختتم المناوضات من أجل عقد اتفاق جديد يحل محل هذا الاتفاق قبل انقضاء مدة السنوات الخمس المشار إليها في الفقرة ١ من هذه المادة، يجوز للمجلس تعديد هذا الاتفاق بتصويت خاص، لفترة يقرها المجلس.
- ٤- اذا تم التفاوض على اتفاق جديد يحل محل هذا الاتفاق قبل انقضاء فترة السنوات الخمس المشار إليها في الفقرة ١ من هذه المادة، ولكن لم يكن نفاذه قد بدأ بعد بصورة نهائية أو مؤقتة، يجوز للمجلس تعديد هذا الاتفاق، بتصويت خاص الى أن يبدأ نفاذ الاتفاق الجديد بصورة مؤقتة أو بصورة نهائية.
- ٥- اذا تم التفاوض على اتفاق دولي جديد للجوت وبدأ نفاذه خلال اى فترة من فترات تعديد هذا الاتفاق عملاً بالفقرة ٢ أو ٣ أو ٤ من هذه المادة، ينتهي هذا الاتفاق، بالصيغة التي مدد بها عند بدء نفاذ الاتفاق الجديد.
- ٦- يجوز للمجلس في اى وقت أن يقرر، بتصويت خاص، انهاؤه هذا الاتفاق اعماراً من التاريخ الذى يحدده.
- ٧- بالرغم من انتهاء هذا الاتفاق، يظل المجلس قائماً لفترة لا تتجاوز ١٨ شهراً للقيام بتصفية المنظمة بما في ذلك تسوية الحسابات. وهدنا بالقرارات ذات الصلة الواجب اتخاذها بتصويت خاص. تكون للمجلس خلال تلك الفترة ما قد تستلزمه هذه الأغراض من سلطات ووظائف.
- ٨- يقوم المجلس باشعار الوديع بأن قرار يتخذ بموجب هذه المادة.

المادة ٤٧

التحفظات

لا يجوز ابداء أية تحفظات فيما يتعلق بأى من أحكام هذا الاتفاق.

- ٥- إذا لم يرسل أي عضو اختاراً بقبوله تعديلاً ما بحلول التاريخ الذي يبدأ فيه نفاذ هذا التعديل ، يتوقف عن أن يكون طرفاً في هذا الاتفاق اعتباراً من ذلك التاريخ ، ما لم يكن قد اقنع المجلس بأنه لم يستلخ قبول التعديل في الوقت المحدد بسبب وجود صعوبات في استكمال إجراءاته الدستورية أو المؤسسية ، وما لم يقرر المجلس أن يعدد المهلة المحددة لقبول التعديل لذلك العضو . ولا يكون هذا العضو ملزماً بالتعديل قبل إرساله اختاراً بقبوله .
- ٦- إذا لم تكن شروط بدء نفاذ التعديل مستوفاة بحلول التاريخ الذي حدده المجلس وفقاً للفقرة ٢ من هذه المادة ، يعتبر التعديل مسحواً .

المادة ٤٣

الانسحاب

- ١- يجوز لأي عضو ، في أي وقت بعد بدء نفاذ هذا الاتفاق ، أن ينسحب من هذا الاتفاق بأشعار الوديع كتابياً بهذا الانسحاب . وعلى العضو أن يعلم المجلس في ذات الوقت بما اتخذته من إجراء .
- ٢- يبين الانسحاب نافذاً بعد انقضاء ٩٠ يوماً على تلقي الوديع الأشعار .

المادة ٤٤

الاستبعاد

إذا ما قرر المجلس أن أحد الأعضاء قد أخل بالتزاماته بموجب هذا الاتفاق وقرر كذلك أن هذا الإخلال يمثل عائقاً خطيراً أمام تنفيذ هذا الاتفاق ، يجوز له بتصويت خاص أن يستبعد ذلك العضو من هذا الاتفاق . وعلى المجلس أن يخطر الوديع بذلك فوراً . ومد سنة من تاريخ قرار المجلس ، يتوقف ذلك العضو عن أن يكون طرفاً في هذا الاتفاق .

المادة ٤٥

تسوية الحسابات مع الأعضاء المنسحبين أو المستبعدين أو الأعضاء الذين لا يستطيعون قبول تعديل ما

- ١- يحدد المجلس ، وفقاً لهذه المادة ، أي تسوية للحسابات مع أي عضو يتوقف عن أن يكون طرفاً في هذا الاتفاق لأى من الأسباب التالية :
- (أ) عدم قبول تعديل ما على هذا الاتفاق وفقاً للمادة ٤٢ ؛
- (ب) أو الانسحاب من هذا الاتفاق وفقاً للمادة ٤٣ ؛
- (ج) أو الاستبعاد من هذا الاتفاق وفقاً للمادة ٤٤ .
- ٢- يحتفظ المجلس بأن مساعمة في الحساب الإداري دفعها أي عضو يتوقف عن أن يكون طرفاً في هذا الاتفاق .

- ٣- إذا لم تكن شروط بدء النفاذ بموجب الفقرة ١ أو الفقرة ٢ من هذه المادة مستوفاة فسي
١ كانون الثاني / يناير ١٩٨٤ يقوم الأمين العام للأمم المتحدة بدعوة الحكومات التي وقعت هذا
الاتفاق عملاً بالفقرة ٢ (أ) من المادة ٣٧، أو اودعت وثائق التصديق أو القبول أو الأقرار، أو أخطرت
الوديع بأنّها ستخبرن هذا الاتفاق بصفة مؤقتة، إلى الاجتماع في أقرب وقت ممكن عملياً وإلى اتخاذ
قرار بتنفيذ هذا الاتفاق بصفة مؤقتة أو نهائية فيما بينها، كلياً أو جزئياً. وفي الوقت الذي يكون فيه
هذا الاتفاق نافذاً بصفة مؤقتة بموجب هذه الفقرة، تكون الحكومات التي قررت تنفيذ هذا الاتفاق
بصفة مؤقتة فيما بينها كلياً أو جزئياً أعضاء مؤقتين. ويجوز لهذه الحكومات أن تجتمع لاستعراض
الحالة وتقرير بدء نفاذ هذا الاتفاق بصفة نهائية فيما بينها، أو استمرار نفاذه مؤقتاً، أو إنهائه.
- ٤- بالنسبة لأن حكومة تودع وثيقة تصديقها أو قبولها أو إقرارها أو انضمامها بعد بدء نفاذ
هذا الاتفاق، يبدأ نفاذه بالنسبة لتلك الحكومة في تاريخ هذا الأيداع.
- ٥- يدعو الأمين العام للأمم المتحدة إلى عقد الدورة الأولى للمجلس في أقرب وقت ممكن بعد
بدء نفاذ هذا الاتفاق.

المادة ٤١

الانضمام

- ١- يكون باب الانضمام إلى هذا الاتفاق مفتوحاً أمام حكومات جميع الدول وفق شروط يضعها
المجلس وتتضمن مهلة زمنية محددة لا يدع وطائق الانضمام. إلا أنه يجوز للمجلس أن يمنح فترات
أعمال للحكومات غير القادرة على إيداع وثائق انضمامها قبل انقضاء المهلة المحددة في شروط
الانضمام.
- ٢- يتم الانضمام بإيداع وثيقة الانضمام لدى الوديع.

المادة ٤٢

التعديلات

- ١- يجوز للمجلس أن يوصي الأعضاء، بتصويت خاص، بإدخال تعديل على هذا الاتفاق.
- ٢- يحدد المجلس موعداً لقيام الأعضاء بإخطار الوديع بقبولهم التعديل.
- ٣- يبدأ نفاذ التعديل بعد ٩٠ يوماً من استلام الوديع إخطارات القبول من أعضاء
يشكلون مالا يقل عن ثلثي الأعضاء المصدرين ويؤول إليهم مالا يقل عن ٨٥ في المائة من أصوات
الأعضاء المصدرين، ومن أعضاء يشكلون مالا يقل عن ثلثي الأعضاء المستوردين ويؤول إليهم مالا يقل
عن ٨٥ في المائة من أصوات الأعضاء المستوردين.
- ٤- بعد أن يبلغ الوديع المجلس بأن شروط نفاذ التعديل قد استوفيت، وبالرقم من أحكام
الفقرة ٢ من هذه المادة المتعلقة بالموعد الذي يحدده المجلس، يظل من الجائز لأي عضو
إخطار الوديع بقبوله التعديل، بشرط أن يرسل هذا الإخطار قبل بدء نفاذ التعديل.

- ٢- يجوز لأي حكومة مشار إليها في الفقرة ١ من هذه المادة :
- (أ) أن تعلن وقت توقيع هذا الاتفاق أنها بتوقيعها هذا تعرب عن قبولها بأن تكون ملزمة بهذا الاتفاق ،
- (ب) أن تعتمد بعد توقيع هذا الاتفاق الى تصديقه أو قبوله أو إقراره بإيداع وثيقة تفيد ذلك لدى الوديع .

المادة ٣٨

الوديع

- يسمى الأمين العام للأمم المتحدة بمقتضى هذه المادة بوصفه وديعا لهذا الاتفاق .

المادة ٣٩

الاحطار بالتطبيق المؤقت

- ١- يجوز لأي حكومة موقعة تعتزم التصديق على هذا الاتفاق أو قبوله أو إقراره ، أو لأي حكومة وضع المجلس شروطا لانضمامها ولكنها لم تتمكن بعد من ايداع وثيقتها ، أن تقوم ، فسي أي وقت ، باخطار الوديع بأنها ستطبق هذا الاتفاق بصفة مؤقتة اما عندما يبدأ نفاذه وفقا للمادة ٤٠ ، أو في تاريخ محدد اذا كان الاتفاق قد دخل حيز النفاذ . وعلى كل حكومة ، وقت قيامها بالاخطار بالتطبيق المؤقت ، أن تعلن عن كونها عضوا مصدرا أو عضوا مستوردا .
- ٢- أن حكومة قامت بموجب الفقرة ١ من هذه المادة بالاخطار بأنها ستطبق هذا الاتفاق عندما يبدأ نفاذه ، أو في تاريخ محدد اذا كان الاتفاق قد دخل حيز النفاذ ، تصبح عضوا مؤقتا في المنظمة ابتداءً من ذلك الوقت ، انى أن تودع وثيقة تصديقا أو قرارها أو قبولها أو انضمامها وتصبح بالتالي عضوا .

المادة ٤٠

بدء النفاذ

- ١- يبدأ نفاذ هذا الاتفاق بصفة نهائية في ١ تموز/ يوليه ١٩٨٣ أو في أي تاريخ لاحق اذا كانت قد قامت بحلول ذلك التاريخ ثلاث حكومات ببولول إليها مالا يقل عن ٨٥ في المائة من الصادرات الصناعية على النحو المبين في المرفق ألف لهذا الاتفاق ، و ٢٠ حكومة ببولول إليها مالا يقل عن ٦٥ في المائة من الواردات الصناعية على النحو المبين في المرفق باء لهذا الاتفاق بتوقيع هذا الاتفاق عملا بالفقرة ٢(أ) من المادة ٣٧ ، أو بإيداع وثائق تصديقا أو قبولها أو إقرارها أو انضمامها .
- ٢- يبدأ نفاذ هذا الاتفاق بصفة مؤقتة في ١ تموز/ يوليه ١٩٨٣ أو في أي تاريخ لاحق اذا كانت قد قامت بحلول ذلك التاريخ ثلاث حكومات ببولول إليها مالا يقل عن ٨٥ في المائة من الصادرات الصناعية على النحو المبين في المرفق ألف لهذا الاتفاق ، و ٢٠ حكومة ببولول إليها مالا يقل عن ٦٥ في المائة من الواردات الصناعية على النحو المبين في المرفق باء لهذا الاتفاق بتوقيع هذا الاتفاق عملا بالفقرة ٢(أ) من المادة ٣٧ أو بإيداع وثائق تصديقا أو قبولها أو إقرارها أو انضمامها ، أو باخطار انوديع بموجب المادة ٣٩ بأنها ستطبق هذا الاتفاق بصفة مؤقتة .

المادة ٣٤

الالتزامات العامة للأعضاء

- ١ — سُوال مدة هذا الاتفاق ، يبذل الأعضاء أقصى جهودهم ويتعاونون في العمل على بلوغ أهدافه ولتفادي انتهاك إجراءات مناقضة لها .
- ٢ — يتعهد الأعضاء بالقبول بانزامية القرارات التي يتخذها المجلس بمقتضى أحكام هذا الاتفاق ويحاولون الامتناع عن تنفيذ تدابير من شأنها أن تعيد تلك المقررات أو تتعارض معها .

المادة ٣٥

الاعفاء من الالتزامات

- ١ — حين يكون ذلك ضروريا ، بسبب ظروف استثنائية أو حالة طوارئ أو قوة قاهرة غير منصوص عليها صراحة في هذا الاتفاق ، يجوز للمجلس ، بتصويت خاص ، أن يعني عضوا من التزام بموجب هذا الاتفاق إذا أقعده ايضاح قدمه ذلك العضو للأسباب التي لا يستطيع معها الوفاء بالالتزام .
- ٢ — ويحدد المجلس صراحة ، لدى منحه اعفاء لأحد الأعضاء بموجب الفقرة ١ من هذه المادة ، أحكام هذا الاعفاء وشروطه ومدته وأسبابه .

المادة ٣٦

التدابير التفاضلية والتصحيحية

- ١ — يجوز للأعضاء من بين البلدان النامية التي تتأثر مصالحها تأثيرا ضارا بالتدابير المتخذة بموجب هذا الاتفاق أن تقدم طلبا الى المجلس لاتخاذ تدابير تفاضلية وتصحيحية مناسبة . وينظر المجلس في اتخاذ هذه التدابير المناسبة وفقا للفقرتين ٣ و ٤ من الفرع الثالث من قرار مؤتمر الأمم المتحدة للتجارة والتنمية ١٣ (د-٤) .
- ٢ — بدون المساس بمصالح الأعضاء المصدرين الآخرين ، يولي المجلس ، في جميع أنشطته ، اهتماما خاصا لاحتياجات بلد معين من أقل البلدان نموا .

الفصل الثاني عشر - الأحكام الختامية

المادة ٣٧

التوقيع والتصديق والقبول والاقرار

- ١ — يفتح باب التوقيع على هذا الاتفاق في مقر الأمم المتحدة من ٢ كانون الثاني/يناير إلى غاية ٣٠ حزيران/يونيه ١٩٨٣ أمام الحكومات المدعوة الى مؤتمر الأمم المتحدة للجوت ومنتجات الجوت ، ١٩٨١ .

- الجوت • وتقوم المنظمة بجمع ومقارنة ما يقتضيه تنفيذ هذا الاتفاق من معلومات احصائية عن انتاج وتجارة وتوريد ومخزونات واستهلاك وأسعار الجوت ومنتجات الجوت والمواد التركيبية والبدائل ، ونشرها اذا دعت الحاجة •
- ٢- يقدم الأعضاء الاحصاءات والمعلومات في غضون فترة معقولة وبأوفى صورة ممكنة لا تتنافى مع تشريعاتهم الوطنية •
- ٣- يرتب المجلس أمر الاضطلاع بدراسات عن اتجاهات الاقتصاد العالمي للجوت ومشاكله القصيرة والطويلة الأجل •
- ٤- يضمن المجلس ألا تخل المعلومات المنشورة بسرية ما يمارسه الأشجار أو الشركات مسن أنشطة تتعلق بالانتاج أو تحضير أو تسويق الجوت ومنتجات الجوت أو المواد التركيبية أو البدائل •

المادة ٣٢

التقرير السنوي والتقرير المتعلق بالتقييم والاستعراض

- ١- يقوم المجلس، في غضون ستة أشهر من انتهاء كل سنة جوت ، بنشر تقرير سنوي عن أنشطته وما يراه مناسباً من المعلومات الأخرى •
- ٢- يقوم المجلس سنوياً بتقييم واستعراض الحالة العالمية للجوت واحتمالاته الرقبة ، بما في ذلك حالة التنافس مع المواد التركيبية والبدائل ، ويبلغ الأعضاء بنتائج الاستعراض •
- ٣- يجري الاستعراض في ضوء المعلومات التي يقدمها الأعضاء بصدد انتاج الجوت ومنتجات الجوت والمواد التركيبية والبدائل ، ومخزونات وصادراتها ووارداتها واستهلاكها وأسعارها على الصعيد الوطني وغير ذلك من المعلومات التي قد تتاح للمجلس مباشرة أو عن طريق المنظمات المختصة في منشومة الأمم المتحدة ، بما في ذلك أوكناد والفاو ، والمنظمات الحكومية الدولية والمنظمات غير الحكومية المختصة •

الفصل الحادي عشر — متفرقات

المادة ٣٣

الشكاوى والمنازعات

- تعالى المجلس، نلت فيها ، أى شكوى بعدم وفاء أحد الأعضاء بالتزاماته بموجب هذا الاتفاق ، وأنى منازعة حول تفسير أو تطبيق هذا الاتفاق لم تتم تسويتها بين الأعضاء المعنيين •
- ويبت المجلس في هذه القضايا بأغلبية خاصة • وتكون مقرراته بشأنها نهائية وملزمة •

- ٢ — تكون ميثاق اللجنة ما يلي :
- (أ) النظر في اقتراحات المشاريع المشار إليها في المادة ٢٣ وتقييمها فنيا وتقديرها ؛
- (ب) البت في الأنشطة السابقة للمشاريع ؛
- (ج) تقديم توصيات إلى المجلس بشأن المشاريع •

الفصل الثامن — العلاقة مع الصندوق المشترك للسلع الأساسية

المادة ٢٩

العلاقة مع الصندوق المشترك للسلع الأساسية

عندما يبدأ تشغيل الصندوق المشترك ، تعمل العنونة على الانتفاع الكامل بتسهيلات الصندوق المشترك وفقا للمبادئ المحددة في اتفاق انشاء الصندوق المشترك للسلع الأساسية •

الفصل التاسع — دراسة المسائل الهامة المتعلقة بالجوت ومنتجات الجوت

المادة ٣٠

دراسة تثبيت الأسعار ، وانعاشة مع المواد التركيبية وقضايا أخرى

- ١ — يواصل المجلس دراسة مسألتي تثبيت أسعار الجوت ومنتجات الجوت وإمداداتها المتاحة للتصدير ببنية إيجاد حلول لهما • وفي أعقاب هذه الدراسة ، لا يجوز تنفيذ أى حل متفق عليه يتسبب تدابير لم يدر عليها سراحة في هذا الاتفاق الا بتعديل لهذا الاتفاق عملا بالمادة ٤٢ •
- ٢ — يدرس المجلس القضايا المتعلقة بالانعاشة بين الجوت ومنتجات الجوت من ناحية والمواد التركيبية والبدايل من ناحية أخرى •
- ٣ — يتخذ المجلس الترتيبات اللازمة لمواصلة دراسة القضايا الهامة الأخرى المتعلقة بالجوت ومنتجات الجوت •

الفصل العاشر — الإحصاءات والدراسات والمعلومات

المادة ٣١

الإحصاءات والدراسات والمعلومات

- ١ — يقيم المجلس علاقات وثيقة مع المنظمات الدولية المختصة ، لاسيما الفاو ، بغية المساعدة على ضمان توفر بيانات ومعلومات حديثة وموثوقة بشأن جميع العوامل المؤثرة في الجوت ومنتجات

المادة ٢٦

تخفيض التكاليف

ينبغي أن ترمي المشاريع المتصلة بتخفيض التكاليف ، فيما ترمي اليه وفي حدود ما شو مناسب ، الى تحسين العمليات والتقنيات المتعلقة بالانتاجية الزراعية ونوعية الألياف ، وكذلك تحسين العمليات والتقنيات المتعلقة بالعمالة والمواد والتكاليف الرأسمالية في صناعة النجسوت التحويلية ، وجمع واستيفاء المعلومات لاستخدام الأعضاء بشأن أكفا العمليات والتقنيات المتأحة حانيا لاقتصاد الجوت •

المادة ٢٧

معايير اعتماد المشاريع

- يكن اعتماد المجلس للمشاريع على أساس المعايير التالية :
- (أ) أن تتنوى ، سواء في الوقت الحاضر أو في المستقبل ، على إمكانات لافادة أكثر من عضو مصدر واحد ، وأن تفيد اقتصاد الجوت في مجموعه ؛
- (ب) أن تتحلل بالمحافظة على التجارة الدولية في الجوت ومنتجات الجوت أو بتوسيع هذه التجارة ؛
- (ج) أن تتبج احتمالات لتحقيق نتائج اقتصادية مؤاتية بالنسبة الى التكاليف في المدى القصير أو المدى النويل ؛
- (د) أن تكون مصممة بشكل يتفق مع حجم التجارة الدولية في الجوت ومنتجات الجوت ؛
- (هـ) أن يكن ممكنا من خلالها تحسين القدرة التنافسية عموما أو تحسين الاحتمالات السوقية للجوت ومنتجات الجوت •

المادة ٢٨

لجنة المشاريع

- ١ — تنشأ بموجب هذا اللجنة للمشاريع (يشار اليها فيما يلي باسم " اللجنة ") وتكون مسؤولة أمام المجلس وتعمل تحت اشرافه العام •
- ٢ — يكن باب الاشتراك في اللجنة مفتوحا أمام جميع الأعضاء • ويكون النظام الداخلي للجنة ، وكذلك توزيع الأصوات واجراءات التصويت فيها ، هي ذاتها المعمول بها في المجلس ، مع ادخال ما يقتضيه الحال من تعديلات • وتجتمع اللجنة ، مالم تقرر خلاف ذلك ، أربع مرات في السنة ، أو بناء على طلب المجلس •

- ٦ — يقوم المدير التنفيذي بتقديم اقتراحات بالمشاريع المشار إليها في الفقرة ١ من هذه المادة إلى لجنة المشاريع • وتعمم هذه الاقتراحات على جميع الأعضاء قبل انعقاد دورة اللجنة السّتي ستحدث فيها هذه الاقتراحات بشريين على الأقل • وعلى أساس هذه الاقتراحات، تبت اللجنة في شأن الأنشطة السابقة للمشاريع الواجب القيام بها • ويتخذ المدير التنفيذي الترتيبات اللازمة لتمثل هذه الأنشطة السابقة للمشاريع ونقا للقواعد والأنظمة التي سيستخدمها المجلس •
- ٧ — يعرض المدير التنفيذي على اللجنة نتائج الأنشطة السابقة للمشاريع بما في ذلك تقديرات مئسلة للتكاليف، والنوائد المحتملة، والمدة، والمكان والوكالات المعنّدة المحتملة، وذلك بعد تحميمها على جميع الأعضاء قبل انعقاد دورة اللجنة التي سينظر خلالها في هذه النتائج بشريين على الأقل •
- ٨ — تتشرا اللجنة في نتائج مثل هذه الأنشطة السابقة للمشاريع وتقدم توصيات بشأن المشاريع إلى المجلس •
- ٩ — ينظر المجلس في التوصيات ويبت، بتمهيت خاير، في المشاريع المقترحة للتمويل وفقاً للمادة ٢٢ والمادة ٢٧ •
- ١٠ — يبت المجلس في الأولويات النسبية للمشاريع •
- ١١ — في البداية، يولي المجلس الأولوية للمشاريع التي أعدتها الفاو ومركز التجارة الدولية من أجل الاجتماعات التحضيرية المعنية بالجوت ومنتجات الجوت في إطار البرنامج المتكامل للسلع الأساسية، وكذلك إلى ما قد يقره المجلس من مشاريع سليمة أخرى •
- ١٢ — على المجلس أن يحصل على موافقة العضو قبل اقرار مشروع ما في اقليم ذلك العضو •
- ١٣ — يجوز للمجلس، بتمهيت خاير، انهاء كفالته لأش مشروع •

المادة ٢٤

البحث والتطوير

ينبغي توجيه المشاريع المتعلقة بالبحث والتطوير، إلى ما يلي، في جملة أمور:

- (أ) تحسين الإنتاجية الزراعية ونوعية الآليات؛
 (ب) تحسين عمليات تمنيع المنتجات الحالية وايجاد جديدة؛
 (ج) ايجاد استخدامات زراعية جديدة وتحسين المنتجات الحالية •

المادة ٢٥

ترويج المبيعات

ينبغي توجيه المشاريع المتعلقة بترويج المبيعات إلى جملة أمور منها صيانة وتوسيع أسواق المنتجات الحالية وانحور على أسواق للمنتجات الجديدة •

(ب) والمؤسسات المالية الإقليمية والدولية ، أي برنامج الأمم المتحدة الإنمائي ، والبنك الدولي ، ومصرف التنمية الآسيوي ، ومصرف التنمية للبلدان الأمريكية ، ومصرف التنمية الأفريقي ، الخ ؛
(ج) والتبرعات •

٥ — ينجح المجلس ، بتصويت خالص ، الأحكام والشروط التي يكفل على أساسها ، عندما وحيثما يقتضي الأمر ، مشاريع لتمويلها بالقروض ، حيثما يكون هناك اضطلاع طوعي من جانب عضو أو أعضاء بالالتزامات والمسؤوليات الكامنة عن مثل هذه القروض • ولا تكون على المنظمة التزامات بصدد مثل هذه القروض •

٦ — يجوز للمجلس أن يسمي ويكفل أي كيان بموافقة ذلك الكيان ، بما في ذلك عضو أو أعضاء لتلقي قروض من أجل تمويل مشاريع معتمدة والاضطلاع بجميع الالتزامات المتضمنة في ذلك ، إلا أن المنظمة تحفظ لنفسها بحق مراقبة استخدام الموارد ومتابعة تنفيذ المشاريع الممولة على هذا النحو • إلا أن المنظمة لا تكون مسؤولة عن الضمانات التي يقدمها الأعضاء الأفراد أو الكيانات الأخرى •

٧ — لا يكون أي عضو مسؤولاً بسبب عضويته في المنظمة عن أي التزام ناشئ عن اقتراض أو اقران من جانب أي عضو آخر أو كيان فيما يتصل بالمشاريع •

٨ — في حالة تقديم تبرعات غير مخصصة إلى المنظمة ، يجوز للمجلس قبول هذه التبرعات • ويجوز استخدام هذه التبرعات في الأنشطة السابقة للمشاريع ، بالإضافة إلى المشاريع المعتمدة •

٩ — يسعى المدير التنفيذي ، وفق الأحكام والشروط التي يقرها المجلس ، إلى الحصول على تمويل كاف ومضمون للمشاريع التي يعتمدها المجلس •

١٠ — يقتصر استخدام موارد الحساب الخاص على المشاريع المعتمدة أو على الأنشطة السابقة للمشاريع •

١١ — يقتصر استخدام المساهمات المقدمة لمشاريع معتمدة محددة على المشاريع التي قدمت أصلاً من أجلها مالم يقرر المجلس خلاف ذلك بالاتفاق مع المساهم • وبعد انجاز مشروع ما ، تعييد المنظمة إلى كل مساهم في مشاريع محددة ما يتبقى من أموال بنسبة نصيب كل مساهم في مجموع المساهمات التي أتاحت أعاداً لتمويل ذلك المشروع ، مالم يوافق المساهم على خلاف ذلك •

١٢ — يقوم المجلس ، عند الاقتضاء ، باستعراض تمويل الحساب الخاص •

الفصل السابع — الأنشطة التنفيذية

المادة ٢٢

المشاريع

١ — من أجل تحقيق الأهداف المبينة في المادة ١ يقوم المجلس ، على أساس مستمر ، ووفقاً لأحكام الفقرة ١ من المادة ١٤ ، بتحديد المشاريع والترتيب لأعدادها وتنفيذها ، ومتابعتها بنوعية ضمان نجاحها ، في ميادين البحث والتطوير وترويج المبيعات وتخفيض التكاليف والمشاريع الأخرى ذات الصلة التي يقرها المجلس •

- ٥ - يحتسب المجلس المساهمة الأولية لأن عضو ينضم إلى المنظمة بعد بدء نفاذ هذا الاتفاق على أساس عدد الأصوات المقرر أن يمتلكها وانقضاء الفترة المتبقية من السنة المالية الجارية ، ولكن لا تخير بذلك المبالغ المحتسبة على الأعضاء الآخرين للسنة المالية الجارية .
- ٦ - تكون المساهمات في الميزانية الإدارية الأولى مستحقة الأداء في موعد يقرره المجلس في دورته الأولى . وتكون المساهمات في الميزانية الإدارية اللاحقة مستحقة الأداء في اليوم الأول من كل سنة مالية . أما مساهمات الأعضاء عن السنة المالية التي ينضمون فيها إلى المنظمة فإنها تكون مستحقة الأداء في التاريخ الذي يصبحون فيه أعضاء .
- ٧ - إذا لم يدفع عضو ما ساهمته في الميزانية الإدارية بالكامل خلال شهرين من استحقاق هذه المساهمة وفقاً للفقرة ٦ من هذه المادة ، ينتخب المدير التنفيذي من ذلك العضو التسديد بأسرع ما يمكن . وإذا لم يدفع العضو مساهمته خلال شهرين من ذلك التطلب ، ينتخب منه بيان أسباب عدم تمكنه من الدفع . وإذا ظل ذلك انحدودون أن يسدد مساهمته بعد انقضاء ستة أشهر من تاريخ استحقاق المساهمة ، تعلن حقوقه في التصويت ، ما لم يقرر المجلس بتصويت خاص خلال ذلك . وإذا واصل ذلك العضو التخلف عن دفع مساهمته بعد انقضاء فترة شهر واحد من تاريخ تعيين حقوقه في التصويت ، يعلن المجلس جميع الحقوق التي يتمتع بها ذلك العضو بموجب هذا الاتفاق إلى أن يدفع مساهمته كاملة ما لم يقرر المجلس بتصويت خاص ، خلاف ذلك .
- ٨ - ينال العضو ائذى غلقت حقوقه بموجب أحكام الفقرة ٧ من هذه المادة مسؤولاً بصورة خاصة عن دفع مساهمته .

المادة ٢٢

الحساب الخاص

- ١ - ينشأ حسابان فرعيان في إطار الحساب الخاص :
- (أ) الحساب الفرعي للمشاريع التمهيدية ؛
- (ب) الحساب الفرعي للمشاريع .
- ٢ - تسدد جميع النفقات المنصرفة في الحساب الفرعي للمشاريع التمهيدية من الحساب الفرعي للمشاريع إذا تم في وقت لاحق اعتماد وتمويل المشاريع . وإذا لم يتلق المجلس ، خلال ٦ أشهر من بدء نفاذ هذا الاتفاق ، أي أموال للحساب الفرعي للمشاريع التمهيدية ، يقوم باستعراض الحالة ويتخذ التدابير المناسبة .
- ٣ - تخفد كل الإيرادات المتعلقة بمشاريع محددة مسماة في الحساب الخاص . ويحمل الحساب الخاص كل النفقات المبذولة على مثل هذه المشاريع بما في ذلك مكافآت الخبراء الاستشاريين والخبراء ومصاريف سفرهم .
- ٤ - تكون مصادر التمويل الممكنة للحساب الخاص :
- (أ) الحساب الثاني للصندوق المشترك للسلح الأساسية ، حين يتم انشاؤه ،

المادة ١٩

أشكال الدئع

- ١ — تدفع المساهمات في الحساب الإداري بعمولات قابلة للاستخدام بحرية وتكون معفاة من القيود على النقل الأجنبي •
- ٢ — تدفع المساهمات في الحساب الإداري بعمولات قابلة للاستخدام بحرية وتكون معفاة من القيود على النقل الأجنبي •
- ٣ — للمجلس أيضا أن يقرر قبول أشكال أخرى من المساهمات في الحساب الخاص، بما في ذلك شكل المعدات أو اليد العاملة العلمية والتقنية، للوفاء بمتطلبات المشاريع التي تم إقرارها •

المادة ٢٠

مراجعة الحسابات ونشرها

- ١ — يعين المجلس مراجعي حسابات لغرض مراجعة دفاتر حساباته •
- ٢ — يوافق تحت تصرف الأعضاء بيان مراجع مراجعة مستقلة بالحساب الإداري والحساب الخاص في أقرب وقت ممكن بعد اختتام كل سنة جوت على ألا يتجاوز ذلك ستة أشهر بعد ذلك التاريخ، وينشره المجلس لإقراره في دورته التالية، حسب الاقتضاء • وينشر بعد ذلك موجز للحسابات المراجعة والحساب الختامى المراجع •

المادة ٢١

الحساب الإداري

- ١ — تتبذ النفقات اللازمة لإدارة هذا الاتفاق في الحساب الإداري وتغطي بالمساهمات السنوية التي يقدمها الأعضاء وفقا للإجراءات الدستورية أو المؤسسية لكل عضو والتي تحتسب وفقا لنقرا٢ و٣ و٤ و٥ من هذه المادة •
- ٢ — يفي الأعضاء المعنيون بنفقات وفودهم لدى المجلس، ولدى لجنة المشاريع، ولدى اللجان والفرقة العامة المشار إليها في الفقرة ٢ من المادة ٢ • وفي الحالات التي يطلب فيها أحد الأعضاء خدمات خاصة من المنظمة، يطلب المجلس إلى ذلك العضو دفع تكاليف هذه الخدمات •
- ٣ — يقوم المجلس، خلال النصف الثاني من كل سنة مالية، باعتماد الميزانية الإدارية للمنظمة لنسبة المالية التالية ويقوم بحساب مساهمة كل عضو في تلك الميزانية •
- ٤ — تكون مساهمة كل عضو في الميزانية الإدارية لكل سنة مالية بنسبة عدد أصواته وقت اعتماد الميزانية الإدارية لتلك السنة المالية إلى مجموع أصوات جميع الأعضاء • ولدى احتساب المساهمات تحسب أصوات كل عضو من النذر عن تعليق حقوق التصويت لأي عضو أو عن أي إعادة توزيع نأصوات تترتب على ذلك •

الفصل الخامس — الامتيازات والحصانات

المادة ١٧

الامتيازات والحصانات

- ١ — تتمتع المنظمة بشخصية قانونية • ولها على وجه الخصوص أهلية التعاقد واحتياز ممتلكات منقولة وثابتة والتسرب فيها وإقامة دعاوى قانونية •
- ٢ — تسعى المنظمة ، في أقرب وقت ممكن بعد بدء نفاذ هذا الاتفاق ، الى أن تعقد مع حكومة البلد المقرر أن يكون فيه مقر المنظمة (يشار إليها فيما يلي باسم " الحكومة المضيفة ") ، اتفاقاً (يشار إليه فيما يلي باسم " اتفاق المقر ") بصدده ما يلزم بصورة معقولة من مركز وامتيازات وحصانات للمنظمة وتديرها التنفيذ وموظفيها وخبرائها ولمدد هي الأعضاء لأداء وظائفهم •
- ٣ — بينما يتم عقد اتفاق المقر المشار إليه في الفقرة ٢ من هذه المادة ، ترجو المنظمة من الحكومة المضيفة أن تمنحها ، في حدود تشريعها الوطني ، اعفاء ضريبياً يشمل الأجور التي تدفعها المنظمة للعاملين فيها ، وأصول المنظمة وإيراداتها وسائر ممتلكاتها •
- ٤ — يجوز أيضاً للمنظمة أن تعقد اتفاقات مع بلد أو أكثر تشمل بما قد يلزم من امتيازات وحصانات لتنفيذ هذا الاتفاق على الوجه المناسب ، على أن يقر المجلس هذه الاتفاقات •
- ٥ — إذا ما نقل مقر المنظمة الى بلد آخر عضو في المنظمة ، يقوم هذا العضو ، في أقرب وقت ممكن ، بحقد اتفاق مقر مع المنظمة ، على أن يقر المجلس هذا الاتفاق •
- ٦ — يكون اتفاق المقر مستقلاً عن هذا الاتفاق ، الا أنه ينبغي :
 - (أ) بالاتفاق بين الحكومة المضيفة والمنظمة ؛
 - (ب) أو في حالة نقل المقر الرئيسي للمنظمة من بلد الحكومة المضيفة ؛
 - (ج) أو في حالة انتهاء وجود المنظمة •

الفصل السادس — المالية

المادة ١٨

الحسابات المالية

- ١ — يبدأ حسابان :
 - (أ) الحساب الإداري ؛
 - (ب) والحساب الخاص •
- ٢ — يكون المديران تنفيذ مسؤولاً عن إدارة مدين الحسابين ويدرج المجلس حكماً لهذا التقرير في نامة الداخلي •

- ٢ — يتخذ المجلس كل ما هو مناسب من ترتيبات للتشاور أو التعاون مع الأمم المتحدة وأجيزتها ، وخاصة الأونكتاد ومع الفاو وما قد يقتضيه الأمر من وكالات الأمم المتحدة المتخصصة الأخرى والمنظمات الحكومية الدولية والمنظمات غير الحكومية .
- ٣ — يقوم المجلس ، حسب الاقتضاء ، ومع مراعاة الدور الخاص الذي يؤديه الأونكتاد في ميدان التجارة الدولية للسلاح الأساسية ، بإطلاع تلك المنظمة على أنشطته وبرامج عمله .

المادة ١٥

قبول المراقبين

للمجلس أن يدعو أيًا من البلدان غير الأعضاء أو أيًا من المنظمات المعنية بالتجارة الدولية في الجوت ومنتجات الجوت أو بصناعة الجوت المشار إليها في المادة ١٤ والمادة ٣١ ، لكي تحضر بسنة مراقب أيًا من اجتماعات المجلس .

المادة ١٦

المدير التنفيذي والموظفون

- ١ — يقوم المجلس ، بتصويت خاص ، بتعيين المدير التنفيذي .
- ٢ — يقرر المجلس أحكام وشروط تعيين المدير التنفيذي .
- ٣ — المدير التنفيذي هو الموظف الأدنى الأسمى في المنظمة وهو مسؤول أمام المجلس عن إدارة وتسيير هذا الائتلاف وفقًا لقرارات المجلس .
- ٤ — يقوم المدير التنفيذي بتعيين الموظفين وفقًا للأنظمة التي يضعها المجلس . ويبت المجلس في دورته الأولى في عدد الموظفين التنفيذيين والفرعيين الذين يجوز للمدير التنفيذي أن يعيّنهم لفترة السنوات الخمس المدئية . ويعين هؤلاء الموظفون على مراحل . ويكون إجراء أي تغييرات في عدد الموظفين التنفيذيين والفرعيين بقرار من المجلس ، بتصويت خاص . والموظفون مسؤولون أمام المدير التنفيذي .
- ٥ — لا يجوز للمدير التنفيذي أو أن موظف من الموظفين أن تكون له أية مصلحة مالية في صناعة الجوت أو تجارته أو الأنشطة التجارية المتصلة .
- ٦ — يجب على المدير التنفيذي وغيره من الموظفين ، في أدائهم واجباتهم ، ألا ينتسبوا أو يتلقوا تعليمات من أن عضوًا أو من أي سلطة أخرى خارجة عن المنظمة . ويجب عليهم الامتناع عن أن عمل قد يمس بمركزهم كموظفين دوليين مسؤولين أمام المجلس بصورة أساسية . ويجب على كل عضو أن يحترم النطاق الدولي الخالص لمسؤوليات المدير التنفيذي وغيره من الموظفين ، وألا يسمس بالتأثير عليهم في توظيفهم بمسؤولياتهم .

- ٣ - على أن عضو خولنه عضوًا مترا دلالة بالأصوات التي يملكها العضو مانح التحويل بموجب المادة ١٠ أن يدلني بؤذه الأصوات وفقًا لتعليمات العضو مانح التحويل .
- ٤ - عند امتناع عضوًا عن التصويت يعتبر أنه لم يدل بأصواته .

المادة ١٢

قرارات وتوصيات المجلس

- ١ - يسعى المجلس إلى اتخاذ جميع قراراته وإصدار جميع توصياته ، بتوافق الآراء . وإذا لم يتم التوصل إلى توافق في الآراء ، تتخذ جميع قرارات المجلس وتصدر جميع توصياته بالأغلبية البسيطة الموزعة للأصوات ، ما لم يندخ هذا الاتفاق على إجراء تصويت خاص .
- ٢ - عندما يستفيد العضو من أحكام الفقرة ٢ من المادة ١١ ويتم الإدلاء بأصواته في اجتماع للمجلس ، يعتبر العضو المذكور ، لأغراض الفقرة ١ من هذه المادة ، حاضرا ومصوتا .
- ٣ - تكون جميع قرارات المجلس وتوصياته منسجمة مع أحكام هذا الاتفاق .

المادة ١٣

النصاب القانوني للمجلس

- ١ - يكتمل النصاب القانوني في أي اجتماع للمجلس بحضور أغلبية من الأعضاء المصدرين وأغلبية من الأعضاء المستوردين ، بشرط أن يكون لثلاثة الأعضاء ما لا يقل عن ثلثي مجموع الأصوات في كل من الثلثين .
- ٢ - إذا لم يتوفر النصاب القانوني وفقًا للفقرة ١ من هذه المادة في اليوم المحدد للاجتماع وفي اليوم التالي ، يكون النصاب القانوني في اليوم الثالث وما بعده متوافرا بحضور أغلبية من الأعضاء المصدرين وأغلبية من الأعضاء المستوردين ، بشرط أن يكون لثلاثة الأعضاء أغلبية مجموع الأصوات في كل من الثلثين .
- ٣ - يعتبر التمثيل وفقًا للفقرة ٢ من المادة ١١ حضورا .

المادة ١٤

التعاون مع المنظمات الأخرى

- ١ - تعتمد المنظمة ، إلى أقصى حد ممكن ، على التسويات والخدمات والخبرة الفنية لدى منظمات مثل منظمة الأمم المتحدة للأغذية والزراعة (الفاو) ومركز التجارة الدولية للأونكتاد والبنك الدولي ومنظمة الأمم المتحدة للتنمية الصناعية (اليونيدو) ومؤتمر الأمم المتحدة للتجارة والتنمية (الأونكتاد)، وتنشج بذا انتاعا كاملا . وإذا رأى المجلس أن تسويات هذه المنظمات وخدماتها وخبرتها الفنية قادرة أو غير كافية لسيير عمل المنظمة سيرا فعلا ، يقرر المجلس ، عندما تسوغ الظروف ذلك ، اتخاذ الإجراء الناظم لضمان إنجاز العمل بعنانية ، من قبل المنظمة بنفسها إن اقتضى الأمر ذلك .

المادة ١٠

توزيع الأصوات

- ١ — للأعضاء المصدريين معا ١٠٠٠ صوت وللأعضاء المستوردين معا ١٠٠٠ صوت .
- ٢ — توزع أصوات الأعضاء المصدريين على النحو التالي : يتقسم ١٥٠ صوتا بالتساوي فيما بين جميع الأعضاء المصدريين إلى أقرب رقم صحيح من الأصوات لكل عضو ، وتوزع الأصوات المتبقية بما يتناسب مع متوسط حجم صادراتهم الصافية من الجوت ومنتجات الجوت خلال سنوات الجوت الثلاث السابقة ، شريطة أن لا يتجاوز الحد الأقصى لأصوات أي عضو مصدر ٤٥٠ . وتوزع الأصوات الناجمة على هذا الحد الأقصى على جميع الأعضاء المصدريين الذين يملكون أقل من ٢٥٠ صوتا لكل منهم ، وذلك بالتناسب مع حصصهم في التجارة .
- ٣ — توزع أصوات الأعضاء المستوردين على النحو التالي : يكون لكل عضو مستورد ما يصل إلى خمسة أصوات أولية شريطة أن لا يتجاوز مجموع الأصوات الأولية ١٢٥ صوتا . وتوزع الأصوات المتبقية بما يتناسب مع المتوسط السنوي لحجم الواردات الصافية من الجوت ومنتجات الجوت لكل عضو خلال فترة السنوات الثلاث التي تبدأ قبل توزيع الأصوات بأربع سنوات ميلادية .
- ٤ — يوزع المجلس الأصوات لكل سنة مالية في بداية الدورة الأولى لتلك السنة وفقا لأحكام هذه المادة . وبمثل هذا التوزيع ساريا ببقية تلك السنة ، فيما عدا ما هو منصوص عليه في الفقرة ٥ من هذه المادة .
- ٥ — كلما حدثت تغييرات في عضوية المنظمة أو عندما تعلق حقوق التصويت لأي عضو أو تعاد إليه هذه الحقوق بمقتضى أي حكم من أحكام هذا الاتفاق يقوم المجلس ، وفقا لأحكام هذه المادة ، بإعادة توزيع الأصوات داخل فئة الأعضاء التي يمسها التغيير أو الفئتين . ويحدد المجلس التاريخ الذي يبدأ فيه سريان إعادة توزيع الأصوات .
- ٦ — لا تقسم الأصوات إلى كسور .
- ٧ — لدى تقريب الكسور إلى أقرب رقم صحيح من الأصوات ، يقرب أي كسر يقل عن ٥٠ إلى الرقم الصحيح الأدنى ويقرب أي كسر يزيد على ٥٠ أو يساوي ٥٠ إلى الرقم الصحيح الأعلى .

المادة ١١

الإجراءات التصويتية المتبعة في المجلس

- ١ — يحق لكل عضو الادلاء بعدد الأصوات التي يملكها ولا يحق لأي عضو تقسيم أصواته . غير أنه يجوز للعضو أن يدلي بطريقة مختلفة بأية أصوات يخول له الادلاء بها بموجب الفقرة ٢ من هذه المادة .
- ٢ — يجوز لأي عضو مستدر أن يتول أن عضو مستدر آخر ، ويجوز لأي عضو مستدر أن يخول أن عضو مستدر آخر ، عن طريق إرسال اشعار كتابي إلى رئيس المجلس ، تمثيل مصالحه والادلاء بأصواته في أن اجتماع أو دورة للمجلس .

في إطار الحسابين الإداري والخاص • ويجوز للمجلس أن يقرر في نظامه الداخلي على إجراء يجيز له البت في مسائل محددة بدون عقد اجتماع •

٣ — يحتفظ المجلس بالسجلات التي يتطلبها أداء وظائفه بموجب هذا الاتفاق •

المادة ٨

رئيس ونائب رئيس المجلس

١ — ينتخب المجلس، لكل سنة من سنوات الجوت، رئيساً ونائباً للرئيس لا تدفع العنظمة راتباً له من مدينتها •

٢ — يراعى في انتخاب الرئيس ونائب الرئيس أن يكون أحدهما من بين ممثلي الأعضاء المصدرين والآخر من بين ممثلي الأعضاء المستوردين • وتتعاقد فئتا الأعضاء على هذين المنصبين سنوياً، على ألا يحول ذلك دون إعادة انتخاب أحدهما أو كليهما في أحوال استثنائية، بتصويت خاص في المجلس •

٣ — في حالة غياب الرئيس فياباً مؤقتاً يحل محله نائب الرئيس • وفي حالة غياب كل من الرئيس ونائب الرئيس فياباً مؤقتاً أو غياب أحدهما أو كليهما فياباً دائماً، يجوز للمجلس انتخاب أعضاء مكتب جديد من بين ممثلي الأعضاء المصدرين و/أو من بين ممثلي الأعضاء المستوردين، تبعاً للحالة على أساس مؤقت أو دائم •

المادة ٩

دورات المجلس

١ — يعقد المجلس، كقاعدة عامة، دورة عادية واحدة في كل من نصفي سنة الجوت •

٢ — يجتمع المجلس في دورة استثنائية كلما قرر ذلك أو بناءً على طلب من :

(أ) المدير التنفيذي، بالاتفاق مع رئيس المجلس؛ أو

(ب) أغلبية من الأعضاء المصدرين أو أغلبية من الأعضاء المستوردين؛ أو

(ج) أعضاء يملكون ٥٠٠ صوت على الأقل •

٣ — تعقد دورات المجلس في المقر الرئيسي للمنظمة ما لم يقرر المجلس خلاف ذلك بتصويت خاص • فإذا اجتمع المجلس بناءً على دعوة من أي عضو في مكان غير مقر المنظمة، يدفع ذلك العضو التكاليف الإضافية الناشئة عن عقد الاجتماع بعيداً عن المقر •

٤ — يرسل المدير التنفيذي إلى الأعضاء الإشعار بحقد أي دورة وجدول أعمال الدورة قبيل انعقادها بمدة ٦٠ يوماً على الأقل، إلا في حالات الطوارئ فتُرسل الإشعارات في وقت قبيل انعقاد بسبحة أيام على الأقل •

المادة ٥

عضوية المنظمات الحكومية الدولية

- ١ - تفسر أي إشارة في هذا الاتفاق إلى "الحكومات" بأنها تشمل الجماعة الاقتصادية الأوروبية الأوروبية وأية منظمة حكومية دولية أخرى ذات مسؤوليات في مجال التفاوض على اتفاقات دولية وعقدتها وتبنيها ، ولا سيما منها الاتفاقات السلعية • ومن ثم ، فإن أي إشارة في هذا الاتفاق إلى التوقيع أو التصديق أو القبول أو القرار ، أو إلى الاختار بالتطبيق المؤقت ، أو إلى الانضمام ، تفسر ، في حالة المنظمات الحكومية الدولية المذكورة ، بأنها تتضمن إشارة إلى قيام هذه المنظمات الحكومية الدولية بالتوقيع أو التصديق أو القبول أو القرار أو الاختار بالتطبيق المؤقت أو الانضمام •
- ٢ - تقوم هذه المنظمات الحكومية الدولية ، في حالة التصويت على مسائل تقع في إطار اختصاصها ، بالتصويت بعدد من الأصوات يساوي مجموع عدد الأصوات المسندة إلى الدول الأعضاء فيها وفقاً للمادة ١٠ • وفي مثل هذه الحالات ، لا يحق للدول الأعضاء في هذه المنظمات الحكومية الدولية الحكومية أن تمارس حقوقها الفردية في التصويت •

الفصل الرابع - المجلس الدولي للجوت

المادة ٦

تكوين المجلس الدولي للجوت

- ١ - المجلس الدولي للجوت هو أعلى سلطة في المنظمة ، ويتألف من جميع أعضاء المنظمة •
- ٢ - يمثل كل عضو في المجلس بمدوب واحد ، ويجوز لكل عضو أن يسمي مندوبين ومستشارين لحضور دورات المجلس •
- ٣ - تخول للمدوب المناوب سلطة التصرف والتصويت باسم المدوب خلال غياب المدوب أو في أحوال خاصة •

المادة ٧

سلطات المجلس ووظائفه

- ١ - يمارس المجلس كل ما يلزم من سلطات لتفويض أحكام هذا الاتفاق ويقوم بكل ما يقتضيه ذلك من وظائف أو يدير أمر القيام بها •
- ٢ - يعتمد المجلس ، بتصويت خاص ، القواعد والأنظمة اللازمة لتفويض أحكام هذا الاتفاق والمتفقة مع تلك الأحكام ، بما في ذلك نظامه الداخلي والنظام المالي للمنظمة والنظام الأساسي لموظفيها • وتسرى هذه القواعد والأنظمة المالية ، في جملة أمور ، على الأموال الواردة والمنفقة

- ١٠- يقصد " بالسنة العالمة " الفترة من ١ تموز/يوليه الى غاية ٣٠ حزيران/يونيه ؛
- ١١- يقصد " بسنة الجوت " الفترة من ١ تموز/يوليه الى غاية ٣٠ حزيران/يونيه ؛
- ١٢- يقصد " بصادرات الجوت " أو " بصادرات منتجات الجوت " أي جوت أو أي منتجات من الجوت تترك الاقليم الجمركي لأى عضو ، ويقصد " بواردات الجوت " أو " واردات منتجات الجوت " أي جوت أو منتجات من الجوت تدخل الاقليم الجمركي لأى عضو ، شريطة أن تنهضهم ، لأقرار هذه التعاريف ، عبارة الاقليم الجمركي ، في حالة عضوله أكثر من اقليم جمركي واحد ، على أنها تشير الى الأقاليم الجمركية لهذا العضو مجتمعة ؛
- ١٣- يقصد " بالعملة القابلة للاستخدام بحرية " المارك الألماني ، والفرنك الفرنسي ، والين الياباني ، والجنيه الاسترليني ، ودولار الولايات المتحدة ، وأية عملة أخرى تكون منظمة نقدية دولية مختصة قد عهدها من حين الى آخر ، بوصفها شائعة الاستخدام فعلا في المدغوظات التي تتم تسديدا لصنقات دولية وشائعة التبادل في أسواق الصرف الرئيسية .

الفصل الثالث - التعظيم والادارة

المادة ٣

انشاء المنظمة الدولية للجوت ومقرها وعهدها

- ١- تنشأ بمقتضى هذا العهدة الدولية للجوت لادارة أحكام هذا الاتفاق والاشراف على تنفيذه .
- ٢- تمارس المنظمة وظائفها عن طريق المجلس الدولي للجوت ولجنة المشاريع بوصفهما هيئتين دائمتين ، والمدير التنفيذي والموظفين . ويجوز للمجلس ، بتصويت خاص ، أن ينشئ لأغراض محددة لجانا وأفرقة عاملة ذات اختصاصات معينة .
- ٣- يكون مقر المنظمة في داكا ، بنغلاديش .
- ٤- يكون مقر المنظمة في جميع الأوقات في اقليم أحد الأعضاء .

المادة ٤

أعضاء المنظمة

- ١- تنقسم عهدة المنظمة الى فئتين هما :
- (أ) فئة مسددة ؛
- (ب) وفئة مستوردة .
- ٢- يجوز للمضوان يخير فئة عضويته على أساس ما يضعه المجلس من شروط .

- (د) تنمية إنتاج وصادرات وواردات الجوت ومنتجات الجوت من حيث الكمية لتلبية متطلبات العرض والطلب العالميين .
- ٢ - يتم الوفاء بالأهداف المشار إليها في الفقرة ١ من هذه المادة بصفة خاصة من طريق :
- (أ) مشاريع البحث والتطوير وترويج الصيحات وتخفيض التكاليف ؛
- (ب) جمع ونشر المعلومات المتعلقة بالجوت ومنتجات الجوت ؛
- (ج) دراسة القضايا الهامة المتعلقة بالجوت ومنتجات الجوت ، مثل مسألة تهيئ الأسعار والامدادات ومسألة المنافسة مع المواد التركيبية والبدائل .

الفصل الثاني - التعاريف

المادة ٢

التعاريف

لأغراض هذا الاتفاق :

- ١ - يقصد " بالجوت " الجوت الخام والتيل وغير ذلك من الألياف النسبية ، بما في ذلك الأورينا لوماتا وأبونينون ابن سينا والسفالونيم بولياندروم ؛
- ٢ - يقصد " بمنتجات الجوت " المنتجات المصنوعة من الجوت بصورة كلية أو المنتجات التي يشكل الجوت من حيث الوزن أكبر مكوناتها ؛
- ٣ - يقصد " بالعضو " أي حكومة أو منظمة حكومية دولية ، وفقا لما تنص عليه المادة ٥ ، تكون قد قبلت الالتزام بهذا الاتفاق بصفة مؤقتة أو نهائية ؛
- ٤ - يقصد " بالعضو المصدر " أي عضو تكون صادراته من الجوت ومنتجات الجوت متجاوزة لوارداته من الجوت ومنتجات الجوت ويكون قد أعلن نفسه عضوا مصدرا ؛
- ٥ - يقصد " بالعضو المستورد " أي عضو تكون وارداته من الجوت ومنتجات الجوت متجاوزة لصادراته من الجوت ومنتجات الجوت ويكون قد أعلن نفسه عضوا مستوردا ؛
- ٦ - يقصد " بالمنظمة " المنظمة الدولية للجوت المنشأة وفقا للمادة ٣ ؛
- ٧ - يقصد " بالمجلس " المجلس الدولي للجوت المنشأ وفقا للمادة ٦ ؛
- ٨ - يقصد " بالتصويت الخاص " تصويت يتطلب ما لا يقل عن ثلثي الأصوات التي يدلي بها الأعضاء المصدرين الحاضرين والمصوتين وما لا يقل عن ثلثي الأصوات التي يدلي بها الأعضاء المستوردين الحاضرين والمصوتين ، محسوبة كالأعلى حدة ، بشرط أن يكون قد أدلى بهذه الأصوات أغلبية الأعضاء المصدرين وما لا يقل عن أربعة أعضاء مستوردين حاضرين ومصوتين ؛
- ٩ - يقصد " بالتصويت بأغلبية بسيطة موزعة " تصويت يتطلب أكثر من نصف مجموع أصوات الأعضاء المصدرين الحاضرين والمصوتين وأكثر من نصف مجموع أصوات الأعضاء المستوردين الحاضرين والمصوتين محسوبة كالأعلى حدة . والأصوات اللازمة للأعضاء المصدرين يجب أن تدلي بجزءية أغلبية الأعضاء المصدرين الحاضرين والمصوتين ؛

[ARABIC TEXT — TEXTE ARABE]

الاتفاق الدولي للجوت ومنتجات الجوت لعام ١٩٨٢

الدباجة

ان الأطنان في هذا الاتفاق ،

اذ تشير الى الاعلان برنامج العمل المتعلقين باقامة نظام اقتصادى دولي جديد ،
 واذ تشير الى القرارين ١٣ (د-٤) و ١٤ (د-٥) بشأن البرنامج المتكامل للسلع
 الأساسية اللذين اتخذهما مؤتمر الأمم المتحدة للتجارة والتنمية في دورته الرابعة والخامسة ،
 واذ تشير كذلك الى برنامج العمل الجديد الزاخر للشائبات لصالح أقل البلدان نموا ،
 ولاسيما الفقرة ٨٢ منه ،

واذ تعترف بأهمية الجوت ومنتجات الجوت لاقتصادات كثير من البلدان النامية المصدرة ،
 واذ ترى ان التعاون الدولي الوثيق لايجاد حلول للمشاكل التي تواجه هذه السلعة
 الأساسية سيمزز التنمية الاقتصادية للبلدان المصدرة ويقوى التعاون الاقتصادى فيما بين البلدان
 المصدرة والمستوردة ،

قد اتفقت على ما يلي :

الفصل الأول — الأهداف

المادة ١

الأهداف

١ - تحقيقا لفائدة الأعضاء المصدريين والمستوردين على السواء وبغية تحقيق الأهداف ذات
 انملة التي اعتمدها مؤتمر الأمم المتحدة للتجارة والتنمية في قراره ١٣ (د-٤) و ١٤ (د-٥))
 بشأن البرنامج المتكامل للسلع الأساسية ، ومع ايلاء الاعتبار لقراره ١٨ (د-٤) ، تكون أهداف
 الاتفاق الدولي للجوت ومنتجات الجوت لعام ١٩٨٢ (المشار اليه فيما يلي باسم " هذا الاتفاق ")
 على النحو التالي :

- (أ) تحسين الأحوال الهيكلية في سوق الجوت ،
- (ب) تعزيز القدرة التنافسية للجوت ومنتجات الجوت ،
- (ج) الحفاظ على الأسواق الحالية وتوسيعها وكذلك ايجاد أسواق جديدة للجوت
 ومنتجات الجوت ،
- (د) تطوير انتاج الجوت ومنتجات الجوت بغية تحسين نوعيتها ، في جملة أمور ، لفائدة
 الأعضاء المستوردين والمصدريين ،

باسم الجزائر:

代表阿尔及利亚:

In the name of Algeria:

Au nom de l'Algérie :

От имени Алжира:

En nombre de Argelia:

باسم استراليا:

代表澳大利亚:

In the name of Australia:

Au nom de l'Australie :

От имени Австралии:

En nombre de Australia:

باسم النمسا:

代表奥地利:

In the name of Austria:

Au nom de l'Autriche :

От имени Австрии:

En nombre de Austria:

باسم بنغلاديش:

代表孟加拉国:

In the name of Bangladesh:

Au nom du Bangladesh :

От имени Баиладеш:

En nombre de Bangladesh:

KHWAJA WASIUDDIN

11 February 1983

باسم بلجيكا :

代表比利时:

In the name of Belgium:

Au nom de la Belgique :

От имени Бельгии:

En nombre de Belgique:

E. DEVER

16/5/83

باسم البرازيل :

代表巴西:

In the name of Brazil:

Au nom du Brésil :

От имени Бразилии:

En nombre del Brasil:

باسم بلغاريا :

代表保加利亚:

In the name of Bulgaria:

Au nom de la Bulgarie :

От имени Болгарии:

En nombre de Bulgaria:

باسم كندا :

代表加拿大:

In the name of Canada:

Au nom du Canada :

От имени Канады:

En nombre del Canadá:

P. D. LEE

30 June 1983

باسم الصين :

代表中国 :

In the name of China:

Au nom de la Chine :

От имени Китая:

En nombre de China:

LING QING
24 June 1983

باسم كولومبيا :

代表哥伦比亚 :

In the name of Colombia:

Au nom de la Colombie :

От имени Колумбин:

En nombre de Colombia:

باسم كوستاريكا :

代表哥斯达黎加 :

In the name of Costa Rica:

Au nom du Costa Rica :

От имени Коста-Рики:

En nombre de Costa Rica:

باسم كوبا :

代表古巴 :

In the name of Cuba:

Au nom de Cuba :

От имени Кубы:

En nombre de Cuba:

باسم تشيكوسلوفاكيا :

代表捷克斯洛伐克 :

In the name of Czechoslovakia:

Au nom de la Tchécoslovaquie :

От имени Чехословакии:

En nombre de Checoslovaquia:

باسم الدانمرك :

代表丹麦:

In the name of Denmark:

Au nom du Danemark :

От имени Дании:

En nombre de Dinamarca:

WILH. ULRICHSEN
June 6th, 1983

باسم اکوادور:

代表厄瓜多尔:

In the name of Ecuador:

Au nom de l'Equateur :

От имени Эквадора:

En nombre del Ecuador:

باسم مصر:

代表埃及:

In the name of Egypt:

Au nom de l'Egypte :

От имени Египта:

En nombre de Egipto:

AHMED KHALIL
June 20th, 1983

باسم السلفادور:

代表萨尔瓦多:

In the name of El Salvador:

Au nom d'El Salvador :

От имени Сальвадора:

En nombre de El Salvador:

باسم المجتمع الاقتصادي الأوروبي :

代表欧洲经济共同体:

In the name of the European Economic Community:

Au nom de la Communauté économique européenne :

От имени Европейского экономического сообщества:

En nombre de la Comunidad Económica Europea:

MICHAEL HARDY

6 June 1983

باسم جمهورية ألمانيا الاتحادية :

代表德意志联邦共和国:

In the name of the Federal Republic of Germany:

Au nom de la République fédérale d'Allemagne :

От имени Федеративной Республики Германии:

En nombre de la República Federal de Alemania:

GUENTHER VAN WELL

June 6, 1983

Subject to ratification¹

باسم فنلندا :

代表芬兰:

In the name of Finland:

Au nom de la Finlande :

От имени Финляндии:

En nombre de Finlandia:

ILKA PASTINEN

January 14th, 1983

باسم فرنسا :

代表法国:

In the name of France:

Au nom de la France :

От имени Франции:

En nombre de Francia:

LUC DE LA BARRE DE NANTEUIL

19 avril 1983

¹ Sous réserve de ratification.

باسم غانا :

代表加纳:

In the name of Ghana:

Au nom du Ghana :

От имени Ганы:

En nombre de Ghana:

باسم اليونان :

代表希腊:

In the name of Greece:

Au nom de la Grèce :

От имени Греции:

En nombre de Grecia:

MIHALIS DOUNTAS

May 20, 1983

باسم هنغاريا :

代表匈牙利:

In the name of Hungary:

Au nom de la Hongrie :

От имени Венгрии:

En nombre de Hungría:

باسم الهند :

代表印度:

In the name of India:

Au nom de l'Inde :

От имени Индии:

En nombre de la India:

SHRI N. KRISHNAN

23 June 1983

باسم اندونيسيا :

代表印度尼西亚:

In the name of Indonesia:

Au nom de l'Indonésie :

От имени Индонезии:

En nombre de Indonesia:

باسم العراق :

代表伊拉克:

In the name of Iraq:

Au nom de l'Iraq :

От имени Ирака:

En nombre del Iraq:

باسم ايرلندا :

代表爱尔兰:

In the name of Ireland:

Au nom de l'Irlande :

От имени Ирландии:

En nombre de Irlanda:

NOEL DORR
June 6, 1983
(Subject to ratification¹)

باسم ايطاليا :

代表意大利:

In the name of Italy:

Au nom de l'Italie :

От имени Италии:

En nombre de Italia:

UMBERTO LA ROCCA
June 6, 1983

¹ Sous réserve de ratification.

باسم اليابان :

代表日本:

In the name of Japan:

Au nom du Japon :

От имени Японии:

En nombre del Japón:

MIZUO KURODA
March 18, 1983

باسم لكسمبرغ :

代表卢森堡:

In the name of Luxembourg:

Au nom du Luxembourg :

От имени Люксембурга:

En nombre de Luxemburgo:

E. DEVER
16/5/83

باسم مدغشقر :

代表马达加斯加:

In the name of Madagascar:

Au nom de Madagascar :

От имени Мадагаскара:

En nombre de Madagascar:

باسم ماليزيا :

代表马来西亚:

In the name of Malaysia:

Au nom de la Malaisie :

От имени Малайзин:

En nombre de Malasia:

باسم مالطة :

代表马耳他:

In the name of Malta:

Au nom de Malte :

От имени Мальты:

En nombre de Malta:

باسم موريتانيا :

代表毛里塔尼亚:

In the name of Mauritania:

Au nom de la Mauritanie :

От имени Мавритании:

En nombre de Mauritania:

باسم المكسيك :

代表墨西哥:

In the name of Mexico:

Au nom du Mexique :

От имени Мексики:

En nombre de México:

باسم नेपाल :

代表尼泊尔:

In the name of Nepal:

Au nom du Népal :

От имени Непала:

En nombre de Nepal:

UDDHAV DEO BHATT
29th June 1983

باسم هولندا :

代表荷兰:

In the name of the Netherlands:

Au nom des Pays-Bas :

От имени Нидерландов:

En nombre de los Países Bajos:

HUGO SCHELTEMA

Feb. 15, 1983

باسم نيكاراغوا :

代表尼加拉瓜:

In the name of Nicaragua:

Au nom du Nicaragua :

От имени Никарагуа:

En nombre de Nicaragua:

باسم نيجيريا :

代表尼日利亚:

In the name of Nigeria:

Au nom du Nigéria :

От имени Нигерии:

En nombre de Nigeria:

باسم النرويج :

代表挪威:

In the name of Norway:

Au nom de la Norvège :

От имени Норвегии:

En nombre de Noruega:

OLE PETER KOLBY

January 14th, 1983

باسم پاکستان :

代表巴基斯坦:

In the name of Pakistan:

Au nom du Pakistan :

От имени Пакистана:

En nombre del Pakistán:

باسم پرو:

代表秘鲁:

In the name of Peru:

Au nom du Pérou :

От имени Перу:

En nombre del Perú:

باسم الفلبين :

代表菲律宾:

In the name of the Philippines:

Au nom des Philippines :

От имени Филиппин:

En nombre de Filipinas:

باسم بولندا :

代表波兰:

In the name of Poland:

Au nom de la Pologne :

От имени Польши:

En nombre de Polonia:

باسم جمهورية كوريا :

代表大韩民国:

In the name of the Republic of Korea:

Au nom de la République de Corée :

От имени Корейской Республики:

En nombre de la República de Corea:

باسم رومانيا :

代表罗马尼亚:

In the name of Romania:

Au nom de la Roumanie :

От имени Румынии:

En nombre de Rumania:

باسم المملكة العربية السعودية :

代表沙特阿拉伯:

In the name of Saudi Arabia:

Au nom de l'Arabie saoudite :

От имени Саудовской Аравии:

En nombre de Arabia Saudita:

باسم السنغال :

代表塞内加尔:

In the name of Senegal:

Au nom du Sénégal :

От имени Сенегала:

En nombre del Senegal:

باسم اسبانيا :

代表西班牙:

In the name of Spain:

Au nom de l'Espagne :

От имени Испании:

En nombre de España:

باسم السودان :

代表苏丹:

In the name of the Sudan:

Au nom du Soudan :

От имени Судана:

En nombre del Sudán:

باسم السويد :

代表瑞典：

In the name of Sweden:

Au nom de la Suède :

От имени Швеции:

En nombre de Suecia:

ANDERS THUNBORG
January 14th, 1983

باسم سويسرا :

代表瑞士：

In the name of Switzerland:

Au nom de la Suisse :

От имени Швейцарии:

En nombre de Suiza:

باسم الجمهورية العربية السورية :

代表阿拉伯叙利亚共和国：

In the name of the Syrian Arab Republic:

Au nom de la République arabe syrienne :

От имени Сирийской Арабской Республики:

En nombre de la República Árabe Siria:

باسم تايلاند :

代表泰国：

In the name of Thailand:

Au nom de la Thaïlande :

От имени Таиланда:

En nombre de Tailandia:

APINAN PAVANARIT
29 June 1983

باسم تونس:

代表突尼斯:

In the name of Tunisia:

Au nom de la Tunisie :

От имени Туниса:

En nombre de Túnez:

باسم تركيا:

代表土耳其:

In the name of Turkey:

Au nom de la Turquie :

От имени Турции:

En nombre de Turquía:

Sous réserve de ratification¹

COSKUN KIRCA

Le 30 juin 1983

باسم اتحاد الجمهوريات الاشتراكية السوفياتية:

代表苏维埃社会主义共和国联盟:

In the name of the Union of Soviet Socialist Republics:

Au nom de l'Union des Républiques socialistes soviétiques :

От имени Союза Советских Социалистических Республик:

En nombre de la Unión de Repúblicas Socialistas Soviéticas:

باسم المملكة المتحدة لبريطانيا العظمى وأيرلندا الشمالية:

代表大不列颠及北爱尔兰联合王国:

In the name of the United Kingdom of Great Britain and Northern Ireland:

Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :

От имени Соединенного Королевства Великобритании и Северной Ирландии:

En nombre del Reino Unido de Gran Bretaña e Irlanda del Norte:

JOHN W. D. MARGETSON

6 June 1983

¹ Subject to ratification.

باسم جمهورية تنزانيا المتحدة :

代表坦桑尼亚联合共和国：

In the name of the United Republic of Tanzania:

Au nom de la République-Unie de Tanzanie :

От имени Объединенной Республики Танзания:

En nombre de la República Unida de Tanzania:

باسم الولايات المتحدة الأمريكية :

代表美利坚合众国：

In the name of the United States of America:

Au nom des Etats-Unis d'Amérique :

От имени Соединенных Штатов Америки:

En nombre de los Estados Unidos de América:

ROBERT ROSENSTOCK

Subject to acceptance¹

6/24/83

باسم فنزويلا :

代表委内瑞拉：

In the name of Venezuela:

Au nom du Venezuela :

От имени Венесуэлы:

En nombre de Venezuela:

باسم يوغوسلافيا :

代表南斯拉夫：

In the name of Yugoslavia:

Au nom de la Yougoslavie :

От имени Югославии:

En nombre de Yugoslavia:

¹ Sous réserve d'acceptation.

باسم زائير:

代表扎伊尔:

In the name of Zaire:

Au nom du Zaïre :

От имени Заира:

En nombre del Zaire:

No. 22673

**ISRAEL
and
ROMANIA**

**Agreement on cultural and scientific co-operation. Signed at
Bucharest on 17 September 1979**

Authentic texts: Hebrew, Romanian and English.

Registered by Israel on 11 January 1984.

**ISRAËL
et
ROUMANIE**

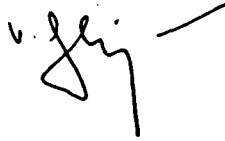
**Accord de coopération culturelle et scientifique. Signé à
Bucarest le 17 septembre 1979**

Textes authentiques : hébreu, roumain et anglais.

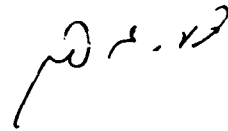
Enregistré par Israël le 11 janvier 1984.

נחתם בקאקדזש. ביום 17.09.1979. באני עוזקים מקוריים,
 כל אחד מהם באטוח העברית, הרומנית והאנגלית, בטל הנוטהים אוחנטיים
 באופן שווה.

בטט כמטלה
 הרפובליקה הסוציאליסטית רומניה



בטט כמטלה
 מדינת ישראל



טעיף 6

טני הצדדים יקדמו פיהוה יוטיט בהוומי החיירוה והספורט בין טהי הארצות.

טעיף 7

כל צד יעניק טיוע מקצועי, על פי בקשה, בחחומים הם נוטאי הסכס זה,

ע"י יגור כומחית לארץ הניה להקפוחה זמן כוגבלוה.
טיגור המומחית יענה על-טי פרוטוקולים טייחחמו בין המוסדות המוסמכים
בטהי הארצות, יקבעו טה החנאים המעליים המהיחכים לפעולות כומחית אלה.

טעיף 8

טני הצדדים יתמכו, על בטיט אל הדדיות, בהתקפות בקונגרסים, בוועידות,
במטגטים כועיית על נוטאים טוניט (טיימפוזיוניט, יאיוכות, יטי עיון),
במטיכיליט ובתירועית הוורית המאורגנים בטהי הארצות, כולל בתירועית
כטלה בהתקפות כינלומית, בהוומים טהט נוטאי הסכס זה.

טעיף 9

כל טד יכטיה חנאים מקובלים כדי טהצו הוני יוכל לבטע טעולות הפנה, ע"י
הטפעי טירטוט טוניט, אל הטי ההרבות, הטוע והאטנות בארץ הטתרה, על
בטיט אל הורטות הטכט זה ובהתאם להוקיט ולהקנות ההקנים בטריטוריה טלו.

טעיף 10

בטטרה לייט הטכס זה יעברו טני הצדדים הוכניות הקופחיות, טיכללו
טה הפעולות וההיילופין טייטטרכו להתבצע, ובמו-כן טה החנאים הארגוניים
והכטפיים לבטועס.

הטתה ופתן יחקיים, לפירוגין, בטהי הארצות.

טעיף 11

הטכס זה יאוורד "י המוסדות המוכמכטי, בהתאם להוראות הקבועות לכך
בתיקה טל טל טדינה, ויטנט לחוקפו ביוט טל הוודעה הטתרונה כובר האטרור.
הוקף הטכט זה הווא ל - 5 טנים טיוט כניטחו לחוקפו, וטתרי זה יכול הווא
להתהדט ל- 5 טנים נוטפות, ע"י אטכמה טבטיקה, אט אף צד טבין הצדדים
הוומים לא הווייע לטד הוני ככתב, לפחות 6 הדטים לפני הוט חוקפו,
על כוונתו לטיים טה הטכט.

ב. קבלה על בסיס של הדדיות, של הזקרים בעיריט וכוונתם ללימוד ולהתמחות במטבח יהיוף העולה הקיים בין המוכרות לה. כלה גבוהה ולטיחה מוקר ב:הי הארצות;

ג. חילופי מידע והזמרה ל פעולות מחקר ופיחה בעלי ענין מטוחף במחי הארצות; ארגון זיוניט ל שלהן-עגול ועיבון לימודים מטוחפים על נושאים בעלי ענין מטוחף בחחומי המדע והטכנולוגיה.

סעיף 3

- סני הצדדים יקדמו יתוחף פעולה בחחומי המוטיקה, האמנויות, הקולנוע, החיאטרון וכמו-כך בהחומים אחרים ל פעילות הרבותיה ואמנויות, באמצעות :
- א. חילופי ביקורים של טופריט, מלחינים, אמנים, אנשי קולנוע, להקוח אמנוחיות והכללת יצירות מוטיקליות ודרמטיות יצוגיות של הארץ האחת ברפרטואריט של המוטרה האמנוחיים של הארץ הניה;
- ב. ארגון, על בסיס של הדדיות, של הפרוכוח בחחוט התרות והאמנויות;
- ג. חירגוט והוצאה לאור של יצירות ספרותיות, אמנוחיות ותרבותיות של הארץ האחרת;
- ד. ארגון, על בסיס של הדדיות, של פעולות תרבותיות ואמנוחיות לרגל ההגים הלאומיים ואירועים מיוחדים אחרים של הארץ האחרת ;
- ה. פיתוח יחטים בין מוזיאונים, בתי הוצאה לאור, ספריות, אגודות והחאחדויות של אנשי הרבות ואמנות;
- ו. קידוט היחטים בין בתי ההוצאה לאור האנציקלופדיים במטרה לשקף במדויק יצירות אנציקלופדיות וחוכר רקע אחר של מחי הארצות.

סעיף 4

סני הצדדים יעודדו יתוחף נעולה במדה הטיפול הרפואי באמצעות עידוד יתוחף פעולה יטיר בין מוטרות הכריות ב:הי הארצות; ביקורים הדדיים של מוטחייט למען חילופי ניטיון ומפגשים מקצועיים וחילופי ספרות מקצועית.

סעיף 5

סני הצדדים יתכוו ב:יתוחף פעולה יטיר בין מוכניות הידיעות, אגודות העתונאים, מוסדות הדיו והטלוויזיה ב:הי הארצות, וכמו-כך בחילופי ביקורי עורונאים.

[HEBREW TEXT — TEXTE HÉBREU]

הנכס

לטהוף פעולה חרבותי ומדעי בין ממשלת מדינת ישראל לבין ממשלת הרפובליקה
הסוציאליסטית רומניה.

ממשלת מדינת ישראל

וממשלת הרפובליקה הסוציאליסטית רומניה

חדורי רצון לקדם יחסי ידידות ולהגביר ייחוף פעולה בין העמים של שתי הארצות;
מתוך רצון לקדם את הידוע החדדי על החוצאות והואגו ע"י שני העמים בהתפתחות
החינוך, המדע, החרבות, האמנויות, הטיפול הרפואי, העהונות, הרדיו והטלוויזיה,
הספורט והחיירות;

החליטו לוחוט על הנכס זה על בסיס העקרונות הטכטיחים ריבונות לאומית
ועצמאות, אי-ההערבות בענייני המנימיים, שוויון בזכויות והועלת הדדית.

סעיף 1

שני הצדדים יתמכו בקידום קשרים בדה החינוך ע"י :
א. קידום ייחוף הפעולה בין אוניברסיטאות ומוסדות אחרים של הכלה גבוהה;
ביקורים הדדיים אל חברי סגל ההוראה שלהם; הענקת הדויות אל מילגות לימודים
והחמחות; וילוף פרסומים מקצועיים וחופר דוקומנטרי ואינפורמטיבי בדה
החינוך.

ב. עירוד ייחוף פעולה יגיד בין גופים מקצועיים במטרה להבטיח הטגה נכונה
של הדיסטוריה, הגיאוגרפיה, ההתקדנות הכלכלית, האחרות והתרבותית של שתי
הארצות בספרי לימוד ובקורסים אוניברסיטאיים.

סעיף 2

שני הצדדים ישתפו פעולה בחחוט המחקר המדעי והטהות הטכנולוגי להטגה יעדום.
ספציפיים בעלי ענין מיוחד; הט יסיעו בשפתוח שייחוף פעולה בין מוסדות
מדעיים, מחקר וייחוט של שתי הארצות, באמצעות :

א. גגיות עבודה בין מדענים ומומחים שתי הארצות וביצוע מיוחד של הכניות
מחקר מדעי ופיהות טכנולוגי לשמן מטרה לשניות פעולה ענין מיוחד להי
הארצות;

[ROMANIAN TEXT — TEXTE ROUMAIN]

ACORD DE COLABORARE CULTURALĂ ȘI ȘTIINȚIFICĂ ÎNTRE GUVERNUL STATULUI ISRAEL ȘI GUVERNUL REPUBLICII SOCIALISTE ROMÂNIA

Guvernul Statului Israel și Guvernul Republicii Socialiste România,

Animate de dorința de a promova relații prietenești și de a spori cooperarea culturală dintre popoarele celor două țări;

Dorind să promoveze cunoașterea reciprocă a rezultatelor obținute de cele două popoare în dezvoltarea învățământului, științei, culturii și artei, ocrotirii sănătății, presei, radiodifuziunii și televiziunii, sportului și turismului;

Au hotărât ca, pe baza principiilor respectării suveranității și independenței naționale, neamestecului în treburile interne, egalității în drepturi și avantajului reciproc, să încheie prezentul Acord.

Articolul I. Cele două părți vor sprijini dezvoltarea relațiilor în domeniul învățământului prin:

- a) promovarea colaborării între universități și alte instituții de învățământ superior; vizite reciproce ale cadrelor didactice ale acestora; acordarea reciprocă de burse pentru studii și specializare; schimburi de publicații de specialitate, materiale documentare și de informare în domeniul învățământului;
- b) încurajarea colaborării directe între organele specializate în vederea asigurării unei prezentări corespunzătoare a istoriei, geografiei, dezvoltării economice, sociale și culturale a celor două țări în manualele școlare și cursurile universitare.

Articolul II. Cele două părți vor coopera în domeniul cercetării științifice și dezvoltării tehnologice pentru soluționarea unor obiective specifice de interes comun și vor sprijini dezvoltarea cooperării între instituțiile științifice și de cercetare-dezvoltare din cele două țări prin:

- a) înfăptuiri de lucru între oameni de știință și specialiști din cele două țări și realizarea în comun a unor programe de cercetare științifică și dezvoltare tehnologică pe obiective concrete de interes reciproc pentru cele două țări;
- b) primirea reciprocă de tineri cercetători și specialiști pentru studii și specializare în cadrul cooperărilor existente între instituțiile de învățământ superior și de cercetare-dezvoltare din cele două țări;
- c) transfer reciproc de informații și de rezultate ale activității de cercetare-dezvoltare de interes comun din cele două țări; organizarea unor mese rotunde și elaborarea de studii comune pe obiective de interes reciproc în domeniile științei și tehnologiei.

Articolul III. Cele două părți vor sprijini colaborarea în domeniul muzicii, artelor plastice, cinematografului, teatrului, precum și în alte domenii ale activității cultural-artistice prin:

- a) schimburi de vizite ale scriitorilor, compozitorilor, artiștilor, cineaștilor, de formații artistice și includerea reciprocă în repertoriile instituțiilor de artă a unor lucrări dramatice și muzicale reprezentative aparținând celeilalte țări;

- b) organizarea reciprocă de expoziții din domeniul culturii și artelor;
- c) traducerea și publicarea unor lucrări din domeniile literaturii, artei și culturii celeilalte țări;
- d) organizarea reciprocă a unor acțiuni cultural-artistice cu prilejul zilelor naționale și al altor evenimente deosebite ale celeilalte țări;
- e) dezvoltarea relațiilor între muzee, edituri, biblioteci, uniuni și asociații ale oamenilor de cultură și artă;
- f) promovarea relațiilor între editurile enciclopedice în vederea reflectării corespunzătoare a celor două țări în lucrările enciclopedice și alte materiale de referință.

Articolul IV. Cele două părți vor încuraja colaborarea în domeniul ocrotirii sănătății prin stimularea colaborării directe între instituțiile de sănătate din cele două țări, vizite reciproce de specialiști pentru schimb de experiență și conferințe de specialitate și schimb de literatură specializată.

Articolul V. Cele două părți vor sprijini colaborarea directă între agențiile de presă, asociațiile de ziariști, organele de radiodifuziune și televiziune din ambele țări, precum și schimbul de vizite de ziariști.

Articolul VI. Cele două părți vor sprijini dezvoltarea relațiilor în domeniile turismului și sportului între cele două țări.

Articolul VII. Fiecare parte va acorda, la cerere, asistență de specialitate în domeniile care fac obiectul prezentului Acord, prin trimiterea de specialiști în cealaltă țară, pentru perioade de timp limitate.

Trimiterea de specialiști va avea loc pe baza unor protocoale convenite între autoritățile competente din cele două țări, în care vor fi stabilite condițiile concrete ale activității acestor specialiști.

Articolul VIII. Cele două părți vor sprijini participarea reciprocă la congrese, conferințe și reuniuni științifice (simpozioane, sesiuni, colocvii), festivaluri sau alte manifestări organizate în ambele țări, ca și la alte manifestări cu participare internațională, în domeniile care fac obiectivul prezentului Acord.

Articolul IX. Fiecare parte va asigura condiții normale pentru desfășurarea activității celeilalte părți de difuzare, prin diferite mijloace de expresie, a realizărilor culturii, științei și artei celeilalte țări, pe baza prevederilor prezentului Acord și în conformitate cu legile și reglementările în vigoare pe teritoriul său.

Articolul X. Pentru aplicarea prezentului Acord, cele două părți vor încheia programe periodice, care vor cuprinde acțiunile și schimburile ce urmează a fi realizate, precum și condițiile administrative și financiare ale desfășurării lor.

Tratatul va avea loc, alternativ, în cele două țări.

Articolul XI. Prezentul Acord va fi supus aprobării autorităților competente, conform dispozițiilor prevăzute în legislația fiecărui stat și va intra în vigoare la data ultimei notificări a ratificării.

Valabilitatea Acordului este de 5 ani de la data intrării sale în vigoare, după care va fi reînnoit prin tacită reconducțiune pe noi perioade de câte 5 ani, dacă nici una din părți nu va notifica celeilalte, în scris, cu cel puțin 6 luni înaintea expirării fiecărei perioade de valabilitate, despre intenția sa de a termina Acordul.

SEMNAȚ la București la 17 septembrie 1979, în două exemplare originale, fiecare în limbile ebraică, engleză și română, toate textele fiind în mod egal autentice.

Pentru Guvernul
Statului Israel:
[Signed — Signé]¹

Pentru Guvernul
Republicii Socialiste România:
[Signed — Signé]²

¹ Signed by Dr. A. Gefen — Signé par A. Gefen.

² Signed by Vasile Gliga — Signé par Vasile Gliga.

AGREEMENT¹ ON CULTURAL AND SCIENTIFIC COOPERATION
BETWEEN THE GOVERNMENT OF THE STATE OF ISRAEL
AND THE GOVERNMENT OF THE SOCIALIST REPUBLIC OF
ROMANIA

The Government of the State of Israel and the Government of the Socialist Republic of Romania,

Animated by the desire to promote friendly relations and to increase cultural cooperation between the peoples of the two countries;

Desiring to further the mutual knowledge of the results achieved by both peoples in the development of education, science, culture, arts, medical care, press, radio and television, sports and tourism;

Have decided to conclude the present Agreement, on the basis of the principles of national sovereignty and independence, non-interference in internal affairs, equality of rights and mutual benefit.

Article 1. The two Parties shall support the furtherance of relations in the field of education through:

- a) Promotion of collaboration between Universities and other institutions of higher education; mutual visits by members of their teaching staffs; mutual granting of scholarships for studies and specialization; exchange of specialized publications, documentary and informative material in the field of education;
- b) Encouraging of direct collaboration between specialized bodies with a view to ensuring the correct presentation of the history, geography, economic, social and cultural advancement of both countries in school text-books and University courses.

Article 2. Both Parties shall cooperate in the domain of scientific research and technological development for the attainment of specific objectives of common interest; they shall support the development of cooperation between scientific as well as research and development institutions of the two countries, through:

- a) Working meetings between scientists and specialists from both countries and joint implementation of programmes of scientific research and technological development for concrete objectives of common interest for the two countries;
- b) Mutual receiving of young researchers and specialists for studies and specialization in the framework of the existing collaboration between higher education and research development institutions in both countries;
- c) Reciprocal exchange of information and results in research and development activities of common interest in both countries; organizing of panel discussions and elaboration of joint studies on topics of common interest in the domain of science and technology.

Article 3. Both Parties shall further collaborate in the field of music, fine arts, cinematography, theatre, as well as in other domains of cultural and artistic activities, through:

¹ Came into force on 5 November 1980, the date of the last of the notifications (effected on 27 March and 5 November 1980) confirming its ratification, in accordance with article 11.

- a) Exchange of visits by writers, composers, artists, persons involved in cinematography, artistic groups and the inclusion in the repertoires of artistic institutions of representative dramatic and musical works of the other country;
- b) Mutual organizing of exhibitions in the field of culture and fine arts;
- c) Translation and publication of literary, artistic and cultural works from the other country;
- d) Mutual organizing of cultural and artistic actions on the occasion of national days and other outstanding events of the other country;
- e) Development of relations between museums, publishing houses, libraries, unions and associations of persons involved in culture and arts;
- f) Furtherance of relations between encyclopaedia publishing houses with a view to accurately reflecting each country in the encyclopaedias and other reference works published in the other.

Article 4. The two Parties shall encourage collaboration in the field of medical care by stimulating direct cooperation between health institutions of the two countries, reciprocal visits by specialists in order to exchange experiences, conferences of specialists and exchange of specialized literature.

Article 5. The two Parties shall support direct collaboration between press agencies, journalists' associations, radio and TV bodies in both countries, as well as exchange of visits by journalists.

Article 6. Both Parties shall support the development of relations in the fields of tourism and sport between the two countries.

Article 7. Each Party shall grant upon request specialized assistance in the domains that are the subject of the present Agreement, by sending specialists in the other country for limited periods of time.

The sending of specialists shall be carried out in accordance with protocols concluded between competent authorities in both countries which will lay down specific terms for the activities of these specialists.

Article 8. The two Parties shall support, on reciprocal basis, participation in congresses, conferences, scientific meetings on various topics including symposia, meetings and colloquia, festivals or other events, organized in either country, including those open to international participation, in the fields that are the subject of the present Agreement.

Article 9. Each Party shall ensure normal conditions to enable the other Party to disseminate by various means its cultural, scientific and artistic achievements in the other country, upon the basis of the provisions of the present Agreement and in accordance with the laws and regulations in force on its territory.

Article 10. With a view to applying the terms of the present Agreement, the two Parties shall conclude periodical programmes which will specify the acts and programmes of exchange to be carried out as well as the administrative and financial terms upon which they will be implemented.

Negotiations will be held alternately in the two countries.

Article 11. The present Agreement shall be subject to ratification by the competent authorities, according to dispositions provided for in the legislation of each State and will come into force at the date of the last notification of its ratification.

The validity of the Agreement is of 5 years since the date of its coming into force, after which shall be renewed by tacit reconduction for other periods of 5 years, if neither of the Contracting Parties has notified the other in writing at least 6 months before the expiration of each period of validity, of its intention to terminate the Agreement.

SIGNED in Bucharest the 17th of September 1979 in two original copies, each of them in the Hebrew, Romanian and English languages, all texts being equally authentic.

For the Government
of the State of Israel:

[Signed — Signé]¹

For the Government
of the Socialist Republic of Romania:

[Signed — Signé]²

¹ Signed by Dr. A. Gefen — Signé par A. Gefen.

² Signed by Vasile Gliga — Signé par Vasile Gliga.

[TRADUCTION — TRANSLATION]

ACCORD¹ DE COOPÉRATION CULTURELLE ET SCIENTIFIQUE
ENTRE LE GOUVERNEMENT DE L'ÉTAT D'ISRAËL ET LE
GOUVERNEMENT DE LA RÉPUBLIQUE SOCIALISTE DE ROU-
MANIE

Le Gouvernement de l'Etat d'Israël et le Gouvernement de la République socialiste de Roumanie,

Animés par le désir de promouvoir des relations amicales et d'accroître la coopération culturelle entre les peuples des deux pays;

Désireux de développer une connaissance réciproque des résultats qu'ont obtenus les deux peuples dans les domaines de l'enseignement, de la science, de la culture, des arts, des soins médicaux, de la presse, de la radio et de la télévision, des sports et du tourisme;

Ont décidé de conclure le présent Accord, sur la base des principes de souveraineté et d'indépendance nationales, de non-ingérence dans les affaires intérieures, d'égalité des droits et d'avantages mutuels.

Article premier. Les deux Parties favoriseront le développement de leurs relations dans la domaine de l'enseignement :

- a) En favorisant une collaboration entre leurs universités et autres institutions d'enseignement supérieur; par des échanges de visites entre membres de leurs personnels enseignants; par l'octroi réciproque de bourses d'études et de spécialisation; par des échanges de publications spécialisées ainsi que d'ouvrages de documentation et d'information dans le domaine de l'enseignement.
- b) En encourageant une collaboration directe entre organismes spécialisés en vue de garantir une présentation exacte de l'histoire, de la géographie, des progrès économiques, sociaux et culturels des deux pays dans les manuels scolaires et les cours universitaires.

Article 2. Les deux Parties coopéreront dans le domaine de la recherche scientifique et du développement technologique afin de réaliser des objectifs précis d'intérêt commun; elles apporteront leur concours au développement de la coopération entre institutions scientifiques et institutions de recherche et de développement des deux pays :

- a) Par l'organisation de réunions de travail entre scientifiques et spécialistes des deux pays et l'exécution commune de programmes de recherche scientifique et de développement technologique visant des objectifs concrets d'intérêt commun;
- b) En recevant de part et d'autre des jeunes chercheurs et des spécialistes pour des études et une spécialisation dans le cadre de la collaboration existante entre les établissements d'enseignement supérieur et de développement de la recherche des deux pays;
- c) En procédant à des échanges réciproques d'information et de résultats des activités de recherche et de développement présentant un intérêt commun pour les

¹ Entré en vigueur le 5 novembre 1980, date de la dernière des notifications (effectuées les 27 mars et 5 novembre 1980) confirmant sa ratification, conformément à l'article 11.

deux pays; en organisant des groupes de discussion et en menant des études conjointes sur des sujets d'intérêt commun dans le domaine de la science et de la technologie.

Article 3. Les deux Parties collaboreront en outre dans les domaines de la musique, des beaux-arts, de la cinématographie, du théâtre ainsi que dans d'autres domaines touchant aux activités culturelles et artistiques :

- a) Par l'intermédiaire d'échanges de visites d'écrivains, compositeurs, artistes, personnes du monde du cinéma, groupes artistiques et par l'inclusion dans les répertoires des institutions artistiques de l'autre pays d'œuvres dramatiques et musicales représentatives;
- b) Par l'organisation mutuelle d'expositions dans le domaine de la culture et des beaux-arts;
- c) Par la traduction et la publication d'œuvres littéraires, artistiques et culturelles de l'autre pays;
- d) Par l'organisation mutuelle d'activités culturelles et artistiques à l'occasion des fêtes nationales et autres événements marquants de la vie de l'autre pays;
- e) En développant les relations entre musées, maisons d'édition, bibliothèques, unions et associations de personnes du monde de la culture et des arts;
- f) En encourageant les relations entre éditeurs d'encyclopédies afin que les encyclopédies et ouvrages de référence publiés dans chacun des pays rendent fidèlement compte de l'autre.

Article 4. Les deux Parties encourageront la coopération dans le domaine des soins médicaux en favorisant une coopération directe entre les institutions à vocation sanitaire des deux pays, des visites réciproques de spécialistes aux fins d'échanges d'expériences, des conférences de spécialistes et des échanges de littérature spécialisée.

Article 5. Les deux Parties prêteront leur concours à une collaboration directe entre agences de presse, associations de journalistes et organes de radio et de télévision dans les deux pays, ainsi qu'à des échanges de visites entre journalistes.

Article 6. Les deux Parties appuieront le développement des relations dans les domaines du tourisme et du sport entre les deux pays.

Article 7. Chaque Partie accordera à l'autre, sur sa demande, une assistance spécialisée dans les domaines faisant l'objet du présent Accord, en envoyant des spécialistes dans l'autre pays pour des durées limitées.

L'envoi de spécialistes sera effectué conformément aux protocoles conclus entre les autorités compétentes des deux pays qui définiront les conditions précises d'activité desdits spécialistes.

Article 8. Les deux Parties appuieront, sur une base de réciprocité, la participation à des congrès, conférences, réunions scientifiques sur divers sujets, y compris des symposiums, réunions et colloques, festivals ou autres événements, organisés dans l'un ou l'autre pays, y compris ceux ouverts à une participation internationale, dans les domaines qui font l'objet du présent Accord.

Article 9. Chaque Partie veillera à ce qu'existent des conditions normales permettant à l'autre de diffuser par divers moyens ses réalisations culturelles, scienti-

fiques et artistiques dans l'autre pays, sur la base des dispositions du présent Accord et conformément aux lois et règlements en vigueur sur son territoire.

Article 10. Aux fins d'application du présent Accord, les deux Parties arrêteront périodiquement des programmes précisant les actions et programmes d'échange à réaliser ainsi que les conditions administratives et financières dans lesquelles ils seront exécutés.

Des négociations auront lieu à cet effet alternativement dans l'un et l'autre pays.

Article 11. Le présent Accord est sujet à ratification par les autorités compétentes, conformément aux dispositions prévues par la législation de chaque Etat, et il entrera en vigueur à la date de la dernière notification de ratification.

L'accord est conclu pour une durée de cinq ans à compter de la date de son entrée en vigueur, après quoi il sera reconduit tacitement pour de nouvelles périodes de cinq ans, à moins que l'une des Parties contractantes ne notifie à l'autre par écrit six mois avant l'expiration de chaque période de validité son intention d'y mettre fin.

SIGNÉ à Bucarest, le 17 septembre 1979, en deux exemplaires originaux, chacun d'eux en hébreu, en roumain et en anglais, tous les textes faisant également foi.

Pour le Gouvernement
de l'Etat d'Israël :

[A. GEFEN]

Pour le Gouvernement
de la République
socialiste de Roumanie :

[VASILE GLIGA]

No. 22674

**NIGER, BENIN, CHAD, GUINEA, IVORY COAST,
MALI, NIGERIA, UNITED REPUBLIC
OF CAMEROON and UPPER VOLTA**

**Agreement revising the Agreement concerning the Niger
River Commission and the navigation and transport on
the River Niger of 25 November 1964. Adopted at
Niamey on 15 June 1973**

Authentic texts: English and French.

Registered by the Niger on 13 January 1984.

**NIGER, BÉNIN, CÔTE D'IVOIRE, GUINÉE,
HAUTE-VOLTA, MALI, NIGÉRIA, RÉPUBLIQUE-
UNIE DU CAMEROUN et TCHAD**

**Accord portant révision de l'Accord relatif à la Commission
du fleuve Niger et à la navigation et aux transports sur le
fleuve Niger du 25 novembre 1964. Adopté à Niamey le
15 juin 1973**

Textes authentiques : anglais et français.

Enregistré par le Niger le 13 janvier 1984.

AGREEMENT¹ CONCERNING THE RIVER NIGER COMMISSION
AND THE NAVIGATION AND TRANSPORT ON THE RIVER
NIGER REVISED ON 2ND FEBRUARY, 1968 AND 15TH JUNE,
1973²

The Contracting Parties,

Having adopted at the Conference of the Riparian States of the River Niger, its tributaries and sub-tributaries, held at Niamey from the 24th to the 26th October, 1963, an Act regarding the navigation and economic co-operation between the States of the River Niger Basin,³

Desirous of giving effect to article 5 of the said Act, by which they have undertaken to establish an Inter-Governmental Organisation entrusted with the fostering, the promotion and the co-ordination of studies and programmes relating to the utilization and development of the resources of the River Niger Basin,

Desirous of specifying some questions relating to navigation and transportation on the River,

Have agreed as follows:

HEADING 1. RIVER NIGER COMMISSION

Chapter 1. NATURE OF THE COMMISSION

Article 1. There shall be established an Intergovernmental Organisation as mentioned in article 5 of the Act of Niamey of October 26, 1963, which shall be called River Niger Commission.

The headquarters of the Commission shall be at Niamey.

Article 2. The Commission shall have for all purposes the status of an international organisation.

Chapter II. OBJECTIVES AND FUNCTIONS OF THE COMMISSION

Article 3. The Commission is entrusted with the task of encouraging, promoting and the coordination of studies and programmes concerning the exploitation and the development of the resources of the Basin.

Article 4. The Commission shall have the following functions:

- (a) To prepare general regulations which will permit the full application of the principles set forth in the Act of Niamey, and to ensure their effective application.

The general regulations and the other decisions of the Commission shall, after approval by Member States and after a time limit fixed by the Commission, have binding force as regards relations among the States as well as their internal regulation;

¹ Came into force on 15 December 1973, i.e., six months after its adoption, in accordance with article 25.

² Approved on 15 June 1973 by two thirds of the Member States of the Niger River Commission, various amendments and revisions made to the Agreement of 25 November 1964* are incorporated into the present text.

* United Nations, *Treaty Series*, vol. 587, p. 19, and vol. 636, p. 418.

³ United Nations, *Treaty Series*, vol. 587, p. 9.

- (b) To maintain liaison between Member States in order to ensure the most effective use of the resources of the River Niger Basin;
- (c) To collect, evaluate and disseminate basic data on the whole of the basin, to examine the projects prepared by the Member States, and to recommend to the Governments of the Member States plans for common studies and works for the judicious utilization and development of the resources of the basin;
- (d) To follow the progress of the execution of studies and works in the basin and to keep the Member States informed, at least once a year thereon, through systematic and periodic reports which each State shall submit to it;
- (e) To draw up general regulations regarding all forms of navigation on the River including coastal trade;
- (f) To draw up staff regulations and to ensure their application;
- (g) To examine complaints and to promote the settlement of differences;
- (h) To make request for financial and technical assistance on a bilateral, multilateral or international basis for the execution of studies and works for the development of the River Niger Basin and to enter into agreement for the same provided that any such agreements involving financial obligations from Member States shall become binding only after approval by the Member States concerned;
- (i) To supervise the implementation of the provisions of the Act of Niamey and the present Agreement.

Article 5. In order to achieve maximum co-operation in connection with the matters mentioned in article 4 of the Act of Niamey, the Member States undertake to inform the Commission, as provided for in article 4 (d) hereabove, at the earliest stage, of all studies and works upon which they propose to embark.

They undertake further to abstain from carrying out on the portion of the River, its tributaries and subtributaries subject to their jurisdiction any works likely to pollute the waters, or any modification likely to affect biological characteristics of its fauna and flora, without adequate notice to, and prior consultation with, the Commission.

Article 6. The taxes and duties payable by the vessels and goods using the river, its tributaries and subtributaries, and facilities thereof, shall be in proportion to the services rendered to navigation, and shall in no way be discriminatory.

Article 7. The roads, railways and lateral canals that may be constructed for the special purpose of avoiding the non-navigable portions of the River or of improving certain sections of the waterways, shall be considered in their use as means of communication, as integral part of the River Niger, and shall be equally open to international traffic within the framework of specific regulations set up by the Commission and approved by the Member States.

On these roads, railways and canals only such tolls shall be collected as are calculated on the cost of construction, maintenance and management. As regards such tolls, the nationals of all States shall be treated on the basis of complete equality.

Article 8. The River Niger Commission shall establish general regulations to ensure the safety and control of navigation on the understanding that such regulations shall be designed to facilitate, as much as possible, the movement of vessels and boats.

HEADING II. THE ORGANS OF THE COMMISSION

Article 9. The Commission shall have the following organs :

- The Council of Ministers,
- The Executive Secretariat.

Chapter I. COUNCIL OF MINISTERS

Article 10. The Council of Ministers shall be the organ for orientation and of decision of the Commission.

It shall consist of Ministers, one for each Member State. Each Minister may be assisted by experts.

Article 11. The quorum of the Council of Ministers shall be six. The decisions of the Council of Ministers shall be taken by a majority of two thirds of the Member States of the Commission.

Article 12. The Council of Ministers shall meet in ordinary session once a year on the invitation of the Chairman. It may meet in extra-ordinary session at the joint request of any three Member States by notification addressed to the Chairman of the Council.

The meetings of the Council of Ministers may take place either at the Headquarters of the Commission or in any of the Member States. Each meeting shall be preceded by a meeting of experts of the Member States.

Article 13. The Council of Ministers shall elect a Chairman in rotation among the Member States and he shall hold office for a period of one year.

The Chairman of the Council of Ministers shall represent the Commission between two sessions of the Council of Ministers.

He shall take decisions within his competence, and within the limit of the powers delegated to him, on the directives of the Council of Ministers.

Article 14. The Council of Ministers shall establish the Rules of Procedure for the Commission.

Chapter II. EXECUTIVE SECRETARIAT

Article 15. The Executive Secretariat shall be the organ of execution of the Commission.

Article 16. The Council of Ministers shall, by a two-thirds majority vote of Member States, appoint the Executive Secretary from among the candidates proposed by Member States.

Each Member State is entitled to nominate a candidate for the office of Executive Secretary.

The Executive Secretary shall hold office for a period of three years and shall be eligible for re-appointment. The conditions of his service shall be defined in the Staff Regulations.

Article 17. The Executive Secretary exercises such powers and performs such duties as may be determined by the Council of Ministers. He is responsible to the Council.

The Executive Secretary shall carry out the decisions of the Council of Ministers and shall report regularly on the execution of the decisions to the Chairman of the Council.

Article 18. The Council of Ministers may, by a two-thirds majority vote, remove the Executive Secretary from office.

Article 19. The Executive Secretary shall be assisted in the performance of his duties by such staff according to the Staff provision approved by the Council of Ministers. The conditions of service of the staff shall be defined in the Staff Regulations.

Article 20. The Executive Secretary shall be in charge of the Staff of the Commission.

Article 21. The Executive Secretary shall be accorded diplomatic privileges and immunities by the Member States. The other staff of the Commission shall be accorded such privileges and immunities as accorded to officials of the Organisation of African Unity of equivalent status.

HEADING III. GENERAL PROVISIONS

Article 22. The Council of Ministers shall establish an annual Budget for the Commission.

The Member States shall make contributions towards the regular Budget of the Commission in proportions to be determined by the Commission.

Any expenditure incurred in respect of special services rendered to a State by the Commission shall be paid by that State.

Article 23. This Agreement forms an integral part of the Act of Niamey and shall enter into force immediately after its ratification by all the signatory States. The instruments of ratification shall be deposited with the Government of the Republic of Niger who shall notify the deposit of these instruments to each Member State.

Article 24. The Act of Niamey together with this Agreement may be denounced by any one of the Member States after the expiration of a period of ten years from the date of its coming into force. Denunciation shall take the form of a written notice addressed to the Government of the Republic of Niger who shall acknowledge its receipt and shall inform the other Contracting States and the Executive Secretary. It shall take effect one year from the date of acknowledgement of its receipt, if not withdrawn earlier. In the absence of agreement to the contrary it shall not affect obligations to any programme of studies and works agreed to before such denunciation.

Article 25. The Act of Niamey and this Agreement may be amended upon the written request of one third of the Member States addressed to the Government of the Republic of Niger. Any proposal for revision shall require the approval of two thirds of the Member States, and shall take effect six months after the date of its adoption.

Article 26. Upon the coming into force of the present Agreement, the Government of the Republic of Niger shall register it in accordance with Article 102 of the United Nations Charter.

IN WITNESS WHEREOF the Plenipotentiaries being duly authorized by their respective Governments have signed the present Agreement.

DONE at Niamey on the 25th day of November, 1964.

REVISED at Niamey, on the 15th of June, 1973. One copy in English and one in French to be deposited in the archives of the Government of the Republic of Niger and certified copies thereof to be sent to each signatory State, and one copy to be deposited with the Secretariat of the Organisation of African Unity and one with the Secretariat of the United Nations.

United Republic of Cameroon:

[ROBERT NAAH]¹

Republic of Ivory Coast:

[SIRANSY TOURÉ]

Republic of Dahomey:

[ISSAKA DANGOU]

Republic of Guinea:

Republic of Upper Volta:

[PIERRE GUIGUEMDE]

Republic of Mali:

[LAMINE KEITA]

Republic of Niger:

[Dr. HAROUNA BEMBELLO]

Federal Republic of Nigeria:²

Republic of Chad:

¹ Names of signatories have been supplied by the Government of the Niger.

² Nigeria joined the above-mentioned States by an instrument of approval from its Ministry of Foreign Affairs dated 8 November 1973, signed by the Permanent Secretary, Harold O. I Monu, and registered with the Secretariat of the Commission on 16 November 1973. (Information supplied by the Government of the Niger.)

ACCORD¹ RELATIF À LA COMMISSION DU FLEUVE NIGER ET À LA NAVIGATION ET AUX TRANSPORTS SUR LE FLEUVE NIGER RÉVISÉ LE 2 FÉVRIER 1968 ET LE 15 JUIN 1973²

Les Parties contractantes,

Ayant adopté au cours de la Conférence des Etats riverains du fleuve Niger, de ses affluents et de ses sous-affluents, tenue à Niamey du 24 au 26 octobre 1963, un Acte relatif à la navigation et à la coopération économique entre les Etats du bassin du Niger³,

Désireuses de donner effet à l'article 5 dudit Acte par lequel elles se sont engagées à créer un organisme intergouvernemental chargé d'encourager, de promouvoir et de coordonner les études et les programmes relatifs aux travaux de mise en valeur des ressources du bassin du fleuve,

Désireuses de préciser certaines questions relatives à la navigation et aux transports sur le fleuve,

Sont convenues de ce qui suit :

TITRE 1. DE LA COMMISSION DU FLEUVE NIGER

Chapitre I. NATURE DE LA COMMISSION

Article premier. Il est créé un organisme intergouvernemental mentionné à l'article 5 de l'Acte de Niamey du 26 octobre 1963, qui prend le nom de Commission du fleuve Niger.

Le Siège de la Commission est fixé à Niamey.

Article 2. La Commission aura à tous égards le statut d'un organisme international.

Chapitre II. OBJECTIFS ET ATTRIBUTIONS DE LA COMMISSION

Article 3. La Commission est chargée d'encourager, de promouvoir et de coordonner les études et les programmes relatifs aux travaux de mise en valeur des ressources du bassin.

Article 4. La Commission aura les attributions suivantes :

a) Elaborer les règlements communs permettant la pleine application des principes affirmés dans l'Acte de Niamey et en assurer une application effective.

Les règlements communs et les décisions que prend la Commission ont force obligatoire, après approbation des Etats Membres dans un délai fixé par la Commission, tant dans les rapports des Etats entre eux qu'au regard de leur réglementation interne;

¹ Entré en vigueur le 15 décembre 1973, soit six mois après son adoption, conformément à l'article 25.

² Ayant été adoptés le 15 juin 1973 par les deux tiers des Etats membres de la Commission du fleuve Niger, divers amendements et refontes apportés à l'Accord du 25 novembre 1964* ont été incorporés dans le texte reproduit ici.

* Nations Unies, *Recueil des Traités*, vol. 587, p. 19, et vol. 636, p. 419.

³ Nations Unies, *Recueil des Traités*, vol. 587, p. 9.

- b) Maintenir la liaison entre les Etats Membres en vue de l'utilisation la plus efficace des ressources du bassin du Niger;
- c) Rassembler, examiner et diffuser les données de base intéressant l'ensemble du bassin, examiner les projets présentés par les Etats Membres et recommander aux Gouvernements des Etats Membres des programmes coordonnés d'études pour la mise en valeur et l'exploitation rationnelle des ressources du bassin;
- d) Suivre l'exécution des études et des travaux intéressant le bassin et en tenir informés les Etats Membres au moins une fois par an, par l'exploitation des rapports systématiques et périodiques que ces Etats s'engagent à lui adresser;
- e) Elaborer les règlements communs relatifs à toute forme de navigation sur le fleuve y compris le cabotage;
- f) Etablir les règlements relatifs à son personnel et veiller à leur application;
- g) Examiner les plaintes et contribuer à la solution des différends;
- h) Formuler des demandes d'assistance financière et technique sur une base bilatérale, multilatérale ou internationale, pour l'exécution d'études et de travaux pour le développement du bassin du fleuve Niger et passer des accords à cet effet, à condition que les accords impliquant des engagements financiers pour les Etats Membres ne deviennent effectifs qu'après leur approbation par les Etats intéressés;
- i) Veiller à l'application des prescriptions de l'Acte de Niamey et du présent Accord.

Article 5. En vue d'obtenir une coopération aussi parfaite que possible sur les points mentionnés à l'article 4 de l'Acte de Niamey, les Etats Membres s'engagent à informer la Commission, comme prévu à l'article 4, *d*, ci-dessus, dès leur phase initiale, de tous projets et travaux qu'ils se proposeraient d'entreprendre. Ils s'engagent en outre à s'abstenir d'exécuter sur la portion du fleuve, de ses affluents et sous-affluents relevant de leur juridiction, tous travaux susceptibles de polluer les eaux ou de modifier les caractéristiques biologiques de la faune ou de la flore, sans préavis suffisant et consultation préalable de la Commission.

Article 6. Les taxes et redevances auxquelles seront assujettis les bateaux et les marchandises utilisant le fleuve, ses affluents ou sous-affluents ou les aménagements annexes seront représentatives de services rendus à la navigation et n'auront aucun caractère discriminatoire.

Article 7. Les routes, chemins de fer ou canaux latéraux qui pourront être établis dans le but spécial de suppléer à l'innavigabilité ou aux imperfections de la voie fluviale sur certaines sections pourront être considérés, en leur qualité de moyen de communication, comme des dépendances de celle-ci et seront également ouverts au trafic international dans le cadre des règlements particuliers élaborés par la Commission et approuvés par les Etats Membres.

Il ne pourra être perçu sur ces routes, chemins de fer et canaux que des péages calculés sur les dépenses de construction, d'entretien et d'exploitation. Quant au taux de ces péages, les nationaux de tous les Etats seront traités sur un pied de parfaite égalité.

Article 8. Pour assurer la sécurité et le contrôle de la navigation, la Commission du fleuve Niger établira un règlement commun qui devra faciliter autant que possible la circulation des navires et embarcations.

TITRE II. DES ORGANES DE LA COMMISSION

Article 9. Les organes de la Commission sont :

- Le Conseil des Ministres;
- Le Secrétariat exécutif.

Chapitre I. CONSEIL DES MINISTRES

Article 10. Le Conseil des Ministres est l'organe d'orientation et de décision de la Commission.

Il est composé de Ministres à raison d'un par Etat Membre. Chaque Ministre peut être assisté par des experts.

Article 11. Le quorum du Conseil des Ministres est de six. Les décisions du Conseil des Ministres sont prises à la majorité des deux tiers des Etats Membres de la Commission.

Article 12. Le Conseil des Ministres se réunit en session ordinaire une fois par an sur convocation de son Président. Il pourra se réunir en session extraordinaire à la demande conjointe de trois Etats Membres par lettres adressées au Président du Conseil.

Les réunions du Conseil des Ministres ont lieu soit au Siège de la Commission, soit dans un des Etats Membres. Elles seront précédées par une réunion des experts des Etats Membres.

Article 13. La Présidence du Conseil des Ministres est assurée à tour de rôle et pour un an par chacun des Etats Membres.

Entre deux sessions du Conseil des Ministres, le Président du Conseil des Ministres représente la Commission.

Il prend toute décision du niveau de son ressort, dans le respect des directives du Conseil des Ministres, et dans la limite des pouvoirs qui lui sont délégués.

Article 14. Le Conseil des Ministres établira le Règlement intérieur de la Commission.

Chapitre II. SECRÉTARIAT EXÉCUTIF

Article 15. Le Secrétariat exécutif est l'organe d'exécution de la Commission.

Article 16. Le Conseil des Ministres, à la majorité des deux tiers des Etats Membres, désigne un candidat pour le poste de Secrétaire exécutif, choisi parmi les candidats présentés par les Etats Membres.

Chaque Etat Membre a le droit de présenter un candidat pour le poste de Secrétaire exécutif.

Les fonctions de Secrétaire exécutif ont une durée de trois ans renouvelable. Les conditions de son emploi sont définies par le règlement d'emploi du personnel.

Article 17. Le Secrétaire exécutif exerce les pouvoirs et remplit les fonctions que détermine le Conseil des Ministres. Il est responsable devant lui.

Le Secrétaire exécutif applique les décisions du Conseil des Ministres et rend compte régulièrement de l'exécution de ces décisions au Président du Conseil.

Article 18. Le Conseil des Ministres peut, à la majorité des deux tiers des Etats Membres, relever le Secrétaire exécutif de ses fonctions.

Article 19. Le Secrétaire exécutif est assisté dans ses fonctions du personnel nécessaire conformément à un organigramme approuvé par le Conseil des Ministres. Les conditions d'emploi de ce personnel sont définies par le règlement d'emploi du personnel.

Article 20. Le Secrétaire exécutif dirige le personnel de la Commission.

Article 21. Le Secrétaire exécutif jouit des privilèges et immunités diplomatiques accordés par les Etats Membres. Le reste du personnel de la Commission jouit des privilèges et immunités accordés aux fonctionnaires d'un rang équivalent de l'Organisation de l'unité africaine.

TITRE III. DISPOSITIONS GÉNÉRALES

Article 22. Le Conseil des Ministres établit le budget annuel de la Commission.

Les Etats Membres contribueront au budget ordinaire de la Commission, dans des proportions à déterminer par le Conseil des Ministres. Toute dépense relative à des services rendus spécialement à un Etat par la Commission sera supportée par cet Etat.

Article 23. Le présent Accord fait partie intégrante de l'Acte de Niamey et entrera en vigueur immédiatement après sa ratification par tous les Etats Signataires.

Les instruments de ratification seront déposés auprès du Gouvernement de la République du Niger qui notifiera à chaque Etat Membre le dépôt de ces instruments.

Article 24. Chacun des Etats Membres peut dénoncer l'Acte de Niamey et le présent Accord après expiration d'un délai de 10 ans à compter de la date de leur entrée en vigueur. La dénonciation sera faite sous la forme d'une notification écrite adressée au Gouvernement de la République du Niger qui en accusera réception et en informera les autres Etats contractants et le Secrétaire exécutif. Elle prendra effet un an après la date de la réception, à moins qu'elle n'ait été retirée auparavant. Elle ne portera pas atteinte, à moins d'accord contraire, aux engagements relatifs à un programme d'études ou de travaux sur lequel l'accord aurait été réalisé avant la dénonciation.

Article 25. L'Acte de Niamey et le présent Accord pourront être révisés sur la demande d'un tiers des Etats Membres adressés par écrit au Gouvernement de la République du Niger. Tout projet de révision devra être approuvé par la majorité des deux tiers des Etats Membres et prendra effet six mois après la date de son adoption.

Article 26. Le Gouvernement de la République du Niger est chargé d'enregistrer le présent Accord lors de son entrée en vigueur conformément à l'Article 102 de la Charte des Nations Unies.

EN FOI DE QUOI les Plénipotentiaires dûment autorisés par leurs Gouvernements respectifs ont signé le présent Accord.

FAIT à Niamey, le 25 novembre 1964.

RÉVISÉ à Niamey, le 15 juin 1973, en un exemplaire anglais et en un exemplaire français qui seront déposés dans les archives du Gouvernement de la République du Niger et dont les copies authentiques seront remises à chacun des autres Etats Signataires, et une qui sera déposée auprès du Secrétariat de l'Organisation de l'unité africaine et une auprès du Secrétariat des Nations Unies.

République-Unie du Cameroun :

[ROBERT NAAH]¹

République de Côte d'Ivoire :

[SIRANSY TOURÉ]

République du Dahomey :

[ISSAKA DANGOU]

République de Guinée :

République de Haute-Volta :

[PIERRE GUIGUEMDE]

République du Mali :

[LAMINE KEITA]

République du Niger :

[HAROUNA BEMBELLO]

République fédérale du Nigéria² :

République du Tchad :

¹ Les noms des signataires ont été fournis par le Gouvernement du Niger.

² Le Nigéria s'est joint aux Etats susmentionnés par un acte d'approbation du Ministère des affaires extérieures en date du 8 novembre 1973, signé par le Secrétaire permanent Harold O. I Monu, act enregistré au Secrétariat de la Commission le 16 novembre 1973. (Information fournie par le Gouvernement du Niger.)

No. 22675

**NIGER, BENIN, CHAD, GUINEA, IVORY COAST,
MALI, NIGERIA, UNITED REPUBLIC
OF CAMEROON and UPPER VOLTA**

Convention creating the Niger Basin Authority (with protocol relating to the Development Fund of the Niger Basin). Concluded at Faranah, Guinea, on 21 November 1980

Authentic texts: English and French.

Registered by the Niger on 13 January 1984.

**NIGER, BÉNIN, CÔTE D'IVOIRE, GUINÉE,
HAUTE-VOLTA, MALI, NIGÉRIA, RÉPUBLIQUE-
UNIE DU CAMEROUN et TCHAD**

Convention portant création de l'Autorité du bassin du Niger (avec protocole relatif au Fonds de développement du bassin du Niger). Couclue à Faranah (Guinée) le 21 novembre 1980

Textes authentiques : anglais et français.

Enregistrée par le Niger le 13 janvier 1984.

CONVENTION¹ CREATING THE NIGER BASIN AUTHORITY

SUMMARY

<i>Chapters</i>	<i>Chapters</i>
Preamble	<i>Article 11.</i> Contributions of Member States
I. Creation and composition	<i>Article 12.</i> Currencies of payment
<i>Article 1.</i> Creation and Headquarters	<i>Article 13.</i> Financial regulation
<i>Article 2.</i> Composition	<i>Article 14.</i> The External Auditor
II. Aim and objectives of the Authority	V. Settlement of disputes
<i>Article 3.</i> Aim	<i>Article 15.</i> Procedure for the settlement of disputes
<i>Article 4.</i> Objectives	VI. Other provisions
III. The Institutions of the Authority	<i>Article 16.</i> Immunities, privileges and advantages
<i>Article 5.</i> Institutions	<i>Article 17.</i> Entry into force
<i>Article 6.</i> The Summit of Heads of State and Government	<i>Article 18.</i> Amendments and revisions
<i>Article 7.</i> The Council of Ministers	<i>Article 19.</i> Denunciation
<i>Article 8.</i> The Technical Committee of Experts	<i>Article 20.</i> Depositary Government
<i>Article 9.</i> The Executive Secretariat	VII. Final provision
IV. Financial provisions	<i>Article 21.</i> Niamey Agreement
<i>Article 10.</i> The budget of the Authority	

CONVENTION CREATING THE NIGER BASIN AUTHORITY

PREAMBLE

The President of the People's Republic of Benin,
 The President of the United Republic of Cameroon,
 The President of the Republic of Ivory Coast,
 The President of the Revolutionary People's Republic of Guinea,
 The President of the Republic of Upper Volta,
 The President of the Republic of Mali,
 The Chairman of the Supreme Military Council, Head of State of the Republic of Niger,
 The President of the Federal Republic of Nigeria,
 The President of the Republic of Chad,

Whereas the Act of Niamey relating to the navigation and the economic co-operation between the States of the Niger Basin was signed on the 26th October 1963 at Niamey;²

¹ Came into force on 3 December 1982, upon deposit with the Government of Niger of instruments of ratification by two thirds of the signatory States, in accordance with article 17:

<i>State</i>	<i>Date of deposit of the instrument of ratification</i>	<i>State</i>	<i>Date of deposit of the instrument of ratification</i>
Benin	3 December 1982	Niger	16 November 1981
Guinea	27 December 1980	United Republic of Cameroon	28 December 1981
Mali	15 January 1982	Upper Volta	16 March 1982

² United Nations, *Treaty Series*, vol. 587, p. 9.

Whereas the Summit of Heads of State and Government met on the 26th January 1979 at Lagos and set up the objectives of dynamising the Organisation;

Considering the guiding speech made by the current Chairman of the Summit of Head of State and Government to the 6th Ministerial Session of the River Niger Commission on the 11th March 1980 in Conakry;

Bearing in mind the need to promote the social and economic progress of their countries in order to improve the standard of living of their peoples;

Convinced that the social and economic progress of their countries calls for an effective economic cooperation based on determined and concerted policy to put together their individual means for the attainment of a collective welfare;

Convinced of the necessity to promote the economic development of their countries through an integrated development of the Niger River Basin;

Reaffirming their willingness for unity and solidarity in the organisation for the overall development of the Niger Basin.

Decide to transform the River Niger Commission into a "Niger Basin Authority".

CHAPTER 1. CREATION AND COMPOSITION

Article 1

1. By this Convention, the High Contracting Parties decide to change the River Niger Commission to "Niger Basin Authority" hereinafter referred to as "the Authority".

2. The Authority is established in lieu of the River Niger Commission established by the Agreement relating to the River Niger Commission and to navigation and transports on the River Niger, made in Niamey on 25 November 1964,¹ and revised in Niamey on 2nd February 1968 and on 15 June 1973,² and in Lagos, on 26 January 1979.³

3. The Authority inherits all the assets and assumes all the obligations of the River Niger Commission.

4. The Headquarters of the Authority shall be in Niamey, Republic of Niger.

Article 2. COMPOSITION OF THE AUTHORITY

The riparian States of the Niger River, its tributaries and sub-tributaries, who are signatories of this Convention are members of the Authority and hereafter referred to as "Member States".

CHAPTER II. AIM AND OBJECTIVES OF THE AUTHORITY

Article 3. AIM

1. The aim of the Authority is to promote the cooperation among Member States and to ensure an integrated development of the Niger Basin in all fields, by developing its resources, particularly in the fields of energy, water resources, agriculture, animal husbandry, fishing and fisheries, forestry and forestry exploitation, transport, communications and industry.

¹ United Nations, *Treaty Series*, vol. 587, p. 19, and vol. 636, p. 418.

² See p. 195 of this volume.

³ Not yet in force on 13 January 1984.

2. In pursuance of the purpose mentioned in the preceding paragraph, the action of the Authority shall be directed to the harmonization of national development policies in the Basin through the implementation of integrated development projects and programmes.

Article 4. OBJECTIVES

1. The Authority shall be responsible for:
 - (a) The harmonization and the coordination of national development policies, in order to ensure an equitable policy as regards sharing of the water resources among Member States.
 - (b) The formulation, in agreement with the Member States, of the general policy of the development of the Basin which shall be consistent with the international status of the River Basin.
 - (c) The elaboration and the execution of an integrated development plan of the Basin.
 - (d) The initiating and monitoring of an orderly and rational regional policy for the utilization of the surface and underground waters in the Basin.
 - (e) The designing and conduct of studies, research and surveys.
 - (f) The formulation of plans, the construction, exploitation and maintenance of structure and projects realized within the general objectives of the integrated development of the Basin.

2. For the purpose set out in the above paragraph (1) the Authority shall notably undertake, in harmony with the development plans of States relating to Niger Basin and in accordance with the general objectives of integrated development of the Basin, the following activities:

- (a) *Statistics and planning*
 - (i) Collection, centralization, standardisation, exploitation, dissemination, exchange of technical and related data;
 - (ii) Coordination of plans, projects and research carried out in the Member States;
 - (iii) Consideration of projects presented by the Member States with a view to making recommendations on coordinated programmes of research and implementation;
 - (iv) Monitoring of research and works undertaken by Member States and subsequent exploitation of reports which such States should submit periodically;
 - (v) Drawing up a master plan and an integrated development programme of the Basin with an identification, at the various stages of the programme, of priorities among alternative uses, projects and sectors.
- (b) *Infrastructure*
 - (i) Designing, study and construction of hydraulic multipurpose structures of all types and sizes;
 - (ii) Designing, study and construction of works, plants and projects in the fields of transports and communications;
 - (iii) Improvement and maintenance of navigable water-ways;
 - (iv) Development or river transport and promotion of an integrated multi-model transport system (sea-river-rail-road) as a factor of integration and for opening up the land-locked Sahelian Member States.

(c) *Water control and utilization*

- (i) Regulation of the flow and drainage of the main waterway;
- (ii) Flood control;
- (iii) Construction and maintenance of dikes;
- (iv) Prevention and control of drought and desertification;
- (v) Prevention of soil erosion and sedimentation;
- (vi) Setting up of structures and works for land development including salt water and drainage control.

(d) *Environment control and preservation*

- (i) Protection of the environment comprising the establishment of norms and measures applicable to the States in the alternative uses of waters in the Basin;
- (ii) Prevention and reduction of water pollution;
- (iii) Preservation of human health and genetic resources (Fauna and Flora).

(e) *Navigation control and regulation*

The control and the rules of all forms of navigation on the River, its tributaries and sub-tributaries are governed by the principles laid down in the Act of Niamey relating to the navigation and the economic co-operation among the States of the Niger Basin, signed at Niamey in 1963.

(f) *Land and agro-pastoral development*

- (i) Development of food crops;
- (ii) Development of agro-pastoral, fishery and forestry resources;
- (iii) Implementation of programmes allowing the rational use of waters for domestic, industrial, agricultural and pastoral purposes.

(g) *Financing the projects and works*

Applying for financial and technical assistance on a bilateral, multilateral or international basis for carrying out studies and works for the development of the Niger River Basin and to that effect conclude agreements, provided that agreements involving financial commitments for the Member States become effective only after approval by the Council of Ministers.

3. The terms, conditions and statutory provisions to be defined with the view to achieving the objectives as stated in paragraph (2) above shall be, if necessary and in each case, provided for in riders which shall be annexed to the Convention of which they shall form an integral part.

4. The Member States pledge to keep the Executive Secretariat informed of all the projects and works they might intend to carry out in the Basin.

Moreover, they pledge not to undertake any work on the portion of the River, its tributaries and sub-tributaries under their territorial jurisdiction which pollute the waters or modify the biological features of the fauna and the flora.

CHAPTER III. THE INSTITUTIONS OF THE AUTHORITY

Article 5. INSTITUTIONS

1. The Institutions of the Authority shall be as follows:

- (a) The Summit of Heads of State and Government;
- (b) The Council of Ministers;

- (c) The Technical Committee of Experts;
- (d) The Executive Secretariat and its specialized organs.

*Article 6. THE SUMMIT OF HEADS OF STATE AND GOVERNMENT
COMPOSITION AND FUNCTIONS*

1. The Summit of Heads of State and Government hereinafter referred to as “the Summit” is the supreme organ of orientation and decision.
2. The Summit is made up of Heads of State and Government or their duly accredited representatives.
3. The Summit shall define the general orientation of the development policy of the Authority and ensure the control of its executive functions with a view to achieving its objectives.
4. It shall meet once every two years in ordinary session in the Member State holding the Chairmanship. The quorum shall be the simple majority.
5. The Summit may meet in extraordinary session at the request of the current Chairman or a Member State on the unanimous agreement of other Member States.
6. The decisions and the directives of the Summit shall commit all the Institutions of the Authority.
7. The Summit shall definitely pronounce judgement on any matter which has not been resolved at the level of Council of Ministers.
8. Except otherwise decided, the Summit shall elect a Chairman for two years by rotation among Member States according to the French alphabetical order by country. Between two sessions, he shall represent the Summit and take decisions within his powers in the interest and for a harmonious operation of the Organisation.

*Article 7. THE COUNCIL OF MINISTERS
COMPOSITION AND FUNCTIONS*

1. The Council of Ministers of the Authority hereinafter referred to as “the Council” is the organ of control of the Authority. It is made up of Ministers or their accredited representatives. Each Member State shall have one vote. Each Minister may be assisted by experts.
2. The Council is responsible for the monitoring of the activities of the Executive Secretariat and shall report them to the Summit. It shall prepare the meetings of the Summit and examine all the problems, deal with the matters presented to it and submit the recommendations of these meetings to the Summit.
3. The Council shall meet once a year in ordinary session. The quorum shall be reached on simple majority. The recommendations and resolutions shall be adopted by consensus.
4. The current Chairman of the Council shall convene an extraordinary meeting of the Council at the request of a Member State.
5. The Council shall meet in the country assuming the chairmanship, or the Host Country or in any other place designated by the Chairman of the Summit. The Chairman is elected for two years. Between sessions, he shall represent the Council. He takes decisions according to the directives of the Summit and within the limit of the powers conferred upon him. The Chairmanship is assumed rotation according to French alphabetical order of the names of the country.

Article 8. THE TECHNICAL COMMITTEE OF EXPERTS
CREATION, COMPOSITION AND FUNCTIONS

1. The Technical Committee of Experts shall comprise representatives from each Member State, with the mandate to:

- (a) Prepare all meetings of the Council of Ministers;
- (b) Submit reports and recommendations to the Council of Ministers.

2. The Technical Committee of Experts may meet at the Executive Secretary's request according to a schedule approved by the Council of Ministers.

3. Any other meeting of the Technical Committee of Experts shall be approved by the Chairman of the Council of Ministers.

Article 9. THE EXECUTIVE SECRETARIAT

1. The Executive Secretariat is the executive organ of the Authority.

2. The Executive Secretariat is run by an Executive Secretary who is appointed, upon recommendation by the Council of Ministers to the Summit of Heads of State and Government, for a period of four (4) years, renewable only once. Each Member State has the right to present a candidate for the post of Executive Secretary.

3. The Executive Secretary is the Chief Executive Officer of the Authority. He is assisted by a Deputy Executive Secretary appointed by the Council of Ministers for a term of four (4) years, renewable only once. The Deputy Executive Secretary is under the authority of the Executive Secretary.

4. The Executive Secretary and/or the Deputy Executive Secretary may be removed from office by the Summit on the recommendation of the Council of Ministers.

5. Subject to the overriding importance of securing for the Authority the services of persons possessing the highest qualifications and technical experience, due regard shall be paid, on appointing officers to the offices of the Executive Secretariat, to the desirability of maintaining an equitable distribution of appointments to such posts among Member States.

6. In the exercise of his duties, the Executive Secretary shall be responsible to the superior organs of the Authority. The Deputy Executive Secretary and the other officials of the Secretariat shall be responsible to the Executive Secretary.

7. The Executive Secretary shall be responsible for the administration of the Authority and all its organs. For this purpose, he shall specifically:

- (a) Undertake such works and studies with a view to achieving the objectives of the Authority, as may be assigned to him by the Council of Ministers and formulate such proposals as may assist in the harmonious development of the Authority.
- (b) Negotiate loans and receive gifts on behalf of the Authority with approval by the Council of Ministers.

CHAPTER IV. FINANCIAL PROVISIONS

Article 10. THE BUDGET OF THE AUTHORITY

1. It is established for every year a balanced budget of the Authority.

2. All the expenses of the Authority, including those relating to the specialized organs of the Executive Secretary, are approved, for each fiscal year, by the Council

of Ministers and are imputable to the budget according to conditions and modalities which are defined in the financial regulation of the Authority.

Article 11. CONTRIBUTIONS OF MEMBER STATES

1. The operating budget of the Executive Secretariat of the Authority shall be financed by contributions equally shared among the Member States.
2. The Member States pledge to pay regularly their annual contributions to the budget of the Authority.

Article 12. CURRENCIES OF PAYMENT OF CONTRIBUTIONS

1. The contributions payable by each Member State of the Authority under this Convention shall be paid in convertible currency.
2. The unit of account in which the budget of the Authority is established is that of the host country.
3. Are considered as "convertible currencies" under this article currencies declared as such by the International Monetary Fund and other currencies which the Council shall consider as such.
4. The exchange rate of the currencies of the Member States of the Authority meant for the payments of their contributions under this Convention shall be the official rate declared to the International Monetary Fund at the date of payment. In case the currency of a Member State depreciated, the normal rate of buying and selling of the Member State's Central Bank shall be applied.

Article 13. FINANCIAL REGULATION

1. The Council of Ministers shall establish the Financial Regulation with a view to implementing the provisions of this chapter.

Article 14. THE FINANCIAL CONTROLLER AND THE EXTERNAL AUDITOR

1. A Financial Controller shall be appointed by the Council of Ministers to whom he shall be answerable. He shall be directly responsible as far as the financial management of the Secretariat is concerned.
2. An External Auditor of the Authority is appointed on the recommendation of the host country to the Council of Ministers and may be removed from office, when need be, by the Council.
3. The rules governing the terms and conditions of service of the Financial Controller and the powers of the External Auditor are as laid down in the Financial Regulation.

CHAPTER V. SETTLEMENT OF DISPUTES

Article 15. PROCEDURE FOR THE SETTLEMENT OF DISPUTES

Any dispute that may arise among the Member States over the interpretation and/or implementation of this Convention shall be amicably settled through direct negotiation. In the event of failure to settle such disputes, the matter shall be referred to the Summit by a party to such disputes and the decision on the same shall be final.

CHAPTER VI. OTHER PROVISIONS

Article 16. IMMUNITIES, PRIVILEGES AND ADVANTAGES

1. The Authority as an Inter-Governmental Institution shall enjoy legal personality.
2. The Authority shall have in the territory of each Member State:
 - (a) The legal capacity required for the performance of its functions under this Convention;
 - (b) The power to acquire, enjoy and dispose of movable and immovable property;
 - (c) The right to institute legal proceedings.
3. In the exercise of its legal capacity under this Article, the Authority shall be represented by the Executive Secretary.
4. The Executive Secretary and his deputy shall be accorded diplomatic privileges and immunities by the Member States. The other staff of the Commission shall be accorded such privileges and immunities as accorded to officials of the Organisation of African Unity of equivalent status.

Article 17. ENTRY INTO FORCE

The present Convention which is a revision of the Agreement of Niamey and the riders which shall be annexed and which shall form an integral part of the Convention upon their signature by Member States shall enter into force upon ratification by two thirds of signatory States in accordance with the constitutional procedures applicable in each signatory State.

Article 18. AMENDMENTS AND REVISIONS

1. Any Member State may submit proposals for the amendment or revision of this Convention.
2. Any such amendment or revision proposed shall be sent to the current Chairman of the Council who shall communicate them to other Member States not later than 60 days after the receipt of such proposals.
3. All amendments and revisions to this Convention shall enter into force in conformity with the provisions of article 17.

Article 19. DENUNCIATION

1. Any member State may denounce this Convention after the expiration of ten years (10) as from the date of its entry into force.
2. The denunciation shall be made under the form of notification written to depository Government which will in turn acknowledge receipt and communicate it to the Government of other Member States.
3. The denunciation shall take effect one year after the date of its reception, unless it has been previously withdrawn. It shall not affect any study programme, works or other commitments already agreed upon before the denunciation, unless there is a previous contrary agreement to this effect.
4. The Member State concerned shall meet all obligations under this Convention and by virtue of its status as a member, before the date mentioned in paragraph (3) above.

Article 20. DEPOSITORY GOVERNMENT

The present Convention and all the instruments of ratification and accession shall be deposited with the Government of the Republic of Niger which shall forward certified true copies to all Member States and notify them of the date of deposits of the instruments of ratification and accession and shall register this Convention with the Organisation of African Unity and the United Nations Organisation.

CHAPTER VII. FINAL PROVISION

Article 21. NIAMEY AGREEMENT

This Convention revises the Niamey Agreement, signed in Niamey on the 25th of November 1964, revised in Niamey on the 2nd of February 1968 and on the 15th June 1973, and in Lagos on the 26th January 1979.

IN WITNESS WHEREOF, We, the Heads of State and Government of Niger Basin Authority, have signed this Convention.

MADE at Faranah, this 21st day of November 1980, in single original in the English and French languages, both texts being equally authentic.

H. E. MATHIEU KEREKOU
President of the People's Republic of Benin

H. E. AMADOU AHIDJO
President of the United Republic of Cameroon

H. E. Mr. MATHIEU EKRA
Minister of State
For and on behalf of the President of Ivory Coast

H. E. Mr. AHMED SÉKOU TOURÉ
President of the Revolutionary People's Republic of Guinea

H. E. Dr. JOSEPH CONOMBO
Prime Minister
For and on behalf of the President of Upper Volta

H. E. Mr. ROBERT TIEBLE NDAW
Minister of Industrial Development and Tourism
For and on behalf of the President of Mali

H. E. Colonel SEYNI KOUNTCHE
Chairman of the Supreme Military Council
Head of State of the Republic of Niger

H. E. Dr. ALEX EKWEME
Vice President
For and on behalf of the President of the Federal Republic of Nigeria

H. E. Mr. GOUKOUNI OUEDDEI
President of the Republic of Chad

PROTOCOL RELATING TO THE DEVELOPMENT FUND OF THE NIGER BASIN

PREAMBLE

The High Contracting Parties,

In pursuance of the objectives of the Act of Niamey dated 26 October 1963 relating to navigation and economic co-operation among Member States of the Niger Basin and the Convention creating the Niger Basin Authority;

Considering the new orientation of activities of the Authority towards concrete projects of development;

Recognizing the necessity to provide and finance the development projects of the Authority through its own resources;

Determined to reinforce and develop the economic cooperation among their countries for the welfare of their peoples;

Therefore agreed as follows:

CHAPTER I. GENERAL PROVISIONS

Article 1. CREATION

1. It is created a Development Fund for the aim of contributing to the development of the Niger Basin.
2. All Member States of the Authority are also members of the Fund.

Article 2. FUNCTIONS

The Fund shall undertake the following activities:

1. Collection of financial resources necessary for the implementation of the objectives of the Authority.
2. Guarantee loans for the implementation of projects.

CHAPTER II. THE RESOURCES

Article 3. VALUE AND RESOURCES

1. The value shall be fixed every year and shall be calculated on the approved capital expenditure in the following year.
2. The resources shall be from:
 - (a) Contributions of Member States;
 - (b) External resources mobilised for operations of the Fund;
 - (c) Gifts and grants;
 - (d) Trust Fund;
 - (e) Any income from the Fund's operations.

Article 4. UNIT OF ACCOUNT

The unit of account in which the budget of the Fund is determined is the Special Drawing Right of the International Monetary Fund.

CHAPTER III. OPERATIONS

Article 5. METHODS OF OPERATIONS

The Fund shall be guided by sound banking principles.

In conformity with its objectives, the fund shall facilitate the financing of regional projects and shall help to promote development in the Member States.

CHAPTER IV. ORGANIZATION AND MANAGEMENT

Article 6. ORGANS OF THE FUND

The organs of orientation, decision and management of the Fund are:

- The Board of Directors,
- The Executive Secretariat.

Article 7. THE COUNCIL OF MINISTERS

1. The Board of Directors of the Fund is the Council of Ministers of the Niger Basin Authority.

2. The powers of the fund shall remain with the Board of Directors. In particular, the Board of Directors shall formulate general directives concerning the policy of the Fund in matters of expenditure.

3. The Board of Directors may assign some powers to the Executive Secretary.

4. The Financial Controller of the Fund is the same as that of the Executive Secretariat of the Authority.

Article 8. THE EXECUTIVE SECRETARY

The Executive Secretary is the accounting Officer for the management of the Fund. He shall negotiate different transactions of the Fund. He is responsible to the Board of Directors of the Fund.

CHAPTER V. THE FINANCIAL PROVISIONS

Article 9. FINANCIAL YEAR

The financial year shall be from 1st January to 31st December of each year.

CHAPTER VI. WITHDRAWAL

Article 10. WITHDRAWAL

The withdrawal of a Member State shall be in conformity with the provisions of the Convention creating the Authority.

CHAPTER VII. CESSATION OF ACTIVITIES

Article 11. CESSATION

1. The Board of Directors may by consensus propose to the Summit of Heads of State and Government to put an end to the Fund's activities.

2. The Board of Directors shall take necessary steps towards putting an end to the activities of the Fund upon notification by the Summit.

CHAPTER VIII. OTHER PROVISIONS

Article 12

1. The amendment, interpretation, arbitration, relations with the other Interafrican and International Establishments shall be in accordance with the Convention establishing the Authority.

2. This protocol shall enter into force under the same condition stipulated in the Convention creating the Niger Basin Authority of which it will be an integral part.

IN WITNESS WHEREOF, We, the Heads of State and Government of the Niger Basin Authority, have signed this Convention.

MADE at Faranah, this 21st day of November 1980, in single original in the English and French languages, both texts being equally authentic.

H. E. MATHIEU KEREKOU
President of the People's Republic of Benin

H. E. AHMADOU AHIDJO
President of the United Republic of Cameroon

H. E. MATHIEU EKRA
Minister of State
For and on behalf of the President of Ivory Coast

H. E. Mr. AHMED SÉKOU TOURÉ
President of the Revolutionary People's Republic of Guinea

H. E. Dr. JOSEPH CONOMBO
Prime Minister
For and on behalf of the President of Upper Volta

H. E. Mr. ROBERT TIEBLE NDAW
Minister of Industrial Development and Tourism
For and on behalf of the President of Mali

H. E. Colonel SEYNI KOUNTCHE
Chairman of the Supreme Military Council
Head of State of the Republic of Niger

H. E. Dr. ALEX EKWEME
Vice President
For and on behalf of the President of the Federal Republic of Nigeria

H. E. Mr. GOUKOUNI OUEDDEI
President of the Republic of Chad

CONVENTION¹ PORTANT CRÉATION DE L'AUTORITÉ DU BASSIN DU NIGER

SOMMAIRE

<i>Chapitres</i>	<i>Chapitres</i>
Préambule	<i>Article 11.</i> Contributions des Etats Membres
I. Création et composition	<i>Article 12.</i> Monnaies de paiements
<i>Article 1.</i> Création et siège	<i>Article 13.</i> Règlement financier
<i>Article 2.</i> Composition	<i>Article 14.</i> Commissaire aux comptes
II. But et objectifs	V. Règlement des différends
<i>Article 3.</i> But	<i>Article 15.</i> Procédure de règlement des différends
<i>Article 4.</i> Objectifs	VI. Dispositions diverses
III. Institutions	<i>Article 16.</i> Immunités, privilèges et avantages
<i>Article 5.</i> Institutions	<i>Article 17.</i> Entrée en vigueur
<i>Article 6.</i> Sommet des Chefs d'Etat et de Gouvernement	<i>Article 18.</i> Amendements et révisions
<i>Article 7.</i> Le Conseil des Ministres	<i>Article 19.</i> Dénonciation
<i>Article 8.</i> Le Comité technique des experts	<i>Article 20.</i> Gouvernement dépositaire
<i>Article 9.</i> Le Secrétariat exécutif	VII. Dispositions finales
IV. Dispositions financières	<i>Article 21.</i> Accord de Niamey
<i>Article 10.</i> Budget de l'Autorité	

CONVENTION PORTANT CRÉATION DE L'AUTORITÉ DU BASSIN DU NIGER

PRÉAMBULE

Le Président de la République populaire du Bénin,
 Le Président de la République-Unie du Cameroun,
 Le Président de la République de Côte d'Ivoire,
 Le Président de la République populaire révolutionnaire de Guinée, Chef de l'Etat,
 Le Président de la République de Haute-Volta,
 Le Président de la République du Mali,
 Le Président du Conseil militaire suprême, Chef de l'Etat de la République du Niger,
 Le Président de la République fédérale du Nigéria,
 Le Président de la République du Tchad,

¹ Entrée en vigueur le 3 décembre 1982, dès le dépôt auprès du Gouvernement nigérien des instruments de ratification de deux tiers des Etats signataires, conformément à l'article 17 :

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification</i>	<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification</i>
Bénin	3 décembre 1982	Mali	15 janvier 1982
Guinée	27 décembre 1980	Niger	16 novembre 1981
Haute-Volta	16 mars 1982	République-Unie du Cameroun	28 décembre 1981

Vu l'Acte de Niamey relatif à la navigation et à la coopération économique entre les Etats du bassin du Niger, fait le 26 octobre 1963 à Niamey¹;

Vu le sommet des Chefs d'Etat et de Gouvernement tenu le 26 janvier 1979 à Lagos fixant l'objectif de dynamisation de l'Organisation;

Vu les orientations du discours-programme du Président en exercice du sommet des Chefs d'Etat et de Gouvernement à la 6^e session ministérielle de la Commission du fleuve Niger le 11 mars 1980 à Conakry;

Conscients de la nécessité de promouvoir le progrès économique et social de leurs pays en vue d'un accroissement du niveau de vie de leurs peuples;

Convaincus que le progrès économique et social de leurs pays passe par une coopération économique efficace fondée sur une politique résolue et concertée en vue de la conjugaison de leurs moyens particuliers pour la recherche d'un bien-être collectif;

Convaincus de la nécessité de promouvoir le développement des économies de leurs pays par le développement intégré du bassin du Niger;

Réaffirmant leur volonté d'union et de solidarité dans l'organisation de la mise en valeur de l'ensemble du bassin du Niger;

Décident de transformer la Commission du fleuve Niger en une «Autorité du bassin du Niger».

CHAPITRE I. CRÉATION ET SIÈGE

Article 1

1. Par la présente Convention, les Hautes Parties contractantes décident de transformer la Commission du fleuve Niger en une «Autorité du bassin du Niger», ci-après dénommée «l'Autorité».

2. L'Autorité est instituée au lieu et place de la Commission du fleuve Niger créée par l'Accord relatif à la Commission du fleuve Niger et à la navigation et aux transports sur le fleuve Niger fait à Niamey le 25 novembre 1964², révisé à Niamey le 2 février 1968 et le 15 juin 1973³, et à Lagos le 26 janvier 1979⁴.

3. L'Autorité hérite tous les avoirs et assume toutes les obligations de la Commission du fleuve Niger.

4. Le siège de l'Autorité est fixé à Niamey, République du Niger.

Article 2. COMPOSITION DE L'AUTORITÉ

Sont membres de l'Autorité et dénommés ci-après «Etats Membres» les Etats riverains du fleuve Niger, de ses affluents et de ses sous-affluents signataires de la présente Convention.

CHAPITRE II. BUTS ET OBJECTIFS DE L'AUTORITÉ

Article 3. BUT

1. Le but de l'Autorité est de promouvoir la coopération entre les Pays Membres et d'assurer un développement intégré du bassin du Niger dans tous les domaines

¹ Nations Unies, *Recueil des Traités*, vol. 587, p. 9.

² *Ibid.*, vol. 587, p. 19, et vol. 636, p. 419.

³ Voir p. 195 du présent volume.

⁴ Pas encore entré en vigueur au 13 janvier 1984.

par la mise en valeur de ses ressources, notamment dans les domaines de l'énergie, de l'hydraulique, de l'agriculture, de l'élevage, de la pêche et de la pisciculture, de la sylviculture et de l'exploitation forestière, des transports et communications et de l'industrie.

2. Aux fins énoncées au paragraphe précédent, l'action de l'Autorité portera sur l'harmonisation des politiques nationales de développement dans le bassin par la réalisation de projets et programmes intégrés.

Article 4. OBJECTIFS

1. L'Autorité est chargée en ce qui concerne le bassin du Niger :

- a) De l'harmonisation et de la coordination des politiques nationales d'aménagement afin de s'assurer d'un partage équitable des eaux entre les Etats Membres;
- b) De la formulation, en accord avec les Etats Membres, de la politique générale de développement du bassin, compatible avec le caractère international du fleuve;
- c) De l'élaboration et de l'exécution d'un plan de développement intégré du bassin;
- d) De la mise en œuvre et du suivi d'une politique régionale ordonnée et rationnelle de l'utilisation des eaux du bassin, superficielle et souterraine;
- e) De la conception et de la réalisation d'études, de recherche et d'enquêtes;
- f) De la formulation de plans, la construction, l'exploitation et l'entretien d'ouvrages et de projets réalisés dans le cadre de l'objectif général de développement intégré du bassin.

2. Aux fins énoncées au paragraphe 1 ci-dessus, l'Autorité entreprendra notamment, en harmonie avec les plans de développement des Etats dans leurs volets relatifs au bassin du Niger dans le cadre de l'objectif général de développement intégré du bassin, les activités ci-après :

a) *Statistiques et planification*

- i) Collecte, centralisation, normalisation, exploitation, diffusion et échange des données techniques et connexes;
- ii) Coordination des plans, de projets et études des Etats Membres;
- iii) Examen des projets présentés par les Etats Membres en vue de recommandations à faire relatives à des programmes coordonnés d'études et de réalisation;
- iv) Suivi de l'exécution des études et travaux entrepris par les Etats Membres et exploitation des rapports y relatifs que ces Etats doivent lui adresser périodiquement;
- v) Etablissement d'un plan directeur et d'un programme de développement intégré du bassin avec identification, aux différentes étapes du programme, des priorités entre les divers utilisations, projets et secteurs.

b) *Infrastructure*

- i) Conception, étude et réalisation d'ouvrages et structures hydrauliques de tous utilisations, types et dimensions;
- ii) Conception, étude et réalisation de travaux, d'ouvrages et de projets relatifs aux transports et communications;
- iii) Aménagement et entretien des chenaux navigables;
- iv) Développement du transport fluvial et promotion d'un système intégré de transport multimodal (mer, fleuve, route, rail) comme facteur d'intégration et de désenclavement des Etats Membres du Sahel.

- c) *Contrôle et utilisation des eaux*
- i) Régularisation du débit et du drainage du cours d'eau principal;
 - ii) Lutte contre les inondations;
 - iii) Construction et entretien de digues;
 - iv) Prévention et lutte contre la sécheresse et la désertification;
 - v) Lutte contre l'érosion des sols et la sédimentation;
 - vi) Exécution d'ouvrage et travaux de mise en valeur des terres y compris le drainage et la lutte contre la salinité.
- d) *Contrôle et préservation de l'environnement*
- i) Protection de l'environnement, y compris l'établissement des normes et mesures applicables aux Etats dans les utilisations diverses des eaux du bassin;
 - ii) Prévention et atténuation de la pollution des eaux;
 - iii) Préservation de la santé humaine et des ressources génétiques (faune et flore).
- e) *Contrôle et réglementation de la navigation*
- Le contrôle et la réglementation de toute forme de navigation sur le fleuve, ses affluents et sous-affluents sont régis par les principes affirmés dans l'Acte de Niamey relatif à la navigation et à la coopération économique entre les Etats du bassin du Niger signé en 1963 à Niamey.
- f) *Aménagement des terres et développement agro-pastoral*
- i) Développement de la culture vivrière;
 - ii) Développement des ressources agro-pastorales, piscicoles et forestières;
 - iii) Mise en œuvre de programmes permettant l'utilisation rationnelle des eaux pour les besoins domestiques, industriels et agro-pastoraux.
- g) *Financement de projets et travaux*

Formuler des demandes d'assistance financière et technique auprès de sources de financement internationales et multilatérales pour l'exécution d'études et de travaux pour le développement du bassin du Niger et passer des accords à cet effet à condition que les accords impliquant des engagements financiers pour les Etats Membres ne deviennent effectifs qu'après leur approbation par le Conseil des Ministres.

3. Les modalités, conditions et dispositions réglementaires à définir dans le cadre de la réalisation des objectifs énoncés au paragraphe 2 ci-dessus feront l'objet, au besoin et dans chaque cas d'espèce, d'avenants qui seront annexés à la présente Convention dont ils feront partie intégrante.

4. Les Etats Membres s'engagent à informer le Secrétariat exécutif de tous projets et travaux qu'ils se proposeraient d'entreprendre dans le bassin.

Ils s'engagent en outre à s'abstenir d'exécuter, sur la portion du fleuve, de ses affluents et sous-affluents relevant de leur juridiction territoriale, tous travaux susceptibles de polluer les eaux ou de modifier négativement les caractéristiques biologiques de la faune et de la flore.

CHAPITRE III. INSTITUTIONS DE L'AUTORITÉ

Article 5. INSTITUTIONS

1. Les Institutions de l'Autorité sont les suivantes :

- a) Le Sommet des Chefs d'Etat et de Gouvernement;

- b) Le Conseil des Ministres;
- c) Le Comité technique des experts;
- d) Le Secrétariat exécutif et ses organes spécialisés.

*Article 6. LE SOMMET DES CHEFS D'ETAT ET DE GOUVERNEMENT
COMPOSITION ET FONCTIONS*

1. Le Sommet des Chefs d'Etat et de Gouvernement de l'Autorité, ci-après dénommé «Le Sommet», est l'organe suprême d'orientation et de décision.
2. Le Sommet est composé de Chefs d'Etat et de Gouvernement ou de leurs représentants dûment mandatés.
3. Le Sommet définit l'orientation générale de la politique de développement de l'Autorité et assure le contrôle de ses fonctions exécutives en vue de la réalisation de ses objectifs.
4. Il se réunit une fois tous les deux ans en session ordinaire dans l'Etat Membre assumant la Présidence. Le quorum est atteint à la majorité simple.
5. Le Sommet peut se réunir en session extraordinaire à la demande du Président en exercice ou d'un Etat Membre sous réserve de l'accord unanime des autres Etats Membres.
6. Les décisions et directives du Sommet engagent toutes les institutions de l'Autorité.
7. Le Sommet statue définitivement sur toute question n'ayant pas été résolue au niveau du Conseil des Ministres.
8. A moins qu'il n'en décide autrement, le Sommet élit un président à tour de rôle parmi les Chefs d'Etat et de Gouvernement des pays Membres suivant l'ordre alphabétique du nom des Etats en français, pour un mandat de deux ans. Entre deux sessions, il représente le Sommet et prend des décisions du niveau de son ressort dans l'intérêt et pour le fonctionnement harmonieux de l'Organisation.

*Article 7. CONSEIL DES MINISTRES
COMPOSITION ET FONCTIONS*

1. Le Conseil des Ministres de l'Autorité, ci-après dénommé «le Conseil», est l'organe de contrôle de l'Autorité. Il est composé de Ministres ou de de leurs représentants dûment mandatés à raison d'une voix par Etat Membre. Chaque Ministre peut être assisté d'experts.
2. Le Conseil est responsable du suivi des activités du Secrétariat exécutif dont il rend compte au Sommet. Il assure la préparation des sessions du Sommet, examine tous les problèmes, traite les questions qui lui sont soumises et adresse les recommandations issues de ses réunions au Sommet.
3. Le Conseil se réunit une fois l'an en session ordinaire. Le quorum est atteint à la majorité simple. Les recommandations et les résolutions sont adoptées par consensus.
4. Le Président en exercice du Conseil doit convoquer en réunion extraordinaire le Conseil à la demande de tout Etat Membre.
5. Le Conseil se réunit dans le pays assumant la Présidence en exercice, à défaut dans le pays du siège ou en tout autre lieu indiqué par le Président du Sommet. Le mandat du Président est de deux ans. Entre les sessions, il représente le Conseil. Il prend des décisions selon les directives du Sommet et dans la limite des pouvoirs qui

lui sont délégués. La présidence est assurée à tour de rôle suivant l'ordre alphabétique du nom des Etats en français.

Article 8. LE COMITÉ TECHNIQUE D'EXPERTS
CRÉATION, COMPOSITION ET FONCTIONS

1. Le Comité technique des experts est composé de représentants des Etats Membres. Il a pour mandat :

- a) De préparer les sessions du Conseil des Ministres;
- b) De présenter des rapports et des recommandations au Conseil des Ministres.

2. Le Comité technique des experts se réunit sur convocation du Secrétaire exécutif selon un calendrier approuvé par le Conseil des Ministres.

3. Toute autre réunion du Comité technique des experts devra obtenir l'approbation du Président du Conseil des Ministres.

Article 9. LE SECRÉTARIAT EXÉCUTIF

1. Le Secrétariat exécutif est l'organe d'exécution de l'Autorité.

2. Il est dirigé par un Secrétaire exécutif qui est nommé sur recommandation du Conseil des Ministres par le Sommet des Chefs d'Etat et de Gouvernement pour une période de quatre ans renouvelable une seule fois. Chaque Etat Membre peut présenter un candidat au poste de Secrétaire exécutif.

3. Le Secrétaire exécutif est le fonctionnaire principal du Secrétariat exécutif de l'Autorité. Il est secondé par un Secrétaire exécutif adjoint, nommé par le Conseil des Ministres pour un mandat de quatre ans renouvelable une seule fois. Le Secrétaire exécutif adjoint est placé sous l'autorité du Secrétaire exécutif.

4. Le Secrétaire exécutif et/ou le Secrétaire exécutif adjoint sont relevés de leurs fonctions par le Sommet ou sur recommandation du Conseil des Ministres.

5. Sous réserve de l'importance primordiale qu'il y a à assurer à l'Autorité les services de personnes possédant les plus hautes qualifications et expériences techniques, il est tenu compte dans la nomination des fonctionnaires aux différents postes du Secrétariat exécutif de la nécessité de maintenir une répartition équitable de ces postes entre les Etats Membres.

6. Dans l'exercice de ses fonctions, le Secrétaire exécutif est responsable devant les instances supérieures de l'Autorité. Le Secrétaire exécutif adjoint et les autres fonctionnaires du Secrétariat sont responsables devant le Secrétaire exécutif.

7. Le Secrétaire exécutif est chargé de l'administration de l'Autorité et de toutes ses institutions.

A cet effet, il est spécifiquement chargé :

- a) D'entreprendre tous travaux et études en vue de la réalisation des objectifs de l'Autorité qui peuvent lui être confiés par le Conseil des Ministres et de formuler toutes propositions propres à contribuer au développement harmonieux de l'Autorité;
- b) De négocier des prêts et de recevoir des dons au nom de l'Autorité avec l'approbation du Conseil des Ministres.

CHAPITRE IV. DISPOSITIONS FINANCIÈRES

Article 10. BUDGET DE L'AUTORITÉ

1. Il est établi chaque année un budget de l'Autorité équilibré en recettes et en dépenses.

2. Toutes les dépenses de l'Autorité, y compris celles relatives aux organes spécialisés du Secrétariat exécutif, sont approuvées pour chaque exercice budgétaire par le Conseil des Ministres et sont imputables au budget dont les conditions et les modalités d'exécution sont définies dans le règlement financier de l'Autorité.

Article 11. CONTRIBUTIONS DES ETATS MEMBRES

1. Le budget de fonctionnement du Secrétariat exécutif de l'Autorité est alimenté par les contributions des Etats Membres déterminées de manière égalitaire.

2. Les Etats Membres s'engagent à verser régulièrement leurs contributions annuelles au budget de l'Autorité.

Article 12. MONNAIE DE PAIEMENTS DES CONTRIBUTIONS

1. La contribution mise à la charge d'un Etat Membre de l'Autorité en vertu de la présente Convention sera réglée en monnaie convertible.

2. L'unité de compte dans laquelle le budget de l'Autorité est établi est celle du pays du siège.

3. Sont considérées comme «monnaies convertibles» aux fins du présent article les monnaies déclarées telles par le Fonds monétaire international et toutes autres monnaies que le Conseil pourra désigner également comme telles.

4. Le taux de change des monnaies des Etats Membres de l'Autorité aux fins du paiement des contributions mises à leur charge en vertu de la présente Convention est le taux officiel déclaré au Fonds monétaire international à la date du paiement. Dans le cas où la monnaie d'un Etat Membre serait flottante, la moyenne de base des taux de vente et d'achat de la Banque centrale de l'Etat Membre sera utilisée.

Article 13. RÈGLEMENT FINANCIER

Le Conseil des Ministres établit le Règlement financier en vue de l'application des dispositions du présent chapitre.

Article 14. CONTRÔLEUR FINANCIER ET COMMISSAIRE AUX COMPTES

1. Un Contrôleur financier est nommé par le Conseil des Ministres et dépend directement de lui. Il lui rend compte du contrôle de la gestion financière du Secrétariat.

2. Un Commissaire aux comptes de l'Autorité est nommé sur recommandation du Gouvernement du pays du siège par le Conseil des Ministres qui, en cas de nécessité, peut mettre fin à ses fonctions.

3. Les conditions d'emploi du Contrôleur financier et des attributions du Commissaire aux comptes sont déterminées par le Règlement financier.

CHAPITRE V. RÈGLEMENT DES DIFFÉRENDS

Article 15. PROCÉDURE DE RÈGLEMENT DES DIFFÉRENDS

Tout différend pouvant surgir entre les Etats Membres dans l'interprétation ou l'application de la présente Convention est réglé à l'amiable par voie de négociation

directe. A défaut, le différend est porté par l'une des parties devant le Sommet, qui statue définitivement.

CHAPITRE VI. DISPOSITIONS DIVERSES

Article 16. IMMUNITÉS, PRIVILÈGES ET AVANTAGES

1. L'Autorité, en tant qu'institution intergouvernementale, a la personnalité juridique.

2. L'Autorité possède sur le territoire de chacun des Etats Membres :

- a) La capacité juridique nécessaire à l'exercice de ses fonctions prévues par la présente Convention;
- b) La capacité d'acquérir des biens mobiliers et immobiliers, d'en jouir ou de les aliéner;
- c) La capacité d'ester en justice.

3. Dans l'exercice de sa capacité juridique définie dans le présent article, l'Autorité est représentée par le Secrétaire exécutif.

4. Le Secrétaire exécutif et son adjoint jouissent des privilèges et immunités diplomatiques accordés par les Etats Membres. Le reste du personnel de l'Autorité jouit des privilèges et immunités accordés aux fonctionnaires d'un rang équivalent de l'Organisation de l'unité africaine.

Article 17. ENTRÉE EN VIGUEUR

La présente Convention qui révisé l'Accord de Niamey et les avenants y annexés qui en font partie intégrante, après leur signature par les Chefs d'Etat et de Gouvernement, entreront en vigueur dès leur ratification par les deux tiers des Etats signataires conformément aux règles constitutionnelles de chaque Etat.

Article 18. AMENDEMENTS ET RÉVISIONS

1. Tout Etat Membre peut soumettre des propositions en vue de l'amendement ou de la révision de la présente Convention.

2. Toutes les propositions d'amendement ou de révision sont adressées au Président du Conseil qui les communique aux Etats Membres soixante jours au plus tard après leur réception.

3. Tout amendement ou toute révision de la présente Convention entrera en vigueur conformément aux dispositions de l'Article 17.

Article 19. DÉNONCIATION

1. Tout Etat Membre peut dénoncer la présente Convention après expiration d'un délai de dix (10) ans à compter de la date de son entrée en vigueur.

2. La dénonciation sera faite sous la forme d'une notification écrite adressée au Gouvernement dépositaire qui en accusera réception et en informera les Gouvernements des autres Etats Membres.

3. La dénonciation prendra effet un an après la date de réception à moins qu'elle n'ait été retirée auparavant. Elle ne portera pas atteinte, à moins d'accord préalable contraire, aux engagements relatifs à un programme d'études, de travaux ou autres engagements ayant fait l'objet d'un accord avant la dénonciation.

4. L'Etat Membre concerné est tenu de s'acquitter de toutes les obligations qui lui incombent en vertu de la présente Convention et découlant de sa qualité de Membre avant la date énoncée au paragraphe ci-dessus.

Article 20. GOUVERNEMENT DÉPOSITAIRE

La présente Convention et tous les instruments de ratification et d'adhésion seront déposés auprès du Gouvernement de la République du Niger qui en remettra des copies certifiées conformes à tous les Etats Membres, leur notifiera la date du dépôt des instruments de ratification et d'adhésion et enregistrera la présente Convention auprès de l'Organisation de l'unité africaine et de l'Organisation des Nations Unies.

CHAPITRE VII. DISPOSITIONS FINALES

Article 21. ACCORD DE NIAMEY

La présente Convention révisé l'Accord de Niamey signé à Niamey le 25 novembre 1964, révisé à Niamey le 2 février 1968 et le 15 juin 1973, et à Lagos le 26 janvier 1979.

EN FOI DE QUOI, Nous, Chefs d'Etat et de Gouvernement de l'Autorité du bassin du Niger, avons signé la présente Convention.

FAIT à Faranah, le 21 novembre 1980, en un seul original en français et en anglais, les deux textes faisant également foi.

S. E. MATHIEU KEREKOU
Président de la République populaire du Bénin

S. E. AHMADOU AHIDJO
Président de la République-Unie du Cameroun

S. E. MATHIEU EKRA
Ministre d'Etat
Pour le Président de la République de Côte d'Ivoire

S. E. M. AHMED SÉKOU TOURÉ
Président de la République populaire révolutionnaire de Guinée

S. E. Dr. JOSEPH CONOMBO
Premier Ministre
Pour le Président de la République de Haute-Volta

S. E. M. ROBERT TIEBLE NDAW
Ministre du développement industriel et du tourisme
Pour le Président de la République du Mali

S. E. le Colonel SEYNI KOUNTCHE
Président du Conseil militaire suprême
Chef de l'Etat de la République du Niger

S. E. Dr. ALEX EKWEME
Vice-Président
Pour le Président de la République fédérale du Nigéria

S. E. M. GOUKOUNI OUEDDEI
Président de la République du Tchad

PROCOLE RELATIF AU FONDS DE DÉVELOPPEMENT DU BASSIN DU NIGER

PRÉAMBULE

Les Hautes Parties contractantes,

En vue de la poursuite des objectifs de l'Acte de Niamey du 26 octobre 1963, relatif à la navigation et à la coopération économique entre les Etats du bassin du Niger et de la Convention créant l'Autorité du bassin du Niger;

Vu la nouvelle orientation des activités de l'Autorité vers les projets concrets de développement;

Reconnaissant la nécessité de fournir, autant que possible par leurs propres ressources, les moyens de financer les projets de développement de l'Autorité;

Décidées à renforcer et à développer la coopération économique entre leurs pays pour le bien-être de leurs peuples;

Sont convenues de ce qui suit :

CHAPITRE I. DISPOSITIONS GÉNÉRALES

Article 1. CRÉATION

1. Il est créé un Fonds de développement pour le financement des programmes de développement du bassin du Niger.

2. Tout Etat Membre de l'Autorité est également membre du Fonds.

Article 2. FONCTIONS

Le Fonds entreprendra les activités suivantes :

1. Collecter les ressources financières nécessaires à la réalisation des objectifs de l'Autorité;
2. Garantir les emprunts pour l'exécution des projets.

CHAPITRE II. LES RESSOURCES

Article 3. MONTANT ET RESSOURCES

1. Le montant sera fixé chaque année et sera calculé sur la base du budget d'investissement de l'année à venir.

2. Les ressources du Fonds proviennent :

- a) Des contributions des Etats Membres;
- b) Des ressources extérieures mobilisées par le Fonds;
- c) Des subventions et dons;
- d) Des fonds fiduciaires;
- e) Des revenus provenant des opérations du Fonds.

Article 4. UNITÉ DE COMPTE

L'unité de compte dans laquelle est établi le budget du Fonds est le droit de tirage spécial du Fonds monétaire international.

CHAPITRE III. LES OPÉRATIONS

Article 5. MÉTHODES D'OPÉRATIONS

Le Fonds s'inspirera des principes de saine gestion bancaire.

Conformément à ses objectifs, le Fonds facilitera le financement des projets régionaux et aidera à promouvoir le développement dans les Etats Membres.

CHAPITRE IV. ORGANISATION ET GESTION

Article 6. ORGANES DU FONDS

Les instances d'orientation, de décision et de gestion du Fonds sont :

- Le Conseil de gestion,
- Le Secrétariat exécutif.

Article 7. LE CONSEIL DES MINISTRES

1. Le Conseil de gestion du Fonds est le Conseil des Ministres de l'Autorité du bassin du Niger.

2. Tous les pouvoirs du Fonds sont dévolus au Conseil de gestion. En particulier, le Conseil de gestion formule des directives générales concernant la politique générale du Fonds en matière de crédit.

3. Le Conseil de gestion peut déléguer certains de ses pouvoirs au Secrétaire exécutif.

4. Le Contrôleur financier du Fonds est le même que celui du Secrétariat exécutif de l'Autorité.

Article 8. LE SECRÉTAIRE EXÉCUTIF

Le Secrétaire exécutif est chargé de la gestion du Fonds. A ce titre, il négocie les différentes interventions du Fonds. Il est responsable devant le Conseil de gestion.

CHAPITRE V. LES DISPOSITIONS FINANCIÈRES

Article 9. L'EXERCICE FINANCIER

L'année financière commence le 1^{er} janvier et prend fin de 31 décembre de chaque année.

CHAPITRE VI. RETRAIT

Article 10. RETRAIT

Le retrait d'un Etat Membre s'effectue conformément aux dispositions prévues dans la Convention portant création de l'Autorité.

CHAPITRE VII. CESSATION DES ACTIVITÉS DU FONDS

Article 11. CESSATION

1. Le Conseil de gestion, par consensus, peut proposer au Sommet des Chefs d'Etat et de Gouvernement de mettre fin aux activités du Fonds.

2. Le Conseil de gestion prendra les mesures nécessaires à la cessation des activités du Fonds dès notification par le Sommet.

CHAPITRE VIII. DISPOSITIONS DIVERSES

Article 12

1. Les amendements, les interprétations, les arbitrages, les relations avec d'autres Organisations interafricaines et internationales seront régis conformément aux dispositions de la Convention créant l'Autorité.

2. Le présent protocole entrera en vigueur dans les mêmes conditions stipulées dans la Convention portant création de l'Autorité du bassin du Niger dont il est partie intégrante.

EN FOI DE QUOI, Nous, Chefs d'Etat et de Gouvernement de l'Autorité du bassin du Niger, avons signé le présent protocole.

FAIT à Faranah, le 21 novembre 1980, en un seul originale en français et en anglais, les deux textes faisant également foi.

S. E. MATHIEU KEREKOU
Président de la République populaire du Bénin

S. E. AHMADOU AHIDJO
Président de la République-Unie du Cameroun

S. E. M. MATHIEU EKRA
Ministre d'Etat
Pour le Président de la République de Côte d'Ivoire

S. E. AHMED SÉKOU TOURÉ
Président de la République populaire révolutionnaire de Guinée

S. E. DR. JOSEPH CONOMBO
Premier Ministre
Pour le Président de la République de Haute-Volta

S. E. M. ROBERT TIEBLE NDAW
Ministre du développement industriel et du tourisme
Pour le Président de la République du Mali

S. E. le Colonel SEYNI KOUNTCHE
Président du Conseil militaire suprême
Chef de l'Etat de la République du Niger

S. E. DR. ALEX EKWEME
Vice-Président
Pour le Président de la République fédérale du Nigéria

S. E. MR. GOUKOUNI OUEIDDEI
Président de la République du Tchad

No. 22676

**DENMARK
and
PAKISTAN**

Convention on social security (with protocol and administrative agreement). Signed at Copenhagen on 1 March 1982

*Authentic texts: Danish, Urdu and English.
Registered by Denmark on 13 January 1984.*

**DANEMARK
et
PAKISTAN**

Convention sur la sécurité sociale (avec protocole et accord administratif). Signée à Copenhague le 1^{er} mars 1982

*Textes authentiques : danois, ourdou et anglais.
Enregistrée par le Danemark le 13 janvier 1984.*

[DANISH TEXT — TEXTE DANOIS]

KONVENTION MELLEM KONGERIGET DANMARK OG DEN ISLAMISKE REPUBLIK PAKISTAN OM SOCIAL SIKRING

Kongeriget Danmarks regering og Den Islamiske Republik Pakistans regering, der ønsker at regulere forbindelserne mellem de to stater på den sociale sikrings område,

er blevet enige om følgende bestemmelser:

AFSNIT I. ALMINDELIGE BESTEMMELSER

Artikel 1. 1) I denne konvention betyder, medmindre andet fremgår af sammenhængen,

a) »kontraherende stat« Kongeriget Danmark eller Den Islamiske Republik Pakistan, alt efter sammenhængen;

b) »område« i relation til Kongeriget Danmark dets område med undtagelse af Grønland og Færøerne, og i relation til Den Islamiske Republik Pakistan dennes område;

c) »statsborger« i relation til Kongeriget Danmark en person med dansk indfødsret og i relation til Den Islamiske Republik Pakistan en pakistansk statsborger;

d) »lovgivning« den i artikel 2 anførte lovgivning, som er gældende inden for enhver del af den ene (eller den anden) kontraherende stats område, alt efter sammenhængen;

e) »kompetent myndighed« i relation til Kongeriget Danmark socialministeriet, arbejdsministeriet eller indenrigsministeriet, og i relation til Den Islamiske Republik Pakistan forbundsministeriet for oversøiske pakistaneres anliggender samt vedkommende provinsstyrelser;

f) »kompetent institution« den institution, som det påhviler at udrede ydelser;

g) »bopæl« lovligt etableret sædvanligt opholdssted;

h) »ophold« midlertidigt ophold;

i) »arbejdstager«

— i relation til Kongeriget Danmark

— for tiden før 1. september 1977 enhver person beskæftiget i en arbejdsgivers tjeneste, der er omfattet af lovgivningen om arbejdsulykker og erhvervssygdomme;

— for tiden efter 1. september 1977 enhver person beskæftiget i en arbejdsgivers tjeneste, der er omfattet af lovgivningen om Arbejdsmarkedets Tillægspension, og

— i relation til Den Islamiske Republik Pakistan, enhver person, som i kraft af beskæftigelse i en arbejdsgivers tjeneste er omfattet af lovgivning om social sikring;

j) »forsikringsperioder« bidragsperioder, der i den lovgivning, efter hvilken de er tilbagelagt, betegnes eller anerkendes som forsikringsperioder, samt alle andre perioder, for så vidt der efter den nævnte lovgivning tillægges dem gyldighed som forsikringsperioder;

k) »beskæftigelsesperioder« perioder, der i den lovgivning, efter hvilken de er tilbagelagt, betegnes eller anerkendes som beskæftigelsesperioder, samt alle andre perioder for så vidt der efter den nævnte lovgivning tillægges dem gyldighed som beskæftigelsesperioder;

l) »bopælsperioder« perioder, der i den lovgivning, efter hvilken de er tilbagelagt eller anses som tilbagelagt, betegnes eller anerkendes som bopælsperioder;

m) »ydelser«, »pensioner« og »understøttelser« samtlige ydelser, pensioner og understøttelser, herunder samtlige dele af disse, der afholdes af offentlige midler, henholdsvis af Socialsikringskasser og af Kassen for Alderdomsydelser til Ansatte, og forhøjelser i form af reguleringstillæg eller andre tillæg, medmindre andet er bestemt i denne konvention, samt ydelser i form af kapitalbeløb, der kan træde i stedet for pensioner samt, hvis sådant er hjemlet, udbetalinger, der foretages som refusion af bidrag.

2) Andre ord og udtryk som benyttes i denne konvention har den betydning, der tillægges dem i den pågældende lovgivning, og ental indbefatter flertal, når sammenhængen tillader sådan forståelse.

Artikel 2. Denne konvention finder anvendelse

- 1) i relation til Kongeriget Danmark på lovgivningen om
 - a) offentlig sygesikring;
 - b) sygehusvæsenet;
 - c) svangerskabshygiejne og fødselshjælp;
 - d) dagpenge ved sygdom og fødsel;
 - e) forsikring mod følger af arbejdsulykker og erhvervssygdomme;
 - f) børnetilskud;
 - g) arbejdsløshedsforsikring;
 - h) folkepension;
 - i) invalidepension;
 - j) enkepension;
 - k) boligydelse til pensionister;
 - l) Arbejdsmarkedets Tillægspension (ATP) og
- 2) i relation til Den Islamiske Republik Pakistan til følgende lovgivning: Forordning for Vestpakistan om Social Sikring, 1965, og Lov om Alderdomssydelser til Ansatte, 1976, der fastsætter bestemmelser om nedennævnte ydelser:
 - a) læge- og hospitalsbehandling;
 - b) ydelser ved sygdom;
 - c) ydelser ved moderskab;
 - d) begravelseshjælp;
 - e) ydelser i tilfælde af men;
 - f) erhvervsudygtighedspension;
 - g) erhvervsudygtighedshjælp;
 - h) efterladtepension;
 - i) alderdomsunderstøttelse;
 - j) invaliditetsunderstøttelse.

Artikel 3. 1) Denne konvention finder anvendelse på statsborgere i en kontraherende stat, som er eller har været omfattet af den anden kontraherende stats lovgivning i henhold til de i artikel 5 fastsatte bestemmelser.

2) Bestemmelserne i denne konvention berører ikke rettigheder og pligter, som for pakistanske statsborgeres vedkommende følger af Det europæiske økonomiske Fællesskabs retsakter.

Artikel 4. 1) Denne konvention finder anvendelse på alle love og administrative bestemmelser, der ændrer, supplerer eller erstatter den i artikel anførte lovgivning.

2) Uanset bestemmelsen i stk. 1 finder denne konvention kun anvendelse på love eller administrative bestemmelser om en ny gren af den sociale sikring, såfremt der opnås enighed herom mellem de kontraherende stater.

3) Uanset bestemmelsen i stk. 1 finder denne konvention kun anvendelse på en kontraherende stats love og administrative bestemmelser, der udvider gyldighedsområdet for de gældende bestemmelser til at omfatte nye persongrupper, såfremt den anden kontraherende stat ikke gør indsigelse herimod inden 6 måneder fra den dato, på hvilken den sidstnævnte stat blev gjort bekendt med de nævnte love eller administrative bestemmelser.

Artikel 5. 1) Statsborgere i en af de kontraherende stater er, når de har bopæl på den anden kontraherende stats område, omfattet af denne stats i artikel 2 omhandlede lovgivning på de i den nævnte lovgivning fastsatte vilkår.

2) Uanset bestemmelsen i stk. 1 er en statsborger i en kontraherende stat, der på den anden kontraherende stats område er beskæftiget i en arbejdsgivers tjeneste, omfattet af sidstnævnte stats lovgivning om ydelser, der er knyttet til beskæftigelse.

Artikel 6. Medmindre andet er bestemt i denne konvention har personer, der i medfør af bestemmelsen i artikel 5 er omfattet af en kontraherende stats lovgivning, de samme rettigheder og pligter efter nævnte lovgivning som denne stats egne statsborgere.

Artikel 7. Fra den almindelige regel i artikel 5 gælder følgende undtagelser:

- a) En arbejdstager, der på en kontraherende stats område er beskæftiget af en virksomhed, der har hjemsted eller hovedsæde på denne stats område, og som af nævnte virksomhed udsendes til den anden kontraherende stats område for der midlertidigt at udføre et arbejde for den nævnte virksomheds regning, er fortsat omfattet af lovgivningen af den førstnævnte stat i de første 6 måneder, i hvilke han har ophold på den sidstnævnte stats område. Dersom varigheden af det arbejde, der skal udføres på den anden kontraherende stats område, på grund af uforudseelige omstændigheder kommer til at overstige 6 måneder, er den pågældende fortsat omfattet af lovgivningen i den førstnævnte stat, indtil arbejdet er afsluttet, forudsat at den kompetente myndighed i den kontraherende stat, til hvis område arbejdstageren er udsendt, har meddelt samtykke hertil; begæring om sådant samtykke skal indgives inden udløbet af den første 6 måneders periode.
- b) En arbejdstager, der hører til det kørende, sejlene eller flyvende personale i en transportvirksomhed, der har hjemsted eller hovedsæde på en af de kontraherende stater område, og som udfører sit arbejde på den anden kontraherende stats område, er omfattet af lovgivningen i den førstnævnte stat. Såfremt den

pågældende arbejdstager er beskæftiget for en filial eller fast repræsentation, som den nævnte transportvirksomhed har på den anden kontraherende stats område, og den pågældende har bopæl på denne stats område, er han dog omfattet af lovgivningen i den kontraherende stat, på hvis område den nævnte filial eller faste repræsentation er beliggende.

- c) Besætningen på et skib og andre personer, der er beskæftiget om bord på et skib, er omfattet af lovgivningen i den kontraherende stat, hvis flag skibet fører. Såfremt der i forbindelse med lastning, losning og reparation af eller vagt om bord på et skib, der fører en kontraherende stats flag, under skibets ophold på den anden kontraherende stats område beskæftiges en på sidstnævnte stats område bosat arbejdstager, er denne omfattet af lovgivningen i sidstnævnte stat.

Artikel 8. 1) Diplomatiske eller konsulære repræsentanter samt tjenestemænd og dermed ligestillede personer, der gør tjeneste ved diplomatiske missioner eller konsulater, er omfattet af lovgivningen i den kontraherende stat de repræsenterer.

2) Med forbehold af bestemmelserne i stk. 1 finder bestemmelsen i artikel 5 anvendelse på personer beskæftiget ved diplomatiske missioner eller konsulater samt på personer, der står i privat tjeneste hos embedsmænd, der er knyttet til sådanne missioner eller konsulater.

3) De i stk. 2 nævnte personer, der er statsborgere i den kontraherende stat, som den pågældende mission eller det pågældende konsulat repræsenterer, kan dog vælge at være omfattet af lovgivningen i denne stat. Denne ret til at vælge kan kun benyttes en gang. Den skal udøves inden for en frist af 6 måneder fra datoen for denne konventions ikrafttræden at regne eller fra datoen for den pågældende persons overtagelse af hvervet. Valget har virkning fra datoen for denne konventions ikrafttræden for så vidt angår personer, der har overtaget deres hverv på det nævnte tidspunkt, og ellers fra datoen for overtagelsen af hvervet.

Artikel 9. De kompetente myndigheder i de 2 kontraherende stater kan ved aftale gøre yderligere undtagelser fra den almindelige regel i artikel 5. De kan endvidere træffe aftale om, at de i artikel 7 omhandlede undtagelser i særlige tilfælde ikke skal gælde.

Artikel 10. Indeholder en kontraherende stats lovgivning bestemmelser om, at en ydelse skal nedsættes, stilles i bero eller bortfalde, når modtageren samtidig får udbetalt andre sociale ydelser eller oppebærer andre indtægter, finder disse bestemmelser tillige anvendelse, selv om det drejer sig om ydelser, som den pågældende har opnået i henhold til den anden kontraherende stats lovgivning, eller om indtægter han har oppebåret på den anden kontraherende stats område. Denne bestemmelse finder dog ikke anvendelse, såfremt den pågældende oppebærer ydelser ved invaliditet, alderdom og dødsfald (pensioner), der fastsættes af institutionerne i begge de kontraherende stater i overensstemmelse med reglerne i henholdsvis artikel 26 og 28.

AFSNIT II. SYGDOM OG MODERSKAB

Artikel 11. En statsborger i en kontraherende stat, som har bopæl på den anden kontraherende stats område, har ret til natural- og kontantydelse ved sygdom og moderskab efter sidstnævnte stats lovgivning for sig selv og for sådanne af sine familiemedlemmer, som har bopæl på den sidstnævnte stats område, såfremt den pågældende opfylder de i nævnte lovgivning fastsatte betingelser.

Artikel 12. Den kompetente institution i en kontraherende stat, efter hvis lovgivning erhvervelse, bevarelse eller generhvervelse af ret til ydelser ved sygdom eller moderskab er betinget af, at der er tilbagelagt nærmere angivne forsikrings-, beskæftigelses- eller bopælsperioder, skal i fornødent omfang medregne forsikrings-, beskæftigelses- eller bopælsperioder, der er tilbagelagt efter lovgivningen i den anden kontraherende stat, som om det drejede sig om perioder, der var tilbagelagt efter den lovgivning, som denne institution selv anvender.

Artikel 13. Den kompetente institution i en kontraherende stat, efter hvis lovgivning kontantydelse ved sygdom eller moderskab beregnes på grundlag af den sikredes årlige indtægt eller hans gennemsnitlige løn- eller anden erhvervsindtægt, fastsætter nævnte indtægt alene på grundlag af den konstaterede indtægt i de perioder, der er tilbagelagt efter den nævnte lovgivning.

Artikel 14. 1) Med forbehold af nærmere forskrifter fastsat i den administrative aftale, der skal indgås i medfør af artikel 29, sker udbetaling af kontantydelse ved sygdom eller moderskab, hvortil statsborgere i en kontraherende stat har erhvervet ret efter en af de kontraherende staters lovgivning, til de pågældende, når de har ophold på den anden kontraherende stats område, på samme vilkår og i samme omfang som statsborgere i den kontraherende stat, på hvis område den kompetente institution er beliggende, opnår sådan udbetaling.

2) Bestemmelserne i stk. 1 foran finder tilsvarende anvendelse, når det drejer sig om ydelser ved dødsfald (begravelseshjælp) efter en kontraherende stats lovgivning.

AFSNIT III. ARBEJDSULYKKER OG ERHVERVSSYGDOMME

Artikel 15. 1) Retten til ydelser i anledning af en arbejdsulykke bestemmes efter lovgivningen i den kontraherende stat, hvis lovgivning den forsikrede var omfattet af på det tidspunkt, da ulykkestilfældet indtraf, jfr. artiklerne 5, 7 og 8.

2) Såfremt en person er ranit af en arbejdsulykke, der omfattes af lovgivningen i den ene af de kontraherende stater, og den pågældende senere rammes af en arbejdsulykke, som omfattes af lovgivningen i den anden kontraherende stat, skal den kompetente institution i sidstnævnte stat ved fastsættelse af den pågældendes invaliditetsgrad efter denne stats lovgivning tage den tidligere tilskadekomst i betragtning, som om denne var omfattet af lovgivningen i sidstnævnte stat. Den kompetente institution i sidstnævnte stat er dog kun pligtig at udrede ydelser for den skade, der er en følge af den nye arbejdsulykke, og efter de regler der er fastsat i den for den nævnte institution gældende lovgivning.

Artikel 16. 1) Ydelser i anledning af en erhvervssygdom tilkendes efter lovgivningen i den kontraherende stat, af hvis lovgivning den forsikrede var omfattet på det tidspunkt, da den pågældende var beskæftiget ved et arbejde, der må antages at kunne forårsage denne sygdom, selv om sygdommen først er blevet lægeligt konstateret på den anden kontraherende stats område.

2) Har den forsikrede på begge de kontraherende staters områder været beskæftiget ved et arbejde, der må antages at kunne forårsage den pågældende sygdom, skal alene lovgivningen i den kontraherende stat, på hvis område den pågældende senest var beskæftiget ved et sådant arbejde forinden sygdommen blev lægeligt konstateret, finde anvendelse. Denne bestemmelse gælder dog ikke i tilfælde hvor den omhandlede sygdom klart må henføres til en beskæftigelse ved et arbejde af

den nævnte art, som den pågældende har haft på den anden kontraherende stats område; i sådanne tilfælde skal alene lovgivningen i sidstnævnte stat finde anvendelse.

Artikel 17. Bestemmelsen i artikel 13 finder tilsvarende anvendelse, når det drejer sig om beregning af kontantydelse i anledning af arbejdsulykker og erhvervs sygdomme efter dansk lovgivning.

Artikel 18. 1) Bestemmelsen i artikel 14, stk. 1, finder tilsvarende anvendelse, når det drejer sig om udbetaling af dagpenge i anledning af arbejdsulykker og erhvervs sygdomme.

2) Med forbehold af nærmere forskrifter fastsat i den administrative aftale, der skal indgås i medfør af artikel 29, kan pensioner (løbende årlige ydelser) i anledning af arbejdsulykker og erhvervs sygdomme tilkendt en statsborger i en kontraherende stat eller den pågældendes efterladte i henhold til en kontraherende stats lovgivning, ikke nedsættes, stilles i bero, inddrages eller beslaglægges som følge af, at modtageren har bopæl på den anden kontraherende stats område.

AFSNIT IV. FAMILIEYDELSER

Artikel 19. Et barn, der har bopæl på dansk område, og hvis fader eller moder er pakistansk statsborger og har bopæl på dansk område, har ret til børnetilskud efter dansk lovgivning på samme vilkår som danske statsborgere, jfr. dog artikel 20.

Artikel 20. Børn af enker og enkemænd, der er pakistanske statsborgere, samt forældreløse børn af pakistanske statsborgere, har, når børnene har bopæl på dansk område, ret til særligt børnetilskud efter dansk lovgivning efter samme regler som gælder for sådanne børn af danske statsborgere på betingelse af, at barnet eller en af dets forældre har haft bopæl på dansk område i mindst 6 måneder, og at den afdøde fader og/eller moder på tidspunktet for dødsfaldet havde bopæl på dansk område.

AFSNIT V. ARBEJDSLØSHEDSFORSIKRING

Artikel 21. Pakistanske statsborgere er, når de har bopæl på dansk område, ligestillet med danske statsborgere for så vidt angår retten til at blive forsikret mod arbejdsløshed.

AFSNIT VI. YDELSER VED ALDERDOM, INVALIDITET OG TIL EFTERLADTE (PENSIONER)

Kapitel 1. YDELSER EFTER DANSK LOVGIVNING

Artikel 22. 1) Pakistanske statsborgere, der har været beskæftiget som arbejdstagere på dansk område i mindst 12 måneder, har ret til pension efter lovgivningen om folkepension efter samme regler som danske statsborgere på betingelse af, at de efter opnåelsen af den alder, ved hvilken retten til at optjene pension efter nævnte lovgivning indtræder, og inden opnåelsen af den normale tilgangsalder for folkepension, har haft fast bopæl på dansk område i sammenlagt mindst 5 år.

2) Andre pakistanske statsborgere har ret til pension efter lovgivningen om folkepension efter samme regler som danske statsborgere på betingelse af, at de efter

opnåelsen af den alder, ved hvilken retten til at optjene pension efter nævnte lovgivning indtræder og inden opnåelsen af den normale tilgangsalder for folkepension, har haft fast bopæl på dansk område i sammenlagt mindst 5 år.

3) Medmindre andet er bestemt i denne konvention og med forbehold af nærmere forskrifter fastsat i den administrative aftale, der skal indgås i medfør af artikel 29, kan en pension, hvortil en statsborger i en kontraherende stat har erhvervet ret efter dansk lovgivning eller i henhold til stk. 1 i denne artikel, ikke nedsættes, ændres, stilles i bero, inddrages eller beslaglægges som følge af, at modtageren har bopæl på pakistansk område.

4) For pakistanske statsborgeres ret til førtidig folkepension efter § 2, stk. 1, nr. 3, i lov om folkepension, samt betingelserne for udbetaling af sådan pension i tilfælde, hvor modtageren har bopæl på pakistansk område, finder bestemmelserne i artikel 23 tilsvarende anvendelse.

5) Uanset bestemmelserne i stk. 1 og stk. 2 kan bestemmelserne i artikel 24, stk. 1, litra a), i denne konvention finde tilsvarende anvendelse ved fastsættelsen af retten til folkepension for pakistanske statsborgere, der er enker efter pakistanske arbejdstagere, og som enten

- a) på det tidspunkt de blev enker havde opnået den alder, der giver dem adgang til at få tillagt folkepension, eller
- b) dersom de var blevet enker før opnåelsen af den nævnte alder, opfyldte aldersbetingelserne for ret til enkepension.

6) Uanset bestemmelserne i stk. 1 og 2 har pakistanske statsborgere, som modtager pension efter lovgivningen om invalidepension eller enkepension, ret til i stedet at overgå til pension efter lovgivningen om folkepension, når de pågældende opnår den alder, der giver dem adgang til at få tillagt sådan pension. Sådan folkepension udbetales kun til en sikret, der har bopæl på pakistansk område, i tilfælde hvor den invalide- eller enkepension, som den pågældende modtog før han overgik til folkepension, efter bestemmelserne i denne konvention kunne være blevet udbetalt til ham såfremt han havde haft bopæl på pakistansk område.

Artikel 23. 1) Pakistanske statsborgere, der har været beskæftiget som arbejdstagere på dansk område i mindst 12 måneder, har ret til pension efter lovgivningen om invalidepension efter samme regler som danske statsborgere på betingelse af, at de efter opnåelsen af den alder, ved hvilken retten til at optjene pension efter nævnte lovgivning indtræder, har haft fast bopæl på dansk område i en uafbrudt periode på mindst 12 måneder umiddelbart forud for tidspunktet for indgivelsen af ansøgningen om pension, og at de i løbet af deres seneste sammenhængende bopælsperiode på dansk område i mindst 12 måneder har været fysisk og psykisk i stand til at udøve normalt erhverv.

2) Andre pakistanske statsborgere har ret til pension efter lovgivningen om invalidepension efter samme regler som danske statsborgere på betingelse af, at de efter opnåelsen af den alder, ved hvilken retten til at optjene pension efter nævnte lovgivning indtræder, har haft fast bopæl på dansk område i sammenlagt mindst 5 år, heraf i en uafbrudt periode på mindst 12 måneder umiddelbart forud for tidspunktet for indgivelsen af ansøgningen om pension, og at de i løbet af deres seneste sammenhængende bopælsperiode på dansk område i mindst 12 måneder har været fysisk og psykisk i stand til at udøve normalt erhverv.

3) Retten til pension efter stk. 1 eller 2 er yderligere betinget af, at arbejdsudygtigheden med påfølgende invaliditet indtrådte, medens den pågældende pakistanske statsborger havde bopæl på dansk område.

4) Medmindre andet er bestemt i denne konvention og med forbehold af nærmere forskrifter fastsat i den administrative aftale, der skal indgås i medfør af artikel 29, kan en pension, hvortil en statsborger i en kontraherende stat har erhvervet ret efter dansk lovgivning eller i henhold til stk. 1, jfr. stk. 3, i denne artikel ikke nedsættes, ændres, stilles i bero, inddrages eller beslaglægges som følge af, at modtageren har bopæl på pakistansk område.

5) Når en pakistansk statsborger har erhvervet ret til pension i medfør af stk. 1 eller 2, jfr. stk. 3, kan overflytning af den pågældende til højere pension som følge af forværring af hans invaliditet ikke finde sted, såfremt pensionisten har bopæl uden for dansk område.

Artikel 24. 1) En kvinde, der er pakistansk statsborger, har ret til pension efter lovgivningen om enkepension efter samme regler som danske statsborgere på betingelse af,

a) at den afdøde ægtefælle havde været beskæftiget som arbejdstager på dansk område i mindst 12 måneder, at han efter opnåelsen af den alder, ved hvilken retten til at optjene pension efter nævnte lovgivning indtræder, havde haft fast bopæl på dansk område i en uafbrudt periode på mindst 12 måneder umiddelbart forud for dødsfaldet, at han i løbet af sin seneste sammenhængende bopælsperiode på dansk område i mindst 12 måneder havde været fysisk og psykisk i stand til at udøve normalt erhverv, at dødsfaldet indtrådte, medens han havde bopæl på dansk område, isamt at enken på tidspunktet for ægtefællens død eller på et tidligere tidspunkt havde bopæl på dansk område;

b) at den pågældende kvinde selv efter opnåelsen af den alder, ved hvilken retten til at optjene pension efter den nævnte lovgivning indtræder, har haft fast bopæl på dansk område i mindst 5 år, heraf i en uafbrudt periode på mindst 12 måneder umiddelbart forud for indgivelsen af ansøgningen om pension, og at hun i løbet af sin seneste sammenhængende bopælsperiode på dansk område i mindst 12 måneder har været fysisk og psykisk i stand til at udøve normalt erhverv.

2) Enkepension i henhold til § 1, stk. 2, i lov om pension til enker m.fl. kan kun ydes efter bestemmelsen i foranstående stk. 1, litra b), og på betingelse af, at de omstændigheder, der begrunder ret til pension, er indtrådt, medens den pågældende kvinde havde bopæl på dansk område.

3) Medmindre andet er bestemt i denne konvention og med forbehold af nærmere forskrifter fastsat i den administrative aftale, der skal indgås i medfør af artikel 29, kan en pension, hvortil en statsborger i en kontraherende stat har erhvervet ret efter dansk lovgivning eller i henhold til stk. 1, litra a), i denne artikel, ikke nedsættes, ændres, stilles i bero, inddrages eller beslaglægges som følge af, at modtageren har bopæl på pakistansk område.

Artikel 25. Følgende tillæg og ydelser efter dansk lovgivning om folke-, invalide- og enkepension samt om boligydelse til pensionister udbetales ikke til personer, der har bopæl uden for dansk område:

- a) pensionstillæg;
- b) hustrutillæg;
- c) ægteskabstillæg;

- d) personlige tillæg;
- e) bistanstillæg;
- f) plejetillæg;
- g) invaliditetsydelse;
- h) boligydelse til pensionister.

Artikel 26. 1) Når en statsborger i en kontraherende stat, der har erhvervet ret til alders-, invalide- eller enkepension efter dansk lovgivning, i givet fald i medfør af bestemmelserne i denne konvention, tillige har erhvervet ret til alders-, invalide- eller efterladtepension/understøttelse efter pakistansk lovgivning, i givet fald i medfør af bestemmelserne i denne konvention, finder følgende regler anvendelse ved beregningen af den pension der skal ydes efter dansk lovgivning:

Den kompetente danske institution fastsætter på grundlag af det beløb der efter dansk lovgivning udgør fuld pension — modsvarende 40 års bopælstid — pensionens størrelse efter forholdet mellem det antal bopælsår, som forud for sikringsbegivenhedens indtræden er tilbagelagt på dansk område inden for de i dansk lovgivning foreskrevne aldersgrænser, og tallet 40. Ved den nævnte beregning lægges, hvor sådant er hjemlet i dansk lovgivning, tiden fra tillæggelsen af pensionen og indtil den normale pensionsalders indtræden (godskrivningstiden) til det antal bopælsår den pågældende har tilbagelagt.

2) Når pensionisten har bopæl på dansk område kan anvendelsen af stk. 1 foran ikke føre til, at de pensioner, der skal ydes af begge de kontraherende stater, sammenlagt kommer til at udgøre et lavere beløb end den pension, hvortil der er erhvervet ret alene efter dansk lovgivning, i givet fald i medfør af bestemmelserne i denne konvention. Om fornødent skal den kompetente danske institution, så længe pensionisten har bopæl på dansk område, yde den pågældende et tillæg svarende til forskellen.

Kapitel 2. YDELSER EFTER PAKISTANSK LOVGIVNING

Artikel 27. 1) Danske statsborgere, der har bopæl på pakistansk område, er ligestillet med pakistanske statsborgere for så vidt angår retten til at blive forsikret efter pakistansk lovgivning om alderdomsunderstøttelse efter samme regler og forskrifter, som gælder for pakistanske statsborgere.

2) Danske statsborgere, der er beskæftiget som forsikrede på pakistansk område, har ret til invaliditetsunderstøttelse efter pakistansk lovgivning efter samme regler og forskrifter, som gælder for pakistanske statsborgere på betingelse af, at de har haft fast bopæl på pakistansk område i en uafbrudt periode på mindst 12 måneder umiddelbart forud for indgivelsen af ansøgningen om sådan understøttelse, og at de i løbet af deres senest sammenhængende bopælsperiode på pakistansk område i mindst 12 måneder har været fysisk og psykisk i stand til at udøve normalt erhverv.

3) Enhver bopælsperiode tilbagelagt efter dansk lovgivning skal medregnes ved afgørelsen af, om der er erhvervet ret til ydelser i henhold til denne konvention, for så vidt sådanne perioder sammenlagt ikke overstiger den for erhvervelse af ret til ydelser fastsatte mindstetid; dog kan der ved fastsættelsen af ret til ydelser efter dette stykke ikke medregnes nogen periode, der er tilbagelagt efter tidspunktet for sikringsbegivenhedens indtræden.

4) Med forbehold af nærmere forskrifter fastsat i den administrative aftale, der skal indgås i medfør af artikel 29, kan ydelser, hvortil en statsborger i en kontra-

herende stat har erhvervet ret i henhold til stk. 1 eller stk. 2, ikke nedsættes, ændres, stilles i bero, inddrages eller beslaglægges som følge af, at modtageren har bopæl på dansk område.

Artikel 28. 1) Når der er erhvervet ret til alders-, invalide- eller enkepension/understøttelse efter begge de kontraherende staters lovgivninger eller i givet fald efter bestemmelserne i denne konvention, finder følgende regler anvendelse ved beregningen af ydelser efter pakistansk lovgivning:

- a) Den kompetente pakistanske institution beregner det teoretiske ydelsesbeløb, som den pågældende person kunne have gjort krav på, såfremt samtlige perioder, tilbagelagt efter begge de kontraherende staters lovgivninger, havde været tilbagelagt af ham på pakistansk område og efter pakistansk lovgivning på det tidspunkt, hvor tilkendelse af ydelsen skal ske.
- b) Institutionen fastsætter derefter det faktiske ydelsesbeløb, som skal udredes af institutionen, på grundlag af det i litra a) foran omhandlede teoretiske beløb efter forholdet mellem længden af de efter pakistansk lovgivning forud for sikringsbegivenhedens indtræden tilbagelagte perioder og den samlede længde af de perioder, der forud for sikringsbegivenhedens indtræden er tilbagelagt efter begge de kontraherende staters lovgivninger.
- c) I tilfælde hvor den samlede længde af de perioder, der forud for sikringsbegivenhedens ubdræden er tilbagelagt efter begge de kontraherende staters lovgivninger, er større end den periode af forsikret beskæftigelse, der efter pakistansk lovgivning kræves tilbagelagt for at højeste ydelse kan opnås, skal den nævnte periode af forsikret beskæftigelse, der kræves tilbagelagt, for at højeste ydelse kan opnås, lægges til grund i stedet for den samlede længde af de i litra b) foran omhandlede perioder.
- d) Det således fremkomne ydelsesbeløb skal af den kompetente pakistanske institution udbetales den pågældende.
- e) Såfremt de beløb, der skal udredes af begge de kontraherende stater, sammenlagt kommer til at udgøre et lavere beløb end det, der skulle have været tillagt den pågældende alene i henhold til pakistansk lovgivning, skal den kompetente pakistanske institution, så længe den pågældende har bopæl på pakistansk område, yde ham et tillæg svarende til forskellen.

2) Bestemmelserne i stk. 1 finder tillige anvendelse, når de ydelser, hvortil der er erhvervet ret, ikke er af samme art.

AFSNIT VII. FORSKELLIGE BESTEMMELSER

Artikel 29. De kompetente myndigheder i de kontraherende stater eller myndigheder udpeget af disse skal:

- a) indgå den fornødne administrative aftale med henblik på anvendelsen af denne konvention;
- b) meddele hinanden alle oplysninger om foranstaltninger, de har truffet med henblik på anvendelsen af denne konvention;
- c) meddele hinanden alle oplysninger om ændringer i deres lovgivning, der kan berøre anvendelsen af denne konvention;
- d) i den forannævnte administrative aftale udpege kontaktorganer med henblik på at lette gennemførelsen af denne konvention.

Artikel 30. Med henblik på anvendelsen af denne konvention

- a) skal de kompetente myndigheder og institutioner i de kontraherende stater yde hinanden bistand, som om det drejede sig om anvendelsen af deres egen lovgivning. Sådant gensidig administrativ bistand ydes som regel vederlagsfrit af de nævnte myndigheder og institutioner. De kompetente myndigheder i de kontraherende stater kan dog aftale, at visse udgifter skal være genstand for refusion;
- b) kan de kontraherende staters myndigheder og institutioner forhandle direkte med hinanden samt med de pågældende personer eller deres befuldmægtigede. Ved sådan forhandling anvendes det engelske sprog.

Artikel 31. 1) Enhver i en kontraherende stats lovgivning hjemlet fritagelse for eller nedsættelse af afgifter, stempel-, rets- eller registreringsgebyrer for akter eller dokumenter, der kan kræves fremlagt i henhold til en kontraherende stats lovgivning, skal udstrækkes til også at omfatte tilsvarende akter eller dokumenter, der kan kræves fremlagt i henhold til den anden kontraherende stats lovgivning eller i henhold til denne konvention.

2) Attester, dokumenter og akter af enhver art, der kan kræves fremlagt i forbindelse med anvendelsen af denne konvention, er fritaget for bekræftelse eller legalisering.

Artikel 32. Begæringer om ydelser ved alderdom, invaliditet eller til efterladte (pensioner), om renter i anledning af arbejdsulykker og erhvervsygdomme samt om ydelser ved dødsfald (begravelseshjælp) indgives i overensstemmelse med bestemmelserne i den administrative aftale, der skal indgås i medfør af artikel 29.

Artikel 33. I den administrative aftale, der skal indgås i medfør af artikel 29, fastsættes regler om

- 1) foretagelse af de i en kontraherende stats lovgivning foreskrevne lægeundersøgelser og administrative kontrolforanstaltninger i tilfælde, hvor
 - i) en person, der ansøger om en ydelse efter den pågældende stats lovgivning, eller
 - ii) en person, der modtager en ydelse efter den pågældende stats lovgivning, har bopæl eller ophold på den anden kontraherende stats område;
- 2) udbetaling af ydelser til personer, der har bopæl eller ophold i en anden kontraherende stat end den, på hvis område den forpligtede institution er beliggende.

Artikel 34. De særlige bestemmelser i dansk lovgivning om udenlandske arbejdstagers medlemskab af Arbejdsmarkedets Tillægspension (ATP) finder anvendelse på pakistanske arbejdstagere, beskæftiget på dansk område.

Artikel 35. Enhver tvist, der måtte opstå i forbindelse med anvendelsen af denne konvention, skal bilægges ved fælles overenskomst mellem de kompetente myndigheder i de to kontraherende stater.

AFSNIT VIII. AFSLUTTENDE BESTEMMELSER OG OVERGANGS- BESTEMMELSER

Artikel 36. 1) Bestemmelserne i artiklerne 22-24 giver ikke pakistanske statsborgere ret til pension efter overgangsreglerne i danske love af 7. juni 1972 om ret til pension for danske statsborgere, som har haft fast bopæl i Kongeriget Danmark i nærmere fastsatte tidsrum forud for ansøgning om pension.

2) Denne konvention begrunder ikke ret til ydelser for noget tidsrum der ligger forud for dens ikrafttræden.

3) Enhver forsikringsperiode og dermed ligestillet periode og enhver beskæftigelseseller bopælsperiode, der er tilbagelagt efter en kontraherende stats lovgivning forud for denne konventions ikrafttræden, skal tages i betragtning ved afgørelsen af ret til ydelser efter denne konvention. Dog skal bopælsperioder tilbagelagt efter dansk lovgivning forud for den 1. april 1957 ikke tages i betragtning ved beregning af størrelsen af folkepension, invalidepension eller enkepension efter dansk lovgivning, der udbetales pakistanske statsborgere med bopæl på pakistansk område.

4) Rettigheder kan erhverves i medfør af denne konvention, selv om de vedrører en sikringsbegivenhed, der er indtruffet forud for datoen for konventionens ikrafttræden, jfr. dog bestemmelsen i stk. 2.

5) Enhver ydelse, som på grund af den pågældendes nationalitet eller bopæl på den anden kontraherende stats område ikke har været fastsat, eller hvis udbetaling har været stillet i bero, skal på den pågældendes begæring fastsættes eller udbetales på ny fra datoen for denne konventions ikrafttræden, medmindre tidligere anerkendte rettigheder har givet anledning til udbetaling af en kapitalydelse. I tilfælde, hvor en kontraherende stats lovgivning ikke kræver, at der skal fremsættes begæring om udbetaling af en ydelse, skal ydelsen udredes, uden at den pågældende fremsætter begæring herom.

6) Såfremt den i stk. 5 omhandlede begæring fremsættes inden udløbet af to år fra datoen for denne konventions ikrafttræden, erhverves rettigheder i medfør af denne konvention med virkning fra nævnte dato. Fremsættes den i stk. 5 omhandlede begæring efter udløbet af to år fra datoen for denne konventions ikrafttræden, erhverves de rettigheder, som ikke er bortfaldet eller forældet fra tidspunktet for begæringens fremsættelse.

Artikel 37. Denne konvention skal ratificeres, og ratifikationsinstrumenterne skal udveksles i København. Konventionen træder i kraft på den første dag i den anden måned, der følger efter den måned, i hvilken ratifikationsinstrumenterne er blevet udvekslet.

Artikel 38. 1) Denne konvention skal forblive i kraft i et tidsrum af 12 måneder, regnet fra datoen for dens ikrafttræden, og fornys derefter automatisk fra år til år, medmindre den skriftligt opsiges af regeringen i en af de kontraherende stater, hvilket skal ske mindst 3 måneder før udløbet af en 1 års periode. Sker sådan opsigelse, ophører konvention at være i kraft med udløbet af den 1 års-periode, i hvilken opsigelse sker.

2) Opsigelse af konventionen berører ikke rettigheder, der tidligere er erhvervet i medfør af dens bestemmelser. Spørgsmål vedrørende adgangen til at opnå fremtidige ydelser på grundlag af rettigheder, der er under erhvervelse på det tidspunkt da konventionen efter opsigelse træder ud af kraft, skal afgøres ved særlig aftale.

TIL BEKRÆFTELSE AF foranstående har underetegnede, der dertil er behørigt bemyndiget af deres regeringer, underskrevet denne konvention.

UDFÆRDIGET i København den 1. marts 1982 i 3 eksemplarer med dansk, urdu og engelsk tekst, hvilke tekster skal have samme gyldighed.

For Kongeriget Danmarks regering:

BENT HANSEN

For Den Islamiske Republik Pakistans regering:

GHULAM DASTGIR KHAN

PROTOKOL

(integrerende del af konventionen)

I forbindelse med den i dag undertegnede konvention mellem Kongeriget Danmark og Den Islamiske Republik Pakistan om social sikring er de kontraherende stater enedes om følgende:

1. Pension hvortil der er erhvervet ret i medfør af dansk lovgivning om Arbejdsmarkedets Tillægspension (ATP) indgår ikke i den i konventionens artikel 26 omhandlede samordning af pensioner.

2. Betingelserne for ret til dagpenge efter dansk lovgivning ved indtægtsbortfald i anledning af fødsel anses ikke for opfyldt, såfremt den pågældende person alene er tilmeldt den offentlige arbejdsformidling som arbejdssøgende.

3. *a)* Førtidig folkepension efter dansk lovgivning, der ydes ved dispensation fra aldersbetingelserne på grund af arbejdsløshed eller lignende manglende mulighed for at opnå bekræftelse, udbetales ikke til en statsborger i en kontraherende stat, der har bopæl udenfor dansk område.

b) Det under punkt *a)* foran anførte finder tilsvarende anvendelse på efterløn ydet i medfør af dansk lovgivning til arbejdsløshedsforsikrede, der har opnået en vis alder, til afløsning af ydelser ved arbejdsløshed.

4. Følgende regler skal finde anvendelse i tilfælde af, at der i fremtiden måtte blive gennemført pakistansk lovgivning, der hjemler udbetaling af familieydelse og/eller ydelser ved arbejdsløshed:

- i) Danske statsborgere, som i medfør af bestemmelserne i konventionens artikler 5, 7 og 8 er omfattet af pakistansk lovgivning, skal nyde ligebehandling efter sådan fremtidig pakistansk lovgivning i overensstemmelse med bestemmelserne i konventionens artikel 6.
- ii) Hvad angår udbetaling af familieydelse skal sådanne ydelser for det samme barn alene kunne kræves udbetalt efter lovgivningen i den kontraherende stat, på hvis område barnet har bopæl.

TIL BEKRÆFTELSE AF foranstående har underetegnede, der dertil er behørigt bemyndiget af deres regeringer, underskrevet denne protokol.

UDFÆRDIGET i København den 1. marts 1982 i 3 eksemplarer med dansk, urdu og engelsk tekst, hvilke tekster skal have samme gyldighed.

For Kongeriget Danmarks regering:

BENT HANSEN

For Den Islamiske Republik Pakistans regering:

GHULAM DASTGIR KHAN

ADMINISTRATIV AFTALE OM GENNEMFØRELSEN AF KONVENTIONEN AF
1. MARTS 1982 MELLEM KONGERIGET DANMARK OG DEN ISLAMISKE REPU-
BLIK PAKISTAN OM SOCIAL SIKRING

I henhold til artikel 29, litra *a*), i konventionen af 1. marts 1982 mellem Kongeriget Danmark og Den Islamiske Republik Pakistan om social sikring — i det følgende betegnet som »konventionen« — har de kontraherende stater kompetente myndigheder, nemlig for Kongeriget Danmark socialministeriet, repræsenteret ved afdelingschef A. Trier, og for Den Islamiske Republik Pakistan ministeriet for arbejdskraft og for oversøiske pakistaneres anliggender repræsenteret ved departementschef M. A. Kazmi til gennemførelse af konventionen aftalt følgende bestemmelser:

Artikel 1. I. Kontaktorganer i overensstemmelse med konventionens artikel 29, litra *d*), er

A. i Kongeriget Danmark:

- a.* For pensioner i henhold til lovgivningen om arbejdsmarkedets Tillægspension (ATP): Arbejdsmarkedets Tillægspension, Hillerød.
- b.* For ydelser i anledning af arbejdsløshed: Arbejdsdirektoratet, København.
- c.* I alle andre tilfælde: Sikringsstyrelsen, København.

B. i Den Islamiske Republik Pakistan: Institutionen for Alderdomsydelser til Ansatte (The Employees' Old-Age Benefits Institution), Karachi.

2. Bilaget til denne aftale angiver de kompetente institutioner i begge de kontraherende stater, jfr. konventionens artikel 1, litra *f*).

GENNEMFØRELSE AF KONVENTIONENS AFSNIT I

Artikel 2. 1. *a)* I de i konventionens artikel 7, litra *a*), 1. punktum, omhandlede tilfælde skal der på begæring af arbejdstageren eller dennes arbejdsgiver til arbejdstageren udstedes en udstationeringsattest, hvori det bekræftes, at arbejdstageren i en nærmere angiven periode på højst seks måneder fortsat er omfattet af lovgivningen i den kontraherende stat, fra hvis område arbejdstageren er udsendt. Sådant udstationeringsattest udfærdiges på en blanket, jfr. artikel 20 i denne aftale.

b) Udstationeringsattesten udstedes

- i) i Danmark af Sikringsstyrelsen, København, og
- ii) i Pakistan af Institutionen for Alderdomsydelser til Ansatte (The Employees' Old-Age Benefits Institution), Karachi.

2. Den i stk. 1, litra *b*), angivne myndighed skal gennem kontaktorganerne give den kompetente institution i den anden kontraherende stat underretning om udstedelse af sådan attest.

3. Det i konventionens artikel 7, litra *a*), 2. punktum, omhandlede samtykke til, at den pågældende fortsat skal være omfattet af lovgivningen i den kontraherende stat, fra hvis område arbejdstageren er udsendt, indhentes af arbejdsgiveren. Sådant samtykke meddeles

- i) i Danmark af Sikringsstyrelsen, København, og
- ii) i Pakistan af Institutionen for Alderdomsydelser til Ansatte (The Employees' Old-Age Benefits Institution), Karachi.

Samtykket indføres i den i medfør af stk. 1 udsendte udstationeringsattest.

4. Den i stk. 3 angivne myndighed skal gennem kontaktorganerne give den kompetente institution i den anden kontraherende stat underretning om meddelelse af sådant samtykke.

Artikel 3. 1. I de i konventionens artikel 8, stk. 3, omhandlede tilfælde skal arbejdstageren give den i nærværende artikels stk. 2 angivne myndighed i den kontraherende stat, i hvilken han er statsborger, underretning om, at han har valgt at være omfattet af lovgivningen i den kontraherende stat, i hvilken han er statsborger, og herom skal den pågældende samtidig underrette sin arbejdsgiver.

2. Underretning i henhold til stk. 1 gives

- i) i Danmark til Sikringsstyrelsen, København, og
- ii) i Pakistan til Institutionen for Alderdomsydelser til Ansatte (The Employees' Old-Age Benefits Institution), Karachi.

3. Den i stk. 2 angivne myndighed forsyner arbejdstageren med en attest, der bekræfter, at den pågældende i kraft af sit valg er omfattet af lovgivningen i den kontraherende stat, i hvilken han er statsborger. Den omhandlede myndighed afgiver samtidig en genpart af attesten til den i stk. 2 angivne myndighed i den anden kontraherende stat.

Artikel 4 ad konventionens artikel 10. Den kompetente institution i en kontraherende stat, efter hvis lovgivning en dansk eller pakistansk statsborger modtager eller har erhvervet ret til en ydelse, kan gennem kontaktorganerne begære tilvejebragt officielt bekræftede oplysninger om, hvilke sociale ydelser modtageren (den berettigede) får udbetalt efter den anden kontraherende stats lovgivning, og hvilke andre indtægter den pågældende oppebærer på sidstnævnte stats område.

GENNEMFØRELSE AF KONVENTIONENS AFSNIT II

Artikel 5 ad konventionens artikel 12. 1. Ansøgeren skal for den kompetente institution fremlægge attest for, hvilke forsikrings-, beskæftigelses- eller bopælsperioder han har tilbagelagt efter lovgivningen i den anden kontraherende stat. På ansøgerens begæring udstedes sådan attest

- i) i Danmark af den kommune, i hvilken ansøgeren senest havde bopæl, og
- ii) i Pakistan af Institutionen for Alderdomsydelser til Ansatte (The Employees' Old-Age Benefits Institution), Karachi.

2. Dersom ansøgeren ikke fremlægger den nævnte attest, retter den kompetente institution i den pågældende kontraherende stat henvendelse til den i stk. 1 angivne institution i den anden kontraherende stat med anmodning om udstedelse og fremsendelse af attesten.

3. Den i stk. 1 og 2 omhandlede attest udfærdiges på en blanket, jfr. artikel 20 i denne aftale.

Artikel 6 ad konventionens artikel 14, stk. 1. Med forbehold af bestemmelserne i artikel 19 i denne aftale finder følgende regler anvendelse:

1. Udbetaling af kontantydelse i anledning af sygdom eller moderskab efter pakistansk lovgivning til en dansk eller pakistansk statsborger, der har ophold på dansk område, sker efter følgende regler:

- a) I tilfælde hvor den berettigedes ophold på dansk område ikke overstiger seks måneder sker udbetaling til den pågældende af kontantydelse i anledning af sygdom eller kontantydelse i anledning af sygdom eller moderskab efter hans hjemkomst til pakistansk område, på de i pakistansk lovgivning fastsatte vilkår.
- b) I alle andre tilfælde vil kontantydelse i anledning af sygdom eller moderskab kunne overføres til den berettigede på hans opholdssted på dansk område, såfremt den kompetente pakistanske institution har meddelt tilladelse hertil inden den berettigedes afrejse fra pakistansk område på de i pakistansk lovgivning fastsatte vilkår.
- c) Kontantydelse hvortil der er erhvervet ret i medfør af litra a) og b) udbetales på grundlag af lægelig attestation udfærdiget af et dansk sygehus, en alment praktiserende læge eller

en specialist på en blanket, jfr. artikel 20 i denne aftale. Den nævnte lægelige attestation fremsendes enten direkte eller gennem kontaktorganerne, til den kompetente pakistanske institution.

2. Udbetaling af dagpenge i anledning af sygdom eller moderskab efter dansk lovgivning til en dansk eller pakistansk statsborger, der har ophold på pakistansk område, sker efter følgende regler:

- a) I tilfælde hvor den berettigede har ophold på pakistansk område i rekreatiønsøjemed i forbindelse med en sygeperiode, vil dagpenge kunne udbetales og overføres til den berettigede på dennes opholdssted, såfremt den kompetente danske institution har meddelt tilladelse hertil inden den berettigedes afrejse fra dansk område på de i dansk lovgivning fastsatte vilkår.
- b) I tilfælde hvor den berettigede har ophold på pakistansk område i andet øjemed end det foran i litra a) nævnte, sker dagpengeudbetaling til den pågældende først efter hans tilbagekomst til dansk område i det omfang det af lægelige grunde var nødvendigt at udsætte hjemrejsen, og på de i dansk lovgivning fastsatte vilkår. Nødvendigheden af sådan udsættelse skal godtgøres ved lægelig attestation, udfærdiget af et pakistansk sygehus, en alment praktiserende læge eller en specialist på en blanket, jfr. artikel 20 i denne aftale. Den nævnte lægelige attestation fremsendes, enten direkte eller gennem kontaktorganerne, til den kompetente danske institution.

Artikel 7. I tilfælde, hvor en statsborger i en kontraherende stat, der er omfattet af den anden kontraherende stats lovgivning, afgår ved døden under ophold på den førstnævnte stats område, indgives ansøgning om begravelseshjælp gennem kontaktorganerne til den kompetente institution i den kontraherende stat, af hvis lovgivning den afdøde var omfattet og i overensstemmelse med den fremgangsmåde, der er foreskrevet i den lovgivning, som den nævnte institution anvender. Ansøgningen skal være ledsaget af de i sidstnævnte lovgivning foreskrevne bevisligheder.

GENNEMFØRELSE AF KONVENTIONENS AFSNIT III

Artikel 8. Når en arbejdsulykke er indtruffet eller en erhvervssygdom første gang er blevet lægeligt konstateret i en anden kontraherende stat end den, på hvis område den kompetente institution er beliggende, skal anmeldelse af arbejdsulykken eller erhvervssygdommen foretages i overensstemmelse med den fremgangsmåde der er foreskrevet i den lovgivning, som den kompetente institution anvender. Anmeldelsen skal indgives til den kompetente institution, enten direkte eller gennem kontaktorganerne.

Artikel 9. Den kompetente institution kan gennem kontaktorganerne rette henvendelse til den anden kontraherende stats myndigheder og institutioner med henblik på tilvejebringelse af enhver oplysning, som institutionen anser for nødvendig til bedømmelse af sagen.

Artikel 10. Såfremt den institution i en kontraherende stat, hvortil anmeldelse om en erhvervssygdom i medfør af artikel 8 i denne aftale er indgivet, i de i konventionens artikel 16, stk. 2, nævnte tilfælde, konstaterer, at skadelidte senest har været beskæftiget med et arbejde, der må antages at kunne forårsage sådan erhvervssygdom, på den anden kontraherende stats område, sender institutionen, enten direkte eller gennem kontaktorganerne, anmeldelsen med eventuelle bilag til den tilsvarende institution i den anden kontraherende stat med underretning om den af institutionen truffne afgørelse.

Artikel 11. Den kompetente institution skal give ansøgeren skriftlig underretning om den af institutionen truffne afgørelse vedrørende den pågældendes ansøgning om ydelser hjemlet i tilfælde af en arbejdsulykke eller en erhvervssygdom.

Artikel 12 ad konventionens artikel 18. stk. 1. Bestemmelserne i artikel 6 i denne aftale finder tilsvarende anvendelse, når det drejer sig om udbetaling af dagpenge i anledning af en arbejdsulykke eller en erhvervs sygdom.

GENNEMFØRELSE AF KONVENTIONENS AFSNIT VI

Artikel 13. Når det af en ansøgning, indgivet til en kompetent institution i en af de kontraherende stater om ydelser efter denne stats lovgivning, fremgår, at den sikrede (ansøgeren eller dennes afdøde ægtefælle) også har været omfattet af den anden kontraherende stats lovgivning, anses ansøgningen tillige som en ansøgning om ydelser efter sidstnævnte stats lovgivning.

Artikel 14. 1. Ansøgning om ydelser skal indgives til den kompetente institution i den kontraherende stat, på hvis område ansøgeren har bopæl, efter reglerne i den lovgivning som denne institution anvender. Ansøgningen skal såvidt muligt være ledsaget af den fornødne dokumentation. Datoen for ansøgningens indgivelse til den nævnte institution anses tillige som datoen for ansøgningens indgivelse til den tilsvarende institution i den anden kontraherende stat.

2. Såfremt den institution hvortil ansøgningen er indgivet konstaterer, at ansøgeren, henholdsvis dennes afdøde ægtefælle, ikke har været omfattet af lovgivningen i den kontraherende stat, på hvis område ansøgeren har bopæl, og dersom det af ansøgningen fremgår, at ansøgeren, henholdsvis dennes afdøde ægtefælle, har været omfattet af den anden kontraherende stats lovgivning, videresendes ansøgningen, enten direkte eller gennem kontaktoργανerne, til den kompetente institution i den anden kontraherende stat til foranstaltning. I så fald skal bestemmelserne i artikel 16 i denne aftale ikke bringes i anvendelse.

Artikel 15. 1. Ansøgeren skal så vidt muligt give nærmere oplysning om den eller de institutioner for social sikring i tilfælde af invaliditet, alderdom og dødsfald (pensioner), som den sikrede (ansøgeren eller dennes afdøde ægtefælle) har været tilsluttet i de kontraherende stater, om den eller de arbejdsgivere, for hvem den sikrede (ansøgeren eller dennes afdøde ægtefælle) har været beskæftiget samt — ved ansøgning om ydelser efter dansk lovgivning — om den sikredes (ansøgerens eller dennes afdøde ægtefælles) bopælsforhold på dansk område. Eventuelt foreliggende dokumentation for den sikredes beskæftigelses- og forsikringsforhold samt andre data af betydning for erhvervelse af ret vedlægges ansøgningen.

2. De i stk. 1 nævnte oplysninger samt sådanne øvrige oplysninger, som er nødvendige for ansøgningens behandling af institutionen i den anden kontraherende stat, skal af den institution, hvortil ansøgningen er indgivet, overføres til en blanket, jfr. artikel 20 i denne aftale.

Artikel 16. 1. Den kompetente institution i den kontraherende stat, hvortil ansøgningen er indgivet (nedenfor betegnet som A), attesterer på en blanket, jfr. artikel 20 i denne aftale, de forsikrings-, beskæftigelses- eller bopælsperioder, der er tilbagelagt efter den for institutionen gældende lovgivning og afgiver på samme blanket erklæring om, hvorvidt der er erhvervet ret til ydelser efter nævnte lovgivning, når alene de således attesterede perioder samt de betingelser for erhvervelse af ret, der er hjemlet i den for den nævnte institution gældende lovgivning lægges til grund. Institutionen sender derefter, enten direkte eller gennem kontaktoργανerne, den således udfyldte blanket sammen med den i artikel 15, stk. 2, omhandlede blanket til den anden kontraherende stats kompetente institution (nedenfor betegnet som B).

2. Efter modtagelsen af de i stk. 1 nævnte blanketter attesterer den anden kontraherende stats kompetente institution (B) på en blanket svarende til den i stk. 1, 1. punktum, omhandlede forsikrings-, beskæftigelses- eller bopælsperioder, der er tilbagelagt efter den for institutionen gældende lovgivning og afgiver på samme blanket erklæring om, hvorvidt der er erhvervet ret til ydelser efter den nævnte lovgivning, når såvel de således attesterede perioder, de betingelser for erhvervelse af ret der er hjemlet i den for den nævnte institution gældende lovgivning samt, om fornødent, konventionens bestemmelser lægges til grund. Institutionen

sender påfølgende, enten direkte eller gennem kontaktorganerne, den således udfyldte blanket til den kompetente institution i den kontraherende stat, hvortil ansøgningen er indgivet (A). Derefter skal den anden kontraherende stats kompetente institution (B) gå frem efter følgende regler:

- a) Såfremt institutionen på grundlag af de i medfør af stk. 1 modtagne oplysninger kan konstatere, at der er erhvervet ret til ydelser efter begge de kontraherende staters lovgivninger, skal institutionen fastsætte størrelsen af den ydelse, der ved iagttagelse af konventionens bestemmelser skal udredes efter den for institutionen gældende lovgivning. Meddelelse om den af institutionen truffne afgørelse, indført på en blanket, jfr. artikel 20 i denne aftale, afgives, enten direkte eller gennem kontaktorganerne, til den kompetente institution i den kontraherende stat, hvortil ansøgningen er indgivet (A).
- b) I andre tilfælde end det i litra a) omhandlede skal institutionen udsætte sin afgørelse, indtil institutionen har modtaget meddelelse, som nævnt i stk. 3, 2. punktum, og skal derefter gå frem efter reglerne i stk. 4.

3. Efter modtagelsen af den i stk. 2, 2. punktum, nævnte blanket træffer den kompetente institution i den kontraherende stat, hvortil ansøgningen er indgivet (A) afgørelse af, om der ved iagttagelse af konventionens bestemmelser er erhvervet ret til ydelser efter den for institutionen gældende lovgivning. Meddelelse om den af institutionen truffne afgørelse, indført på en blanket, jfr. artikel 20 i denne aftale, afgives, enten direkte eller gennem kontaktorganerne, til den anden kontraherende stats kompetente institution (B).

4. I de i stk. 2, litra b), omhandlede tilfælde skal den anden kontraherende stats kompetente institution (B) efter modtagelsen af den i stk. 3, 2. punktum, nævnte meddelelse fastsætte størrelsen af den ydelse der, om fornødent ved iagttagelse af konventionens bestemmelser, skal udredes efter den for institutionen gældende lovgivning. Meddelelse om den af institutionen truffne afgørelse, indført på en blanket, jfr. artikel 20 i denne aftale, afgives, enten direkte eller gennem kontaktorganerne, til den kompetente institution i den kontraherende stat, hvortil ansøgningen er indgivet (A).

5. Den kompetente institution i hver af de kontraherende stater skal, enten direkte eller gennem kontaktorganerne, til ansøgeren sende en meddelelse, hvori den pågældende underrettes om den af institutionen truffne afgørelse, om den adgang til klage over afgørelsen der er hjemlet i den for institutionen gældende lovgivning og om foreskrevne klagefrister. Af enhver sådan meddelelse, som af en kontraherende stats kompetente institution sendes til ansøgeren, skal en genpart, enten direkte eller gennem kontaktorganerne, afgives til den anden kontraherende stats kompetente institution.

Artikel 17. 1. I tilfælde, hvor en pakistansk statsborger med bopæl eller ophold på pakistansk område indgiver ansøgning om førtidig folkepension eller invalidepension efter dansk lovgivning som omhandlet i konventionens artikel 22, stk. 4, henholdsvis artikel 23, eller om enkepension efter dansk lovgivning som omhandlet i konventionens artikel 24, stk. 2, er ansøgeren efter bestemmelse af vedkommende danske institution pligtig at tage ophold på dansk område i det omfang behandlingen af pensionsansøgningen gør det fornødent.

2. Nødvendige rejse- og opholdsudgifter i forbindelse med ansøgerens ophold på dansk område afholdes af vedkommende danske institution.

3. Træffer vedkommende danske institution bestemmelse som i stk. 1 nævnt, skal institutionen give ansøgeren skriftlig meddelelse herom. Undlader ansøgeren at efterkomme indkaldelsen, kan institutionen træffe afgørelse om den ansøgte pension på grundlag af de i sagen i øvrigt foreliggende oplysninger eller lade sagen bortfalde.

GENNEMFØRELSE AF KONVENTIONENS AFSNIT VII

Bestemmelser om lægeundersøgelser samt om lægelig og administrativ kontrol med ansøgere om og modtagere af ydelser

Artikel 18. 1. I tilfælde, hvor ansøgeren om en i konventionen omhandlet ydelse har ophold eller bopæl i en anden kontraherende stat end den, på hvis område den kompetente institution er beliggende, foretages de lægeundersøgelser, der er nødvendige til bedømmelse af ansøgningen, på den kompetente institutions gennem kontaktorganerne fremsatte begæring ved foranstaltning af den tilsvarende institution i den kontraherende stat, på hvis område ansøgeren har ophold eller bopæl og efter reglerne i den for sidstnævnte institution gældende lovgivning. Den kompetente institution bevarer dog retten til at lade ansøgeren undersøge af en af institutionen selv udpeget læge.

2. Bestemmelsen i stk. 1 berører ikke reglerne i denne aftales artikel 17.

3. Udgifterne ved de i stk. 1, 1. punktum, nævnte lægeundersøgelser skal af den institution, der har anmodet om undersøgelserne, refunderes den institution i den anden kontraherende stat, ved hvis foranstaltning undersøgelserne er foretaget, på grundlag af de af sidstnævnte institution benyttede takster.

4. Ved udøvelse af lægelig kontrol med personer, der modtager ydelser efter en kontraherende stats lovgivning, men som har ophold eller bopæl på den anden kontraherende stats område, finder bestemmelserne i stk. 1-3 tilsvarende anvendelse.

5. I tilfælde hvor en person, der ansøger om eller modtager en i en kontraherende stats lovgivning hjemlet ydelse, har ophold eller bopæl på den anden kontraherende stats område udøves administrativ kontrol med den pågældende på den kompetente institutions begæring, fremsat enten direkte eller gennem kontaktorganerne, af den tilsvarende institution i den kontraherende stat, på hvis område ansøgeren (modtageren) har ophold eller bopæl efter reglerne i sidstnævnte stats lovgivning. Sådant kontrol udøves vederlagsfrit.

Bestemmelser om fremgangsmåden ved udbetaling af kontantydelse til modtagere, der har bopæl eller ophold i en anden kontraherende stat end den på hvis område den institution, som det påhviler at foretage sådan udbetaling, er beliggende

Artikel 19. Udbetaling af kontantydelse, herunder pensioner/ydelser, som i medfør af en kontraherende stats lovgivning eller af denne konvention skal udredes til berettigede, der har bopæl eller ophold på den anden kontraherende stats område, sker, enten direkte eller på anden måde, til de nævnte berettigede i den kontraherende stat, på hvis område de pågældende har bopæl eller ophold. Udbetaling af kontantydelse, som i medfør af konventionens bestemmelser tilkommer en person, der har bopæl eller ophold på den anden kontraherende stats område, er dog betinget af, at den berettigede opfylder de identifikationskrav, som er fastsat af den pågældende kontraherende stats myndigheder (f.eks. fingeraftryk, nationalt identitetskort m.v.).

Afsluttende bestemmelser

Artikel 20. Blanketter til brug ved udfærdigelsen af de for anvendelsen af denne aftale fornødne attestationer, bekræftede erklæringer og øvrige dokumenter, udarbejdes i samarbejde mellem vedkommende danske og pakistanske kontaktorganer, jfr. artikel 1. De nævnte blanketter udarbejdes på begge kontraherende staters sprog.

Artikel 21. Ved korrespondance mellem de kontraherende staters myndigheder og institutioner anvendes det engelske sprog.

Artikel 22. 1. Denne administrative aftale træder i kraft samtidig med konventionen. Den har gyldighed i samme tidsrum som konventionen.

2. Denne administrative aftale kan ændres ved overenskomst mellem de kontraherende staters kompetente myndigheder.

UDFÆRDIGET i København den 1. marts 1982 i 3 eksemplarer med dansk, urdu og engelsk tekst, hvilke tekster skal have samme gyldighed.

For det danske socialministerium:

ADAM TRIER

For det pakistanske ministerium for arbejdskraft
og for oversøiske pakistaneres anliggender:

M. A. KAZMI

BILAG

KOMPETENTE INSTITUTIONER

(Konventionens artikel 1, iitra (f), og Den administrative aftales artikel 1, stk. 2)

A. Danmark

I. Sygdom og moderskab:

a) Naturalydelse:

Vedkommende amtskommune. Henvendelse sker til det sociale udvalg i den kommune, hvori den pågældende har bopæl. I Københavns kommune: Magistraten; i Frederiksberg kommune: Kommunalbestyrelsen.

b) Kontantydelse:

Det sociale udvalg i bopælskommunen. I Københavns, Odense, Aalborg og Århus kommuner: Magistraten.

2. Arbejdsulykker og erhvervssygdomme:

a) Naturalydelse og løbende renter:

Sikringsstyrelsen, København.

b) Dagpenge:

Det sociale udvalg i bopælskommunen. I Københavns, Odense, Aalborg og Århus kommuner: Magistraten.

3. Familieydelse (børnetilskud):

Det sociale udvalg i bopælskommunen. I Københavns, Odense, Aalborg og Århus kommuner: Magistraten.

4. Invalidepension, enkepension og folkepension:

a) Ret til pension efter lovgivningen i begge de kontraherende stater:

Sikringsstyrelsen, København.

b) Ret til pension alene efter dansk lovgivning:

Det sociale udvalg i bopælskommunen. I Københavns, Odense, Aalborg og Århus kommuner: Magistraten.

5. Begravelseshjælp:

Det sociale udvalg i bopælskommunen. I Københavns, Odense, Aalborg og Århus kommuner: Magistraten.

6. *Ydelser ved arbejdsløshed:*
Arbejdsdirektoratet, København.
7. *Pensioner i henhold til lovgivningen om Arbejdsmarkedets Tillægspension (ATP):*
Arbejdsmarkedets Tillægspension, Hillerød.

B. *Den Islamiske Republik Pakistan*

1. *Læge- og hospitalsbehandling, ydelser ved sygdom, ydelser ved moderskab, begravelseshjælp, ydelser i tilfælde af mén, erhvervsudygtighedspension, erhvervsudygtighedshjælp og efterladtepension:*
 - a) For så vidt angår arbejdstagere med bopæl i Provinsen Sind:
Institutionen for Social Sikring af Ansatte i Sind (Sind Employees' Social Security Institution), Karachi.
 - b) For så vidt angår arbejdstagere med bopæl i Provinsen Punjab:
Institutionen for Social Sikring af Ansatte i Punjab (Punjab Employees' Social Security Institution), Lahore.
 - c) For så vidt angår arbejdstagere med bopæl i N.W.F.P. Provinsen:
Institutionen for Social Sikring af Ansatte i N.W.F.P. (N.W.F.P. Employees' Social Security Institution), Peshawar.
 2. *Aldersdomsunderstøttelse og invaliditetsunderstøttelse:*
I alle tilfælde:
Institutionen for Aldersdomsydelser til Ansatte (The Employees' Old-Age Benefits Institution), Karachi.
-

د الف (صوبہ سندھ میں رہائش پذیر
کارکنوں کے بارے میں :
ادارہ سماجی تحفظ ملازمین
سندھ کراچی

د ب (صوبہ پنجاب میں رہائش پذیر
کارکنوں کے بارے میں :
ادارہ سماجی تحفظ ملازمین
پنجاب لاہور ۔

د ج (صوبہ سرحد میں رہائش پذیر
کارکنوں کے بارے میں :
ادارہ سماجی تحفظ ملازمین
سرحد پشاور ۔

د ۔ مہتمم ضعیف العمری اور
مہتمم محذوفی ۔

تمام صورتوں میں :
ادارہ مراعات ضعیف العمری ملازمین
کراچی ۔

دھا گرنٹ فونڈنگ: اس کمیون کا سماجی کمیشن جس میں مراعات پانے والا شخص رہائش پذیر ہے کو پن ہین، اڈولس، آلبرگ اور آرس کی کمیونوں میں: "رکھون کی انتظامیہ" (Magistralen)

Arbejds direktoratet

(۶) مراعات بیروزگاری:

(دفتر قومی روزگار)

کو پن ہین۔

Arbejds markedets

Tillægspension

دفتر اضافی پنشن برائے ملازم

اشخاص) ہیلروڈ۔

۱۷ مزدور منڈی کی اضافی

پنشن۔ اسکیم دے۔ ٹی جی۔

کے تحت واجب الادا پنشن:

(ب) اسلامی جمہوریہ پاکستان

۱۔ طبی نگہداشت، مراعات

بیماری، مراعات زچگی، گرنٹ

فونڈنگ، مراعات زخم مندوبی

کی پنشن، مندوبی کارگریجوٹی اور

پیمانہ گان کی پنشن:

- Sikringsstyrelsen
 (دفتروى سماجى تحفظ کوپن ہیگن)
 ایس کمیون کا سماجی کمیشن جس میں مراعات پانے والا
 شخص رہائش پذیر ہو۔ کوپن ہیگن، آڈنس،
 آلبرگ اور آرس کی کمیون میں:
 "Magistraten" (کمیون انتظامیہ)
- ۳۔ عائلی ہمتہ جات :-
- ایس کمیون کا سماجی کمیشن جس میں مراعات پانے والا شخص
 رہائش پذیر ہو۔ کوپن ہیگن، آڈنس، آلبرگ اور
 آرس کی کمیونوں میں:
 "Magistraten" (کمیون انتظامیہ)
- ۴۔ قوی ضیف العری، معنوی
 اور برہ کی پنشن :-
- Sikringsstyrelsen
 (دفتروى سماجى تحفظ کوپن ہیگن)
 ایس کمیون کا سماجی کمیشن جس میں مراعات پانے والا
 شخص رہائش پذیر ہو۔ کوپن ہیگن، آڈنس، آلبرگ اور
 آرس کی کمیونوں میں "Magistraten"
 (کمیون انتظامیہ)
- ۵۔ الف (دفعہ اولین معاہدے
 قوانین کے تحت استحقاق :-
 رب ا صرف ڈغادک کے
 قانون کے تحت استحقاق :-

اسی کی تین نقول پر بمقام کوپن ہیگن آج مورخہ
 یکم مارچ ۱۹۸۲ء کو اردو - ڈنیش اور انگریزی زبانوں
 میں دستخط کیے گئے،
 ہر متن یکساں طور پر مستند ہے۔

برائے پاکستان کی

فدارتِ محنت، افرادی قوت

و بیرون ملک پاکستانی

برائے ڈنمارک کی

وزارتِ سماجی امور

Adam Trier

دفعہ ۲۰

معائدہ ہذا کے اطلاق کے لئے ضروری سندوں، تصدیق شدہ کفایت نامے اور دیگر دستاویزات کے لیے معیاری نام ڈیٹا اور پالیمان کے متعلقہ رابطہ اداروں کے باہمی تعاون سے تیار کیے جائیں گے، بحوالہ دفعہ ۱۸۔ مذکورہ فارموں کے صورتوں دونوں فریقین معائدہ کی زبانوں میں وضع کیے جائیں گے۔

دفعہ ۲۱

فریقین معائدہ کے حکام اور اداروں کے درمیان مراسلت میں انگریزی زبان استعمال کی جائے گی۔

دفعہ ۲۲

۱۱۔ یہ انتظامی معائدہ اسی تاریخ سے نافذ العمل ہوگا جس تاریخ سے میناق نافذ العمل ہوگا۔ یہ اسی مدت کے لیے مؤثر ہوگا جس مدت کیلئے میناق مؤثر ہوگا۔

۱۲۔ اس میناق معاہدے میں فریقین معائدہ کے حکام مجاز کے اتفاق رائے سے ترمیم کی جائے گی۔

میں تعریحات جو اس علاقے کی بجائے جہاں
ایسی ادائیگی کرنے کا ذمہ دار ادارہ واقع ہو
دوسرے فریق معاہدہ کے علاقے میں رہائش
پذیر یا قیام پذیر ہوں۔

دفعہ ۱۹

ایک فریق معاہدہ کے مابین کے تحت یا مشاق کی تعریحات کے تحت
ملنے والی نقد مرعات، بشمول پنشن و عتبتہ جات کی مرعات پانے والے اپنے
اشخاص کو ادائیگی جو دوسرے فریق معاہدہ کے علاقے میں رہائش پذیر یا
قیام پذیر ہوں مذکورہ مرعات پانے والے اشخاص کو براہ راست یا بالواسطہ طور
پر اس فریق معاہدہ کے علاقے میں کی جائے گی۔ جس میں وہ رہائش پذیر یا قیام
پذیر ہوں۔ تاہم ایسی نقد مرعات کی ادائیگی جو پیشاق کی تعریحات کا حصہ سے
کس ایسے شخص کو ملتی ہوں جو دوسرے فریق معاہدہ کے علاقے میں رہائش پذیر یا
قیام پذیر ہو تو وہ اس شرط کے تابع ہوگی جو مرعات پانے والا شخص متعلقہ فریق معاہدہ
کے حکام کی طرف سے عائد کردہ شناخت کے تقاضوں (مثلاً انگریزی کے نشانات
قومی شناختی کارڈ، وغیرہ) کو پورا کرے۔
آخری تعریحات

۳۱ دفعہ نڈا کے پیرا (۱) پہلے جملے میں محولہ طے مابین پر اٹھنے والے مصارف کی باز آمانگی اس ادارے کی طرف سے جس کی جانب سے معاہدے کیے گئے ہیں دوسرے فریق معاہدہ کے اس ادارے کو جس نے معاہدے کیے تھے حوالہ دہانہ کے لیے طرف سے معاہدہ کرہ مصارف کی بنیاد پر کی جائیگی۔

۲۱۔ ان اشخاص کا جی کنٹرول انجام دینے کے لیے جو ایک فریق معاہدہ کے قانون کے تحت مراعات حاصل کر رہے ہیں اور دوسرے فریق معاہدہ کے علاقے میں رہائش پذیر یا قیام پذیر ہوں دفعہ نڈا (۱) - (۲) کی تصریحات کا اطلاق از مدے مماثلت کیا جائے گا۔

۱۵۔ جب کوئی شخص ایک فریق معاہدہ کے قانون کے تحت مراعات کا دعویدار ہو یا مراعات حاصل کر رہا ہو اور دوسرے فریق معاہدہ کے علاقے میں رہائش پذیر یا قیام پذیر ہو تو متعلقہ شخص انتظامی پڑتال، مجاز ادارے کی طرف سے براہ راست یا رابطہ اداروں کے توسط سے کی گئی درخواست پر، اس فریق معاہدہ کے متوازی ادارے کی جانب سے جس کے علاقے میں دعویدار (مراعات پانے والا شخص) رہائش پذیر یا قیام پذیر ہو، حوالہ دہانہ کے قانون میں وضع کردہ طریقہ کار کے مطابق کی جائے گی۔ ایسی انتظامی پڑتال بلا معاوضہ کی جائے گی۔

ایسے مراعات پانے والے اشخاص کو نقد مراعات کی ادائیگی کے لیے طریقہ ہائے کار کے بدلے

میشاق کے باب منقہ کا اطلاق

دعوہ دیادوں اور مراعات پائوالوں کے طبی معائینوں اور طبی اور انتظامی کنٹرول کے بارے میں توہیات

دفعہ ۱۸

(۱) جب میشاق میں مدع مراعات کا کوئی دعوہ دار اس علاقے کی بجائے جس میں مجاز ادارہ واقع ہو، دوسرے فریق معاہدہ کے علاقے میں رہائش پذیر ہو تو دعوے کی تحقیقات کے لیے مطلوبہ طبی معائنے، رابطہ اداروں کے ذریعے مجاز ادارے کی طرف سے کی گئی درخواست پر، اس فریق معاہدہ کے متوازی ادارے کی طرف سے کیے جائیں گے جس کے علاقہ میں دعوہ دار رہائش پذیر یا مقام پذیر ہو اور اس طریقہ کار سے طالبی کیے جائیں جو حوالہ کردار سے کے زیر نفاذ قانون میں وضع کیا گیا ہو۔ تمام مجاز ادارے کا اپنی پسند کے مجال سے دعوہ دار کا معاہدہ کرانے کا حق برقرار رہے گا۔

۱۲۔ پیرا بالا کے اطلاق سے معاہدہ صفا کی دفعہ ۱۷ میں شامل تعریحات متاثر نہیں ہونگی۔

بارالبطہ اداروں کے توسط سے ، دوسرے فریق معاہدہ کے مجاز ادارے کو ارسال کی جائے گی۔

دفعہ ۱۷

(۱) جب پاکستان کے علاقے میں رہائش پذیر یا پناہ پذیر کوئی پاکستانی شہری میٹان کے دفعات ۲۲ (۱) اور ۲۳ کی تعریحات کے مطابق بالترتیب ڈنمارک کے قانون کے تحت صنفی العری کی متوقع پنشن یا مندی کی پنشن کے لیے یا میٹان کی دفعہ ۲۲ (۲) کی تعریحات کے مطابق ڈنمارک کے قانون کے تحت یہ کسی پنشن کے لیے دعوای پیش کرے تو دعویدار پنشن کے لیے اپنے دعوای کی تحقیقات کے لیے ڈنمارک کے علاقے میں آمد ضروری حد تک قیام کرنے کا مجبور ہوگا۔ اگر ڈنمارک کا متعلقہ ادارہ ایسا مفید کرے۔

(۲) ڈنمارک کے علاقے میں دعویدار کے مندرجہ قیام کی وجہ سے سفر اور نان و نفقہ کے ضروری مصارف کی باز ادائیگی ڈنمارک کا متعلقہ ادارہ کرے گا۔

(۳) جب ڈنمارک کا متعلقہ ادارہ کوئی ایسا مفید کرے جس کا حوالہ دفعہ ۲۲ کے پہرہ (۱) میں دیا گیا ہے تو ادارہ دعویدار کو اس کے بارے میں قریب اطلاع کرے گا۔ اگر دعویدار طلب نامے پر عمل کرنے میں ناکام رہے تو ادارے کو اختیار ہوگا کہ وہ پنشن کے دعوای پر دیگر حیرت شوق کی بنیاد پر مفید کرنے کا کام لے کرے یا دعوای مسترد کرے۔

(۳) پیرا (۲) بالا کے دوسرے جملے میں مذکور فارم کے موصول ہونے کے بعد آفریقہ معاہدہ کا جواز اور اسے دہریہ پیش کیا گیا ہو (الف) اس امر کا یقین کرے گا کہ آیا شتیاق کی تعریحات کو ملحوظ رکھتے ہوئے اس کے زیر نفاذ قانون کے تحت مرعات کا کوئی حق قائم ہوتا ہے۔ اس کے فیصلے کی اطلاع جو معاہدہ نذا کی دفعہ ۲۰ میں دیئے گئے مذکورہ معیاری فارم میں درج ہوگی۔ براہ راست یا رابطہ اداروں کے توسط سے، دوسرے فریق معاہدہ کے جواز ادارے (دب) کو ارسال کی جائے گی۔

(۴) دفعہ نذا کے پیرا (۲) کے ذیلی پیرا (دب) میں بحکم صورتوں میں دوسرے فریق کے جواز ادارہ (دب) دفعہ نذا کے (۳) کے دوسرے جملے میں مذکور اطلاع نامہ موصول ہونے پر، شتیاق کی تعریحات کو جیسا کہ معاملہ کا تقاضا ہو، ملحوظ رکھتے ہوئے، اپنے زیر نفاذ قانون کے تحت واجب الامرائعات کی رقم کا حساب رکھتا۔ اس کے فیصلے سے جو معاہدہ نذا کی دفعہ ۲۰ میں درج ہیں مذکورہ معیاری فارم میں درج ہوگا، براہ راست یا رابطہ اداروں کے توسط سے، اس فریق معاہدہ کے جواز ادارے کو اطلاع کیا جائے گا جسے دہریہ پیش کیا گیا ہو۔ (الف)

(۵) ہر فریق معاہدہ کا جواز ادارہ دہریہ کو براہ راست یا رابطہ اداروں کے توسط سے، ایک کفایت نامہ ارسال کرے گا۔ جس میں اسے ادارے کی جانب سے لے لے فیلے، اداروں کے نفاذ قانون میں قرار شدہ قانونی اداروں کی ایسی اداروں کی دستاویزات کیلئے دی گئی مدت کی اطلاع دی جائے گی۔ کسی فریق معاہدہ کے جواز ادارے کی طرف سے دہریہ کو ارسال کردہ ایسے کسی کفایت نامے کی ایک نقل، براہ راست

کو محفوظ رکھتے ہوئے مذکورہ قانون کے تحت مراعات کا کوئی حق قائم ہوتا ہے۔ یہ ادارہ براہ راست یا رابطہ اداروں کے توسط سے، اس طرح عمل کردہ فارم اس فریق معاہدہ کے مجاز ادارے کو ارسال کرے گا۔ جسے دعویٰ پیش کیا گیا ہو (ب) بعد ازاں دوسرے فریق معاہدہ کا مجاز ادارہ (ب) درج ذیل طریقہ کار پر عمل کرے گا۔

(الف) جب ادارہ دفعہ ہذا کے پیرا (۱) کی رو سے درج شدہ معلومات کی بنا پر یہ معلوم کرنے کے قابل ہو کہ دونوں فریقین معاہدہ کے قوانین کے تحت مراعات کا کوئی حق قائم ہوتا ہے، تو ادارہ میثاق کی تعریحات کو محفوظ رکھتے ہوئے اپنے زیر نفاذ قانون کے تحت واجب الادا مراعات کی رقم کا حساب کرے گا۔ اس کے فیصلے سے جو معاہدہ ہذا کی دفعہ ۲۰ میں دیے گئے معیاری فارم پر درج ہوگا، براہ راست یا رابطہ اداروں کے توسط سے، اس فریق معاہدہ کے مجاز ادارے کو مطلع کیا جائے گا۔ جسے دعویٰ پیش کیا گیا ہو (الف)۔

(ب) پیرا (۱) بالا میں مذکورہ صورت کے علاوہ دیگر صورتوں میں ادارہ دفعہ ہذا کے پیرا (۲) کے درجہ جملہ میں مذکور اطلاع نامہ کی معمولی تک اپنے فیصلے کو مستوی رکھے گا اور بعد ازاں دفعہ ہذا کے پیرا (۲) (ب) مطابق عمل کرے گا۔

کی طرف سے مطالبہ کوئی اضافی معلومات معاہدہ نذا کی دفعہ ۲۰ میں دیئے گئے
سیاری فارم میں درج کرے گا۔

دفعہ ۱۶

اس فریق معاہدہ کا حجاز ادارہ جسے دہلوی پیش کیا جائے (جسے بعد ازیں بطور
الف نازد کیا گیا ہے) اپنے زیر نفاذ قانون کے تحت مکمل کردہ ہمہ ملازمت
یاریائیں کی مدات کی تصدیق معاہدہ نذا کی دفعہ ۲۰ میں دیئے گئے مذکورہ
حیدی فارم میں کرے گا۔ نیز اس فارم میں بیان کرے گا کہ آیا محض اس طرح
تصدیق کردہ مدات اور مذکورہ ادارے کے زیر نفاذ قانون میں درج شرائط
استحقاق کو ملحوظ رکھتے ہوئے مذکورہ قانون کے تحت مراعات کا کوئی حق قائم
ہوتا ہے۔ یہ ادارہ براہ راست یا رابطہ اداروں کے توسط سے اس طرح مکمل کردہ
فارم دفعہ ۱۵ کے پیرا (د) میں بحوالہ میٹاری فارم کے ہمراہ دوسرے فریق
معاہدہ کے حجاز ادارے کو (جسے بعد ازیں بطور ب نازد کیا گیا ہے) ارسال کرے
گا۔ (۲) پیرا (د) بالا میں مذکور فارم معمول ہونے پر دوسرے فریق
معاہدہ کا حجاز ادارہ (ب) پیرا (د) بالا کے پہلے حصے میں مذکور میٹاری
فارم کے متوازی فارم پر اپنے زیر نفاذ قانون کے تحت مکمل کردہ ہمہ
ملازمت یاریائیں کی مدات کی تصدیق کرے گا اور اسی فارم پر بیان کرے گا
کہ آیا اس طرح تصدیق کردہ مدات، مذکورہ ادارے کے زیر نفاذ قانون میں
درج شرائط استحقاق اور جیساکہ معاہدے کا تقاضا ہو، میٹان کی تعریحات

علاقے میں دعویدار قیام پزیر ہے اور جب دعویٰ سے یہ ظاہر ہو کہ دعویدار یا جیسی ہی صورت ہو، متوفی شوہر/ بیوی دوسرے فریق معاہدہ کے قانون کے تابع رہا ہے تو دعویٰ براہ راست یا بالظہ اداروں کے توسط سے کارروائی کے لیے دوسرے فریق کے مجاز ادارے کو ارسال کیا جائے گا۔ ایسی صورتوں میں معاہدہ ہذا کی دفعہ ۱۴ کی تصریحات کا اطلاق نہیں ہوگا۔

دفعہ ۱۵

(۱) دعویدار جس حد تک ممکن ہو، مذکورہ، ضعیف الثمری، اور فونڈنگی (پیشنوں) کے بارے میں سماجی تحفظ کے ان اداروں کے متعلق جن کے پاس بیمہ شدہ شخص دعویدار یا متوفی شوہر/ بیوی (فریقین معاہدہ کے علاقوں میں بیمہ شدہ رہا ہو، اس آجر یا آجروں کے بارے میں جنہوں نے بیمہ شدہ شخص (دعویدار یا متوفی شوہر/ بیوی) کو سلام رکھا ہو، اور ڈنمارک کے قانون کے تحت مراعات کے لیے کسی دعوے کی صورت میں ڈنمارک کے علاقے میں بیمہ شدہ شخص دعویدار یا متوفی شوہر/ بیوی) کی رہائش کے مقام یا مقامات کے بارے میں مفصل معلومات بہم پہنچائے گا۔ بیمہ شدہ شخص کی ملازمت اور بیمہ کے بارے میں کوئی موجود دستاویزی ثبوت اور استحقاق سے متعلقہ دیگر مواد دعوے کے ساتھ لف کیا جائے گا۔

(۲) وہ ادارہ جسے دعویٰ پیش کیا جائے، دعویٰ کے جائزہ کے لیے دفعہ ہذا کے پیرا (۱) میں مذکورہ معلومات نمبر دوسرے فریق معاہدہ کے ادارے

مشیاق کے باب ششم کا اطلاق

دفعہ ۱۳

جب ایک فریق معاہدہ کے کسی ادارے کو اس فریق کے قانون کے تحت مراعات کے لیے پیش کردہ کسی دعوے سے یہ ظاہر ہو کہ بیعہ شدہ شخص دعویدار یا متوفی شوہر/بیوی) دوسرے فریق معاہدہ کے قانون کے تابع بھی رہا ہے تو یہ دعوای نکیساں طور پر مؤخر الذکر فریق کے قانون کے تحت مراعات کا دعویٰ بھی لغو کر لیا جائے گا۔

دفعہ ۱۴

۱، مراعات کیلئے دعوای آں فریق معاہدہ کے مجاز ادارے کو جس کے علاقے میں دعویدار رہائش پذیر ہو، اس ادارے کے زیر نفاذ قانون کے تحت وضع کردہ طریقہ کار کے مطابق پیش کیے جائیں گے۔ اس دعوے کے ساتھ، جہاں تک ممکن ہو ضروری دستاویزی ثبوت لف لیا جائے گا۔ مذکورہ ادارے کو پیش کردہ دعوے کی تاریخ دوسرے فریق معاہدہ کے متوازی ادارے کے پیش کردہ دعوے کی تاریخ لغو کی جائے گی۔

۲، جب وہ ادارے دعوای پیش کیا جائے یہ معلوم کرنے کہ وہ دعویدار یا بیوی بھی صورت ہی متوفی شوہر/بیوی آں فریق معاہدہ کے قانون کے تابع نہیں رہا جس کے

دفعہ ۱۵

جب مینٹاق کی دفعہ ۱۴ کے پیرا (۲) میں موصوفہ صورتوں میں کسی فریق معاہدہ کا ادارہ جسے معاہدہ ہذا کی دفعہ ۸ کی رو سے کسی پیشہ وارانہ عارضہ کی اطلاع دی گئی ہو۔ یہ معلوم کرے کہ بیمار شخص نے دوسرے فریق معاہدہ کے علاقے میں آفریں کوئی ایسا کام انجام دیا ہے جس سے ایسا پیشہ وارانہ عارضہ لاحق ہونے کا احتمال ہے۔ تو وہ ادارہ براہ راست یا رابطہ اداروں کے توسط سے، دوسرے فریق معاہدہ متوازی ادارے کو یہ رپورٹ انہ کوئی منسلکہ دستاویزات ارسال کرے گا جس میں ادارے کی جانب سے کیا گیا فیصلہ بیان کیا جائے گا۔

دفعہ ۱۱

بجائز ادارہ دعویدار کو کچھ ران کس حاد ثے یا کسی پیشہ وارانہ عارضہ کی صورت میں وضع کردہ مراعات کے لیے اس کے دعوے کے بارے میں تقریراً اپنے فیصلے سے مطلع کرے گا۔

دفعہ ۱۲

لسلسلہ مینٹاق کی دفعہ ۱۸ کا پیرا (۱) معاہدہ ہذا کی دفعہ ۶ کی توجیحات کام کے دوران کسی حادثہ یا پیشہ وارانہ عارضے کے بارے میں معذرتہ تقدیرات کی لائینگٹی پرکیساں طور پر اطلاق پذیر ہوگی۔

لیئے دہوی، رالبلہ ادارہ کے توسط سے اس فریق معاہدہ کے مجاز ادارے کو پیش کیا جائے گا جس کے قانون کے تابع متوفی شخص تھا۔ اور اس طریقہ کار کے مطابق پیش کیا جائے گا۔ جو مذکورہ ادارے کے زیر نفاذ قانون میں وضع کیا گیا ہو۔ مؤخر الذکر قانون کے تحت مطلوبہ دستاویزی ثبوت اس دہویے کے عملہ ارسال کیا جائے گا۔

میشاق کے باب سوم کا اطلاق

دفعہ ۸

اس معقے کا بجائے جہاں مجاز ادارہ قائم ہو، دوسرے فریق معاہدہ کے علاقے میں کام کے دوران کوئی حادثہ پیش آئے یا کوئی پیشہ ورانہ عارضہ اول مرتبہ تشخیص کیا جائے تو اس حادثہ یا پیشہ ورانہ عارضے کی اطلاع مجاز ادارے کے زیر نفاذ قانون میں وضع کردہ طریقہ کار کے مطابق دی جائیگی مجاز ادارے کو یہ اطلاع پہلے راست یا رالبلہ اداروں کے توسط سے ارسال کی جائے گی۔

دفعہ ۹

مجاز اداروں، رالبلہ اداروں کے توسط سے دوسرے فریق معاہدہ کے حکام اور اداروں کو کوئی ایسی معلومات فراہم کرنے کیلئے درخواستیں نہ کی جائیں۔ جو وہ ادارہ معاملہ کا جائز دلینے کیلئے فرمادی سمجھے۔

میں سزا نہ نقد مراعات قابل ادائیگی ہو سکتی ہیں۔ نیز ایسی مراعات، پانے والے شخص کو پاکستان میں رہنے کے قیام کے مقام پر منتقل کی جاسکتی ہیں۔ اگر ڈیٹا کے اجازت دارہ ڈیٹا کے قانون میں درج شرائط کے تابع مراعات پانے والے شخص کی ڈیٹا کے علاقے سے روانگی سے قبل اس پر رضامندی ظاہر کر دے۔

دب، ایسی صورتوں میں جب کہ مراعات پانے والا شخص پیرا (الف) بالا میں مذکورہ شرائط کی جملہ دیگر شرائط کے لیے پاکستان کے علاقے میں رہائش پذیر ہو۔ تو اسے سزا نہ نقد مراعات ڈیٹا کے قانون میں درج شرائط کے تحت ڈیٹا کے علاقے میں ایس کی ایس پر اس مد تک واجب الہدا ہوگی۔ جس حد تک مراعات پانے والے شخص کی طبی نگہداشت کی وجہ سے مذکورہ علاقے میں اس کی مالی ملکوتوں کرنے کی ضرورت لاحق ہوئی ایسے التوا کی ضرورت پاکستان کے کسی ہسپتال، عام معالج یا کسی ماہر کی طرف سے معاہدہ ہذا کی دفعہ ۲ میں مذکورہ بیماری ختم پر جاری کردہ طبی دستاویز کی بنا پر مستحق ہوگی۔ مذکورہ طبی دستاویز بلکہ راست یا رابطہ اداروں کے توسط سے ڈیٹا کے اجازت دار سے کورسٹال مری جائے گی۔

دفعہ ۷

جب کسی فریق معاہدہ کا کوئی شہری جو دوسرے فریق معاہدہ کے قانون کے تابع ہو، اولاً لہ فریق علاقے میں قیام کے دوران فوت ہو جائے تو فریق کی لہ کے

میں قیام پھر ماہ سے مجاز نہ کرے، بیماری یا زچگی کے بارے میں نقد مراعات پاکستان کے قانون میں مدعہ شرائط کے تابع پاکستان کے علاقے میں اس کی مالیت پر اسے واجب الہدا ہوں گی۔

دب ۱) تمام دیگر صورتوں میں مراعات پانے والے شخص کو بیماری یا زچگی کے بارے میں نقد مراعات ڈنمارک کے علاقے میں اس کے قیام کے تمام پر منتقل کی جا سکتی ہیں اگر مراعات پانے والے شخص کی پاکستان کے علاقے سے روانگی سے قبل، پاکستان کے قانون میں مدعہ شرائط کے تابع، پاکستان کے مجاز ادارے نے رضامندی ظاہر کر دی ہو۔

دج) ذیلی پیرا (د) (دب) کے تحت ملنے والی نقد مراعات ڈنمارک کے کسی ہسپتال، عام معالج یا ماہر کی طرف سے، معاہدہ ہذا کی دفعہ ۱۶ میں مذکور بیماری فارم پر جاری کردہ طبی دستاویزی بنیاد پر قابل ادائیگی ہونگی۔ مذکورہ طبی دستاویز براہ راست یا رابطہ واسطوں کے توسط سے پاکستان کے مجاز ادارے کے ذریعہ ارسال کی جائے گی۔

۲) ڈنمارک کے قانون کے تحت بیماری یا زچگی کے بارے میں ڈنمارک یا پاکستان کے کسی شہری کو جو پاکستان کے علاقے میں رہائش پذیر ہو۔ مذکورہ نقد مراعات کی ادائیگی حسب ذیل قواعد کے مطابق کی جائے گی۔
دالف) ایسی صورتوں میں جب کہ مراعات پانے والا شخص تفریح کی غرض سے پاکستان کے علاقے میں رہائش پذیر ہو، بیماری کی کسی مدت کے لئے

(اقل) ڈنارک میں اس کیوں کی طرف سے جاری کیا جائیگا جس میں دعوایہ آفریں ہالینڈ پذیر کرنا۔ اور
 (دوم) پاکستان میں ادارہ مراعات ضیف الہری ملازمین، کراچی کی طرف سے جاری کیا جائیگا۔
 ۱۲) اگر دعوایہ مذکورہ تعلق شدہ کیفیت نامہ پیش کرنے میں نام کام رہے تو متعلقہ فریق معاہدہ کا مجاز ادارہ دوسرے فریق معاہدہ کے پیرا (۱) بالا میں مذکورہ ادارے کی کیفیت نامہ جاری کرنے کے لئے ارسال کرنے کی درخواست کرے گا۔

(۳) پیرا (۱) (۲) بالا میں ممولہ تعلق شدہ کیفیت نامہ معاہدہ ہذا کی دفعہ ۲۰ میں مذکورہ معیاری فارم پر جاری کیا جائے گا۔

دفعہ ۶

بجوالہ میثاق کی دفعہ ۱۲ کا پیرا (۱) معاہدہ ہذا کی دفعہ ۱۹ کی تعریحات کے تابع، مندرجہ ذیل قواعد اطلاق پذیر ہونگے :-
 ۱) پاکستان کے قانون کے تحت بیماری یا زوجگی کے بارے میں ڈنارک یا پاکستان کے کسی شہری کو، جو ڈنارک میں ہالینڈ پذیر ہو، نقد مراعات کی ادائیگی حسب ذیل قواعد کے مطابق کی جائے گی۔
 (الف) ایسی صورتوں میں جبکہ مراعات پلنے والے شخص کا ڈنارک کے علاقے

دفعہ ۴

بحوالہ میثاق کی دفعہ ۱

اس فریق معاہدہ کا مجاز ادارہ جس کے قانون کے تحت پاکستان یا ڈنمارک یا کوئی شہری کوئی مراعات پاتا ہے یا پانے کا مستحق ہو، رالپہہ اداروں کے توسط سے، دوسرے فریق معاہدہ کے قانون کے تحت مول کنندہ (مستحق شخص) کو واجب الادا کوئی سماجی مراعات پنر مؤثر الذر فریق کے علاقے میں منسلوہ شخص کی طرف سے وصول کردہ کسی آمدنی کے بارے میں سرکاری طور پر تصدیق کردہ معلومات کا مطالبہ کر سکتے ہیں۔

میثاق کے باب دوم کا اطلاق

دفعہ ۵

بحوالہ میثاق کی دفعہ ۱۲

۱۱، دعویدار، متعلقہ فریق معاہدہ کے مجاز ادارے کو ایک تصدیق شدہ کیفیت نامہ پیش کر لیا جس میں دوسرے فریق معاہدہ کے قانون کے تحت مکمل کردہ بیمہ، ملازمت یا رہائش کے عرصوں کی فراہم کی جائے گی۔ دعوآر کی درخواست پر یہ تصدیق شدہ کیفیت نامہ

میں مطلع کر لیا اور اس کے ساتھ ہی اپنے آجر کو مطلع
کر لیا کہ وہ جس فریق معاہدہ کا شہری ہے۔ اس کے
قانون کے تابع رہے گا۔

(۲) پیرا (۱) بالا کی روش سے اطلاع نامہ

راؤل (ڈنارک میں *Sikringsslytelsen*)

رد مقررہ سماجی تحفظ کو بن سگن کو بھیجا جائے گا اور
(دوم) پاکستان میں ادارہ مراعات صنفی العری، سلازمین،
کراچی کو بھیجا جائے گا۔

(۳) دفعہ ہذا کے پیرا (۲) میں مذکور ادارہ کڈنن کو ایک
سرٹیفکیٹ جاری کرے گا جس میں اس امر کی تصدیق کی جائے گی
کہ اپنے انتخاب کی بنا پر وہ اس فریق معاہدہ کے قانون
کے تابع ہے جس کا وہ شہری ہے۔ اس کے ساتھ ہی متعلقہ
ادارہ مذکورہ سرٹیفکیٹ کی ایک نقل پیرا (۲) بالا میں
مذکورہ دوسرے فریق معاہدہ کے ادارے کو ارسال کرے گا۔

دوسرے محلے میں دیا گیا ہے، آج کی طرف سے دی جائیگی۔
ایسی رضامندی: —

راڈل) ڈنمارک میں Sikkingsstyrelsen (دفتر قومی سماجی تحفظ)
کوپن ہیگن کی طرف سے دی جائیگی، اور
ددم) پاکستان میں ادارہ مراعات، ضیف القری، سلازین،
کراچی کی طرف سے دی جائیگی۔

ایسی کسی دی گئی رضامندی دفعہ ہذا کے پیرا (د) کی
نو سے جاری کردہ تفسیاتی سرٹیفکیٹ میں درج کی جائیگی۔
د) ، ایسی کسی دی گئی رضامندی کے بارے میں دفعہ ہذا
کے پیرا (۳) میں مذکور ادارہ برالطہ اداوں کے توسط
سے دوسرے فریق معاہدہ کے مجاز ادارے کے توسط کر لگا۔

دفعہ ۳

د) ، مینیاق کی دفعہ (۸) کے پیرا (۳) میں موعودہ صحتوں
میں کارکن دفعہ ہذا کے پیرا (۲) میں مذکور اس فریق معاہدہ
کے ادارے کو جس کا وہ شہری ہو، اپنے انتخاب کے بارے

سرٹیفکیٹ جاری کیا جائیگا۔ جس میں تصدیق کی جائے گی کہ ایک مقررہ مدت تک جو چھ مہینے سے زائد نہیں ہوگی، کارکن اس فریق معاہدہ کے قانون کے تابع ہے۔ جس کے علاقہ سے اس کارکن کو تصدیقات کیا گیا ہے، تعیناتی کا سرٹیفکیٹ معاہدہ ہذا کی دفعہ ۲۰ میں مذکورہ معیاری فارم پر جاری کیا جائے گا۔

(ب) تعیناتی کا سرٹیفکیٹ۔

(ادال) ڈنمارک میں *Sikringsstyrelsen* (دفتر قومی سماجی تحفظ) کوپن جگین کی طرف سے جاری کیا جائے گا، اور (دوم) پاکستان میں ادارہ مراعات ضعیف الخری، ملازمین، کراچی کی طرف سے جاری کیا جائے گا۔

(۲) ایسے کسی سرٹیفکیٹ کے اجراء کے بارے میں دفعہ ہذا کے پیرا (د) میں مذکور ادارہ، رابطہ اداروں کے توسط سے، دوسرے فریق معاہدہ کے مجاز ادارے کے واسطے کرے گا۔

(۳) اس فریق معاہدہ کے قانون کے مسلسل اطلاق کی ضمانتی کی درخواست، جس کے علاقے سے کارکن کی تعیناتی کی گئی ہو اور جس کا والہ میٹھاں کی دفعہ ۲ کے پیرا (الف) کے

Arbejdsmarkedets Tillægspension اول مزدور منڈی کی اضافی

پنشن اسکیم، اے۔ ٹی۔ پی۔ مزدور منڈی کی اضافی پنشن

کے تحت پنشنوں کے لئے؛ کا دفتر، ہیلروڈ

Arbejdsmarkedets مدغم۔ بے روزگاری کے لئے؛ کارروائیاں

دفتر قومی روزگار

کوپن ہیگن۔

Sikringsstyrelsen منوم۔ تمام دیگ صورتوں میں؛

دفتر قومی سماجی تحفظ

کوپن ہیگن۔

ب۔ اسلامی جمہوریہ پاکستان میں؛ ادارہ مراعات ضعیف المری

ملازمین، کراچی۔

۱۲۔ دونوں فریقین معاہدہ کے مجاز ادارے، بحوالہ میثاق

کی دفعہ اکی مدد، معاہدہ ہذا کے منسلک میں درج ہیں۔

میثاق کی دفعہ کا اطلاق

دفعہ ۲۔

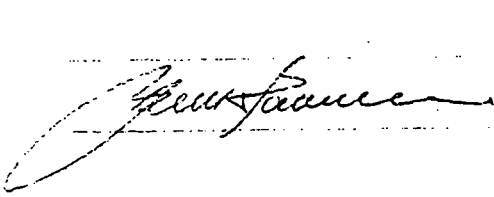
۱۔ الف) میثاق کی دفعہ کی مدد الف) کے پہلے جملے میں موصوفہ

صورتوں میں، کارکن یا آجبر کی درخواست پر، کارکن کو تعیناتی کا

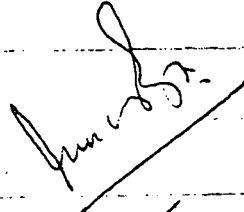
کے تحت کیا جاسکتا ہے جس کے علاقے میں بچہ
رہائش پذیر ہو۔

دستخط کنندگان ذیل نے، اپنی متعلقہ حکومتوں کی باقاعدہ اجازت
سے اس دستاویز شرائط معاہدہ کی تصدیق کرتے ہوئے، اس پر دستخط
ثبت کئے ہیں۔

اس کی تین نقول پر بمقام کوپن ہیگن آج مورخہ یکم مارچ ۱۹۸۲ء
کو ڈینش، اردو اور انگریزی زبانوں میں دستخط کئے گئے۔ ہر متن یکساں
طور پر مستند ہے۔



برائے حکومت
مملکت ڈنمارک



برائے حکومت
اسلامی جمہوریہ پاکستان

دستاویز شرائط معاہدہ

(میثاق کا جزو تکمیلی)

سماجی تحفظ کے میثاق کے سلسلے میں، جس پر مملکت ڈنمارک اور اسلامی جمہوریہ پاکستان کے مابین آج دستخط ہوئے ہیں، فریقین معاہدہ حسب ذیل امور پر متفق ہوئے ہیں۔

- ۱۔ میثاق کی دفعہ ۲۶ میں بیان کی گئی پنشنوں کا ارتباط کسی ایسی پنشن پر اطلاق پذیر نہیں ہوگا جو مزدور منڈی کی اضافی پنشن اسکیم (اے۔ ٹی۔ پی) سے متعلق ڈنمارک کے قانون کے تحت حاصل کی گئی ہو۔
- ۲۔ بچے کی پیدائش کی صورت میں ڈنمارک کے قانون کے تحت اجرتوں کی بجائے روزانہ نقد مراعات کے استحقاق کی شرائط مکمل کردہ متصور نہیں ہوں گی اگر متعلقہ شخص محض سرکاری شعبہ ملازمت کے پاس درج شدہ ہو کہ وہ ملازمت کیلئے دستیاب ہے۔

۳۔ ڈنمارک کے قانون کے تحت قومی ضعیف العمری کی متوقع پنشن، جو بے روزگاری یا نفع بخش کام تک رسائی کے موقع کی عدم دستیابی کی بنا پر، استحقاق حاصل کرنے کی عمر میں استثناء کے ذریعہ عطا کی جاتی ہے، کسی فریق معاہدہ کے

کا اعلان کیا جائے۔

(۲) میثاق لہذا کے اختتام سے کسی ایسے حقوق پر اثر نہیں پڑے گا جو اس سے قبل کسی شخص نے اس کی تصریحات کے مطابق حاصل کئے ہوں۔ اس وقت جب کہ اعلان اختتام کے بعد میثاق لہذا نافذ العمل نہ رہے تو دوران حصول حقوق کی رو سے آئندہ مراعات عطا کئے جانے سے متعلق سوالات کا تصفیہ خصوصی معاہدے کے ذریعہ کیا جائے گا۔

دستخط کنندگان ذیل نے، اپنی متعلقہ حکومتوں کی باقاعدہ اجازت سے میثاق لہذا کی تصدیق کرتے ہوئے اس پر دستخط ثبت کئے ہیں۔

اس کی تین نقول پر بمقام کوپن ہیگن آج مورخہ یکم مارچ ۱۹۸۲ء کو ڈینش، اردو اور انگریزی زبانوں میں دستخط کئے گئے۔ برٹن یکساں طور پر مستند ہے۔

برائے حکومت
مملکت ڈنمارک
بیسسن

برائے حکومت
اسلامی جمہوریہ پاکستان

(۴) اگر دفعہ ہذا کے پیرا (۵) میں مجولہ درخواست میثاق ہذا کے نافذ العمل ہونے کی تاریخ سے دو سال کے اندر پیش کی جائے تو میثاق ہذا کے تحت حاصل کردہ حقوق مذکورہ تاریخ سے موثر ہوں گے۔ اگر دفعہ ہذا کے پیرا (۵) میں مجولہ درخواست میثاق ہذا کے نافذ العمل ہونے کی تاریخ سے دو سال کا عرصہ گزر جانے کے بعد پیش کی جائے تو ایسے حقوق جو ساقط یا زائد المعیاد نہ ہوئے ہوں اس تاریخ سے موثر ہوں گے جس پر درخواست دی جائے۔

دفعہ ۳۷

میثاق ہذا کی توثیق کی جائے گی اور دستاویزات توثیق کا کوپن بیگین تبادلہ کیا جائے گا جس میں دستاویزات توثیق کا تبادلہ کیا جائے گا اس مہینے کے بعد دوسرے مہینے کے پہلے دن میثاق نافذ العمل ہوگا۔

دفعہ ۳۸

(۱) میثاق ہذا نافذ العمل ہونے کی تاریخ سے بارہ مہینے کی مدت تک نافذ رہے گا۔ بعد ازاں یہ سال بہ سال نافذ رہے گا تا وقتیکہ کسی فریق معاہدہ کی حکومت تحریراً اس کے اختتام کا اعلان نہ کر دے، جو کسی ایک سال کے عرصہ کے اختتام سے کم از کم تین ماہ قبل کیا جائے گا۔ ایسے اعلان اختتام کی صورت میں یہ میثاق اس ایک سال کی مدت کے خاتمہ پر نافذ العمل نہیں رہے گا جس میں اس کے خاتمہ

- (۳) میثاق ہذا کے تحت کوئی مراعات اس کے نافذ العمل ہونے کی تاریخ سے قبل کسی عرصے کیلئے عطا نہیں کی جائیں گی۔
- (۳) میثاق ہذا کے نافذ العمل ہونے کی تاریخ سے قبل کسی فریق معاہدہ کے قانون کے تحت بیمہ کے مکمل کردہ تمام عرصے یا بعینہ شمار کردہ عرصے نیز ملازمت یا رہائش کے تمام عرصے میثاق ہذا کے تحت مراعات کے حقوق کے تعین کیلئے شمار کئے جائیں گے۔ تاہم یکم اپریل ۱۹۵۷ء سے قبل ڈنمارک کے قانون کے تحت مکمل کردہ رہائش کے عرصے پاکستان کے علاقے میں رہائش پذیر پاکستانی شہریوں کو ڈنمارک کے قانون کے تحت واجب الادا قومی ضعیف العری، مفزوری یا بیوہ کی پنشنوں کی رقم کا تعین کرنے میں شمار نہیں کئے جائیں گے۔
- (۴) دفعہ ہذا کے پیرا (۲) کی تصریح کے تابع، میثاق ہذا کے تحت کوئی حق حاصل ہو گا خواہ اس کا تعلق ایسے وقوعہ سے ہو جو میثاق ہذا کے نافذ العمل ہونے سے قبل رونما ہوا ہو۔
- (۵) کوئی مراعات، جو متعلقہ شخص کی شہریت کی بنا پر یا دوسرے فریق معاہدہ کے علاقے میں اس کی رہائش کی بنا پر عطا نہ کی گئی ہوں یا معطل کی گئی ہوں، شخص مذکور کی درخواست پر، میثاق ہذا کے نافذ العمل ہونے کی تاریخ سے عطا یا بحال کی جائیں گی، بشرطیکہ سابقہ متعین کردہ حقوق سے کوئی یکمشت ادائیگی واقع نہ ہوئی ہو۔ جہاں کسی فریق معاہدہ کا قانون کسی مراعات کیلئے کوئی دعویٰ داخل کرنے کا مطالبہ نہیں کرتا، وہاں ایسی مراعات متعلقہ شخص کی جانب سے اس کیلئے کوئی درخواست پیش کئے بغیر عطا کی جائیں گی۔

تصریحات ڈنمارک کے علاقے میں پاکستانی کارکنوں پر اطلاق پذیر ہونگی۔

دفعہ ۳۵

کوئی تنازعہ جو میثاق ہذا کے اطلاق کے سلسلے میں رونما ہو، دونوں فریقین معاہدہ کے حکام مجاز کے درمیان باہمی اتفاق رائے سے طے کیا جائیگا۔

باب ہشتم

حتمی اور عبوری تصریحات

دفعہ ۳۶

۱) میثاق ہذا کی دفعات ۲۲ تا ۲۴ کی تصریحات سے کوئی پاکستانی شہری ۷ جون ۱۹۷۲ء کے ڈنمارک کے قوانین کی عبوری تصریحات کے تحت ڈنمارک کے ایسے شہریوں کو ملنے اپنیشن کے حقوق کا مستحق نہیں ہوتا جو اپنے دعاوی کی تاریخ سے قبل مصرحہ مدت تک مملکت ڈنمارک میں بالعموم رہائش پذیر رہا ہو۔

دوران حادثات اور پیشہ ورانہ عوارض کے بارے میں پنشنوں کیلئے نیز فوتیدگی کی گرانٹوں (بجٹہ جات، تجبیز و تکفین) کیلئے کوئی دعویٰ دفعہ ۲۹ کی رو سے طے پانے والے انتظامی معاہدے کی تصریحات کے مطابق پیش کیا جائے گا۔

دفعہ ۳۳

دفعہ ۲۹ کی رو سے طے پانے والے انتظامی معاہدے میں حسب ذیل امور کیلئے طریق کار وضع کئے جائیں گے:-

(۱) کسی فریق معاہدہ کے قانون کی رو سے مطلوبہ طبی معائنے اور انتظامی تفتیش انجام دینے کیلئے، بصورت آنکہ

(اول) مذکورہ فریق کے قانون کے تحت مراعات کا مدعی شخص، یا

دوسرا مذکورہ فریق کے قانون کے تحت مراعات یافتہ کوئی شخص

دوسرے فریق معاہدہ کے علاقے میں رہائش پذیر یا مقیم ہو۔

(۲) ایسے اشخاص کو مراعات کی ادائیگی کیلئے، جو کسی فریق معاہدہ کے

علاقے کی بجائے ایسے علاقے میں رہائش پذیر یا مقیم ہوں جہاں

ایسی ادائیگی کرنے کا ذمہ دار ادارہ واقع ہو۔

دفعہ ۳۴

مزدور منڈی کی اضافی پنشن اسکیم (اے۔ ٹی۔ پی۔ اے) کے غیر ملکی کارکنوں کی رکنیت کے بارے میں ڈنمارک کے قانون میں درج خاص

کریں گے اور اس طرح کام کریں گے گویا وہ اپنے قانون کا نفاذ کر رہے ہیں۔ متذکرہ حکام اور ادارے بالعموم ایسی باہمی انتظامی اعانت بلا معاوضہ پیش کریں گے۔ تاہم فریقین معاہدہ کے حکام مجاز بعض اخراجات کی باز ادائیگی پر اتفاق کر سکتے ہیں۔

(ب) فریقین معاہدہ کے حکام اور ادارے ایک دوسرے سے نیز متعلقہ اشخاص اور ان کے نمائندوں سے براہ راست مراسلت کر سکتے ہیں۔ ایسے مراسلات میں انگریزی زبان استعمال کی جائیگی۔

دفعہ ۳۱

(۱) کسی فریق کے قانون کی اغراض کیلئے پیش کی جانے والی مطلوبہ سندرات یا دستاویزات کے بارے میں کسی فریق معاہدہ کے قانون میں مصرح ٹیکس، اسٹامپ ڈیوٹی، ناظرانہ یا رجسٹریشن فیس سے استثنیٰ یا اس میں تخفیف

دوسرے فریق معاہدہ کے قانون کی اغراض کیلئے پیش کی جانے والی ایسی ہی مطلوبہ سندرات یا دستاویزات پر بھی دی جائے گی۔

(۲) میثاق ہذا کی اغراض کیلئے پیش کئے جانے والے جملہ انواع کے مطلوبہ بیانات، دستاویزات اور سندرات سفارتی یا قونصلی حکام کی تصدیق سے مستثنیٰ ہوں گے۔

دفعہ ۳۲

ضعیف العمری، مندوری یا پسماندگان کی مراعات (پنشن)، کیلئے کام کے

باب ہفتم

متفرق تصریحات

دفعہ ۲۹

دونوں فریقین معاہدہ کے حکام مجاز یا ان کی طرف سے نامزد کردہ ادارے مندرجہ ذیل امور انجام دیں گے:-

(الف) میثاق ہذا کے اطلاق کیلئے ضروری انتظامی معاہدہ طے کرنا؛

(ب) میثاق ہذا کے اطلاق کیلئے اختیار کردہ اقدامات کے بارے

میں جملہ معلومات ایک دوسرے تک پہنچانا؛

(ج) اپنے اپنے قانون میں کی گئی ایسی تبدیلیوں کے بارے میں؛

جو میثاق ہذا کے نفاذ پر اثر انداز ہوتی ہوں، تمام معلومات

ایک دوسرے تک پہنچانا؛

(د) میثاق ہذا کے اطلاق میں سہولت پیدا کرنے کی غرض سے

متذکرہ بالا انتظامی معاہدے میں رابطہ اداروں کو نامزد کرنا۔

دفعہ ۳۰

میثاق ہذا کے اطلاق کی اغراض کیلئے

(الف) فریقین معاہدہ کے حکام مجاز اور ادارے اپنا اثر و رسوخ استعمال

واجب الادار قوم کا مجموعہ اس رقم سے کم ہو جو متعلقہ شخص خالصتاً
 پاکستانی قانون کے تحت حاصل کرتا تو مجاز پاکستانی ادارہ
 متعلقہ شخص کو فرق کے مساوی اضافی رقم اس وقت تک
 ادا کرے گا جب تک وہ شخص پاکستان کے علاقے میں
 رہائش پذیر رہے۔

(۲) دفعہ ۱۱ کے پیرا (۱) کی تصریح کا اطلاق اس صورت میں

بھی ہوگا جبکہ وہ مراعات جن کا حق حاصل ہوا ہو یکساں نوعیت کی
 نہ ہوں۔

میں محولہ نظری رقم کی بنیاد پر واجب الادا مراعات کی کل رقم کا تعین اس نسبت سے کرے گا جو نسبت خطرے کے رونما ہونے سے قبل پاکستانی قانون کے تحت مکمل کردہ مدت کی طوالت اور فریقین معاہدہ کے قوانین کے تحت خطرے کے رونما ہونے سے قبل مکمل کردہ مدت کی کل طوالت کے درمیان ہو۔

(ج) بصورت آنکہ خطرے کے رونما ہونے سے قبل دونوں فریقین معاہدہ کے قوانین کے تحت مکمل کردہ مدت کی طوالت پاکستانی قانون کے تحت زیادہ سے زیادہ مراعات کے استحقاق کے لئے مطلوبہ بیم شدہ ملازمت کی مدت سے زیادہ ہو تو مذکورہ بالا ذیلی پیرا (ب) میں محولہ مدت کی کل طوالت کی بجائے زیادہ سے زیادہ مراعات کے استحقاق کیلئے مطلوبہ قابل بیمہ ملازمت کی مذکورہ مدت کا اطلاق کیا جائے گا۔

(د) اس طرح متعین کردہ مراعات کی رقم حجاز پاکستانی ادارہ کی جانب سے متعلقہ شخص کو واجب الادا ہوگی۔

سے تجاوز نہ کرے لیکن شرط یہ ہے کہ پیرا ۱۱ کے تحت مراعات کا تعین کرنے کیلئے وقوعہ کے رونما ہونے کی تاریخ کے بعد مکمل نہ کوئی مدت شمار نہیں کی جائے گی۔

(۴) دفعہ ۲۹ کی رو سے طے پانے والے انتظامی معاہدے میں مقرر کیے جانے والے طریقہ کار کے تابع، وہ مراعات جن کا حق دفعہ ۱۱ کے پیرا ۱۱ (ا) یا (ب) کے تحت کسی فریق معاہدہ کے کسی شہری کو حاصل ہوا ہو، اس امر کی بنا پر کسی تخفیف، رد و بدل، تعطیل، القطار یا ضبطی کے تابع نہیں ہوں گی کہ یا بندہ ڈنمارک کے علاقے میں رہائش پذیر ہے۔

دفعہ ۲۸

۱۱۔ جب ضعیف العمری، معذوری یا بیوہ کی پنشن/بھتہ کا حق دونوں فریقین معاہدہ کے قوانین، یا جیسی بھی صورت ہو، میثاق ہذا کی تصریحات کے تحت حاصل ہوا ہو تو پاکستانی قانون کے تحت مراعات کا تعین کرتے وقت مندرجہ ذیل قواعد کا اطلاق کیا جائے گا۔

۱۲۔ (الف) پاکستان کا مجاز ادارہ مراعات کی اس نظری رقم کا حساب جس کا متعلقہ شخص دعویٰ کر سکتا ہے، اس طرح کرے گا گویا دونوں فریقین معاہدہ کے قوانین کے تحت مکمل کردہ تمام مدت اس نے پاکستانی قانون کے تحت پاکستان کے علاقے میں اس تاریخ کو مکمل کی ہوں جس پر مراعات عطا کی جانی ہیں۔

(ب) ازال بعد متذکرہ ادارہ پیرا ۱۱ کے ذیلی پیرا ۱۲ (الف) کے

حصہ دوم

پاکستانی قانون کے تحت
مراعات

دفعہ ۲۷

(۱) پاکستان کے علاقے میں رہائش پذیر ڈنمارک کے شہری ضعیف العمری کے بھتہ کے بارے میں پاکستانی قانون کے تحت بیمہ کئے جانے کے حق سے متعلق اپنی قواعد و ضوابط کے تحت یکساں سلوک پائیں گے جنکا اطلاق پاکستانی شہریوں پر ہوتا ہے

(۲) ڈنمارک کے شہری جو پاکستان کے علاقے میں بیمہ شدہ افراد کی حیثیت سے ملازم ہوں، معذوری کے بھتہ کے بارے میں پاکستانی قانون کے مطابق اپنی قواعد و ضوابط کے تحت معذوری کے بھتہ کے مستحق ہونگے جنکا اطلاق پاکستانی شہریوں پر ہوتا ہے، بشرطیکہ وہ دعویٰ کی تاریخ سے عین قبل کم از کم بارہ ماہ کی مسلسل مدت تک پاکستان کے علاقے میں بالعموم رہائش پذیر رہے ہوں، نیز یہ کہ پاکستان کے علاقے میں اپنی رہائش کی آخری غیر منقطع مدت کے دوران کم از کم بارہ ماہ تک وہ جسمانی اور ذہنی طور پر کوئی عام پیشہ انجام دینے کے قابل رہے ہوں۔

۳) ڈنمارک کے قانون کے تحت مکمل کردہ رہائش کے تمام عرصے میں شاق و خزا کے تحت مراعات کے حقوق متعین کرتے وقت اس حد تک شمار کئے جائیں گے کہ ان عرصوں کا مجموعہ مراعات کے استحقاق کیلئے مطلوبہ کم از کم مدت

سال کی رہائش کے متساوی پوری پنشن کی رقم کی بنیاد پر، واجب الادا پنشن کی رقم اس نسبت سے متعین کرے گا جو نسبت ڈنمارک کے قانون کے تحت مقرر کردہ عمر کی حدود کا اندر ڈنمارک کے علاقے میں خطرے کے عملی شکل اختیار کرنے سے قبل رہائش کے مکمل کردہ سالوں کی چالیس کے عدد سے ہو۔ اگر ڈنمارک کے قانون میں ایسی تصریح موجود ہو تو مذکورہ تعین میں پنشن عطا کرنے کی تاریخ سے لے کر معمول کے مطابق پنشن یافتگی کی عمر تک کی مدت اضافی متعلقہ شخص کے رہائش کے مکمل کردہ

مدت،

سالوں کی تعداد میں جمع کی جائیگی۔

(۲) پیرا (۱) بالا کے اطلاق کے نتیجے میں دونوں فریقین معاہدہ کی جانب سے واجب الادا پنشن کی کل رقم پنشن کی اس رقم سے کم نہیں ہوگی جو خالصتاً ڈنمارک کے قانون کے تحت یا، حسب صورت، میثاق ہذا کی تصریح کے تحت مستحق ہوئی ہو جبکہ پنشن یافتہ ڈنمارک کے علاقے میں رہائش پذیر ہو۔ اگر ضروری ہو تو ڈنمارک کا مجاز ادارہ پنشن یافتہ کو ڈنمارک کے علاقے میں اس کی رہائش کی پوری مدت کے دوران فرق کے مساوی اضافی رقم ادا کرے گا۔

مرعات کے بارے میں ڈنمارک کے قانون کے تحت مندرجہ ذیل ضمنی بھتہ جات اور مرعات ایسے افراد کو واجب الادا نہیں ہونگے جو ڈنمارک کے علاقے سے باہر رہائش پذیر ہوں۔

(الف) ضمنی پنشن ؛

(ب) بھتہ زوجہ ؛

(ج) بھتہ عروسی ؛

(د) بھتہ جات نجی ؛

(ه) بھتہ امداد بیرونی ؛

(و) بھتہ دائمی تیمارداری ؛

(ز) مرعات معذوری ؛

(ح) مرعات رہائش برائے پنشن یافتگان۔

دفعہ ۲۶

(۱) جب کسی فریق معاہدہ کا کوئی شہری جس نے ڈنمارک کے قانون کے تحت یہاں حسب صورت، میثاق ہذا کی تصریحات کے تحت قومی ضعیف العمری، معذوری یا بیوہ کی پنشن کا حق حاصل کیا ہو، اور پاکستانی قانون کے تحت یا، حسب صورت، میثاق ہذا کی تصریحات کے تحت ضعیف العمری، معذوری یا پسماندگان کی پنشن کا حق بھی حاصل کیا ہو، تو ڈنمارک کے قانون کے تحت واجب الادا پنشن کا تعین کرنے میں اس پر حسب ذیل قواعد اطلاق پذیر ہوں گے :

ڈنمارک کا مجاز ادارہ ڈنمارک کے قانون کے تحت چالیس

(ب) کہ خود متعلقہ عورت اس عمر کو پہنچنے کے بعد جس پر متذکرہ قانون کے تحت پنشن حاصل کرنے کا حق قائم ہوتا ہے، کم از کم پانچ سال تک ڈنمارک کے علاقے میں بالعموم رہائش پذیر رہی ہو، جس میں دعویٰ کی تاریخ سے فوراً قبل کم از کم بارہ ماہ کا مسلسل عرصہ بھی شامل ہے، نیز یہ کہ ڈنمارک کے علاقے میں اپنی رہائش کی آخری غیر منقطع مدت کے دوران کم از کم بارہ ماہ تک وہ جسمانی اور ذہنی طور پر ایک عام پیشہ انجام دینے کے قابل رہی ہو۔

(۲) بیوہ کی پنشن کے قانون کی دفعہ اکی ذیلی دفعہ (۲) کے تحت کوئی پنشن صرف دفعہ ہذا کے پیرا (ب) کی تصریح کے تحت ہی عطا کی جاسکتی ہے، نیز وہ اس شرط کے تابع ہوگی کہ ایسی پنشن کا استحقاق پیدا کرنے والے حالات کے وقوع پزیر ہوتے وقت مذکورہ عورت ڈنمارک کے علاقے میں رہائش پذیر ہو۔

(۳) بجز آنکہ میثاق ہذا میں اس کے برعکس تصریح کی گئی ہو، نیز دفعہ ۲۹ کی رو سے طے پائیے والے انتظامی معاہدے میں مقرر کئے جانے والے طریقہ کار کے تابع، کوئی پنشن جس کا حق کسی فریق معاہدہ کا کوئی شہری ڈنمارک کے قانون کے تحت یا دفعہ ہذا کے پیرا (ب) کے ذیلی پیرا (۲) کے تحت حاصل کرے، اس امر کی بنا پر کسی تخفیف، رد و بدل، انقطاع یا ضبطی کے تابع نہیں ہوگی کہ یا بندہ پاکستان کے علاقے میں رہائش پذیر ہے۔

دفعہ ۲۵

قومی ضعیف العمری، معذوری، اور بیوہ کی پنشنوں اور پنشن یافتگان کی رہائشی

رو سے طے پانے والے انتظامی معاہدے میں مقرر کئے جانے والے طریقہ کار کے تابع، کوئی پنشن، جس کا حق کسی فریق معاہدہ کے کسی شہری نے ڈنمارک کے قانون کے تحت یا دفعہ ۱۱ کے پیرا (۱) بحوالہ پیرا (۳) کے تحت حاصل کیا ہو، اس امر کی بنا پر کسی تخفیف، رد و بدل، تعطیل، انقطاع یا ضبطی کے تابع نہیں ہوگی کہ یا بندہ پاکستان کے علاقے میں رہائش پذیر ہے۔

دفعہ ۲۴

۱۱. کوئی عورت، جو پاکستانی شہری ہو، بیوہ کی پنشن کے قانون کے مطابق اپنی قواعد کے تحت پنشن پانے کی مستحق ہوگی جن کا اطلاق ڈنمارک کے شہریوں پر ہوتا ہے لیکن شرط یہ ہے۔

(الف) کہ اس کا متوفی خاوند کم از کم بارہ ماہ تک ڈنمارک کے علاقے میں بطور کارکن ملازم رہا ہو؛ کہ وہ اس عمر کو پہنچنے کے بعد جس پر مذکورہ قانون کے تحت پنشن حاصل کرنے کا حق قائم ہوتا ہے، اپنی وفات کی تاریخ سے فوراً قبل کم از کم بارہ ماہ کے مسلسل عرصے تک ڈنمارک کے علاقے میں بالعموم رہائش پذیر رہا ہو؛ کہ وہ ڈنمارک کے علاقے میں اپنی رہائش کی آخری غیر منقطع مدت کے دوران کم از کم بارہ ماہ تک جسمانی اور ذہنی طور پر ایک عام پیشہ انجام دینے کے قابل رہا ہو؛ کہ اس کی وفات ڈنمارک کے علاقے میں رہائش کے دوران واقع ہوئی ہو؛ اور یہ کہ اپنے خاوند کی وفات کے وقت یا اس وقت سے پہلے بیوہ ڈنمارک کے علاقے میں رہائش پذیر ہو؛ یا

قواعد کے تحت پنشن پانے کے مستحق ہونگے جنکا اطلاق ڈنمارک کے شہریوں پر ہوتا ہے، بشرطیکہ اس عمر کو پہنچنے کے بعد، جس پر متذکرہ قانون کے تحت پنشن حاصل کرنے کا حق قائم ہوتا ہے، وہ اپنے دعویٰ کی تاریخ سے فوراً قبل کم از کم بارہ ماہ کے مسلسل عرصہ تک ڈنمارک کے علاقے میں بالعموم رہائش پذیر رہے ہوں، نیز یہ کہ ڈنمارک کے علاقے میں اپنی رہائش کی آخری غیر منقطع مدت کے دوران کم از کم بارہ ماہ تک وہ جسمانی اور ذہنی طور پر ایک عام پیشہ انجام دینے کے قابل رہے ہوں۔

(۲) دیگر پاکستانی شہری معذوری کی پنشن کے قانون کے مطابق اپنی قواعد کے تحت پنشن پانے کے مستحق ہونگے جنکا اطلاق ڈنمارک کے شہریوں پر ہوتا ہے، بشرطیکہ اس عمر کو پہنچنے کے بعد، جس پر متذکرہ قانون کے تحت پنشن حاصل کرنے کا حق قائم ہوتا ہے، وہ کم از کم پانچ سال کی مدت تک ڈنمارک کے علاقے میں بالعموم رہائش پذیر رہے ہوں، جس میں ان کے دعویٰ کی تاریخ سے فوراً قبل کم از کم بارہ ماہ کا مسلسل عرصہ بھی شامل ہے، نیز یہ کہ ڈنمارک کے علاقے میں اپنی رہائش کی آخری غیر منقطع مدت کے دوران کم از کم بارہ ماہ تک وہ جسمانی اور ذہنی طور پر ایک عام پیشہ انجام دینے کے قابل رہے ہوں۔

(۳) دفعہ ۱۷ کے پیرا (۱) یا (۲) کے تحت پنشن کا استحقاق مزید اس شرط کے تابع ہوگا کہ جس وقت کام کرنے کی عدم اہلیت کے بعد معذوری واقع ہوئی ہو اس وقت متعلقہ پاکستانی شہری ڈنمارک کے علاقے میں رہائش پذیر ہو۔

(۴) نیز آنکھ میثاق ۱۷ میں اس کے برعکس تصریح کی گئی ہو، نیز دفعہ ۲۹ کی

کا اطلاق از روئے مماثلت کیا جاسکے گا، جو پاکستانی کارکنوں کی بیوائیں ہوں اور
یا تو۔

(الف) جس وقت وہ بیوہ ہوئی ہوں، وہ قومی ضعیف العمری کی پنشن

کے استحقاق کیلئے مقرر کردہ عمر کو پہنچ چکی ہوں، یا

(ب) اگر وہ مذکورہ عمر کو پہنچنے سے قبل بیوہ ہو چکی ہوں تو بیوہ کی پنشن

کے استحقاق کیلئے عمر کی مقرر کردہ شرائط کو پورا کرتی ہوں۔

(۶) دفعہ ۱۱ کے تحت اور (۲) کی تصریحات کے باوجود، ایسے پاکستانی شہری

جو معذوری کی پنشن یا بیوہ کی پنشن کے قانون کے تحت پنشن پارے ہوں اس

کے عوض قومی ضعیف العمری کی پنشن کے قانون کے تحت پنشن پارے کے

مستحق ہونگے جبکہ وہ اس پنشن کے استحقاق کیلئے مقرر کردہ عمر کو پہنچ جائیں۔

قومی ضعیف العمری کی یہ پنشن پاکستان کے علاقے میں رہائش پذیر پنشن یافتہ کو صرف

ایسی صورتوں میں واجب الادا ہوگی جبکہ میثاق ۱۱ کی تصریحات کے تحت متعلقہ شخص

کو ملنے والی معذوری یا بیوہ کی پنشن ایک پنشن سے دوسری پنشن میں منتقل

ہونے سے پہلے، اس صورت میں بھی واجب الادا ہوتی اگر وہ پاکستان کے

علاقے میں رہائش پذیر ہوتا۔

دفعہ ۲۳

(۱) ایسے پاکستانی شہری جو کم از کم بارہ ماہ تک ڈنمارک کے علاقے میں

کارکنوں کی حیثیت سے ملازم رہے ہوں، معذوری کی پنشن کے قانون کے مطابق اپنی

ابھی قواعد کے تحت پنشن کے مستحق ہونگے جن کا اطلاق ڈنمارک کے شہریوں پر ہوتا ہے، بشرطیکہ اس عمر کو پہنچنے کے بعد جس پر متذکرہ قانون کے تحت پنشن حاصل کرنے کا حق قائم ہوتا ہے اور اس کم سے کم عام عمر کو پہنچنے سے پہلے جس پر قومی ضعیف العمری کی پنشن کا دعویٰ کیا جاسکتا ہے، وہ ڈنمارک کے علاقے میں کم از کم پانچ سال کی کل مدت تک رہائش پذیر رہے ہوں۔

(۳) نیز آنکہ میثاق خدا میں اس کے برعکس تصریح کی گئی ہو، نیز دفعہ ۲۹ کی رو سے طے پانے والے انتظامی معاہدہ میں مقرر کئے جانے والے طریق کار کے تابع، کوئی ایسی پنشن جس کا حق ڈنمارک کے قانون کے تحت یا دفعہ ۲۹ کے پیرا ۱ کے تحت کسی فریق معاہدہ کے کسی شہری نے حاصل کیا ہو، وہ پنشن محض اس امر کی بنا پر کسی تخفیف، روو بدل، تعطیل، القطارع یا مضبوطی کے تابع نہیں ہوگی کہ یا بندہ پاکستان کے علاقے میں رہائش پذیر ہے۔

(۴) قومی ضعیف العمری کی پنشن کے قانون کی دفعہ ۲ کی مدد سے فیملی دفعہ ۱ کے تحت کسی پاکستانی شہری کی ضعیف العمری کی متوقع پنشن کے استحقاق اور پاکستان کے علاقے میں رہائش پذیر و موصول کنندہ کی صورت میں ایسی پنشن کی ادائیگی کی شرائط کو منضبط کرنے کے بارے میں میثاق ۲۳ کی تصریحات کا اطلاق از روئے مماثلت ہوگا۔

(۵) دفعہ ۲۳ کے پیرا ۱ اور (۲) کی تصریحات کے باوجود ایسی پاکستانی شہری خواتین کی ضعیف العمری قومی ضعیف العمری کی پنشن کے استحقاق کا تعین کرتے وقت میثاق ۲۳ کے پیرا ۱ کے فیملی پیرا (الف)

باب ششم

ضعیف العمری، معذوری اور پیمانہندگان

کی مراعات (پنشنیں)

حصہ اول

ڈنمارک کے قانون کے تحت مراعات

دفعہ ۲۲

- (۱) پاکستانی شہری، جو کم از کم بارہ ماہ سے ڈنمارک کے علاقے میں کارکنوں کی حیثیت سے ملازم رہے ہوں قومی ضعیف العمری کی پنشن کے قانون کے مطابق اپنی قوائد کے تحت پنشن کے مستحق ہونگے جنکا اطلاق ڈنمارک کے شہریوں پر ہوتا ہے؛ بشرطیکہ اس عمر کو پہنچنے کے بعد جس پر مذکورہ قانون کے تحت پنشن حاصل کرنے کا حق قائم ہوتا ہے اور اس کم سے کم عام عمر کو پہنچنے سے پہلے جس پر قومی ضعیف العمری کی پنشن کا دعویٰ کیا جاسکتا ہے، وہ ڈنمارک کے علاقے میں مجموعی طور پر کم از کم پانچ سال کی مدت تک بالعموم رہائش پذیر رہے ہوں۔
- (۲) دیگر پاکستانی شہری قومی ضعیف العمری کی پنشن کے قانون کے مطابق

دفعہ ۲۰

پاکستانی شہریت رکھنے والی بیوہ عورتوں یا رنڈوا مردوں کے بچے نیز پاکستانی باشندوں کے یتیم بچے جبکہ یہ بچے ڈنمارک کے علاقے میں رہائش پذیر ہوں، ڈنمارک کے قانون کے مطابق اپنی قواعد کے تحت خاص عائلی بھتہ کے مستحق ہونگے جنکا اطلاق ڈنمارک کے شہریوں کے ایسے ہی بچوں پر ہوتا ہے، بشرطیکہ بچہ یا اسکے والدین میں سے ایک ڈنمارک کے علاقے میں کم از کم چھ ماہ تک رہائش پذیر رہا ہو، نیز متوفی والد اور یا والدہ وفات کے وقت ڈنمارک کے علاقے میں رہائش پذیر ہو۔

باب پنجم

بیمہ بے روزگاری

دفعہ ۲۱

پاکستانی شہریوں سے، جبکہ وہ ڈنمارک کے علاقے میں رہائش پذیر ہوں، بے روزگاری کے خلاف بیمہ کئے جانے کے حق کے بارے میں ڈنمارک کے شہریوں کے مساوی سلوک کیا جائے گا۔

نقد مراعات کی ادائیگی میں دفعہ ۱۴ کے پیرا (۱) کی تصریح کا اطلاق از روئے مماثلت کیا جائے گا۔

(۲) دفعہ ۲۹ کی رو سے طے پائی والے انتظامی معاہدے میں مقرر کئے جانے والے طریقہ کار کے تابع، کسی ایک فریق معاہدہ کے قانون کے تحت کسی فریق معاہدہ کے شہری یا اس کے پسماندگان کو کام کے دوران حادثات اور پیشہ ورانہ عوارض کے بارے میں پنشنیں (سالیانے) اس امر کی بنا پر، کسی تخفیف، انقطاع یا ضبطی کے تابع نہیں ہوں گی کہ یا بندہ دوسرے فریق معاہدہ کے علاقے میں رہائش پذیر ہے۔

باب چہارم

عائلی مراعات

دفعہ ۱۹

میشاق خندا کی دفعہ ۲۰ کی تصریحات کے تابع، کوئی بچہ جو ڈنمارک کے علاقہ میں رہائش پذیر ہو اور جس کا والد یا والدہ پاکستانی شہری اور ڈنمارک کے علاقے میں رہائش پذیر ہو، ڈنمارک کے قانون کے مطابق اپنی شرائط کے تحت عائلی بھتہ پانے کا مستحق ہو گا جن کا اطلاق ڈنمارک کے شہریوں پر ہوتا ہے۔

دفعہ ۱۶

۱۱۔ پیشہ ورانہ عارضہ کے بارے میں مراعات اس فریق معاہدہ کے قانون کے تحت عطا کی جائیں گی جس کے قانون کے تحت بیمہ شدہ شخص اس وقت تھا جب وہ وہ کام انجام دے رہا تھا جس سے اس عارضہ کے رونما ہونے کا امکان ہو، خواہ وہ عارضہ اولاً دوسرے فریق معاہدہ کے علاقے میں تشخیص کیا گیا ہو۔

۱۲۔ اگر بیمہ شدہ شخص دونوں فریقین معاہدہ کے علاقوں میں وہ کام کرتا رہا ہو جس سے متذکرہ عارضہ کے پیدا ہونے کا امکان ہو تو صرف اس فریق کے قانون کا اطلاق کیا جائیگا جس کے علاقے میں مذکورہ شخص عارضہ کی تشخیص سے پہلے وہ کام کرتا رہا ہو۔ تاہم اس حکم کا اطلاق ان صورتوں میں نہیں ہوگا جہاں متذکرہ عارضہ صریحاً دوسرے فریق کے علاقے میں مذکورہ نوعیت کا کام انجام دینے سے منسوب کیا جاسکتا ہو؛ ایسی صورتوں میں صرف موزر الذکر فریق کا قانون اطلاق پذیر ہوگا۔

دفعہ ۱۷

ڈنمارک کے قانون کے تحت کام کے دوران حادثات اور پیشہ ورانہ عوارض کے بارے میں نقد مراعات کا تعین کرتے وقت دفعہ ۱۳ کی تصریح کا اطلاق از روئے مماثلت کیا جائیگا۔

دفعہ ۱۸

۱۱۔ کام کے دوران حادثات اور پیشہ ورانہ عوارض کے بارے میں روزانہ

باب سوم

کام کے دوران حادثات

اور پیشہ ورانہ عوارض

دفعہ ۱۵

۱۵۔ کام کے دوران حادثے کے بارے میں مراعات کے حق کا تعین اس فریق معاہدہ کے قانون کے تحت کیا جائیگا جس کے قانون کے تابع بیمہ شدہ شخص حادثے سے دوچار ہوتے وقت تھا، بحوالہ دفعات ۵، ۷ اور ۸ میثاقِ ہذا۔

۱۶۔ اگر کوئی شخص کام کے دوران ایک ایسے حادثے سے دوچار ہو جس پر ایک فریق معاہدہ کا قانون اطلاق پذیر ہوتا ہو اور بعد ازاں ایک ایسے حادثے سے دوچار ہو جس پر دوسرے فریق معاہدہ کا قانون اطلاق پذیر ہوتا ہو تو موخر الذکر فریق کا مجاز ادارہ اس فریق کے قانون کے تحت مذکورہ شخص کی معذوری کی حد کا تعین کرنے کی اغراض کے لئے سابقہ گزند کو اس طرح شمار کرے گا گویا اس پر موخر الذکر فریق کے قانون کا اطلاق ہوتا ہو۔ تاہم، موخر الذکر فریق کا مجاز ادارہ صرف اسی گزند کے بارے میں مراعات ادا کرنے کا مستوجب ہوگا جو کام کے دوران نئے حادثے کے نتیجے میں پہنچا ہو، جسے مذکورہ ادارے کی جانب سے نافذ العمل قانون کے تحت طے کیا جائیگا۔

دفعہ ۱۳

کسی فریق معاہدہ کا مجاز ادارہ جس کا قانون اس امر کی تصریح کرتا ہو کہ بیماری یا زچگی کے بارے میں نقد مراعات کا حساب تحفظ دادہ اشخاص کی جانب سے وصول کی جانے والی اجرت، تنخواہ یا دیگر کمائی کی سالانہ یا اوسط آمدنی کی بنیاد پر کیا جائیگا، تو وہ اس سالانہ یا اوسط آمدنی کا تعین خالصتاً اس آمدنی کے حوالے سے کرے گا جو مذکورہ قانون کے تحت عرصہ ہائے مکمل کردہ کے دوران وصول شدہ تصدیق کی گئی ہو۔

دفعہ ۱۴

۱۱۔ جب کسی فریق معاہدہ کے شہری بیماری یا زچگی کے بارے میں ایک فریق معاہدہ کے قانون کے تحت روزانہ نقد مراعات حاصل کرنے کے مستحق ہوں تو ایسی مراعات متعلقہ اشخاص کو واجب الادا ہوں گی جبکہ وہ دوسرے فریق معاہدہ کے علاقے میں قیام پذیر ہوں، اور انہی شرائط کے تحت اور اسی حد تک ہوں گی جو اس فریق معاہدہ کے شہریوں پر اطلاق پذیر ہوتی ہوں جس کے علاقے میں مجاز ادارہ واقع ہو، اور یہ اس طریقہ کار کے تابع ہوں گی جو دفعہ ۲۹ کی رو سے طے پانے والے انتظامی معاہدے میں مقرر کیا جائیگا۔

۱۲۔ کسی فریق معاہدہ کے قانون کے تحت فوتیگی کی گرانٹ (بجھیز و تکفین کے بھستہ کی ادائیگی کی صورت میں پیرا ۱۱، بالا کا اطلاق از روئے مماثلت کیا جائے گا۔

باب دوم

بیماری وزچگی

دفعہ ۱۱

کسی فریقی معاہدہ کا کوئی شہری جو دوسرے فریقی معاہدہ کے علاقے میں رہائش پذیر ہو، بیماری اور زچگی کی صورت میں اپنے ذاتی اور اپنے اہل خانہ کے ایسے افراد کیلئے جو موخر الذکر فریقی کے علاقے میں رہائش پذیر ہوں، موخر الذکر فریقی کے قانون کے تحت جنس اور نقد مراعات کا مستحق ہوگا، بشرطیکہ متعلقہ شخص مذکورہ قانون کے تقاضے پورا کرتا ہو۔

دفعہ ۱۲

کسی فریقی معاہدہ کا مجاز ادارہ، جس کا قانون بیماری یا زچگی کے بارے میں مراعات کے حصول، بقایا، بازا دائیگی کے حق کو بیمہ، ملازمت یا رہائش کے عرصہ ہائے مکمل کی تکمیل کے ساتھ مشروط کرتا ہو، دوسرے فریقی معاہدہ کے قانون کے تحت عرصہ ہائے بیمہ، ملازمت یا رہائش کو، ضروری حد تک، اس طرح شمار کرے گا گویا وہ عرصے اس کے اپنے قانون کے تحت مکمل کئے گئے ہوں۔

دفعہ ۱۰

کسی فریق معاہدہ کی ایسی قانونی تصریحات کو، جن سے سماجی تحفظ کی دیگر مراعات یا دیگر آمدنی سے مخلوط ہونے کی صورت میں مراعات میں کمی، تعطل یا انقطاع واقع ہوتا ہو، بروئے کار لایا جاسکتا ہے، خواہ ایسی مراعات کا حق دوسرے فریق معاہدہ کے قانون کے تحت حاصل کیا گیا ہو۔ یا ایسی آمدنی دوسرے فریق معاہدہ کے علاقے میں حاصل ہوئی ہو۔ تاہم اگر متعلقہ شخص معذوری، ضعیف العمری یا فوتیدگی کے بارے میں مراعات (پنشنیں) حاصل کرے جو میثاقِ ہذا کی دفعات ۲۶ اور ۲۸ کے مطابق بالترتیب دونوں فریقین معاہدہ کی جانب سے دی جاتی ہیں تو اس صورت میں حکمِ ہذا کا اطلاق نہیں ہوگا۔

سے سفارتی مشنوں یا قونصلی اسامیوں کی ملازمت میں تصور کیا جاتا ہے اس
فریق معاہدہ کے قانون کے تابع ہونگے جس کی وہ نمائندگی کر رہے ہوں۔
(۲) دفعہ ۱۷ کے پیرا ۱ کی تصریحات کے تابع، دفعہ ۱۷ کی تصریحات کا

کا اطلاق سفارتی مشنوں اور قونصلی اسامیوں پر تعینات افراد، نیز ایسے مشنوں یا
اسامیوں کے نجی خانگی عملہ یا گمشدوں پر بھی ہوگا۔

(۳) تاہم، دفعہ ۱۷ کے پیرا ۲ کے تحت آنے والے وہ افراد جو اس

فریق معاہدہ کے شہری ہوں جس کی نمائندگی وہ مشن یا قونصلی اسامی کر رہی ہو، متذکرہ

فریق کے قانون کے تابع ہونے کے حق کا انتخاب کر سکتے ہیں۔ ایسے انتخاب کا

حق صرف ایک بار استعمال کیا جاسکے گا۔ یہ انتخاب میثاق ۱۷ کے نافذ العمل

ہونے کی تاریخ سے یا متعلقہ شخص کے ملازمت میں داخل ہونے کی تاریخ سے چھ

ماہ کے اندر کیا جائیگا۔ یہ انتخاب ان افراد کی صورت میں جو میثاق ۱۷ کے نافذ العمل

ہونے کی تاریخ کو ملازمت میں داخل ہو چکے ہوں، اسی تاریخ سے موثر ہوگا، اور دیگر

صورتوں میں ملازمت میں داخل ہونے کی تاریخ سے موثر ہوگا۔

دفعہ ۹

دونوں فریقین معاہدہ کے حکام مجاز، باہمی رضامندی سے، دفعہ ۵

کی عام شرائط سے مزید مستثنیات کیلئے احکام وضع کر سکتے ہیں۔ لیکن وہ،

باہمی رضامندی سے، اس امر کی اجازت بھی دے سکتے ہیں کہ دفعہ ۷ میں درج کردہ

مستثنیات کا اطلاق مناسب صورتوں میں نہیں ہوگا۔

(ب) کوئی کارکن جو نقل و حمل کے کسی ایسے ادارے میں کسی سفری یا پروازی عملہ کارکن ہو جس کا جہاز طر شدہ دفتر یا مقام کاروبار ایک فریق معاہدہ کے علاقے میں واقع ہو اور جو دوسرے فریق معاہدہ کے علاقے میں کام کر رہا ہو، وہ اول الذکر فریق کے قانون کے تابع ہوگا۔ تاہم جب مذکورہ ادارے کی کوئی شاخ یا مستقل نمائندہ گاہ دوسرے فریق معاہدہ کے علاقے میں ہو تو کوئی کارکن جو ایسی شاخ یا ایجنسی میں ملازم ہو اور اس فریق کے علاقے میں رہائش پذیر ہو تو وہ اس فریق معاہدہ کے قانون کے تابع ہوگا جس کے علاقے میں مذکورہ شاخ یا مستقل نمائندہ گاہ واقع ہو۔

(ج) کسی بحری جہاز کا عملہ اور کسی بحری جہاز کے عہدہ پر ملازم دیگر افراد اس فریق معاہدہ کے قانون کے تابع ہونگے جس کا پرچم اس بحری جہاز پر لہراتا ہوگا۔ اگر کسی فریق معاہدہ کا پرچم بردار کوئی بحری جہاز دوسرے فریق معاہدہ کے علاقے میں قیام کے دوران سامان لانے، اتارنے، مرمت یا عہدہ پر نگرانی کی اغراض کیلئے موخر الذکر فریق کے علاقے میں رہائش پذیر کسی کارکن کو ملازم رکھتا ہے تو وہ کارکن موخر الذکر فریق کے قانون کے تابع ہوگا۔

دفعہ ۸

سفارتی یا قونصلی نمائندے، نیز وہ اہلکار یا افراد جنہیں اس حیثیت

دفعہ ۶

بجز آئندہ میثاق ہذا میں اس کے برعکس تصریح کی گئی ہو، کوئی شخص جو میثاق ہذا کی دفعہ ۵ کی تصریحات کے تحت کسی فریق معاہدہ کے قانون کے تابع ہو، مذکورہ قانون کے تحت اپنی حقوق سے متمتع ہوگا اور انہی فریق کے تابع ہوگا جو موخر الذکر فریق کے شہری کے لئے ہوں۔

دفعہ ۷

دفعہ ۵ کی عام تصریحات درج ذیل مستثنیات کے تابع ہوں گی،

۱. کوئی کارکن جو کسی فریق معاہدہ کے علاقے میں ایسے ادارے میں ملازم ہو جس کا جسٹر شدہ دفتر یا مقام کاروبار متذکرہ فریق کے علاقے میں واقع ہو اور جسے وہ ادارہ اپنے کام کی اغراض کیلئے عارضی طور پر دوسرے فریق معاہدہ کے علاقے میں تعینات کرے تو شخص مذکور موخر الذکر فریق کے علاقے میں اپنے قیام کے ابتدائی چھ ماہ کے دوران اول الذکر فریق کے قانون کے تابع رہے گا۔ اگر دوسرے فریق معاہدہ کے علاقے میں انجام دینے جانے والے کام کی مدت غیر متوقع حالات کی بنا پر چھ ماہ سے تجاوز کر جائے تو اول الذکر فریق کا قانون کام کی تکمیل تک اطلاق پذیر رہے گا بشرطیکہ فریق معاہدہ کا حاکم مجاز، جس کے علاقے میں کارکن کو تعینات کیا گیا ہو، اپنی رضامندی ظاہر کرے؛ اس رضامندی کی درخواست لازماً ابتدائی چھ ماہ کی مدت کے اختتام سے قبل کرنا ہوگی۔

دفعہ ۴

(۱) میثاقِ ہذا میں تمام قوانین اور ضوابط پر بھی اطلاق پذیر ہو گا جس کے ذریعہ سے میثاقِ ہذا کی دفعہ ۲ میں مصرحہ قوانین میں ترمیم، اضافہ یا رد و بدل کیا جائے۔

(۲) دفعہ ہذا کے پیرا (۱) کی تصریح کے باوجود سماجی تحفظ کے کسی نئے شعبہ سے متعلق قوانین یا ضوابط پر میثاقِ ہذا کا اطلاق صرف اس صورت میں ہو گا کہ فریقین معاہدہ اس پر متفق ہوں۔

(۳) دفعہ ہذا کے پیرا (۱) کی تصریح کے باوجود کسی فریق معاہدہ کے ایسے قوانین اور ضوابط پر جنکی رو سے راجح الوقت تصریحات کا اطلاق افراد کے نئے زمروں تک وسیع کیا جائے، میثاقِ ہذا کا اطلاق صرف اس صورت میں ہو گا جبکہ دوسرے فریق معاہدہ اس تاریخ سے چھ ماہ کے اندر اندر کوئی اعتراض نہ اٹھائے جس تاریخ کو موخر الذکر فریق کو متذکرہ قوانین یا ضوابط کی اطلاع دی گئی ہو۔

دفعہ ۵

(۱) ایک فریق معاہدہ کا شہری، جبکہ وہ دوسرے فریق معاہدہ کے علاقے میں رہائش پذیر ہو، میثاقِ ہذا کی دفعہ ۲ کی تصریحات کے مطابق، مذکورہ قانون میں درج شرائط کے تحت، موخر الذکر فریق کے قانون کے تابع ہو گا۔

(۲) پیرا (۱) بالائی تصریح کے باوجود، کسی فریق معاہدہ کا شہری، جبکہ وہ دوسرے فریق معاہدہ کے علاقے میں کسی آجر کی ملازمت میں کوئی کام انجام دے رہا ہو، ملازمت کے متعلقہ مراعات کے سلسلے میں موخر الذکر فریق کے قانون کے تابع ہو گا۔

برائے ملازمین ۱۹۷۶ء، جن میں مذکورہ ذیل مراعات فراہم کی گئی ہیں،
 (الف) طبی تحفظ ؛

(ب) بیماری کے دوران مراعات ؛

(ج) زچگی کی مراعات ؛

(د) گرانٹ فوٹیدگی ؛

(و) زخمی ہونے کی صورت میں مراعات ؛

(و) معذوری کی پنشن ؛

(ز) معذوری کی گریجویٹ ؛

(ح) پنشن برائے پیمانندگان ؛

(ط) بھتہ ضعیف العبری ؛ اور

(ی) بھتہ معذوری —

دفعہ ۳

(د) میثاق طذاکا اطلاق کسی فریق معاہدہ کے ایسے شہریوں پر ہوگا جو دفعہ ۱ میں
 مذکور تصریحات کے تحت دوسرے فریق معاہدہ کے قانون کے تابع ہوں یا رہے ہوں۔
 (د) میثاق طذاکا کی تصریحات سے کوئی ایسے حقوق یا فرائض متاثر نہیں ہونگے
 جو یورپی اقتصادی برادری کی قانونی دستاویزات کی رو سے پاکستانی باشندوں کے
 بارے میں پیدا ہوئے ہوں۔

سیاق و سباق اس امر کی اجازت دیتا ہو وہاں واحد میں جمع کا مفہوم بھی شامل ہے۔

دفعہ ۲

میشاق ہذا کا اطلاق مندرجہ ذیل پر ہوگا

(ا) مملکت ڈنمارک کے سلسلے میں قوانین برائے؛

الف، قومی تحفظ صحت؛

ب، علاج معالجہ کی خدمات؛

ج، تحفظ زچگی؛

د، بیماری اور زخم کی پیدائش کی صورت میں نقد روزینہ کی مراعات؛

ه، دوران ملازمت زخمی ہونے کا بیمہ؛

و، عائلی بھرتہ جات؛

ز، بیمہ بے روزگاری؛

ح، قومی پنشن برائے ضعیف العمری؛

ط، پنشن برائے معذوری؛

ی، پنشن برائے بیوہ؛

ک، پنشن یا فٹگان کیلئے رہائش کی مراعات؛

ل، مزدور منڈی کی اضافی پنشن (اے ٹی۔ پی)؛ اور

۲۔ اسلامی جمہوریہ پاکستان کے سلسلے میں مندرجہ ذیل قوانین؛ آرٹس

سماجی تحفظ، مغربی پاکستان ۱۹۶۵ء اور قانون مراعات ضعیف العمری

عرصے جو متذکرہ قانون کی رو سے عرصہ ہائے بیمہ کے متساوی تصور کئے جاتے ہوں؛

ک، "عرصہ ہائے ملازمت" سے وہ عرصے مراد ہیں جو اس قانون میں متعین یا تسلیم کئے گئے ہوں جس کے تحت وہ مکمل کئے گئے ہوں۔ نیز کوئی دیگر عرصے جو متذکرہ قانون کی رو سے عرصہ ہائے ملازمت کے متساوی تصور کئے جاتے ہوں؛

ل، "عرصہ ہائے رہائش" سے وہ عرصے مراد ہیں جو اس قانون میں عرصہ ہائے رہائش متعین یا تسلیم کئے گئے ہوں جس کے تحت وہ مکمل کئے گئے ہوں یا مکمل کردہ تصور کئے گئے ہوں؛

م، "مراعات"، "پنشن" اور "بھتہ جات" سے، حسب صورت، وہ تمام مراعات، پنشنیں اور بھتہ جات، بشمول ان کے اجزا کے، مراد ہیں جو سرکاری رقوم، سماجی تحفظ کی رقوم اور ملازمین کی ضعیف العمری کی مراعات کی رقوم سے واجب الادا ہوں۔ نیز اضافوں کی مالیت کا از سر نو تعین، اور اضافی بھتہ جات، الایہ کہ میثاق ہذا میں اس کے برعکس تصریح کی گئی ہو، نیز یکمشت مراعات جو پنشن کی بجائے ادا کی جائیں اور ایسی ادائیگیاں

جو ادا کردہ رقوم کی باز ادائیگی کے طور پر کی گئی ہوں، جہاں ان کا اطلاق ہوتا ہو۔

د، میثاق ہذا میں استعمال کردہ دیگر الفاظ اور اصطلاحات کے بالترتیب وہی معانی ہیں جو متعلقہ قانون میں ان سے منسوب کئے گئے ہیں، نیز جہاں

(۵) "حاکم مجاز" سے مملکت ڈنمارک کے سلسلے میں وزارت

سماجی امور، وزارت محنت یا وزارت داخلہ، حسب تقاضائے صورت، اور اسلامی جمہوریہ پاکستان کے سلسلے میں وفاقی وزارت محنت، افرادی قوت اور بیرون ملک پاکستانی اور متعلقہ صوبائی محکمہ جات مراد ہیں؛

(۶) "ادارہ مجاز" سے مراعات فراہم کرنے کا ذمہ دار ادارہ مراد

ہے؛

(۷) "ربائش" سے ایسی مستقل رہائش مراد ہے جو قانونی طور پر تسلیم شدہ ہو؛

(۸) "قیام" سے عارضی اقامت مراد ہے؛

(۹) "کارکن" سے مملکت ڈنمارک کے سلسلے میں یکم ستمبر

۱۹۷۷ء سے قبل کسی عرصے کی نسبت کوئی ایسا شخص مراد

ہے جو کسی آجر کی ملازمت میں کوئی کام انجام دینے کی بنا پر

کام کے دوران حادثات اور پیشہ ورانہ عوارض کے قانون

کے تابع ہو؛ یکم ستمبر ۱۹۷۷ء یا اس کے بعد کسی تاریخ کو شروع

ہونے والے کسی عرصے کی نسبت کوئی ایسا شخص مراد ہے

جو مزدور ہنڈی کی اتھانی پنشن سکیم کے قانون کے تابع ہو؛

اور اسلامی جمہوریہ پاکستان کے سلسلے میں کوئی ایسا شخص مراد ہے

جو کسی آجر کی ملازمت میں ہونے کی بنا پر سماجی تحفظ کے قانون کے تابع ہو؛

(۱۰) "عرصہ ہائے بے روزگاری" سے وہ عرصہ مراد ہے جو اس قانون میں

بے روزگاری کے عرصے متین یا تسلیم کیے گئے ہوں جسے تحت وہ مکمل کی گئی ہوں۔ نیز کوئی دیگر

باب اول

عام تصریحات

دفعہ ۱

میتاق ہذا کی اغراض کیلئے، الایہ کہ سیاق و سباق کسی اور امر کے مقتضی ہوں،

(الف) "فریق معاہدہ" سے، سیاق و سباق کے مطابق، مملکت ڈنمارک یا اسلامی جمہوریہ پاکستان مراد ہے؛

(ب) "علاقے" سے مملکت ڈنمارک کے سلسلے میں اس کا

قومی علاقہ ماسوائے گرین لینڈ اور جزائر فریو، اور اسلامی جمہوریہ پاکستان کے سلسلے میں اس کا قومی علاقہ مراد ہے؛

(ج) "شہری" سے مملکت ڈنمارک کے سلسلے میں ڈنمارک

کا کوئی شہری اور اسلامی جمہوریہ پاکستان کے سلسلے میں پاکستان کا کوئی شہری مراد ہے؛

(د) "قانونی دستاویز" سے، سیاق و سباق کے مطابق، میتاق ہذا

کی دفعہ ۲ میں مصرح ایسی قانونی دستاویز مراد ہے جو ایک

(یا دوسرے) فریق معاہدہ کے علاقے کے کسی حصے میں

نافذ العمل ہو؛

[URDU TEXT — TEXTE OURDOU]

میشاق برائے سماجی تحفظ مابین مملکت ڈنمارک و اسلامی جمہوریہ پاکستان

مملکت ڈنمارک کی حکومت

اور

اسلامی جمہوریہ پاکستان کی حکومت ،

دونوں مملکتوں کے مابین سماجی تحفظ کے
بارے میں تعلقات کو منضبط کرنے کی خواہش
کرتے ہوئے ، حسب ذیل دفعات پر متفق
ہوئی ہیں :

CONVENTION¹ ON SOCIAL SECURITY BETWEEN THE KINGDOM OF DENMARK AND THE ISLAMIC REPUBLIC OF PAKISTAN

The Government of the Kingdom of Denmark and the Government of the Islamic Republic of Pakistan,

Desirous of regulating relations between the two States in the matter of social security,

Have agreed on the following provisions:

TITLE I. GENERAL PROVISIONS

Article 1. (1) For the purpose of the present Convention, unless the context otherwise requires,

(a) "Contracting Party" means, according to the context, the Kingdom of Denmark or the Islamic Republic of Pakistan;

(b) "Territory" means, in relation to the Kingdom of Denmark, its national territory with the exception of Greenland and the Faroe Islands, and, in relation to the Islamic Republic of Pakistan, its national territory;

(c) "National" means, in relation to the Kingdom of Denmark, a Danish subject, and, in relation to the Islamic Republic of Pakistan, a citizen of Pakistan;

(d) "Legislation" means, according to the context, the legislation specified in article 2 of this Convention in force in any part of the territory of one (or the other) Contracting Party;

(e) "Competent authority" means, in relation to the Kingdom of Denmark, the Ministry of Social Affairs, the Ministry of Labour or the Ministry of the Interior, as the case may require, and, in relation to the Islamic Republic of Pakistan, the Federal Ministry of Labour, Manpower and Overseas Pakistanis and the Provincial Departments concerned;

(f) "Competent institution" means the institution responsible for providing benefits;

(g) "Residence" means habitual residence which is lawfully established;

(h) "Stay" means temporary sojourn;

(i) "Worker" means

— In relation to the Kingdom of Denmark,

— In respect of any period prior to the date of September 1, 1977, any person who, from the fact of pursuing an activity in the service of an employer is subject to the legislation on accidents at work and occupational diseases;

— In respect of any period commencing on the date of September 1, 1977, or later date, any person who is subject to the legislation on the Labour Market Supplementary Pension Scheme; and

— In relation to the Islamic Republic of Pakistan, any person who, by virtue of being in the service of an employer is subject to social security legislation;

¹ Came into force on 1 May 1983, i.e., the first day of the second month following the month of the exchange of the instruments of ratification, which took place at Copenhagen on 21 March 1983, in accordance with article 37.

(j) "Periods of insurance" means contribution periods as defined or recognised as periods of insurance by legislation under which they were completed, and any other periods in so far as they are regarded by the said legislation as equivalent to periods of insurance;

(k) "Periods of employment" means periods defined or recognised as such by the legislation under which they were completed, and any other periods in so far as they are regarded by the said legislation as equivalent to periods of employment;

(l) "Periods of residence" means periods defined or recognised as periods of residence by the legislation under which they were completed or are deemed to have been completed;

(m) "Benefits", "pensions" and "allowances" mean all benefits, pensions and allowances including all elements thereof payable out of public funds, Social Security Funds and Employees Old-Age Benefits Fund, as the case may be, revalorisation increases and supplementary allowances, unless otherwise provided by this Convention, as also lump-sum benefits which may be paid in lieu of pensions, and, where applicable, payments made by way of reimbursement of contributions.

(2) Other words and expressions which are used in the present Convention have the meanings respectively assigned to them in the legislation concerned, and singular includes plural where the context so admits.

Article 2. This Convention shall apply

- (1) In relation to the Kingdom of Denmark, to the legislation on:
 - (a) National health security;
 - (b) The hospital service;
 - (c) Maternity care;
 - (d) Daily cash benefits in the event of sickness and childbirth;
 - (e) Employment injury insurance;
 - (f) Family allowances;
 - (g) Unemployment insurance;
 - (h) National old-age pension;
 - (i) Invalidity pension;
 - (j) Widow's pension;
 - (k) Pensioners' housing benefit;
 - (l) Labour Market Supplementary Pension (ATP); and
- (2) In relation to the Islamic Republic of Pakistan to the following legislations: The West Pakistan Social Security Ordinance, 1965, and The Employees' Old-Age Benefits Act, 1976, providing for the below-mentioned benefits:
 - (a) Medical care;
 - (b) Sickness benefit;
 - (c) Maternity benefit;
 - (d) Death grant;
 - (e) Injury benefit;
 - (f) Disablement pension;
 - (g) Disablement gratuity;
 - (h) Survivors' pension;

- (i) Old-age allowance;
- (j) Invalidity allowance.

Article 3. (1) This Convention shall apply to nationals of a Contracting Party who are or have been subject to the legislation of the other Contracting Party under the provisions laid down in article 5.

(2) The provisions of this Convention shall be without prejudice to any rights and obligations arising in respect of Pakistani nationals from the legislative instruments of the European Economic Community.

Article 4. (1) This Convention shall apply to all laws and regulations amending, supplementing or substituting the legislations specified in article 2 of this Convention.

(2) Notwithstanding the provision of paragraph (1) of this article, this Convention shall apply to such laws or regulations as relate to a new branch of social security only if so agreed between the Contracting Parties.

(3) Notwithstanding the provision of paragraph (1) of this article, this Convention shall apply to laws and regulations of a Contracting Party extending the application of the provisions in force to new categories of persons only if no objection is raised by the other Contracting Party within six months of the date on which the latter Party was notified of the said laws or regulations.

Article 5. (1) A national of one Contracting Party, when he is resident in the territory of the other Contracting Party, shall be subject to the legislation of the latter Party as specified in article 2 of this Convention under the conditions provided for in the said legislation.

(2) Notwithstanding the provision of the preceding paragraph (1), a national of a Contracting Party, when he is pursuing an activity in the service of an employer in the territory of the other Contracting Party, shall be subject to the legislation of the latter Party respecting employment-related benefits.

Article 6. Save as otherwise provided by this Convention, any person who under the provisions of article 5 of this Convention is subject to the legislation of a Contracting Party shall enjoy the same rights and be subject to the same obligations under the said legislation as a national of the latter Party.

Article 7. The general provisions of article 5 shall be subject to the following exceptions:

- (a) A worker employed in the territory of a Contracting Party by an undertaking whose registered office or place of business is situated in the territory of that Party and who is posted by that undertaking to the territory of the other Contracting Party to perform work there on a temporary basis for the account of the undertaking shall continue to be subject to the legislation of the former Party during the first six months of his stay in the territory of the latter Party. If the duration of the work to be performed in the territory of the other Contracting Party exceeds six months owing to unforeseeable circumstances, the legislation of the former Party shall continue to apply until the completion of the work, provided the competent authority of the Contracting Party to whose territory the worker was posted gives its consent; such consent must be requested before the end of the initial six months period.

- (b) A worker who is a member of travelling or flying personnel in a transport undertaking whose registered office or place of business is situated in the territory of one Contracting Party, and who is working in the territory of the other Contracting Party, shall be subject to the legislation of the former Party. However, where the said undertaking has a branch or permanent representation in the territory of the other Contracting Party, a worker employed by such branch or agency and residing in the territory of that Party shall be subject to the legislation of the Contracting Party in whose territory the said branch or permanent representation is situated.
- (c) The crew of a vessel and other persons employed on board a vessel shall be subject to the legislation of the Contracting Party whose flag the vessel is flying. If, for the purpose of loading, unloading, repair or watch on board a vessel flying the flag of a Contracting Party, during its stay in the territory of the other Contracting Party a worker resident in the territory of the latter Party is employed, he shall be subject to the legislation of the latter Party.

Article 8. (1) Diplomatic or consular representatives and officials or persons treated as such in the service of diplomatic missions or consular posts shall be subject to the legislation of the Contracting Party they are representing.

(2) Subject to the provisions of paragraph (1) of this article the provisions of article 5 shall apply to persons employed by diplomatic missions or consular posts and to the private domestic staff of agents of such missions or posts.

(3) However, persons covered by paragraph (2) of this article who are nationals of the Contracting Party represented by the mission or consular post concerned may opt to be subject to the legislation of that Party. Such right of option may be exercised once only. It shall be exercised within a period of six months from the date of entry into force of this Convention or from the date of the entry of the person concerned into employment. The option shall take effect from the date of entry into force of this Convention in respect of persons who have entered into employment by that date and, in other cases, from the date of the entry into employment.

Article 9. The competent authorities of the two Contracting Parties may, by mutual agreement, provide for further exceptions to the general provisions of article 5. Likewise, they may permit, by mutual agreement, that the exceptions set out in article 7 shall not apply in appropriate cases.

Article 10. The legislative provisions of a Contracting Party for reduction, suspension or withdrawal of benefits in cases of overlapping with other social security benefits or other income may be invoked even though the right to such benefits was acquired under the legislation of the other Contracting Party or such income arises in the territory of the Contracting Party. However, this provision shall not apply if the person concerned receives benefits in respect of invalidity, old-age or death (pensions) which are awarded by the institutions of both Contracting Parties in accordance with the provisions of articles 26 and 28 respectively of this Convention.

TITLE II. SICKNESS AND MATERNITY

Article 11. A national of a Contracting Party who is resident in the territory of the other Contracting Party shall be entitled to benefits in kind and cash benefits in the event of sickness and maternity under the legislation of the latter Party for

himself and such members of his family as are resident in the territory of the latter Party provided the persons concerned satisfy the requirements of the said legislation.

Article 12. The competent institution of a Contracting Party whose legislation makes the acquisition, retention or recovery of the right to benefits in respect of sickness or maternity conditional upon the completion of specified periods of insurance, employment or residence shall, to the extent necessary, take account of periods of insurance, employment or residence completed under the legislation of the other Contracting Party as if they were periods completed under its own legislation.

Article 13. The competent institution of a Contracting Party whose legislation provides that the calculation of cash benefits in respect of sickness or maternity shall be based on the annual or average income from wage, salary or other earnings received by the protected person shall determine that annual or average income exclusively by reference to the income confirmed as having been received during the periods completed under said legislation.

Article 14. (1) Where nationals of a Contracting Party are entitled to receive daily cash benefit in respect of sickness or maternity under the legislation of one Contracting Party such benefit shall be payable to the persons concerned, when they are staying in the territory of the other Contracting Party, on the same conditions and to the same extent as apply to nationals of the Contracting Party in whose territory the competent institution is situated, subject to the procedures prescribed in the administrative agreement to be concluded in pursuance of article 29.

(2) The preceding paragraph (1) shall apply by analogy in the payment of death grant (funeral allowance) under the legislation of a Contracting Party.

TITLE III. ACCIDENTS AT WORK AND OCCUPATIONAL DISEASES

Article 15. (1) The right to benefits in respect of an accident at work shall be determined by the legislation of the Contracting Party to whose legislation the insured person was subject at the time the accident was sustained, cf. articles 5, 7 and 8 of this Convention.

(2) If a person has sustained an accident at work to which the legislation of one Contracting Party applies and later sustains an accident at work to which the legislation of the other Contracting Party applies the competent institution of the latter Party, for the purpose of determining the degree of disability of the said person under the legislation of that Party, shall take account of the former injury as if the legislation of the latter Party applied to it. However, the competent institution of the latter Party shall be liable to pay benefits only in respect of the injury resulting from the new accident at work as determined by the legislation administered by the said institution.

Article 16. (1) Benefits in respect of an occupational disease shall be awarded under the legislation of the Contracting Party to whose legislation the insured person was subject at the time he pursued an activity likely to give rise to that disease, even if the disease is first diagnosed in the territory of the other Contracting Party.

(2) Where the insured person has pursued, in the territories of both Contracting Parties, an activity likely to give rise to the disease in question only the legislation of that Party in whose territory the said person has last pursued such activity before the disease was diagnosed shall be applied. However, this provision shall not apply in

cases where the disease in question manifestly is attributable to an activity of the said nature pursued in the territory of the other Contracting Party; in such cases only the legislation of the latter Party shall be applied.

Article 17. The provision of article 13 shall apply by analogy in the calculation of cash benefits in respect of accidents at work and occupational diseases under Danish legislation.

Article 18. (1) The provision of paragraph (1) of article 14 shall apply by analogy in the payment of daily cash benefit in respect of accidents at work and occupational diseases.

(2) Subject to the procedures prescribed in the administrative agreement to be concluded in pursuance of article 29 pensions (annuities) in respect of accidents at work and occupational diseases awarded to a national of a Contracting Party or his survivors under the legislation of one Contracting Party shall not be subject to any reduction, suspension, withdrawal or confiscation by reason of the fact that the recipient is resident in the territory of the other Contracting Party.

TITLE IV. FAMILY BENEFITS

Article 19. Subject to the provisions of article 20 of this Convention a child who is resident in the territory of Denmark and whose father or mother is a Pakistani national resident in the territory of Denmark shall be entitled to family allowance under Danish legislation under the same conditions as apply to Danish nationals.

Article 20. Children of widows or widowers who are Pakistani nationals as well as orphan children of Pakistani nationals, when the children are resident in the territory of Denmark, shall be entitled to special family allowance under Danish legislation under the same rules as apply to such children of Danish nationals, provided the child or one of its parents has been resident in the territory of Denmark for at least six months and the deceased father and/or mother was resident in the territory of Denmark at the time of the death.

TITLE V. UNEMPLOYMENT INSURANCE

Article 21. Pakistani nationals, when they are resident in the territory of Denmark, shall be accorded equal treatment with Danish nationals as regards the right to be insured against unemployment.

TITLE VI. OLD-AGE, INVALIDITY AND SURVIVOR'S BENEFITS (PENSIONS)

Chapter 1. BENEFITS UNDER DANISH LEGISLATION

Article 22. (1) Pakistani nationals who have been employed as workers in the territory of Denmark for at least twelve months shall be entitled to a pension under the legislation on national old-age pension under the same rules as apply to Danish nationals, provided that, after attaining the age at which the right to acquire a pension under the said legislation matures and before attaining the normal minimum age at which a national old-age pension may be claimed, they have been ordinarily resident in the territory of Denmark for a total period of at least five years.

(2) Other Pakistani nationals shall be entitled to a pension under the legislation on national old-age pension under the same rules as apply to Danish nationals, provided that, after attaining the age at which the right to acquire a pension under the said legislation matures and before attaining the normal minimum age at which a national old-age pension may be claimed, they have been ordinarily resident in the territory of Denmark for a total period of at least five years.

(3) Save as otherwise provided in this Convention and subject to the procedures prescribed in the administrative agreement to be concluded in pursuance of article 29 a pension to which a right is acquired by a national of a Contracting Party under Danish legislation or under paragraph (1) of this article shall not be subject to any reduction, modification, suspension, withdrawal or confiscation by reason of the fact that the recipient is resident in the territory of Pakistan.

(4) As regards the entitlement of Pakistani nationals to an anticipatory old-age pension under subsection (1), item (3), of section 2 of the National Old-Age Pension Act and the conditions governing the payment of such pension in the case of a recipient resident in the territory of Pakistan the provisions of article 23 of this Convention shall apply by analogy.

(5) Notwithstanding the provisions of paragraphs (1) and (2) of this article, the provisions of subparagraph (a) of paragraph (1) of article 24 of this Convention may apply by analogy in determining the entitlement to a national old-age pension of Pakistani nationals who are widows of Pakistani workers and either

(a) At the time they were widowed had attained the age qualifying them for a national old-age pension, or

(b) Satisfied, if they were widowed prior to their attainment of the said age, the age requirements prescribed for entitlement to a widow's pension.

(6) Notwithstanding the provisions of paragraphs (1) and (2) of this article, Pakistani nationals who are receiving a pension under the legislation on invalidity pension or on widow's pension shall be entitled to receive, in substitution thereof, a pension under the legislation on national old-age pension on attaining the age qualifying them for such pension. Such national old-age pension shall be payable to a beneficiary resident in the territory of Pakistan only in such cases where, under the provisions of this Convention, the invalidity or widow's pension received by the person concerned prior to the conversion of his pension were payable to him if he were resident in the territory of Pakistan.

Article 23. (1) Pakistani nationals who have been employed as workers in the territory of Denmark for at least twelve months shall be entitled to a pension under the legislation on invalidity pension under the same rules as apply to Danish nationals, provided that after attaining the age at which the right to acquire a pension under the said legislation matures, they have been ordinarily resident in the territory of Denmark for a continuous period of at least twelve months immediately preceding the date of the claim and that for at least twelve months during their latest uninterrupted period of residence in the territory of Denmark they have been able, physically and mentally, to carry out a normal occupation.

(2) Other Pakistani nationals shall be entitled to a pension under the legislation on invalidity pension under the same rules as apply to Danish nationals, provided that, after attaining the age at which the right to acquire a pension under the said legislation matures, they have been ordinarily resident in the territory of Denmark for a total period of at least five years, of which for a continuous period of at least

twelve months immediately preceding the date of the claim, and that for at least twelve months during their latest uninterrupted period of residence in the territory of Denmark they have been able, physically and mentally, to carry out a normal occupation.

(3) Entitlement to a pension under paragraphs (1) or (2) of this article shall be subject to the additional condition that the incapacity for work followed by invalidity occurred while the Pakistani national concerned was resident in the territory of Denmark.

(4) Save as otherwise provided in this Convention and subject to the procedures prescribed in the administrative agreement to be concluded in pursuance of article 29 a pension to which a right is acquired by a national of a Contracting Party under Danish legislation or under paragraph (1), cf. paragraph (3), of this article shall not be subject to any reduction, modification, suspension, withdrawal or confiscation by reason of the fact that the recipient is resident in the territory of Pakistan.

(5) Where a Pakistani national has acquired the right to a pension under paragraphs (1) or (2), cf. paragraph (3), of this article, the conversion of his pension into a pension payable on a higher scale as a result of an aggravation of his invalidity shall not take place if the pensioner is resident outside the territory of Denmark.

Article 24. (1) A woman who is a Pakistani national shall be entitled to a pension under the legislation on widow's pension under the same rules as apply to Danish nationals, provided

- (a) That her deceased husband had been employed as a worker in the territory of Denmark for at least twelve months; that after attaining the age at which the right to acquire a pension under the said legislation matures he had been ordinarily resident in the territory of Denmark for a continuous period of at least twelve months immediately preceding his death; that for at least twelve months during his latest uninterrupted period of residence in the territory of Denmark he had been able, physically and mentally, to carry out a normal occupation; that his death occurred while he was resident in the territory of Denmark; and that at the time of the death of her husband or prior to that time the widow was resident in the territory of Denmark; or
- (b) That the woman in question herself, after attaining the age at which the right to acquire a pension under the said legislation matures, has been ordinarily resident in the territory of Denmark for at least five years, of which for a continuous period of at least twelve months immediately preceding the date of the claim, and that for at least twelve months during her latest uninterrupted period of residence in the territory of Denmark she was able, physically and mentally, to carry out a normal occupation.

(2) A pension under subsection (2) of section 1 of the Widow's Pension Act may be awarded only under the provision of paragraph (1) (b) of this article and subject to the condition that the circumstances qualifying for such pension occurred while the woman in question was resident in the territory of Denmark.

(3) Save as otherwise provided in this Convention and subject to the procedures prescribed in the administrative agreement to be concluded in pursuance of article 29 a pension to which a right is acquired by a national of a Contracting Party under Danish legislation or under paragraph (1), subparagraph (a), of this article

shall not be subject to any reduction, modification, suspension, withdrawal or confiscation by reason of the fact that the recipient is resident in the territory of Pakistan.

Article 25. The following supplementary allowances and benefits under Danish legislation on national old-age, invalidity and widow's pensions and on pensioners' housing benefit shall not be payable to persons who are resident outside the territory of Denmark:

- (a) Pension supplement;
- (b) Wife's allowance;
- (c) Marriage allowance;
- (d) Personal allowances;
- (e) Outside assistance allowance;
- (f) Constant attendance allowance;
- (g) Disability benefit;
- (h) Pensioners' housing benefit.

Article 26. (1) Where a national of a Contracting Party, who has acquired the right to a national old-age, invalidity or widow's pension under Danish legislation or, as the case may be, under the provisions of this Convention has also acquired the right to an old-age, invalidity or widow's pension/allowance under Pakistani legislation or, as the case may be, under the provisions of this Convention, the following rules shall apply in the calculation of the pension payable under Danish legislation:

The competent Danish institution shall establish the amount of pension payable on the basis of the amount of a full pension under Danish legislation — equivalent to 40 years of residence — in the ratio which the number of years of residence completed prior to the materialization of the risk in the territory of Denmark within the age limits prescribed in Danish legislation bears to the figure 40. If so provided for in Danish legislation, in the said calculation the period ranging from the date on which the pension is awarded until attainment of the normal pensionable age (the period credited) shall be added to the number of years of residence completed by the person concerned.

(2) The application of the preceding paragraph (1) shall not result in the total amount of the pension payable by both Contracting Parties being lower than the amount of the pension to which a right is acquired solely under Danish legislation or, as the case may be, under the provisions of this Convention when the pensioner is resident in the territory of Denmark. If necessary the competent Danish institution shall pay the pensioner throughout the period of his residence in the territory of Denmark a supplement equal to the difference.

Chapter 2. BENEFITS UNDER PAKISTANI LEGISLATION

Article 27. (1) Danish nationals resident in the territory of Pakistan shall receive equal treatment with Pakistani nationals as concerns the right to be insured under Pakistani legislation on old-age allowance under the same rules and regulations as apply to Pakistani nationals.

(2) Danish nationals employed as insured persons in the territory of Pakistan shall be entitled to invalidity allowance under Pakistani legislation on invalidity al-

allowance under the same rules and regulations as apply to Pakistani nationals, provided that they have been ordinarily resident in the territory of Pakistan for a continuous period of at least twelve months immediately preceding the date of the claim and that for at least twelve months during their latest uninterrupted period of residence in the territory of Pakistan they have been able, physically and mentally, to carry out a normal occupation.

(3) All periods of residence completed under Danish legislation shall be taken into account for the determination of rights to benefits under this Convention to the extent that the aggregate of such periods does not exceed the minimum period required for the qualification to benefits: Provided that for the determination of the rights to benefits under this paragraph, no account shall be taken of any period completed at the date of occurrence of the contingency.

(4) Subject to the procedures prescribed in the administrative agreement to be concluded in pursuance of article 29, the benefits to which a right is acquired by the national of a Contracting Party under paragraphs (1) or (2) of this article shall not be subject to any reduction, modification, suspension, withdrawal or confiscation by reason of the fact that the recipient is resident in the territory of Denmark.

Article 28. (1) Where the right to an old-age, invalidity or widow's pension/allowance has been acquired under the legislations of both Contracting Parties or, as the case may be, under the provisions of this Convention, the following rules shall apply in the calculation of benefits under Pakistani legislation:

- (a) The competent Pakistani institution shall calculate the theoretical amount of benefits that the person concerned could have claimed if all the periods completed under the legislations of both Contracting Parties had been completed by him in the territory of Pakistan under Pakistani legislation on the date the benefit is to be awarded.
- (b) The institution shall then establish the actual amount of benefit payable by it on the basis of the theoretical amount referred to in sub-paragraph (a) of this paragraph and in the ratio which the length of the periods completed under Pakistani legislation before the occurrence of the risk bears to the total length of the periods completed before the occurrence of the risk under the legislations of both Contracting Parties.
- (c) In case the total length of the periods completed under the legislations of both Contracting Parties before the occurrence of the risk is longer than the period of insurable employment required for accrual of maximum benefit under Pakistani legislation, then for the total length of the periods referred to in sub-paragraph (b) the said period of insurable employment required for accrual of maximum benefit shall be applied instead.
- (d) The amount of benefit thus arrived at shall be payable by the competent Pakistani institution to the person concerned.
- (e) In case the aggregate of the amounts payable by both Contracting Parties be less than that which the person concerned would have received solely under Pakistani legislation, the competent Pakistani institution shall pay a supplement equal to the difference as long as the person concerned is resident in the territory of Pakistan.

(2) The provision of paragraph (1) of this article shall apply even where the benefits to which a right has been acquired are not of the same kind.

TITLE VII. MISCELLANEOUS PROVISIONS

Article 29. The competent authorities of the two Contracting Parties, or bodies designated by them, shall

- (a) Conclude the necessary administrative agreement for the application of this Convention;
- (b) Communicate to each other all information regarding the measures taken for the application of this Convention;
- (c) Communicate to each other all information regarding changes made in their legislation which may affect the application of this Convention;
- (d) Designate in the above-mentioned administrative agreement liaison bodies with a view to facilitating the application of this Convention.

Article 30. For the purposes of applying this Convention

- (a) The competent authorities and institutions of the Contracting Parties shall lend their good offices and act as though applying their own legislation. As a rule such mutual administrative assistance shall be afforded free of charge by the said authorities and institutions. However, the competent authorities of the Contracting Parties may agree to certain expenses being reimbursed;
- (b) The authorities and institutions of the Contracting Parties may communicate directly with each other and with the persons concerned or their representatives. In such communication use shall be made of the English language.

Article 31. (1) Any exemption from or reduction of taxes, stamp duty, notarial or registration fees provided for in the legislation of a Contracting Party in respect of certificates or documents required to be produced for the purposes of the legislation of that Party shall be extended to similar certificates or documents required to be produced for the purposes of the legislation of the other Contracting Party or of this Convention.

(2) All statements, documents and certificates of any kind whatsoever required to be produced for the purposes of this Convention shall be exempt from authentication by diplomatic or consular authorities.

Article 32. Any claim for old-age, invalidity or survivors' benefits (pensions), for pensions in respect of accidents at work and occupational diseases, and for death grants (funeral allowances) shall be submitted in accordance with the provisions of the administrative agreement to be concluded in pursuance of article 29.

Article 33. The administrative agreement to be concluded in pursuance of article 29 shall provide for the procedures to be followed

- (1) In the carrying out of the medical examinations and administrative checks required by virtue of the legislation of a Contracting Party in cases where
 - (i) A person claiming benefit under the legislation of that Party
or
 - (ii) A person in receipt of benefit under the legislation of that Party is resident or staying in the territory of the other Contracting Party.
- (2) In the payment of cash benefit to persons who are resident or staying in the territory of a Contracting Party other than that in which the institution responsible for such payment is situated.

Article 34. The special provisions contained in Danish legislation on the membership of foreign workers of the Labour Market Supplementary Pension Scheme (ATP) shall apply to Pakistani workers employed in the territory of Denmark.

Article 35. Any dispute that may arise in connection with the application of this Convention shall be resolved by mutual agreement between the competent authorities of the two Contracting Parties.

TITLE VIII. FINAL AND TRANSITIONAL PROVISIONS

Article 36. (1) The provisions of articles 22 to 24 of this Convention do not entitle a Pakistani national to a pension under the transitional provisions of the Danish Acts of 7 June 1972 on the pension rights of Danish nationals who have been ordinarily resident in the Kingdom of Denmark for specified periods prior to the date of their claims.

(2) No benefit shall be awarded under this Convention for any period prior to the date of its entry into force.

(3) All periods of insurance and periods treated as such and all periods of employment or residence completed under the legislation of a Contracting Party prior to the date of entry into force of this Convention shall be taken into account for the determination of rights to benefits under this Convention. However, periods of residence completed under Danish legislation prior to 1 April 1957 shall not be taken into account for the calculation of the amounts of national old-age, invalidity or widow's pensions under Danish legislation payable to Pakistani nationals resident in the territory of Pakistan.

(4) Subject to the provision of paragraph (2) of this article, a right shall be acquired under this Convention, even though relating to a contingency which materialised prior to the entry into force of this Convention.

(5) Any benefit which has not been awarded or which has been suspended by reason of the nationality of the person concerned or his residence in the territory of the other Contracting Party shall, on the application of that person, be awarded or resumed with effect from the date of entry into force of this Convention, provided that the rights previously determined have not given rise to a lump-sum payment. Where the legislation of a Contracting Party does not require the filing of a claim for a benefit, such benefit shall be awarded without the person concerned submitting any application therefor.

(6) If the application referred to in paragraph (5) of this article is submitted within two years from the date of entry into force of this Convention, the rights acquired under this Convention shall have effect from that date. If the application referred to in paragraph (5) of this article is submitted after the expiry of the two-year-period following the date of entry into force of this Convention, rights which have not been forfeited or are not barred by limitation shall have effect from the date on which the application was submitted.

Article 37. This Convention shall be ratified and the instruments of ratification shall be exchanged at Copenhagen. The Convention shall enter into force on the first day of the second month following the month in which the instruments of ratification are exchanged.

Article 38. (1) This Convention shall remain in force for a period of twelve months as from the date of its entry into force. Thereafter it shall continue to be in force from year to year unless it is denounced in writing by the Government of any of the Contracting Parties, which shall be done at least three months before the expiry of any one-year period. In the case of such denunciation the Convention shall cease to be in force at the expiry of the one-year period in which it is denounced.

(2) The termination of the Convention shall be without prejudice to any rights previously acquired by a person in accordance with its provisions. Any questions relating to the award of future benefits by virtue of rights in the course of acquisition at the time when the Convention ceases to have effect following denunciation shall be settled by special agreement.

IN WITNESS WHEREOF the undersigned, duly authorized by their respective Governments, have signed this Convention.

DONE in triplicate at Copenhagen this day of March 1, 1982, in the Danish, Urdu and English languages, each version being equally authoritative.

For the Government of the Kingdom of Denmark:

BENT HANSEN

For the Government of the Islamic Republic of Pakistan:

GHULAM DASTGIR KHAN

PROTOCOL

(integral part of the Convention)

In connection with the Convention on Social Security signed today between the Kingdom of Denmark and the Islamic Republic of Pakistan the Contracting Parties have agreed as follows:

1. The co-ordination of pensions dealt with in article 26 of the Convention shall not apply to a pension acquired under Danish legislation on the Labour Market Supplementary Pension Scheme (ATP).

2. The conditions for entitlement under Danish legislation to daily cash benefits in lieu of earnings in the event of childbirth shall not be deemed to be fulfilled if the person concerned has solely registered with the public employment service as being available for employment.

3. (a) Anticipatory national old-age pension awarded under Danish legislation by way of exemption from the qualifying age for reasons of unemployment or similar absence of opportunities for access to gainful activity shall not be payable to any national of a Contracting Party resident outside the territory of Denmark.

(b) The preceding paragraph (a) shall apply equally to Voluntary Early Retirement Pay awarded in succession of unemployment benefit under Danish legislation to persons ensured against unemployment following their attainment of a specified age.

4. The following rules shall apply in the event of future adoption of Pakistani legislation providing for payment of family benefit and/or unemployment benefit:

- (i) Danish nationals who by virtue of the provisions of articles 5, 7 and 8 of the Convention are subject to Pakistani legislation shall enjoy equality of treatment under such future Pakistani legislation in conformity with the provisions laid down in article 6 of the Convention.

- (ii) As regards payment of family benefit such benefit may be claimed in respect of the same child only under the legislation of the Contracting Party in whose territory the child is resident.

IN WITNESS WHEREOF the undersigned, duly authorized by their respective Governments, have signed this Protocol.

DONE in triplicate at Copenhagen this day of March I, 1982, in the Danish, Urdu and English languages, each version being equally authoritative.

For the Government of the Kingdom of Denmark:

BENT HANSEN

For the Government of the Islamic Republic of Pakistan:

GHULAM DASTGIR KHAN

ADMINISTRATIVE AGREEMENT CONCERNING THE MANNER OF APPLICATION OF THE CONVENTION BETWEEN THE KINGDOM OF DENMARK AND THE ISLAMIC REPUBLIC OF PAKISTAN ON SOCIAL SECURITY OF MARCH I, 1982

In pursuance of item (a) of article 29 of the Convention between the Kingdom of Denmark and the Islamic Republic of Pakistan on Social Security of March I, 1982 — hereinafter referred to as “the Convention” — the competent authorities of the Contracting Parties, namely For the Kingdom of Denmark, the Ministry of Social Affairs, represented by Mr. A. Trier, Deputy Undersecretary of State, and

For the Islamic Republic of Pakistan, the Ministry of Labour, Manpower and Overseas Pakistanis, represented by Mr. M. A. Kazmi, Secretary of Labour and Manpower, have by agreement drawn up the following provisions concerning the manner of application of the Convention:

Article 1. (1) Liaison bodies as referred to in item (d) of article 29 of the Convention shall be:

A. In the Kingdom of Denmark:

a. For pensions under the Labour Market Supplementary Pension Scheme (ATP): Arbejdsmarkedets Tillægspension (Labour Market Supplementary Pension Office), Hillerød.

b. For unemployment benefits:

Arbejdsdirektoratet (National Employment Office), København.

c. In all other cases:

Sikringsstyrelsen (National Social Security Office), København.

B. In the Islamic Republic of Pakistan, the Employees' Old-Age Benefits Institution, Karachi.

(2) The competent institutions of both Contracting Parties, cf. item (f) of article 1 of the Convention, are listed in the annex to this Agreement.

APPLICATION OF TITLE I OF THE CONVENTION

Article 2. (1) (a) In cases specified in item (a), first sentence, of article 7 of the Convention at the request of the worker or the employer a certificate of posting shall be issued to the worker certifying that for a specified period not exceeding six months the worker remains subject to the legislation of the Contracting Party from the territory of which the worker is posted. Such certificate of posting shall be issued on a standard form, cf. article 20 of this Agreement.

(b) The certificate of posting shall be issued

- (i) In Denmark by Sikringsstyrelsen (National Social Security Office), København, and
- (ii) In Pakistan by The Employees' Old-Age Benefits Institution, Karachi.

(2) The authority indicated in paragraph (1) (b) of this article shall notify, through the liaison bodies, the competent institution of the other Contracting Party of the issue of any such certificate.

(3) The consent to the continued application of the legislation of the Contracting Party from the territory of which the worker is posted referred to in paragraph (a), second sentence, of article 7 of the Convention shall be requested by the employer. Such consent shall be given

- (i) In Denmark by Sikringsstyrelsen (National Social Security Office), København, and
- (ii) In Pakistan by The Employees' Old-Age Benefits Institution, Karachi.

The consent given shall be entered into the certificate of posting issued in pursuance of paragraph (1) of this article.

(4) The authority indicated in paragraph (3) of this article shall notify, through the liaison bodies, the competent institution of the other Contracting Party of any such consent given.

Article 3. (1) In cases specified in paragraph (3) of article 8 of the Convention the worker shall notify the authority indicated in paragraph (2) of this article of the Contracting Party of which he is a national and shall notify his employer simultaneously of his option to be subject to the legislation of the Contracting Party of which he is a national.

(2) Notification in pursuance of the preceding paragraph (1) shall be forwarded

- (i) In Denmark to Sikringsstyrelsen (National Social Security Office), København, and
- (ii) In Pakistan to the Employees' Old-Age Benefits Institution, Karachi.

(3) The authority indicated in paragraph (2) of this article shall issue to the worker a certificate confirming that by virtue of his option he is subject to the legislation of the Contracting Party of which he is a national. Simultaneously the authority concerned shall submit a copy of the said certificate to the authority of the other Contracting Party indicated in the preceding paragraph (2).

Article 4 *Re* article 10 of the Convention. The competent institution of the Contracting Party under whose legislation a Danish or a Pakistani national receives or is entitled to receive a benefit may demand, through the liaison bodies, officially certified information concerning any social benefits payable to the recipient (the entitled person) under the legislation of the other Contracting Party and any other income received by the person concerned in the territory of the latter Party.

APPLICATION OF TITLE II OF THE CONVENTION

Article 5 *Re* Article 12 of the Convention. (1) The claimant shall submit to the competent institution of the Contracting Party concerned a certified statement specifying the periods of insurance, employment or residence completed under the legislation of the other Contracting Party. At the request of the claimant this certified statement shall be issued

- (i) In Denmark by the commune in which the claimant was last resident and
- (ii) In Pakistan by The Employees' Old-Age Benefits Institution, Karachi.

(2) If the claimant fails to submit the said certified statement the competent institution of the Contracting Party concerned shall request the institution indicated in the preceding paragraph (1) of the other Contracting Party to issue and forward the statement.

(3) The certified statement referred to in the preceding paragraphs (1)-(2) shall be issued on a standard form, cf. article 20 of this Agreement.

Article 6 *Re* paragraph (1) of article 14 of the Convention. Subject to the provisions of article 19 of this Agreement the following rules shall apply:

(1) Payment of cash benefit in respect of sickness or maternity under Pakistani legislation to a Danish or Pakistani national who is staying in the territory of Denmark shall be made in conformity with the following rules:

- (a) In such cases where the duration of stay of the beneficiary in the territory of Denmark does not exceed six months the cash benefits in respect of sickness or maternity shall be payable to him on his return to the territory of Pakistan, subject to the conditions laid down in Pakistani legislation.
- (b) In all other cases the cash benefits in respect of sickness or maternity may be transferred to the beneficiary at his place of stay in the territory of Denmark if consented to by the competent Pakistani institution prior to the beneficiary's departure from the territory of Pakistan, subject to the conditions laid down in Pakistani legislation.
- (c) The cash benefits due under subparagraphs (a) and (b) shall be payable on the basis of medical documentation issued by a Danish hospital, general practitioner or specialist on a standard form, cf. article 20 of this Agreement. The said medical documentation shall be forwarded, either directly or through the liaison bodies, to the competent Pakistani institution.

(2) Payment of daily cash benefit in respect of sickness or maternity under Danish legislation to a Danish or Pakistani national who is staying in the territory of Pakistan shall be made in conformity with the following rules:

- (a) In such cases where the beneficiary is staying in the territory of Pakistan for the purpose of recreation in connection with a period of sickness daily cash benefit may be payable and such benefit may be transferred to the beneficiary at his place of stay if consented to by the competent Danish institution prior to the beneficiary's departure from the territory of Denmark, subject to the conditions laid down in Danish legislation.
- (b) In such cases where the beneficiary is staying in the territory of Pakistan for purposes other than that indicated in the preceding subparagraph (a) daily cash benefit may be payable to him upon his return to the territory of Denmark to the extent that medical care of the beneficiary necessitated a postponement of his return to the said territory, under the conditions laid down in Danish legislation. The necessity of such postponement shall be established by medical documentation issued by a Pakistani hospital, general practitioner or specialist on a standard form, cf. article 20 of this Agreement. The said medical documentation shall be forwarded, either directly or through the liaison bodies, to the competent Danish institution.

Article 7. Where a national of a Contracting Party who is subject to the legislation of the other Contracting Party dies while staying in the territory of the former Party a claim for a death grant shall be submitted, through the liaison bodies, to the competent institution of the Contracting Party to whose legislation the deceased person was subject in conformity with the procedure provided for by the legislation administered by the said institution. The claim shall be accompanied by the documentary evidence required by the latter legislation.

APPLICATION OF TITLE III OF THE CONVENTION

Article 8. When an accident at work is sustained or an occupational disease is first diagnosed in the territory of a Contracting Party other than that in which the competent institution is situated the accident or the occupational disease shall be reported in conformity with the procedure provided for by the legislation administered by the competent institution. The report shall be submitted to the competent institution either directly or through the liaison bodies.

Article 9. The competent institution, through the liaison bodies, may make application to the authorities and institutions of the other Contracting Party for the purpose of obtaining any information which the institution considers necessary for the examination of the case.

Article 10. Where, in cases specified in paragraph (2) of article 16 of the Convention, the institution of a Contracting Party to which an occupational disease is reported in pursuance of article 8 of this Agreement ascertains that the injured person has last pursued an activity likely to cause such occupational disease in the territory of the other Contracting Party the institution, either directly or through the liaison bodies, shall forward the report and any accompanying documents to the corresponding institution of the other Contracting Party stating the decision made by the institution.

Article 11. The competent institution shall notify the claimant in writing of its decision in respect of his claim for benefits provided for in the case of an accident at work or an occupational disease.

Article 12 *Re* paragraph (1) of article 18 of the Convention. The provisions of article 6 of this Agreement shall apply equally to payment of daily cash benefit in respect of an accident at work or an occupational disease.

APPLICATION OF TITLE VI OF THE CONVENTION

Article 13. Where it appears from a claim submitted to an institution of one Contracting Party for benefits under the legislation of that Party that the insured person (the claimant or the deceased spouse) has also been subject to the legislation of the other Contracting Party the claim shall equally be regarded a claim for benefits under the legislation of the latter Party.

Article 14. (1) Claims for benefits shall be submitted to the competent institution of the Contracting Party in whose territory the claimant is resident in conformity with the procedure provided for by the legislation administered by that institution. The claim shall be accompanied, to the extent possible, by the necessary documentary evidence. The date of the submission of the claim to the said institution shall be regarded as the date on which the claim was submitted to the corresponding institution of the other Contracting Party.

(2) Where the institution to which the claim is submitted ascertains that the claimant or, as the case may be, the deceased spouse has not been subject to the legislation of the Contracting Party in whose territory the claimant is resident, and where it appears from the claim that the claimant or, as the case may be, the deceased spouse has been subject to the legislation of the other Contracting Party the claim shall be forwarded, either directly or through the liaison bodies, to the competent institution of the other Contracting Party for action. In such cases the provisions of article 16 of this Agreement shall not be applied.

Article 15. (1) The claimant shall provide, to the extent possible, detailed information concerning the institutions of social security in respect of invalidity, old age and death (pensions) with which the insured person (the claimant or the deceased spouse) has been insured in the territories of the Contracting Parties, concerning the employer or employers by whom the insured person (the claimant or the deceased spouse) has been employed, and — in the case of a claim for benefits under Danish legislation — concerning the place or places of residence of the insured person (the claimant or the deceased spouse) in the territory of Denmark. Any available documentary evidence in respect of the insured person's employment and insurance and other data relevant to entitlement shall be annexed to the claim.

(2) The institution to which the claim is submitted shall enter the information indicated in paragraph (1) of this article and any supplementary information required by the institution

of the other Contracting Party for the examination of the claim, into a standard form, cf. article 20 of this Agreement.

Article 16. (1) The competent institution of the Contracting Party to which the claim is submitted (hereinafter designated as A) shall certify on a standard form, cf. article 20 of this Agreement, the periods of insurance, employment or residence completed under the legislation which it administers and shall state on the same form whether a right to benefit is acquired under the said legislation taking into account only the periods so certified and the conditions for entitlement laid down in the legislation administered by the said institution. The institution shall forward, either directly or through the liaison bodies, the form thus completed together with the standard form referred to in paragraph (2) of article 15 to the competent institution of the other Contracting Party (hereinafter designated as B).

(2) Upon receipt of the forms indicated in the preceding paragraph (1) the competent institution of the other Contracting Party (B) shall certify on a standard form corresponding to that indicated in the first sentence of the preceding paragraph (1) the periods of insurance, employment or residence completed under the legislation which it administers and shall state on the same form whether a right to benefit is acquired under the said legislation taking into account the periods so certified, the conditions for entitlement laid down in the legislation administered by the said institution and, as the case may require, the provisions of the Convention. The institution shall forward, either directly or through the liaison bodies, the form thus completed to the competent institution of the Contracting Party to which the claim is submitted (A). Subsequently the competent institution of the other Contracting Party (B) shall pursue the following course of procedure:

- (a) Where the institution on the basis of the information received pursuant to paragraph (1) of this article is in a position to ascertain that a right to benefit is acquired under the legislations of both Contracting Parties the institution shall calculate the amount of benefit payable under the legislation which it administers taking account of the provisions of the Convention. Its decision entered on a standard form, cf. article 20 of this Agreement, shall be notified, either directly or through the liaison bodies, to the competent institution of the Contracting Party to which the claim is submitted (A).
- (b) In cases other than that indicated in the preceding subparagraph (a) the institution shall defer its decision pending receipt of the notification indicated in paragraph (3), second sentence, of this article and shall subsequently proceed in conformity with paragraph (4) of this article.

(3) Following receipt of the form indicated in the second sentence of the preceding paragraph (2) the competent institution of the Contracting Party to which the claim is submitted (A) shall determine whether a right to benefit is acquired under the legislation which it administers taking into account the provisions of the Convention. Notification of its decision entered on a standard form, cf. article 20 of this Agreement, shall be forwarded, either directly or through the liaison bodies, to the competent institution of the other Contracting Party (B).

(4) In the cases referred to in subparagraph (b) of paragraph (2) of this article the competent institution of the other Contracting Party (B), upon receipt of the notification indicated in paragraph (3), second sentence, of this article shall calculate the amount of benefit payable under the legislation which it administers taking into account, as the case may require, of the provisions of the Convention. Its decision entered on a standard form, cf. article 20 of this Agreement, shall be notified, either directly or through the liaison bodies, to the competent institution of the Contracting Party to which the claim is submitted (A).

(5) The competent institution of each Contracting Party shall dispatch to the claimant, either directly or through the liaison bodies, a statement notifying him of the decision made by the institution, of the legal remedies provided for by the legislation administered by the institution and of the periods allowed for the application of such remedies. A duplicate of any such

statement dispatched to the claimant by the competent institution of a Contracting Party shall be forwarded, either directly or through the liaison bodies, to the competent institution of the other Contracting Party.

Article 17. (1) Where a Pakistani national resident or staying in the territory of Pakistan submits a claim for an anticipatory old age-pension or an invalidity pension under Danish legislation as provided for in articles 22 (4) and 23 respectively of the Convention, or for a widow's pension under Danish legislation as provided for in article 24 (2) of the Convention the claimant shall be bound, if so decided by the Danish institution concerned, to come to stay in the territory of Denmark to the extent necessary for the investigation of his claim for a pension.

(2) The travel and maintenance expenses necessitated by the said stay of the claimant in the territory of Denmark shall be defrayed by the Danish institution concerned.

(3) Where such decision as referred to in paragraph (1) of this article is made by the Danish institution concerned the institution shall notify the claimant thereof in writing. If the claimant fails to comply with the summons the institution shall be empowered to proceed to a decision on the pension claim on the basis of the evidence otherwise available or to dismiss the case.

APPLICATION OF TITLE VII OF THE CONVENTION

Provisions concerning medical examinations and medical and administrative controls of claimants and beneficiaries

Article 18. (1) Where a person claiming benefit provided for in the Convention is staying or resident in the territory of a Contracting Party other than that in which the competent institution is situated the medical examinations required for the investigation of the claim, at the request of the competent institution made through the liaison bodies, shall be conducted by the corresponding institution of the Contracting Party in whose territory the claimant is staying or resident in conformity with the procedure provided for by the legislation administered by the latter institution. However, the competent institution shall retain the right to have the claimant examined by a physician of its own choice.

(2) The preceding paragraph shall apply without prejudice to the provisions contained in article 17 of this Agreement.

(3) The costs entailed in the medical examinations referred to in the first sentence of paragraph (1) of this article shall be repaid by the institution on whose behalf the examinations were made to the institution of the other Contracting Party having conducted the examinations, on the basis of the charges applied by the latter institution.

(4) In the conduct of medical control of persons who are in receipt of benefits under the legislation of one Contracting Party and are staying or resident in the territory of the other Contracting Party the provisions of paragraphs (1)–(3) of this article shall apply by analogy.

(5) Where a person claiming or in receipt of benefit under the legislation of one Contracting Party is staying or resident in the territory of the other Contracting Party the administrative checks of the person concerned, at the request of the competent institution made either directly or through the liaison bodies, shall be carried out by the corresponding institution of the Contracting Party in whose territory the claimant (the beneficiary) is staying or resident in conformity with the procedure provided for by the legislation of the latter Party. Such administrative checks shall be effected free of charge.

Provisions concerning the procedures to be followed in the payment of case benefits to beneficiaries resident or staying in the territory of a Contracting Party other than that in which the institution responsible for such payment is situated

Article 19. Payment of cash benefits, including pensions/allowances due under the legislation of one Contracting Party or under the provisions of the Convention beneficiaries who are resident or staying in the territory of the other Contracting Party shall be made to the said beneficiaries either directly or otherwise in the territory of the Contracting Party in which they are resident or staying. However, payment of cash benefits which by virtue of the provisions of the Convention are due to a person resident or staying in the territory of the other Contracting party shall be conditional upon the beneficiary satisfying the identification requirements stipulated by the authorities of the Contracting Party concerned (e.g., fingerprinting, national identity card etc).

Final provisions

Article 20. Standard forms for the issue of the certificates, certified statements and other documents necessary for the application of this Agreement shall be drawn up in cooperation between the Danish and Pakistani liaison bodies concerned, cf. article 1. The said forms shall be drafted in the languages of both Contracting Parties.

Article 21. The English language shall be used in correspondence between the authorities and institutions of the Contracting Parties.

Article 22. (1) This Administrative Agreement shall enter into force on the same date as the Convention. It shall have effect for the same period as the Convention.

(2) This Administrative Agreement may be amended by agreement between the competent authorities of the Contracting Parties.

DONE in triplicate at Copenhagen this day of March 1, 1982, in the Danish, Urdu and English languages, each version being equally authoritative.

For the Danish Ministry of Social Affairs:

ADAM TRIER

For the Pakistani Ministry of Labour, Manpower
and Overseas Pakistanis:

M. A. KAZMI

ANNEX

COMPETENT INSTITUTIONS

(Article 1 (f) of the Convention and article I (2) of the Administrative Agreement)

A. *Denmark*

1. *Sickness and maternity:*

(a) *Benefits in kind:*

The competent *amtskommune* (district administration). Application shall be made to the social commission of the commune in which the person concerned resides. In the

commune of København: *Magistraten* (the communal administration). In the commune of Frederiksberg: the communal administration.

(b) Cash benefits:

The social commission of the commune in which the beneficiary resides. In the communes of København, Odense, Aalborg and Århus: *Magistraten* (the communal administration).

2. *Accidents at work and occupational diseases:*

(a) Benefits in kind and pensions:

Sikringsstyrelsen (National Social Security Office), København

(b) Daily cash benefit:

The social commission of the commune in which the beneficiary resides. In the communes of København, Odense, Aalborg and Århus: *Magistraten* (the communal administration).

3. *Family allowances:*

The social commission of the commune in which the beneficiary resides. In the communes of København, Odense, Aalborg og Århus: *Magistraten* (the communal administration).

4. *National old age-, invalidity and widow's pensions:*

(a) Entitlement under the legislations of both Contracting Parties:

Sikringsstyrelsen (National Social Security Office), København,

(b) Entitlement under Danish legislation only:

The social commission of the commune in which the beneficiary resides. in the communes of København, Odense, Aalborg og Århus: *Magistraten* (the communal administration).

5. *Death grants:*

The social commission of the commune in which the beneficiary resides. In the communes of København, Odense, Aalborg og Århus: *Magistraten* (the communal administration).

6. *Unemployment benefit:*

Arbejdsdirektoratet, (National Employment Office), København.

7. *Pensions payable under the Labour Market Supplementary Pension Scheme (ATP):*

Arbejdsmarkedets Tillægspension (Supplementary Pension Office for Employed Persons), Hillerød.

B. *The Islamic Republic of Pakistan*

1. *Medical care, sickness benefits, maternity benefits, death grant, injury benefit, disablement pension, disablement gratuity and survivors' pension:*

(a) In respect of workers residing in the Province of Sind:

Sind Employees' Social Security Institution, Karachi.

(b) In respect of workers residing in the Province of Punjab:

Punjab Employees' Social Security Institution, Lahore.

(c) In respect of workers residing in the province of N.W.F.P.:

N.W.F.P. Employees' Social Security Institution, Peshawar.

2. *Old-age allowance and Invalidity allowance:*

In all cases:

Employees' Old-Age Benefits Institution, Karachi.

[TRADUCTION — TRANSLATION]

CONVENTION¹ SUR LA SÉCURITÉ SOCIALE ENTRE LE ROYAUME
DU DANEMARK ET LA RÉPUBLIQUE ISLAMIQUE DU PAKISTAN

Le Gouvernement du Royaume du Danemark et le Gouvernement de la République islamique du Pakistan,

Désireux de régler les relations entre les deux Etats dans le domaine de la sécurité sociale,

Sont convenus des dispositions suivantes :

TITRE I. DISPOSITIONS GÉNÉRALES

Article premier. 1. Aux fins de l'application de la présente Convention, et à moins que le contexte ne s'y oppose :

a) L'expression «Partie contractante» désigne, selon le contexte, le Royaume du Danemark ou la République islamique du Pakistan;

b) Le terme «territoire» désigne, en ce qui concerne le Royaume du Danemark, son territoire national à l'exception du Groenland et des îles Féroé et, en ce qui concerne la République islamique du Pakistan, son territoire national;

c) Le terme «ressortissant» désigne, en ce qui concerne le Royaume du Danemark, un sujet danois et, en ce qui concerne la République islamique du Pakistan, un citoyen pakistanais;

d) Le terme «législation» désigne, selon le contexte, la législation spécifiée à l'article 2 de la présente Convention en vigueur sur toute partie du territoire de l'une ou l'autre Partie contractante;

e) Le terme «autorité compétente» désigne, en ce qui concerne le Royaume du Danemark, le Ministère des affaires sociales, le Ministère du travail ou le Ministère de l'Intérieur, selon le cas, et, en ce qui concerne la République islamique du Pakistan, le Ministère fédéral du travail, de la main-d'œuvre et des Pakistanais à l'étranger ainsi que les administrations provinciales concernées;

f) Le terme «institution compétente» désigne l'institution responsable de l'octroi des prestations;

g) Le terme «résidence» signifie le lieu de séjour habituel légalement établi;

h) Le terme «séjour» désigne un séjour temporaire;

i) Le terme «travailleur» désigne

— En ce qui concerne le Royaume du Danemark :

— Pour toute période antérieure au 1^{er} septembre 1977, toute personne qui, à raison de son travail au service d'un employeur, est soumise au régime de la législation sur les accidents du travail et les maladies professionnelles;

— Pour toute période commençant le 1^{er} septembre 1977 ou postérieure à cette date, toute personne soumise au régime des pensions complémentaires du marché de l'emploi;

¹ Entré en vigueur le 1^{er} mai 1983, soit le premier jour du deuxième mois suivant le mois de l'échange des instruments de ratification, qui a eu lieu à Copenhague le 21 mars 1983, conformément à l'article 37.

— En ce qui concerne la République islamique du Pakistan, toute personne qui, à raison de son travail au service d'un employeur, est soumise au régime de la sécurité sociale;

j) Le terme «périodes d'assurance» désigne les périodes de cotisation telles que définies ou reconnues comme périodes d'assurance par la législation selon laquelle elles ont été accomplies, ainsi que toutes autres périodes considérées par ladite législation comme équivalentes aux périodes d'assurance;

k) Le terme «périodes d'emploi» comprend les périodes définies ou reconnues comme telles par la législation selon laquelle elles ont été accomplies, dans la mesure où elles sont considérées par ladite législation comme équivalentes aux périodes d'emploi;

l) Le terme «périodes de résidence» désigne les périodes définies ou reconnues comme périodes de résidence par la législation selon laquelle elles ont été accomplies ou sont censées avoir été accomplies;

m) Les termes «prestations», «pensions» et «allocations» désignent toutes les prestations, pensions et allocations, y compris tous les éléments à charge du Trésor public, des caisses de sécurité sociale et des caisses de retraite des vieux travailleurs, selon le cas, les majorations de revalorisation et les allocations supplémentaires, sauf dispositions contraires de la présente Convention, ainsi que les prestations en capital qui peuvent être substituées aux pensions et, s'il y a lieu, les paiements effectués au moyen de remboursements de cotisations.

2. Les autres termes et expressions utilisés dans la présente Convention ont le sens que leur reconnaissent les législations respectives des Parties contractantes, et le singulier s'entend également du pluriel si le contexte le permet.

Article 2. La présente Convention s'applique :

1) Au Royaume du Danemark, aux législations concernant :

- a)* La santé et l'hygiène publiques;
- b)* Les services hospitaliers;
- c)* Les soins de maternité;
- d)* Les indemnités journalières en espèces en cas de maladie et d'accouchement;
- e)* L'assurance contre les accidents du travail et les maladies professionnelles;
- f)* Les allocations familiales;
- g)* L'assurance contre le chômage;
- h)* La pension nationale de vieillesse;
- i)* La pension d'invalidité;
- j)* La pension de veuve;
- k)* L'allocation logement des retraités;
- l)* La pension complémentaire du marché de l'emploi (ATP);

2) En République islamique du Pakistan, aux législations suivantes : l'ordonnance de 1965 sur la sécurité sociale du Pakistan occidental et la loi de 1976 sur la protection sociale des vieux travailleurs qui régissent les prestations suivantes :

- a)* Les soins médicaux;
- b)* L'allocation maladie;
- c)* L'allocation de maternité;
- d)* Le versement en cas de décès;

- e) Les indemnités d'accident du travail;
- f) La pension d'invalidité;
- g) Les indemnités d'invalidité;
- h) La pension du survivant;
- i) L'allocation vieillesse;
- j) L'allocation d'invalidité.

Article 3. 1. La présente Convention s'applique aux ressortissants des Parties contractantes qui sont ou ont été soumis à la législation de l'autre Partie, selon les dispositions de l'article 5 ci-dessous.

2. Les dispositions de la présente Convention s'appliquent sans préjudice des droits et obligations que des instruments législatifs de la Communauté économique européenne prévoient à l'égard des Pakistanais.

Article 4. 1. La présente Convention s'applique à tous les actes législatifs ou réglementaires qui modifient ou complètent les législations énumérées en son article 2.

2. Nonobstant les dispositions du paragraphe 1 ci-dessus, la présente Convention ne s'applique à ces actes législatifs ou réglementaires couvrant une branche nouvelle de la sécurité sociale que s'il en est ainsi convenu entre les Parties contractantes.

3. Nonobstant les dispositions du paragraphe 1 ci-dessus, la présente Convention s'applique aux actes législatifs et réglementaires d'une Partie contractante étendant la portée des dispositions en vigueur à de nouvelles catégories de prestataires, à moins que l'autre Partie contractante ne s'y oppose dans les six mois de la date à laquelle elle a été avisée desdits actes.

Article 5. 1. Le ressortissant d'une Partie contractante qui est résident sur le territoire de l'autre Partie contractante est soumis à la législation de cette dernière comme il est spécifié à l'article 2 de la présente Convention, aux conditions prévues par la législation considérée.

2. Nonobstant les dispositions du paragraphe 1 ci-dessus, le ressortissant d'une Partie contractante qui exerce une activité au service d'un employeur sur le territoire de l'autre Partie contractante est soumis à la législation de cette autre Partie en ce qui concerne les prestations liées à l'emploi.

Article 6. Sauf disposition contraire de la présente Convention, toute personne qui, aux termes de l'article 5 de la présente Convention, est soumise à la législation d'une Partie contractante jouit des mêmes droits et assume les mêmes obligations qu'un ressortissant de cette autre Partie en vertu de la législation considérée.

Article 7. Le principe général posé à l'article 5 comporte les exceptions suivantes :

- a) Le travailleur employé sur le territoire d'une Partie contractante par une entreprise dont le bureau principal ou le siège officiel se trouve sur le territoire de cette Partie, et qui est affecté par cette entreprise sur le territoire de l'autre Partie contractante pour y effectuer un travail temporaire pour le compte de l'entreprise, reste soumis à la législation de la première Partie pendant les six premiers mois de son séjour sur le territoire de la deuxième Partie. Si la durée du travail sur le territoire de l'autre Partie contractante se prolonge au-delà de six mois en raison de circonstances imprévisibles, la législation de la première Partie continue de s'appliquer jusqu'à la fin du travail considéré, à condition que l'autorité compétente

de la Partie contractante sur le territoire de laquelle le travailleur est affecté en soit d'accord; cet assentiment doit être demandé avant la fin de la période de six mois initialement prévue;

- b) Le travailleur qui fait partie du personnel navigant ou roulant d'une entreprise de transports dont le bureau principal ou le siège officiel se trouve sur le territoire d'une Partie contractante, et qui travaille sur le territoire de l'autre Partie contractante, est soumis à la législation de la première Partie. Cependant, dans le cas où l'entreprise considérée possède sur le territoire de l'autre Partie contractante une succursale ou une représentation permanente, le travailleur à l'emploi de la succursale ou de la représentation permanente qui réside sur le territoire de cette Partie est soumis à la législation de cette dernière;
- c) L'équipage d'un navire et toute personne employée à bord d'un navire sont soumis à la législation de la Partie contractante dont le navire arbore le pavillon. Le travailleur qui réside sur le territoire d'une Partie contractante et qui est employé sur un navire battant pavillon de cette Partie aux fins des opérations de chargement, de déchargement, de réparation ou de surveillance dans le territoire de l'autre Partie est soumis à la législation de cette autre Partie.

Article 8. 1. Les représentants diplomatiques ou consulaires et les fonctionnaires ou personnes employées comme tels dans des missions diplomatiques ou des postes consulaires sont soumis à la législation de la Partie contractante qu'ils représentent.

2. Sous réserve des dispositions du paragraphe 1 ci-dessus, les dispositions de l'article 5 s'appliquent aux personnes employées par les missions diplomatiques ou les postes consulaires ainsi qu'au personnel domestique privé des agents de ces missions ou postes.

3. Toutefois, les personnes visées au paragraphe 2 ci-dessus qui sont ressortissantes de la Partie contractante représentée par la mission diplomatique ou le poste consulaire peuvent opter pour la législation de cette Partie. Ce droit ne s'exerce qu'une seule fois. Le choix doit être fait dans un délai de six mois à compter de la date d'entrée en vigueur de la présente Convention ou de la date du début de l'emploi. L'option prend effet à partir de la date d'entrée en vigueur de la présente Convention pour les personnes dont l'emploi a débuté avant ladite date et, dans les autres cas, à partir de la date du début de leur emploi.

Article 9. Les autorités compétentes des Parties contractantes peuvent, d'un commun accord, fixer d'autres dérogations au principe général posé à l'article 5. Elles peuvent également convenir que les dérogations prévues à l'article 7 ne s'appliquent pas dans certains cas particuliers.

Article 10. Les dispositions législatives prises par une Partie contractante pour réduire, suspendre ou annuler des prestations qui se cumulent avec d'autres prestations de sécurité sociale ou d'autres revenus peuvent être invoquées même si le droit aux secondes prestations a été ouvert aux termes de la législation de l'autre Partie contractante ou si le revenu est produit dans le territoire de cette Partie. Cependant, cette disposition ne s'applique pas à la personne qui reçoit des prestations au titre de l'invalidité, de la vieillesse ou du décès (pensions) octroyées par les institutions des deux Parties contractantes conformément aux dispositions des articles 26 et 28, respectivement, de la présente Convention.

TITRE II. MALADIE ET MATERNITÉ

Article 11. Le ressortissant d'une Partie contractante qui réside sur le territoire de l'autre Partie contractante bénéficie des prestations en nature et en espèces accordées en cas de maladie et de maternité par la législation de la seconde Partie pour lui-même et pour les membres de sa famille qui résident sur le territoire de cette seconde Partie, à condition que ces personnes satisfassent aux conditions de la législation considérée.

Article 12. L'institution compétente d'une Partie contractante dont la législation prévoit l'ouverture, le maintien ou la restauration du droit aux prestations pour maladie ou maternité sous réserve de l'accomplissement des périodes spécifiées d'assurance, d'emploi ou de résidence tient compte, dans une certaine mesure, des périodes d'assurance, d'emploi et de résidence accomplies selon la législation de l'autre Partie contractante, comme s'il s'agissait de périodes accomplies selon la sienne propre.

Article 13. L'institution compétente d'une Partie contractante dont la législation prévoit que le calcul des prestations en espèces en cas de maladie ou de maternité est fondé sur le revenu annuel ou moyen provenant des salaires, traitements ou autres gains reçus par la personne protégée détermine ce revenu annuel ou moyen en considérant uniquement le revenu dont il est avéré qu'il a été reçu au cours des périodes accomplies selon ladite législation.

Article 14. 1. Lorsque les ressortissants d'une Partie contractante ont droit à une indemnité journalière en espèces en cas de maladie ou de maternité selon la législation d'une Partie contractante, cette indemnité peut également être versée aux personnes concernées si elles résident sur le territoire de l'autre Partie contractante, dans les mêmes conditions et dans la même mesure que s'il s'agissait de ressortissants de la Partie contractante sur le territoire de laquelle l'institution compétente est située, sous réserve des procédures stipulées dans l'accord administratif à conclure *ad* article 29.

2. Les dispositions du paragraphe ci-dessus s'appliquent, *mutatis mutandis*, au versement en cas de décès (allocation de funérailles) selon la législation de l'une ou l'autre des Parties contractantes.

TITRE III. ACCIDENTS DU TRAVAIL ET MALADIES PROFESSIONNELLES

Article 15. 1. Le droit aux prestations en cas d'accident du travail est déterminé par la législation de la Partie contractante à laquelle l'assuré est soumis au moment de l'accident selon les articles 5, 7 et 8 de la présente Convention.

2. Si la victime d'un accident du travail auquel s'applique la législation de l'une des Parties contractantes est à nouveau victime d'un accident du travail auquel s'applique la législation de l'autre Partie contractante, l'institution compétente de cette dernière Partie tient compte, dans le calcul du degré d'invalidité de la personne considérée au regard de sa propre législation, de l'accident antérieur, comme s'il était régi par sa propre législation. Cependant, elle n'est tenue de verser de prestations qu'à raison des blessures résultant du nouvel accident, telles que déterminées par le régime qu'elle administre.

Article 16. 1. Les prestations relatives à une maladie professionnelle sont octroyées selon la législation de la Partie contractante à laquelle était soumise la vic-

time au moment où elle exerçait l'activité à laquelle est probablement imputable la maladie, même si la maladie a été diagnostiquée pour la première fois sur le territoire de l'autre Partie contractante.

2. Si l'assuré exerçait sur le territoire des deux Parties contractantes une activité à laquelle on pourrait imputer la maladie considérée, seule s'applique la législation de la Partie sur le territoire de laquelle la victime a exercé pour la dernière fois son activité avant que la maladie ne soit diagnostiquée. Cependant, cette disposition ne s'applique pas aux cas où la maladie est manifestement imputable à une activité exercée sur le territoire de l'autre Partie; en tel cas, c'est la législation de cette autre Partie qui s'applique.

Article 17. Les dispositions de l'article 13 s'appliquent *mutatis mutandis* au calcul des indemnités en espèces versées en cas d'accident du travail ou de maladie professionnelle selon la législation danoise.

Article 18. 1. Les dispositions du paragraphe 1 de l'article 14 s'appliquent *mutatis mutandis* au versement des indemnités journalières en espèces en cas d'accident du travail et de maladie professionnelle.

2. Sous réserve des dispositions stipulées dans l'accord administratif à conclure *ad* article 29, les pensions (annuités) versées au ressortissant d'une Partie contractante victime d'un accident du travail ou d'une maladie professionnelle ou à ses survivants selon la législation d'une Partie contractante ne font l'objet d'aucune réduction, suspension, annulation ou confiscation au motif que le prestataire réside sur le territoire de l'autre Partie.

TITRE IV. ALLOCATIONS FAMILIALES

Article 19. Sous réserve des dispositions de l'article 20 de la présente Convention, l'enfant qui réside sur le territoire du Danemark et dont le père ou la mère est ressortissant du Pakistan et réside au Danemark a droit aux allocations familiales prévues par la législation danoise aux mêmes conditions que l'enfant danois.

Article 20. Les enfants de veuves et de veufs qui sont des ressortissants pakistanais, de même que les orphelins enfants de ressortissants pakistanais, ont droit, s'ils résident sur le territoire du Danemark, aux allocations familiales spéciales prévues par la législation danoise pour les enfants danois, à condition que les enfants ou l'un de leurs parents aient résidé sur le territoire du Danemark pendant six mois au moins et que le père et éventuellement, la mère décédés aient résidé sur le territoire du Danemark au moment du décès.

TITRE V. ASSURANCE CHÔMAGE

Article 21. Les ressortissants du Pakistan qui résident sur le territoire du Danemark bénéficient du même traitement que les ressortissants du Danemark en ce qui concerne le droit d'être assuré contre le chômage.

TITRE VI. ALLOCATIONS VIEILLESSE, INVALIDITÉ ET PENSIONS DES SURVIVANTS

Chapitre premier. ALLOCATIONS EN VERTU DE LA LÉGISLATION DANOISE

Article 22. 1. Les ressortissants pakistanais qui ont travaillé sur le territoire du Danemark pendant 12 mois au moins ont droit à une pension en vertu de la législation sur la pension de vieillesse dans les mêmes conditions que les ressortissants danois, pourvu qu'après avoir atteint l'âge ouvrant droit à pension en vertu de ladite législation et avant d'avoir atteint l'âge minimal normal auquel une pension nationale de vieillesse peut être servie ils aient ordinairement résidé sur le territoire du Danemark pendant une période totale de cinq ans au moins.

2. Tout autre ressortissant pakistanais a droit à une pension en vertu de la législation sur la pension nationale de vieillesse dans les mêmes conditions que les ressortissants danois, pourvu qu'après avoir atteint l'âge ouvrant droit à pension en vertu de ladite législation et avant d'avoir atteint l'âge minimal normal auquel une pension nationale de vieillesse peut être servie il ait ordinairement résidé sur le territoire du Danemark pendant une période totale de cinq ans au moins.

3. A moins que la présente Convention n'en dispose autrement et sous réserve des procédures stipulées dans l'accord administratif à conclure *ad* article 29, la pension à laquelle le ressortissant d'une Partie contractante s'est ouvert droit en vertu de la législation danoise ou en vertu des dispositions du paragraphe 1 du présent article ne fait l'objet d'aucune réduction, modification, suspension, retrait ou confiscation au motif que le bénéficiaire réside sur le territoire du Pakistan.

4. En ce qui concerne les droits des ressortissants pakistanais à une pension de vieillesse anticipée en vertu de l'alinéa 1 du point 3 de l'article 2 de la loi sur la pension de vieillesse nationale et le régime de versement de cette pension à un prestataire qui réside sur le territoire du Pakistan, ce sont les dispositions de l'article 23 de la présente Convention qui s'appliquent, *mutatis mutandis*.

5. Nonobstant les dispositions des paragraphes 1 et 2 du présent article, les dispositions de l'alinéa *a* du paragraphe 1 de l'article 24 de la présente Convention peuvent s'appliquer *mutatis mutandis* pour déterminer le droit à la pension de vieillesse des ressortissantes pakistanaises veuves de travailleurs pakistanais et qui :

- a) Soit, au moment de leur veuvage, avaient atteint l'âge leur ouvrant droit à la pension nationale de vieillesse;
- b) Soit, si le veuvage intervient avant, satisfont aux conditions ouvrant droit à une pension de veuve.

6. Nonobstant les dispositions des paragraphes 1 et 2 du présent article, les ressortissants pakistanais qui reçoivent une pension au titre du régime des pensions d'invalidité ou des pensions de veuve ont droit à recevoir, en échange, une pension au titre du régime de la pension nationale de vieillesse au moment où ils atteignent l'âge ouvrant droit à cette pension. Cette pension nationale de vieillesse n'est versée à une personne qui réside sur le territoire du Pakistan que dans le cas où, selon la présente Convention, la pension d'invalidité ou la pension de veuve reçue par la personne concernée avant la conversion de sa pension lui aurait été versée si elle avait résidé sur le territoire du Pakistan.

Article 23. 1. Le ressortissant pakistanais qui a travaillé sur le territoire du Danemark pendant 12 mois au moins a droit à une pension en vertu de la législation

sur la pension d'invalidité selon les mêmes règles que celles qui s'appliquent aux ressortissants danois, à condition qu'après avoir atteint l'âge ouvrant droit à pension en vertu de ladite législation il ait ordinairement résidé sur le territoire du Danemark pendant une période ininterrompue de 12 mois au moins juste avant la date où il fait valoir ses droits à ladite pension et que, pendant 12 mois au moins au cours de cette dernière période, il ait été physiquement et mentalement capable d'exercer une activité normale.

2. Tout autre ressortissant pakistanais a droit à une pension en vertu de la législation sur la pension d'invalidité dans les mêmes conditions que les ressortissants danois, pourvu qu'après avoir atteint l'âge ouvrant droit à la pension selon cette législation il ait ordinairement résidé sur le territoire du Danemark pendant une période totale de cinq ans au moins, dont une période ininterrompue de 12 mois au moins juste avant la date où il fait valoir son droit, et que pendant 12 mois au moins au cours de cette dernière période il ait été physiquement et mentalement capable d'exercer une activité normale.

3. Le droit à pension en vertu des paragraphes 1 et 2 du présent article est soumis à la condition supplémentaire que l'incapacité de travail suivie d'invalidité doit être apparue alors que le ressortissant pakistanais résidait sur le territoire du Danemark.

4. A moins que la présente Convention n'en dispose autrement et sous réserve des procédures stipulées dans l'accord administratif à conclure *ad* article 29, la pension à laquelle le ressortissant des deux Parties contractantes s'est ouvert droit en vertu de la législation danoise ou en vertu des dispositions du paragraphe 1 du présent article, celles du paragraphe 3 étant également considérées, ne peut faire l'objet de réduction, modification, suspension, retrait ou confiscation au motif que le bénéficiaire réside sur le territoire du Pakistan.

5. Dans le cas où un ressortissant pakistanais a acquis un droit à pension aux termes des paragraphes 1 et 2 du présent article, les dispositions du paragraphe 3 étant également considérées, sa pension ne peut être convertie en une pension d'un montant plus élevé à la suite de l'aggravation de son invalidité s'il ne réside pas sur le territoire du Danemark.

Article 24. 1. La ressortissante pakistanaise a droit à une pension en vertu du régime de la pension de veuve dans les mêmes conditions que la ressortissante danoise, pourvu que :

- a) Son mari décédé ait travaillé sur le territoire du Danemark pendant 12 mois au moins; après avoir atteint l'âge ouvrant droit à pension en vertu de ladite législation, il ait résidé sur le territoire du Danemark pendant une période ininterrompue de 12 mois au moins juste avant son décès; pendant au moins 12 mois au cours de cette dernière période il ait été physiquement et mentalement capable d'exercer une activité normale; son décès se soit produit alors qu'il résidait sur le territoire du Danemark; et au moment de ce décès, ou dans la période immédiatement précédente, la veuve ait résidé sur le territoire du Danemark; ou
- b) Elle ait elle-même, après avoir atteint l'âge ouvrant droit à pension selon ladite législation, ordinairement résidé sur le territoire du Danemark pendant une période d'au moins cinq ans, dont une période ininterrompue de 12 mois au moins précédant immédiatement la date à laquelle elle fait valoir ses droits, et que pendant cette dernière période elle ait été physiquement et mentalement capable d'exercer une activité normale.

2. La pension prévue au paragraphe 2 de l'article 1 de la loi sur la pension de veuve ne peut être accordée qu'en vertu de l'alinéa *b* du paragraphe 1 du présent article et sous réserve que les conditions autorisant le versement de cette pension soient remplies alors que l'intéressée résidait sur le territoire du Danemark.

3. A moins que la présente Convention n'en dispose autrement et sous réserve des procédures stipulées dans l'accord administratif à conclure *ad* article 29, la pension à laquelle le ressortissant d'une des Parties contractantes s'est ouvert droit selon la législation danoise ou aux termes de l'alinéa *a* du paragraphe 1 du présent article ne peut faire l'objet d'aucune réduction, modification, suspension, retrait ou confiscation au motif que le bénéficiaire réside sur le territoire du Pakistan.

Article 25. Les prestations et allocations supplémentaires suivantes prévues par la législation danoise sur la pension nationale de vieillesse, d'invalidité et de veuve et sur l'allocation logement des retraités ne sont pas servies aux personnes qui résident hors du territoire du Danemark :

- a) La pension complémentaire;
- b) L'allocation pour conjoint à charge;
- c) L'allocation de mariage;
- d) Les allocations personnelles;
- e) L'allocation d'aide extérieure;
- f) L'allocation d'assistance permanente;
- g) Les prestations d'invalidité;
- h) L'allocation logement des retraités.

Article 26. 1. Dans le cas où le ressortissant d'une Partie contractante, s'étant ouvert droit à la pension nationale de vieillesse, d'invalidité ou de veuve selon la législation danoise ou selon les dispositions de la présente Convention, s'est également ouvert droit à une pension ou une allocation de vieillesse, d'invalidité ou de veuve selon la législation pakistanaise ou selon des dispositions de la présente Convention, les règles qui suivent s'appliquent au calcul du montant de la pension qui lui est servie selon la législation danoise :

L'institution compétente du Danemark calcule le montant de la pension à verser sur la base du montant intégral de la pension prévue par la législation danoise — pour 40 ans de résidence — au prorata du nombre d'années de résidence précédant le fait générateur sur le territoire du Danemark, dans les limites d'âge prévues par la législation danoise. Si la législation danoise n'en dispose pas autrement, la période allant de la date à laquelle est servie la pension à la date à laquelle est atteint l'âge normal ouvrant droit à pension (c'est-à-dire la période entrant dans le calcul) s'ajoute au nombre d'années de résidence de l'intéressé.

2. L'application des dispositions du paragraphe 1 qui précèdent ne peut avoir pour effet de déterminer le montant total de la pension que doivent verser les deux Parties contractantes à un niveau inférieur au montant de la pension qui devrait être servie selon la seule législation danoise ou, le cas échéant, selon les dispositions de la présente Convention, dans le cas où l'intéressé réside sur le territoire du Danemark. Au besoin, l'institution compétente du Danemark verse au retraité, pendant qu'il réside sur le territoire du Danemark, une retraite complémentaire équivalant à la différence.

Chapitre 2. PRESTATIONS PRÉVUES PAR LA LÉGISLATION PAKISTANAISE

Article 27. 1. Le ressortissant danois qui réside sur le territoire du Pakistan bénéficie d'un traitement équivalant à celui des ressortissants pakistanais pour ce qui est du droit à l'assurance prévu par la législation pakistanaise sur les pensions de vieillesse, dans les mêmes conditions que le ressortissant pakistanais.

2. Le ressortissant danois employé et assuré sur le territoire pakistanais a droit à une allocation d'invalidité selon la législation pakistanaise sur l'allocation d'invalidité dans les mêmes conditions que le ressortissant pakistanais, pourvu qu'il ait résidé ordinairement sur le territoire du Pakistan pendant une période ininterrompue d'au moins 12 mois précédant immédiatement la date à laquelle il fait valoir ses droits et que, pendant cette période, il ait été physiquement et mentalement capable d'exercer une activité normale.

3. Toute période de résidence reconnue par la législation danoise est prise en compte dans le calcul des droits aux prestations prévues dans la présente Convention, dans la mesure où le total des périodes considérées n'est pas supérieur à la période minimale ouvrant droit aux prestations, à condition qu'aucune période antérieure au fait générateur des droits n'entre en compte dans le calcul.

4. Sous réserve des procédures stipulées dans l'accord administratif à conclure *ad* article 29, les prestations auxquelles le ressortissant de l'une des Parties contractantes s'est ouvert droit aux termes des paragraphes 1 ou 2 du présent article ne peuvent faire l'objet de réduction, modification, suspension, retrait ou confiscation au motif que l'intéressé réside sur le territoire du Danemark.

Article 28. 1. Lorsque le droit à une pension de vieillesse, d'invalidité ou de veuve a été acquis en vertu des législations des deux Parties contractantes ou, le cas échéant, en vertu des dispositions de la présente Convention, les règles suivantes s'appliquent au calcul des prestations versées selon la législation pakistanaise :

- a) L'institution compétente du Pakistan calcule le montant théorique auquel l'intéressé pourrait prétendre si toutes les périodes d'assurance et de résidence accomplies en vertu des législations des deux Parties contractantes l'avaient été sur le territoire du Pakistan, selon la législation pakistanaise, à la date où les prestations doivent être servies.
- b) L'institution établit alors le montant réel des prestations sur la base du montant théorique visé à l'alinéa *a* du présent paragraphe, dans la proportion existant entre la durée des périodes d'assurance ou de résidence accomplies avant le fait générateur selon la législation pakistanaise d'une part et, de l'autre, la durée totale des périodes d'assurance et de résidence accomplies avant le fait générateur selon les législations des deux Parties contractantes.
- c) Si la durée totale des périodes d'assurance et de résidence accomplies selon les législations des deux Parties contractantes avant le fait générateur est supérieure à la période d'emploi assuré exigée par la législation pakistanaise pour ouvrir droit à la prestation totale, c'est la période d'emploi assuré considérée qui se substitue à la durée totale des périodes visées à l'alinéa *b* ci-dessus.
- d) C'est la prestation ainsi calculée que l'institution compétente pakistanaise verse à l'intéressé.
- e) Si le total des montants que doivent verser les deux Parties contractantes est inférieur à ce que l'intéressé aurait reçu en vertu de la seule législation pakistanaise, l'institution compétente pakistanaise lui verse la différence tant qu'il réside sur le territoire du Pakistan.

2. Les dispositions du paragraphe 1 du présent article s'appliquent même si les prestations considérées ne sont pas du même ordre.

TITRE VII. DISPOSITIONS DIVERSES

Article 29. Les autorités compétentes des deux Parties contractantes, ou les organes qu'elles auront désignés :

- a) Concluront l'arrangement administratif nécessaire à l'application de la présente Convention;
- b) Se communiqueront les informations concernant les mesures d'application qu'elles auront prises;
- c) Se communiqueront toute autre information concernant les modifications apportées à leurs législations respectives, susceptibles d'influer sur l'application de la présente Convention;
- d) Désigneront dans l'accord administratif susmentionné les organismes de liaison qui seront chargés de faciliter l'application de la présente Convention.

Article 30. Aux fins de l'application de la présente Convention :

- a) Les autorités et institutions compétentes des Parties contractantes se prêteront leurs bons offices et agiront comme s'il s'agissait de l'application de leurs propres législations. En principe, cette entraide administrative sera fournie à titre gracieux par lesdites autorités et institutions. Cependant, les autorités compétentes des Parties contractantes peuvent convenir que certaines dépenses seront remboursées;
- b) Les autorités et institutions des Parties contractantes pourront communiquer directement entre elles ainsi qu'avec les personnes intéressées ou leurs représentants. Dans ces communications, elles utiliseront l'anglais.

Article 31. 1. Le bénéfice des exemptions ou réductions de taxes, de droits de timbre, de greffe et d'enregistrement, prévues par la législation de l'une des Parties contractantes pour les certificats ou documents à produire en application de la législation de cette Partie, est étendu aux certificats et documents analogues à produire en application de la législation de l'autre Partie contractante ou de la présente Convention.

2. Tous actes, documents et certificats de toute nature à produire en application de la présente Convention sont dispensés du visa de légalisation des autorités diplomatiques ou consulaires.

Article 32. Toute demande de prestations (pensions) de vieillesse, d'invalidité ou de survivant, de pensions du fait d'accidents du travail et de maladies professionnelles, et de capital décès (allocation de funérailles) est présentée conformément aux dispositions de l'arrangement administratif à conclure *ad* article 29.

Article 33. L'accord administratif à conclure *ad* article 29 précisera les modalités :

- 1) Des examens médicaux et des vérifications administratives prévus par la législation de l'une ou l'autre Partie contractante :
 - i) Quand la personne prétendant à une prestation aux termes de la législation de cette Partie, ou
 - ii) Quand la personne bénéficiant d'une prestation aux termes de la législation de cette Partie réside ou séjourne sur le territoire de l'autre Partie contractante.

- 2) Du versement des prestations en espèces aux personnes qui résident ou séjournent sur le territoire de la Partie contractante dont ne relève pas l'institution responsable du versement.

Article 34. Les dispositions spéciales de la législation danoise sur l'affiliation des travailleurs étrangers au régime des pensions complémentaires du marché de l'emploi (ATP) s'appliquent aux travailleurs pakistanais employés sur le territoire du Danemark.

Article 35. Tout différend qui surviendrait à propos de l'application de la présente Convention sera réglé d'un commun accord par les autorités des deux Parties contractantes.

TITRE VIII. DISPOSITIONS FINALES ET PROVISOIRES

Article 36. 1. Les dispositions des articles 22 à 24 de la présente Convention n'autorisent pas le ressortissant pakistanais à bénéficier d'une pension aux termes des dispositions provisoires des lois danoises du 7 juin 1972 relatives aux droits à pension des ressortissants danois qui ont ordinairement résidé au Royaume du Danemark pendant les périodes prévues avant de faire valoir leurs droits.

2. Aucune période antérieure à la date d'entrée en vigueur de la présente Convention n'ouvre droit à prestations.

3. Toute période d'assurance ou période équivalente et toute période d'emploi ou de résidence accomplies selon la législation de l'une des Parties contractantes avant la date de l'entrée en vigueur de la présente Convention entrent en compte dans le calcul des droits à prestations en vertu de la présente Convention. Cependant, les périodes de résidence accomplies selon la législation danoise avant le 1^{er} avril 1957 ne seront pas prises en compte dans le calcul du montant de la pension nationale de vieillesse, d'invalidité ou de veuve prévue par la législation danoise à laquelle ont droit les ressortissants pakistanais résidant sur le territoire du Pakistan.

4. Sous réserve des dispositions du paragraphe 2 du présent article, un événement qui est intervenu avant l'entrée en vigueur de la présente Convention peut ouvrir un droit à prestations aux termes de la présente Convention.

5. Toutes les prestations qui n'ont pas été accordées ou qui ont été interrompues en raison de la nationalité de l'intéressé ou du fait qu'il réside sur le territoire de l'autre Partie contractante seront accordées ou restaurées à la demande de l'intéressé, à compter de la date d'entrée en vigueur de la présente Convention, à condition que les droits établis auparavant n'aient pas donné lieu à un versement en capital. Si la législation d'une Partie contractante ne prévoit pas que l'intéressé doit présenter une demande pour bénéficier de prestations, les prestations considérées seront servies même en l'absence d'une demande à cet effet.

6. Si la demande visée au paragraphe 5 ci-dessus est présentée dans un délai de deux ans à partir de la date d'entrée en vigueur de la présente Convention, les droits acquis en vertu de la présente Convention prennent effet à partir de cette date. Si elle est présentée après l'expiration de ce délai de deux ans, les droits qui ne sont ni frappés de déchéance ni prescrits prennent effet à partir de la date à laquelle la demande a été présentée.

Article 37. La présente Convention est sujette à ratification; les instruments de ratification seront échangés à Copenhague. La Convention entrera en vigueur le

premier jour du deuxième mois suivant la date de l'échange des instruments de ratification.

Article 38. 1. La présente Convention est conclue pour une durée de 12 mois à partir de la date de son entrée en vigueur. Par la suite, elle sera tacitement reconduite d'année en année, sauf abrogation par écrit du gouvernement de l'une des Parties contractantes, qui devra être notifiée au moins trois mois avant l'expiration de la période d'un an en cours. En cas d'abrogation, la Convention cessera ses effets à l'expiration de la période d'un an au cours de laquelle elle a été abrogée.

2. L'abrogation de la Convention n'affectera pas les droits acquis en vertu de ses dispositions. Toute question concernant l'octroi de prestations futures en vertu de droits en cours d'acquisition au moment où la Convention cesse ses effets par suite d'abrogation sera réglée par accord spécial.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés par leurs gouvernements respectifs, ont signé la présente Convention.

FAIT à Copenhague, le 1^{er} mars 1982, en trois exemplaires, en danois, en ourdou et en anglais, les trois textes faisant également foi.

Pour le Gouvernement du Royaume du Danemark :

BENT HANSEN

Pour le Gouvernement de la République islamique du Pakistan :

GHULAM DASTGIR KHAN

PROTOCOLE

(faisant partie intégrante de la Convention)

A l'occasion de la signature de la Convention sur la sécurité sociale signée ce jour entre le Royaume du Danemark et la République islamique du Pakistan, les Parties contractantes sont convenues de ce qui suit :

1. La coordination des pensions qui fait l'objet de l'article 26 de la Convention ne s'applique pas à la pension acquise en vertu de la législation danoise sur le régime des pensions complémentaires du marché de l'emploi (ATP).

2. Les conditions ouvrant droit à des indemnités journalières en espèces en cas de maternité en vertu de la législation danoise ne sont pas satisfaites si la personne concernée est enregistrée auprès du service public de l'emploi uniquement en tant que demandeuse d'emploi.

3. a) La pension nationale de vieillesse anticipée accordée par la législation danoise sous forme de dispense d'âge pour raisons de chômage ou autre impossibilité analogue d'activité rémunérée n'est pas versée aux ressortissants des deux Parties contractantes qui résident hors du territoire du Danemark.

b) Les dispositions de l'alinéa ci-dessus s'appliquent également au versement en cas de départ volontaire à la retraite anticipée qui se substitue aux prestations de chômage selon la législation danoise quand une personne assurée contre le chômage atteint un certain âge.

4. Si le Pakistan adopte une législation prévoyant le versement d'allocations familiales ou d'allocations de chômage, les règles suivantes s'appliquent :

i) Le ressortissant danois qui est soumis à la législation pakistanaise en vertu des articles 5, 7 et 8 de la Convention bénéficie de l'égalité de traitement au regard de l'éventuelle législation pakistanaise, conformément aux dispositions de l'article 6 de la Convention;

ii) Les allocations familiales ne peuvent être demandées pour le même enfant qu'au titre de la législation de la Partie contractante sur le territoire de laquelle réside l'enfant.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés par leurs gouvernements respectifs, ont signé le présent protocole.

FAIT à Copenhague, le 1^{er} mars 1982, en trois exemplaires, en danois, en ourdou et en anglais, les trois textes faisant également foi.

Pour le Gouvernement du Royaume du Danemark :

BENT HANSEN

Pour le Gouvernement de la République islamique du Pakistan :

GHULAM DASTGIR KHAN

ACCORD ADMINISTRATIF FIXANT LES MODALITÉS D'APPLICATION DE LA
CONVENTION SUR LA SÉCURITÉ SOCIALE ENTRE LE ROYAUME DU DANEMARK
ET LA RÉPUBLIQUE ISLAMIQUE DU PAKISTAN EN DATE DU 1^{er} MARS
1982

Conformément aux dispositions de l'alinéa *a* de l'article 29 de la Convention sur la sécurité sociale conclue entre le Royaume du Danemark et la République islamique du Pakistan le 1^{er} mars 1982 — ci-après dénommée la « Convention » — les autorités compétentes des Parties contractantes, savoir :

Pour le Royaume du Danemark : le Ministère des affaires sociales, représenté par M. A. Trier, Sous-Secrétaire d'Etat adjoint, et

Pour la République islamique du Pakistan : le Ministère du travail, de la main-d'œuvre et des Pakistanais à l'étranger, représenté par M. M. A. Kazmi, Secrétaire du travail et de la main-d'œuvre,

sont convenues des dispositions suivantes relatives aux modalités d'application de la Convention :

Article premier. I. Les organismes de liaison visés à l'alinéa *d* de l'article 29 de la Convention sont :

A. Pour le Royaume du Danemark :

a) En ce qui concerne les pensions servies en vertu du régime des pensions complémentaires du marché de l'emploi (ATP) :

Arbejdsmarkedets Tillægspension, Hillerød.

b) En ce qui concerne les allocations de chômage :

Arbejdsdirektoratet, Copenhague.

c) En ce qui concerne les autres prestations :

Sikringsstyrelsen, Copenhague.

B. Pour la République islamique du Pakistan :

L'Institut de protection sociale des vieux travailleurs, Karachi.

2. Les institutions compétentes des deux Parties contractantes visées à l'alinéa *f* du paragraphe 1 de l'article premier de la Convention, sont énumérées à l'annexe du présent Accord.

APPLICATION DES DISPOSITIONS DU TITRE PREMIER DE LA CONVENTION

Article 2. 1. a) Dans les cas prévus à la première phrase de l'alinéa *a* de l'article 7 de la Convention, une attestation de détachement est établie à la demande de l'intéressé ou de son employeur, certifiant que pendant une période donnée, toujours inférieure à six mois, l'intéressé reste soumis à la législation de la Partie contractante du territoire de laquelle il se trouve détaché. L'attestation de détachement est établie sur un formulaire normalisé dans les conditions visées à l'article 20 du présent Accord.

b) Le certificat de détachement sera établi :

- i) Au Danemark, par le Sikringsstyrelsen, Copenhague;
- ii) Au Pakistan, par l'Institut de protection sociale des vieux travailleurs, Karachi.

2. L'autorité visée à l'alinéa *b* ci-dessus avisera l'institution compétente de l'autre Partie contractante, par l'intermédiaire des organismes de liaison, de l'émission du certificat.

3. L'assentiment que doit donner la Partie contractante du territoire de laquelle le travailleur est détaché, selon la deuxième phrase du paragraphe *a* de l'article 7 de la Convention, doit être demandé par l'employeur. Cet assentiment est donné :

- i) Au Danemark, par le Sikringsstyrelsen, Copenhague;
- ii) Au Pakistan, par l'Institut de protection sociale des vieux travailleurs, Karachi.

L'assentiment est consigné sur l'attestation de détachement émise en vertu du paragraphe 1 du présent article.

4. L'autorité visée au paragraphe 3 du présent article avise l'institution compétente de l'autre Partie contractante, par l'intermédiaire des organismes de liaison, qu'elle a ainsi donné son assentiment.

Article 3. 1. Dans les cas prévus au paragraphe 3 de l'article 8 de la Convention, l'intéressé avise l'autorité de la Partie contractante dont il est ressortissant, visée au paragraphe 2 ci-dessus, et informe en même temps son employeur qu'il choisit d'être soumis à la législation de la Partie contractante dont il est ressortissant.

2. Les notifications visées au paragraphe ci-dessus sont adressées :

- i) Au Danemark, au Sikringsstyrelsen, Copenhague;
- ii) Au Pakistan, à l'Institut de protection sociale des vieux travailleurs, Karachi.

3. L'autorité indiquée au paragraphe 2 ci-dessus délivre à l'intéressé un certificat attestant qu'il est soumis, de par le choix qu'il a fait, à la législation de la Partie contractante dont il est ressortissant. Elle transmet en même temps une copie de cette attestation à l'autorité de l'autre Partie contractante, indiquée au paragraphe 2 ci-dessus.

Article 4 ad article 10 de la Convention. L'institution compétente de la Partie contractante selon la législation de laquelle un ressortissant danois ou pakistanais reçoit ou a droit de recevoir des prestations peut demander, par l'intermédiaire des organismes de liaison, des renseignements officiellement attestés sur les prestations sociales auxquelles a droit le bénéficiaire (le prestataire) selon la législation de l'autre Partie contractante, ainsi que des renseignements sur tout autre revenu perçu par l'intéressé sur le territoire de cette autre Partie.

APPLICATION DU TITRE II DE LA CONVENTION

Article 5 ad article 12 de la Convention 1. Le requérant présente à l'institution compétente de la Partie contractante intéressée un état certifié indiquant les périodes d'assurance, d'emploi ou de résidence accomplies selon la législation de l'autre Partie contractante. Cet état est émis, à la demande du requérant :

- i) Au Danemark, par la commune dans laquelle le requérant résidait en dernier lieu;
- ii) Au Pakistan, par l'Institut de protection sociale des vieux travailleurs, Karachi.

2. Si le requérant omet de produire l'état certifié, l'institution compétente de la Partie contractante intéressée demande à l'institution visée au paragraphe 1 ci-dessus de l'autre Partie contractante d'émettre et de lui communiquer ce document.

3. L'état certifié visé aux paragraphes 1 et 2 ci-dessus est établi sur un formulaire normalisé, selon les dispositions de l'article 20 du présent Accord.

Article 6 ad paragraphe 1 de l'article 14 de la Convention. Sous réserve des dispositions de l'article 19 du présent Accord, sont applicables les règles suivantes :

1. Le versement des prestations en espèces pour maladie ou maternité prévu par la législation pakistanaise pour un ressortissant danois ou pakistanaise qui se trouve sur le territoire du Danemark s'effectue selon les dispositions ci-dessous :

- a) Si la durée du séjour du prestataire sur le territoire du Danemark est inférieure à six mois, les versements en espèces en cas de maladie ou de maternité sont effectués à son retour sur le territoire du Pakistan, aux conditions prévues dans la législation pakistanaise;
- b) Dans tous les autres cas, les versements en espèces en cas de maladie ou de maternité peuvent être transférés au prestataire au lieu où il se trouve sur le territoire du Danemark si l'institution compétente pakistanaise y a consenti avant que l'intéressé n'ait quitté le territoire du Pakistan, aux conditions prévues par la législation pakistanaise;
- c) Les versements en espèces visés aux alinéas a et b ci-dessus sont effectués au vu d'un dossier médical établi par un hôpital, un médecin ou un médecin spécialiste danois, sur un formulaire normalisé, selon les dispositions de l'article 20 du présent Accord. Le dossier médical est transmis à l'institution pakistanaise compétente soit directement, soit par l'intermédiaire des organismes de liaison.

2. Le versement des indemnités journalières de maladie ou de maternité prévues par la législation danoise au bénéfice du ressortissant danois ou pakistanaise qui se trouve sur le territoire du Pakistan, s'effectue conformément aux dispositions ci-dessous :

- a) Si le prestataire séjourne sur le territoire du Pakistan pour des raisons de convalescence, il bénéficie d'une indemnité journalière qui peut lui être transmise au lieu où il se trouve, si l'institution danoise compétente a consenti avant qu'il ne quitte le territoire du Danemark, aux conditions prévues par la législation danoise;
- b) Si le prestataire se trouve sur le territoire du Pakistan pour toute autre raison, les indemnités journalières lui sont versées dès son retour sur le territoire du Danemark, dans la mesure où le traitement médical l'aurait empêché de revenir plus tôt sur ce territoire, dans les conditions prévues par la législation danoise. Le cas de force majeure doit être attesté par un dossier médical établi par un hôpital, un médecin ou un médecin spécialiste pakistanaise, sur un formulaire normalisé, selon les dispositions de l'article 20 du présent Accord. Le dossier médical est transmis à l'institution danoise compétente soit directement, soit par l'intermédiaire des organismes de liaison.

Article 7. Si le ressortissant d'une Partie contractante qui se trouve soumis à la législation de l'autre Partie contractante décède alors qu'il se trouve sur le territoire de la première Partie, une demande d'allocation de décès est présentée, par l'intermédiaire des organismes de liaison, à l'institution compétente de la Partie contractante à la législation de laquelle le défunt était soumis, conformément à la procédure fixée par la législation appliquée par cette institution. La demande doit être accompagnée des pièces exigées par cette législation.

APPLICATION DU TITRE III DE LA CONVENTION

Article 8. Si un accident de travail se produit ou si une maladie professionnelle est diagnostiquée sur le territoire d'une autre Partie contractante que celle où se trouve l'institution compétente, cet accident ou cette maladie doivent être déclarés conformément à la procédure

fixée par la législation qu'applique l'institution compétente. La déclaration est faite à l'institution compétente soit directement, soit par l'intermédiaire des organismes de liaison.

Article 9. L'institution compétente peut demander, par l'intermédiaire des organismes de liaison, aux autorités et institutions de l'autre Partie contractante toute information qui semble nécessaire à l'examen de l'affaire.

Article 10. Si, dans les cas prévus au paragraphe 2 de l'article 16 de la Convention, l'institution d'une Partie contractante qui reçoit une déclaration de maladie professionnelle en vertu de l'article 8 du présent Accord s'est assurée que l'intéressé a eu dernièrement une activité susceptible de causer la maladie sur le territoire de l'autre Partie contractante, elle transmet, soit directement soit par l'intermédiaire des organismes de liaison, la déclaration et tout dossier complémentaire à l'institution homologue de l'autre Partie contractante, en indiquant la décision qu'elle aura prise.

Article 11. L'institution compétente informe par écrit le requérant de la décision qu'elle a prise quant à sa demande de prestations pour raison d'accident du travail ou de maladie professionnelle.

Article 12 ad paragraphe 1 de l'article 18 de la Convention. Les dispositions de l'article 6 du présent Accord s'appliquent également au versement des allocations journalières en espèces en cas d'accident du travail ou de maladie professionnelle.

APPLICATION DU TITRE VI DE LA CONVENTION

Article 13. S'il ressort d'une demande de prestations aux termes de la législation d'une Partie contractante adressée à une institution de cette Partie que l'assuré (demandeur ou conjoint décédé) a également été soumis à la législation de l'autre Partie contractante, la demande est réputée concerner aussi les prestations prévues par la législation de cette dernière Partie.

Article 14. 1. Les demandes de prestations sont adressées à l'institution compétente de la Partie contractante sur le territoire de laquelle réside le requérant, conformément à la procédure fixée par la législation appliquée par cette institution. La demande est accompagnée, dans toute la mesure possible, des attestations documentaires nécessaires. La date de la présentation de la demande à l'institution considérée est réputée être la date à laquelle la demande a été présentée à l'institution homologue de l'autre Partie contractante.

2. Si l'institution à laquelle est adressée la demande s'est assurée que le requérant ou, le cas échéant, le conjoint décédé n'a pas été soumis à la législation de la Partie contractante sur le territoire de laquelle réside le requérant, et s'il ressort de la demande que le requérant ou, le cas échéant, le conjoint décédé a été soumis à la législation de l'autre Partie contractante, la demande est transmise, soit directement soit par l'intermédiaire des organismes de liaison, à l'institution compétente de l'autre Partie contractante, pour suite à donner. En l'occurrence, les dispositions de l'article 16 du présent Accord ne s'appliquent pas.

Article 15. 1. Le requérant fournit dans toute la mesure possible des renseignements détaillés sur les régimes de sécurité sociale — prestations d'invalidité, de vieillesse et de décès — auxquels l'assuré (le requérant ou le conjoint décédé) était affilié sur territoire des Parties contractantes, sur l'employeur ou les employeurs de l'assuré (le requérant ou le conjoint décédé) et, en cas de demande de prestations aux termes de la législation danoise, sur le lieu ou les lieux de résidence de l'assuré (le requérant ou le conjoint décédé) sur le territoire du Danemark. Toute pièce tendant à prouver la qualité d'employé et d'assuré du prestataire et toute autre donnée pouvant éclairer l'affaire sont jointes à la demande.

2. L'institution saisie de la demande consigne les renseignements visés au paragraphe 1 ci-dessus et tout renseignement supplémentaire que pourrait demander l'institution de l'autre Partie contractante pour examiner l'affaire, sur un formulaire normalisé, selon les dispositions de l'article 20 du présent Accord.

Article 16. 1. L'institution compétente de la Partie contractante saisie de la demande (ci-après dénommée la «Partie A») certifie, sur un formulaire normalisé selon les dispositions de l'article 20 du présent Accord, les périodes d'assurance, d'emploi ou de résidence accomplies selon la législation qu'elle applique et indique sur le même document si un droit à prestations a été ouvert aux termes de ladite législation à raison des seules périodes ainsi attestées et au regard des conditions d'octroi fixées dans la législation appliquée par cette institution. L'institution transmet, soit directement soit par l'intermédiaire des organismes de liaison, le formulaire dûment rempli en même temps que le formulaire visé au paragraphe 2 de l'article 15 à l'institution compétente de l'autre Partie contractante (ci-après dénommée la «Partie B»).

2. Dès réception du document visé au paragraphe 1 ci-dessus, l'institution compétente de la Partie B certifie sur un formulaire normalisé identique à celui que vise la première phrase du paragraphe 1 ci-dessus les périodes d'assurance, d'emploi ou de résidence accomplies selon la législation qu'elle applique et indique sur le même document si un droit à prestations a été ouvert aux termes de ladite législation à raison des seules périodes ainsi attestées et au regard des conditions d'octroi fixées dans la législation appliquée par cette institution et, le cas échéant, dans la Convention. L'institution transmet, soit directement soit par l'intermédiaire des organismes de liaison, le formulaire dûment rempli à l'institution compétente de la Partie A. Subséquemment, l'institution compétente de la Partie B suit la procédure suivante :

- a) Si, au vu des renseignements reçus aux termes du paragraphe 1 du présent article, elle est en mesure d'attester qu'un droit à prestations a été ouvert aux termes des législations des deux Parties, elle calcule le montant des prestations à verser selon la législation qu'elle applique, compte tenu des dispositions de la Convention. Sa décision, consignée sur un formulaire normalisé selon les dispositions de l'article 20 du présent Accord, est notifiée, soit directement soit par l'intermédiaire des organes de liaison, à l'institution compétente de la Partie A;
- b) Dans tous les autres cas, l'institution sursoit à sa décision en attendant de recevoir la notification visée à la seconde phrase du paragraphe 3 ci-dessus et se conforme subséquemment aux dispositions du paragraphe 4 du présent article.

3. Dès réception de la formule visée à la deuxième phrase du paragraphe 2 ci-dessus, l'institution compétente de la Partie A détermine si un droit à prestations a été ouvert selon la législation qu'elle applique, compte tenu des dispositions de la Convention. Elle notifie sa décision par l'envoi d'un formulaire normalisé selon les dispositions de l'article 20 du présent Accord, soit directement, soit par l'intermédiaire des organismes de liaison, à l'institution compétente de la Partie B.

4. Dans les cas visés à l'alinéa b du paragraphe 2 du présent article, l'institution compétente de la Partie B, dès réception de la notification visée à la seconde phrase du paragraphe 3 du présent article, calcule le montant des prestations à verser selon la législation qu'elle applique, en tenant compte, le cas échéant, des dispositions de la Convention. Sa décision, consignée sur un formulaire normalisé selon les dispositions de l'article 20 du présent Accord, est notifiée, soit directement soit par l'intermédiaire des organismes de liaison, à l'institution compétente de la Partie A.

5. L'institution compétente de chacune des Parties contractantes avise le requérant, soit directement soit par l'intermédiaire des organismes de liaison, de la décision qu'elle a prise, des recours légaux prévus dans la législation qu'elle applique et des délais dans lesquels il doit s'en prévaloir. Une copie de la notification adressée au requérant par l'institution compétente de l'une des deux Parties contractantes est adressée, soit directement soit par l'intermédiaire des organismes de liaison, à l'institution compétente de l'autre Partie.

Article 17. 1. Si un ressortissant pakistanais résidant ou séjournant sur le territoire du Pakistan présente une demande de pension de retraite anticipée ou de pension d'invalidité aux termes de la législation danoise, comme prévu au paragraphe 4 de l'article 22 et à l'article 23 de la Convention, respectivement, ou de pension de veuve aux termes de la législation danoise, comme prévu au paragraphe 2 de l'article 24 de la Convention, le requérant est tenu, si l'institution danoise intéressée en décide ainsi, de séjourner sur le territoire du Danemark pendant la durée nécessaire à l'examen de sa demande.

2. Les frais de voyage et de subsistance entraînés par le séjour du requérant sur le territoire du Danemark sont pris en charge par l'institution danoise intéressée.

3. Si l'institution danoise prend la décision visée au paragraphe 1 du présent article, elle en informe le requérant par écrit. Si ce dernier ne répond pas à la convocation, l'institution a la faculté soit de se prononcer au vu des éléments d'appréciation qui lui sont soumis, soit de classer l'affaire.

APPLICATION DU TITRE VII DE LA CONVENTION

Dispositions concernant les examens médicaux et les contrôles médicaux et administratifs des requérants et des prestataires

Article 18. 1. Si celui qui demande des prestations prévues dans la Convention séjourne ou réside sur le territoire d'une autre Partie contractante que celle où se trouve l'institution compétente, les examens médicaux nécessaires au traitement de la demande sont effectués, à la demande de l'institution compétente formulée par l'intermédiaire des organismes de liaison, par l'institution homologue de la Partie contractante sur le territoire de laquelle séjourne ou réside le requérant, conformément aux procédures fixées dans la législation qu'applique cette dernière institution. Néanmoins, la première institution conserve le droit de faire examiner le requérant par le médecin de son choix.

2. Les dispositions du paragraphe ci-dessus s'appliquent sans préjudice des dispositions de l'article 17 de l'Accord.

3. Le coût des examens médicaux visés à la première phrase du paragraphe 1 du présent article est remboursé par l'institution au nom de laquelle ces examens sont pratiqués à l'institution de l'autre Partie contractante qui a fait procéder aux examens, sur la base des frais exposés par cette dernière.

4. Les contrôles médicaux auxquels sont soumises les personnes qui bénéficient de prestations selon la législation de l'une des Parties contractantes et séjournent ou résident sur le territoire de l'autre Partie sont régis *mutatis mutandis* par les dispositions des paragraphes 1 à 3 du présent article.

5. Si la personne qui demande ou reçoit des prestations selon la législation de l'une des Parties contractantes séjourne ou réside sur le territoire de l'autre Partie, les vérifications administratives de la situation de la personne considérée sont effectuées, à la demande de l'institution compétente, transmise soit directement soit par l'intermédiaire des organismes de liaison, par l'institution homologue de la Partie contractante sur le territoire de laquelle le requérant ou le prestataire séjourne ou réside, conformément aux procédures fixées dans la législation de cette dernière Partie. Ces contrôles administratifs sont sans frais.

Procédures à suivre pour le versement des prestations en espèces aux bénéficiaires qui résident ou séjournent sur le territoire d'une Partie contractante autre que celle dans laquelle est située l'institution responsable dudit versement

Article 19. Le versement des prestations en espèces, y compris les pensions ou allocations prévues par la législation de l'une des Parties contractantes ou par les dispositions de la Convention, aux personnes qui résident ou séjournent sur le territoire de l'autre Partie contractante est effectué au domicile des bénéficiaires, directement ou autrement, sur le territoire de la

Partie contractante où ils séjournent ou résident. Néanmoins, le versement des prestations en espèces dont doit bénéficier, en vertu de la Convention, une personne qui réside ou séjourne sur le territoire de l'autre Partie contractante est subordonné à la preuve d'identité imposée par les autorités de la Partie contractante concernée (par exemple, empreintes digitales, document national d'identité, etc).

Dispositions finales

Article 20. Les formulaires normalisés devant servir à l'émission des attestations, états certifiés et autres documents à produire en vertu du présent Accord seront élaborés par les organismes danois et pakistanais de liaison visés à l'article premier. Ces formulaires seront rédigés dans les langues des deux Parties contractantes.

Article 21. La correspondance entre les autorités et les institutions des Parties contractantes se fait en anglais.

Article 22. 1. Le présent Accord administratif entre en vigueur à la même date que la Convention. Il exerce ses effets pendant la même période.

2. Le présent Accord administratif peut être modifié par accord entre les autorités compétentes des Parties contractantes.

FAIT en triple exemplaire à Copenhague, le 1^{er} mars 1982, en danois, en ourdou et en anglais, les trois versions faisant également foi.

Pour le Ministère des affaires sociales du Danemark :

ADAM TRIER

Pour le Ministère du travail, de la main-d'œuvre
et des Pakistanais à l'étranger :

M. A. KAZMI

ANNEXE

INSTITUTIONS COMPÉTENTES

(Ad paragraphe *f* de l'article premier de la Convention et paragraphe 2 de l'article premier de l'Accord administratif)

A. Danemark

1. *Maladie et maternité :*

a) Prestations en nature :

L'administration de district compétente (*amtskommune*). Les demandes sont présentées à la commission sociale de la commune où réside l'intéressé. Dans le cas de Copenhague : l'administration communale (*Magistraten*). A Frederiksberg : l'administration communale.

b) Prestations en espèces :

La commission sociale de la commune où réside l'intéressé. A Copenhague, Odense, Aalborg et Århus : l'administration communale (*Magistraten*).

2. *Accidents du travail et maladies professionnelles* :
 - a) Prestations en nature et pensions :
Sikringsstyrelsen (Office national de sécurité sociale), Copenhague.
 - b) Allocations journalières :
La commission sociale de la commune où réside l'intéressé. A Copenhague, Odense, Aalborg et Århus : l'administration communale (*Magistraten*).
3. *Allocations familiale* :
La commission sociale de la commune où réside l'intéressé. A Copenhague, Odense, Aalborg et Århus : l'administration communale (*Magistraten*).
4. *Allocations de vieillesse, d'invalidité et de survivants* :
 - a) Droits acquis en vertu des législations des deux Parties contractantes :
Sikringsstyrelsen (Office national de la sécurité sociale), Copenhague
 - b) Droits acquis en vertu de la législation danoise seulement :
La commission sociale de la commune où réside l'intéressé. A Copenhague, Odense, Aalborg et Århus : l'administration communale (*Magistraten*).
5. *Allocation en cas de décès* :
La commission sociale de la commune où réside l'intéressé. A Copenhague, Odense, Aalborg et Århus : l'administration communale (*Magistraten*).
6. *Indemnités de chômage* :
Arbejdsdirektoratet (Bureau national de l'emploi), Copenhague.
7. *Pension du régime des pensions complémentaires du marché de l'emploi (ATP)* :
Arbejdsmarkedets Tillægspension, (Bureau des pensions complémentaires des employés), Hillerød.

B. *République islamique du Pakistan*

1. *Soins médicaux, maladie, maternité, décès, accident, invalidité, subvention en cas d'invalidité et pension de survivants* :
 - a) Pour les travailleurs résidant dans la province du Sind :
L'Institut de sécurité sociale des employés du Sind, Karachi.
 - b) Pour les travailleurs résidant dans la province du Pendjab :
L'Institut de sécurité sociale des employés du Pendjab, Lahore.
 - c) Pour les travailleurs résidant dans la province des N.W.F.P. :
L'Institut de sécurité sociale des employés des N.W.F.P., Peshawar.
 2. *Vieillesse et invalidité* :
Dans tous les cas :
L'Institut de protection sociale des vieux travailleurs, Karachi.
-

ANNEX A

***Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations***

ANNEXE A

***Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies***

ANNEX A

No. 8507. AGREEMENT CONCERNING THE NIGER RIVER COMMISSION AND THE NAVIGATION AND TRANSPORT ON THE RIVER NIGER. DONE AT NIAMEY ON 25 NOVEMBER 1964¹

PARTIAL TERMINATION (*Note by the Secretariat*)

The Government of Niger registered on 13 January 1984 the Convention creating the Niger Basin Authority concluded at Faranah, Guinea, on 21 November 1980.²

The said Convention, which came into force on 3 December 1982, provides, in its articles 1 and 21, for the termination of certain provisions of the said Agreement of 25 November 1964.

(13 January 1984)

ANNEXE A

N° 8507. ACCORD RELATIF À LA COMMISSION DU FLEUVE NIGER ET À LA NAVIGATION ET AUX TRANSPORTS SUR LE FLEUVE NIGER. FAIT À NIAMEY LE 25 NOVEMBRE 1964¹

ABROGATION PARTIELLE (*Note du Secrétaire*)

Le Gouvernement nigérien a enregistré le 13 janvier 1984 la Convention portant création de l'Autorité du bassin du Niger conclue à Faranah (Guinée) le 21 novembre 1980².

Ladite Convention, qui est entrée en vigueur le 3 décembre 1982, stipule, à ses articles 1 et 21, l'abrogation de certaines dispositions dudit Accord du 25 novembre 1964.

(13 janvier 1984)

¹ United Nations, *Treaty Series*, vol. 587, p. 19, and annex A in volume 636.

² See p. 207 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 587, p. 19, et annexe A du volume 636.

² Voir p. 207 du présent volume.

[TRADUCTION — TRANSLATION]

No. 13979. DEVELOPMENT CREDIT AGREEMENT — *SECOND HIGHWAY PROJECT* — BETWEEN THE REPUBLIC OF MALAWI AND THE INTERNATIONAL DEVELOPMENT ASSOCIATION. SIGNED AT WASHINGTON ON 19 DECEMBER 1974¹

N° 13979. CONTRAT DE CRÉDIT DE DÉVELOPPEMENT — *DEUXIÈME PROJET RELATIF AU RÉSEAU ROUTIER* — ENTRE LA RÉPUBLIQUE DU MALAWI ET L'ASSOCIATION INTERNATIONALE DE DÉVELOPPEMENT. SIGNÉ À WASHINGTON LE 19 DÉCEMBRE 1974¹

LETTER CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT. SIGNED AT WASHINGTON ON 9 JUNE 1978 AND AT LILONGWE ON 11 JULY 1978

LETTRE CONSTITUANT UN ACCORD² MODIFIANT LE CONTRAT SUSMENTIONNÉ. SIGNÉE À WASHINGTON LE 9 JUIN 1978 ET À LILONGWE LE 11 JUILLET 1978

Authentic text: English.

Texte authentique : anglais.

Registered by the International Development Association on 4 January 1984.

Enregistrée par l'Association internationale de développement le 4 janvier 1984.

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ United Nations, *Treaty Series*, vol. 968, p. 59.

² Came into force on 11 July 1978, the date by which it had been signed by both Parties.

¹ Nations Unies, *Recueil des Traités*, vol. 968, p. 59.

² Entrée en vigueur le 11 juillet 1978, date à laquelle elle avait été signée par les deux Parties.

No. 20378. CONVENTION ON THE ELIMINATION OF ALL FORMS OF DISCRIMINATION AGAINST WOMEN. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 18 DECEMBER 1979¹

N° 20378. CONVENTION SUR L'ÉLIMINATION DE TOUTES LES FORMES DE DISCRIMINATION À L'ÉGARD DES FEMMES. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 18 DÉCEMBRE 1979¹

RATIFICATION

Instrument deposited on:

5 January 1984

SPAIN

(With effect from 4 February 1984.)

With the following reservation:

RATIFICATION

Instrument déposé le :

5 janvier 1984

ESPAGNE

(Avec effet au 4 février 1984.)

Avec la réserve suivante :

[SPANISH TEXT — TEXTE ESPAGNOL]

“La ratificación de la Convención por España no afectará a las disposiciones constitucionales en materia de sucesión a la Corona española.”

[TRANSLATION]

The ratification of the Convention by Spain shall not affect the constitutional provisions concerning succession to the Spanish Crown.

Registered ex officio on 5 January 1984.

[TRANSLATION]

La ratification de la Convention par l'Espagne n'aura pas d'effet sur les dispositions constitutionnelles régissant les règles de succession de la Couronne d'Espagne.

Enregistrée d'office le 5 janvier 1984.

¹ United Nations, *Treaty Series*, vol. 1249, p. 13, and annex A in volumes 1252 to 1254, 1256, 1257, 1259, 1261, 1262, 1265, 1272, 1284, 1286 to 1288, 1291, 1299, 1302, 1312, 1314, 1316, 1325, 1332 and 1343.

¹ Nations Unies, *Recueil des Traités*, vol. 1249, p. 13, et annexe A des volumes 1252 à 1254, 1256, 1257, 1259, 1261, 1262, 1265, 1272, 1284, 1286 à 1288, 1291, 1299, 1302, 1312, 1314, 1316, 1325, 1332 et 1343.

No. 22376. INTERNATIONAL COFFEE AGREEMENT, 1983. ADOPTED BY THE INTERNATIONAL COFFEE COUNCIL ON 16 SEPTEMBER 1982¹

N° 22376. ACCORD INTERNATIONAL DE 1983 SUR LE CAFÉ. ADOPTÉ PAR LE CONSEIL INTERNATIONAL DU CAFÉ LE 16 SEPTEMBRE 1982¹

RATIFICATION

Instrument deposited on:

6 January 1984

BURUNDI

(With effect from 6 January 1984. The Agreement came into force provisionally on 1 October 1983 for Burundi which, by that date, had notified its intention to apply it, in accordance with article 61 (2).)

Registered ex officio on 6 January 1984.

RATIFICATION

Instrument déposé le :

6 janvier 1984

BURUNDI

(Avec effet au 6 janvier 1984. L'Accord est entré en vigueur à titre provisoire le 1^{er} octobre 1983 à l'égard du Burundi qui, à cette date, avait notifié son intention de l'appliquer, conformément au paragraphe 2 de l'article 61.)

Enregistrée d'office le 6 janvier 1984.

¹ United Nations, *Treaty Series*, vol. 1333, p. 119, and annex A in volumes 1334, 1338, 1342, 1344 and 1345.

¹ Nations Unies, *Recueil des Traités*, vol. 1333, p. 119, et annexe A des volumes 1334, 1338, 1342, 1344 et 1345.

UNIVERSAL POSTAL UNION

UNION POSTALE UNIVERSELLE

No. 8844. CONSTITUTION OF THE
UNIVERSAL POSTAL UNION. SIGNED
AT VIENNA ON 10 JULY 1964¹

N° 8844. CONSTITUTION DE L'UNION
POSTALE UNIVERSELLE. SIGNÉE À
VIENNE LE 10 JUILLET 1964¹

RATIFICATIONS and APPROVAL (A) in
respect of the General Regulations of the
Universal Postal Union done at Rio de
Janeiro on 26 October 1979²

RATIFICATIONS et APPROBATION (A)
à l'égard du Règlement général de l'Union
postale universelle fait à Rio de Janeiro le
26 octobre 1979²

*Instruments deposited with the Govern-
ment of Switzerland on:*

*Instruments déposés auprès du Gouverne-
ment suisse le :*

26 May 1983

26 mai 1983

YEMEN

YÉMEN

(With effect from 26 May 1983.)

(Avec effet au 26 mai 1983.)

8 August 1983

8 août 1983

CHAD

TCHAD

(With effect from 8 August 1983.)

(Avec effet au 8 août 1983.)

22 August 1983 A

22 août 1983 A

UKRAINIAN SOVIET SOCIALIST REPUBLIC

RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE
D'UKRAINE

(With effect from 22 August 1983.)

(Avec effet au 22 août 1983.)

31 October 1983

31 octobre 1983

CUBA

CUBA

(With effect from 31 October 1983.)

(Avec effet au 31 octobre 1983.)

¹ United Nations, *Treaty Series*, vol. 611, p. 7; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 14, as well as annex A in volumes 904, 907, 917, 920, 926, 932, 941, 952, 958, 959, 978, 987, 1003, 1005, 1006, 1008, 1018, 1019, 1025, 1031, 1038 to 1040, 1046, 1052, 1057, 1060, 1066, 1078, 1080, 1088, 1092, 1110, 1127, 1135, 1138, 1144, 1147, 1151, 1156, 1158, 1162, 1196, 1207, 1216, 1224, 1238, 1239, 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 and 1331.

² *Ibid.*, vol. 1239, No. A-8844, and annex A in volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 and 1331.

¹ Nations Unies, *Recueil des Traités*, vol. 611, p. 7; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 14, ainsi que l'annexe A des volumes 904, 907, 917, 920, 926, 932, 941, 952, 958, 959, 978, 987, 1003, 1004, 1006, 1008, 1018, 1019, 1025, 1031, 1038 à 1040, 1046, 1052, 1057, 1060, 1066, 1078, 1080, 1088, 1092, 1110, 1127, 1135, 1138, 1144, 1147, 1151, 1156, 1158, 1162, 1196, 1207, 1216, 1224, 1238, 1239, 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 et 1331.

² *Ibid.*, vol. 1238, n° A-8844, et annexe A des volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 et 1331.

11 November 1983

11 novembre 1983

ARGENTINA

ARGENTINE

(With effect from 11 November 1983.)

(Avec effet au 11 novembre 1983.)

With the following reservations:

Avec les réserves suivantes :

[SPANISH TEXT — TEXTE ESPAGNOL]

“Reitérase la reserva efectuada en oportunidad de ratificarse la ‘Constitución de la Unión Postal Universal,’ suscripta en la ciudad de Viena, Austria, el 10 de julio de 1964, en la que el Gobierno Argentino dejó expresa constancia que el artículo 23 de dicha Carta Orgánica no se refiere ni comprende a las Islas Malvinas, Islas Georgias del Sur, Islas Sandwich del Sur y Antártida Argentina, por cuanto forman parte del territorio argentino y están comprendidas en su dominio y soberanía.”

“Asimismo, la República Argentina reserva especialmente sus legítimos títulos y derechos sobre estos territorios, señalando que la disposición contenida en el artículo 28, numeral I, del Convenio Postal Universal sobre circulación de sellos postales valederos en el país de origen, no será considerada como obligatoria para la República cuando en los mismos se desfigure la realidad geográfica y jurídica argentina, y sin perjuicio de la aplicación del párrafo 15 de la Declaración Conjunta Argentino Británica del 1º de julio de 1971 sobre comunicaciones y movimiento entre el territorio continental argentino y las Islas Malvinas, aprobada por Notas Reversales intercambiadas entre ambos gobiernos el 5 de agosto de 1971.”

[TRANSLATION]

[TRADUCTION]

The Argentine Government reiterates the reservation which it made when ratifying¹ the Constitution of the Universal Postal Union, signed at Vienna, Austria, on 10 July 1964,² whereby it expressly declared that article 23 of that Constitution did not refer to or include the Islas Malvinas, the Islas Georgias del Sur, the Islas Sandwich del Sur or the Argentine Antarctic, inasmuch as they formed part of the Argentine territory and fell under its dominion and sovereignty.

Furthermore, the Argentine Republic especially reserves its legitimate title to and rights over these territories, pointing out that the provisions of article 28, paragraph 1, of the Universal Postal Convention³ concerning the circulation of postage stamps valid in the country of origin will not be regarded as binding on the Republic when the said stamps misrepresent the realities of Argentine geography

Est confirmée la réserve formulée lors de la ratification¹ de la Constitution de l'Union postale universelle, signée à Vienne (Autriche) le 10 juillet 1964², selon laquelle le Gouvernement argentin a déclaré formellement que l'article 23 de ladite Constitution ne se réfère ni ne s'applique aux îles Malouines, aux îles de la Géorgie du Sud, aux îles Sandwich du Sud et à l'Antarctique argentin, lesquels font partie du territoire argentin et relèvent de sa juridiction et de sa souveraineté.

De même, la République argentine réserve spécialement ses titres et droits légitimes concernant ces territoires et signale que la disposition du paragraphe 1 de l'article 28 de la Convention postale universelle³ relatif à la circulation de timbres-poste valables dans le pays d'origine ne sera pas considérée comme liant la République lorsque ces timbres déformeront la réalité géographique et juridique

¹ United Nations, *Treaty Series*, vol. 611, p. 102.

² *Ibid.*, p. 7.

³ *Ibid.*, vol. 1239, No. 1-19985.

¹ Nations Unies, *Recueil des Traités*, vol. 611, p. 58.

² *Ibid.*, p. 7.

³ *Ibid.*, vol. 1239, n° 1-19985.

and law. This is without prejudice to the application of paragraph 15 of the Joint Argentine-British Statement of 1 July 1971 on communications and movements between the Argentine mainland and the Islas Malvinas, approved by exchange of notes on 5 August 1971.

argentine, et s'entendra sans préjudice de l'application du paragraphe 15 de la Déclaration commune de l'Argentine et du Royaume-Uni en date du 1^{er} juillet 1971 concernant les communications et les déplacements entre le territoire continental de l'Argentine et les îles Malouines, approuvée par échange de notes en date du 5 août 1971.

No. 19985. UNIVERSAL POSTAL CONVENTION. CONCLUDED AT RIO DE JANEIRO ON 26 OCTOBER 1979¹

N° 19985. CONVENTION POSTALE UNIVERSELLE. CONCLUE À RIO DE JANEIRO LE 26 OCTOBRE 1979¹

No. 19986. POSTAL PARCELS AGREEMENT. CONCLUDED AT RIO DE JANEIRO ON 26 OCTOBER 1979²

N° 19986. ARRANGEMENT CONCERNANT LES COLIS POSTAUX. CONCLU À RIO DE JANEIRO LE 26 OCTOBRE 1979²

RATIFICATIONS and APPROVAL (A)

Instruments deposited with the Government of Switzerland on:

26 May 1983

YEMEN

(With effect from 26 May 1983.)

8 August 1983

CHAD

(With effect from 8 August 1983.)

22 August 1983 A

UKRAINIAN SOVIET SOCIALIST REPUBLIC

(With effect from 22 August 1983.)

31 October 1983

CUBA

(With effect from 31 October 1983.)

11 November 1983

ARGENTINA

(With effect from 11 November 1983.)

With the following reservations:

[For the text of the reservations, see p. 367 of this volume.]

RATIFICATIONS et APPROBATION (A)

Instruments déposés auprès du Gouvernement suisse le :

26 mai 1983

YÉMEN

(Avec effet au 26 mai 1983.)

8 août 1983

TCHAD

(Avec effet au 8 août 1983.)

22 août 1983 A

RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE

(Avec effet au 22 août 1983.)

31 octobre 1983

CUBA

(Avec effet au 31 octobre 1983.)

11 novembre 1983

ARGENTINE

(Avec effet au 11 novembre 1983.)

Avec les réserves suivantes :

[Pour le texte des réserves, voir p. 367 du présent volume.]

¹ United Nations, *Treaty Series*, vol. 1239, No. I-19985, and annex A in volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 and 1331.

² *Ibid.*, No. I-19986, and annex A in volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 and 1331.

¹ Nations Unies, *Recueil des Traités*, vol. 1238, no I-19985, et annexe A des volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 et 1331.

² *Ibid.*, no I-19986, et annexe A des volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 et 1331.

No. 19987. MONEY ORDERS AND
POSTAL TRAVELLER'S CHEQUES
AGREEMENT. CONCLUDED AT RIO
DE JANEIRO ON 26 OCTOBER 1979¹

N° 19987. ARRANGEMENT CONCER-
NANT LES MANDATS DE POSTE ET
LES BONS POSTAUX DE VOYAGE.
CONCLU À RIO DE JANEIRO LE
26 OCTOBRE 1979¹

RATIFICATIONS

*Instruments deposited with the Government
of Switzerland on:*

26 May 1983

YEMEN

(With effect from 26 May 1983.)

8 August 1983

CHAD

(With effect from 8 August 1983.)

11 November 1983

ARGENTINA

(With effect from 11 November 1983.)

With the following reservations:

[For the text of the reservations, see p. 367
of this volume.]

RATIFICATIONS

*Instruments déposés auprès du Gouverne-
ment suisse le :*

26 mai 1983

YÉMEN

(Avec effet au 26 mai 1983.)

8 août 1983

TCHAD

(Avec effet au 8 août 1983.)

11 novembre 1983

ARGENTINE

(Avec effet au 11 novembre 1983.)

Avec les réserves suivantes :

[Pour le texte des réserves, voir p. 367 du
présent volume.]

¹ United Nations, *Treaty Series*, vol. 1239, No. I-19987, and annex A in volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 and 1331.

¹ Nations Unies, *Recueil des Traités*, vol. 1238, n° I-19987, et annexe A des volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 et 1331.

No. 19988. GIRO AGREEMENT. CONCLUDED AT RIO DE JANEIRO ON 26 OCTOBER 1979¹

Nº 19988. ARRANGEMENT CONCERNANT LE SERVICE DES CHÈQUES POSTAUX. CONCLU À RIO DE JANEIRO LE 26 OCTOBRE 1979¹

No. 19989. CASH - ON - DELIVERY AGREEMENT. CONCLUDED AT RIO DE JANEIRO ON 26 OCTOBER 1979²

Nº 19989. ARRANGEMENT CONCERNANT LES ENVOIS CONTRE REMBOURSEMENT. CONCLU À RIO DE JANEIRO LE 26 OCTOBRE 1979²

RATIFICATIONS

Instruments deposited with the Government of Switzerland on:

8 August 1983

CHAD

(With effect from 8 August 1983.)

11 November 1983

ARGENTINA

(With effect from 11 November 1983.)

With the following reservations:

[For the text of the reservations, see p. 367 of this volume.]

RATIFICATIONS

Instruments déposés auprès du Gouvernement suisse le :

8 août 1983

TCHAD

(Avec effet au 8 août 1983.)

11 novembre 1983

ARGENTINE

(Avec effet au 11 novembre 1983.)

Avec les réserves suivantes :

[Pour le texte des réserves, voir p. 367 du présent volume.]

¹ United Nations, *Treaty Series*, vol. 1239, No. I-19988, and annex A in volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 and 1331.

² *Ibid.*, No. I-19989, and annex A in volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 and 1331.

¹ Nations Unies, *Recueil des Traités*, vol. 1238, nº I-19988, et annexe A des volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 et 1331.

² *Ibid.*, No. I-19989, et annexe A des volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312, 1326 et 1331.

No. 19990. COLLECTION OF BILLS AGREEMENT. CONCLUDED AT RIO DE JANEIRO ON 26 OCTOBER 1979¹

N° 19990. ARRANGEMENT CONCERNANT LES RECOUVREMENTS. CONCLU À RIO DE JANEIRO LE 26 OCTOBRE 1979¹

RATIFICATION

Instrument deposited with the Government of Switzerland on:

11 November 1983

ARGENTINA

(With effect from 11 November 1983.)

With the following reservations:

[For the text of the reservations, see p. 367 of this volume.]

RATIFICATION

Instrument déposé auprès du Gouvernement suisse le :

11 novembre 1983

ARGENTINE

(Avec effet au 11 novembre 1983.)

Avec les réserves suivantes :

[Pour le texte des réserves, voir p. 367 du présent volume.]

¹ United Nations, *Treaty Series*, vol. 1239, No. I-19990, and annex A in volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312 and 1326.

¹ Nations Unies, *Recueil des Traités*, vol. 1238, n° I-19990, et annexe A des volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312 et 1326.

No. 19991. INTERNATIONAL SAVINGS AGREEMENT. CONCLUDED AT RIO DE JANEIRO ON 26 OCTOBER 1979¹

N° 19991. ARRANGEMENT CONCERNANT LE SERVICE INTERNATIONAL DE L'ÉPARGNE. CONCLU À RIO DE JANEIRO LE 26 OCTOBRE 1979¹

RATIFICATION

Instrument deposited with the Government of Switzerland on:

8 August 1983

CHAD

(With effect from 8 August 1983.)

RATIFICATION

Instrument déposé auprès du Gouvernement suisse le :

8 août 1983

TCHAD

(Avec effet au 8 août 1983.)

¹ United Nations, *Treaty Series*, vol. 1239, No. 1-19991, and annex A in volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312 and 1326.

¹ Nations Unies, *Recueil des Traités*, vol. 1238, n° I-19991, et annexe A des volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1292, 1297, 1312 et 1326.

No. 19992. SUBSCRIPTIONS TO NEWSPAPERS AND PERIODICALS AGREEMENT. CONCLUDED AT RIO DE JANEIRO ON 26 OCTOBER 1979¹

N° 19992. ARRANGEMENT CONCERNANT LES ABONNEMENTS AUX JOURNAUX ET ÉCRITS PÉRIODIQUES. CONCLU À RIO DE JANEIRO LE 26 OCTOBRE 1979¹

RATIFICATION

Instrument deposited with the Government of Switzerland on:

11 November 1983

ARGENTINA

(With effect from 11 November 1983.)

With the following reservations:

[For the text of the reservations, see p. 367 of this volume.]

Certified statements were registered by Switzerland on 6 January 1984.

RATIFICATION

Instrument déposé auprès du Gouvernement suisse le :

11 novembre 1983

ARGENTINE

(Avec effet au 11 novembre 1983.)

Avec les réserves suivantes :

[Pour le texte des réserves, voir p. 367 du présent volume.]

Les déclarations certifiées ont été enregistrées par la Suisse le 6 janvier 1984.

¹ United Nations, *Treaty Series*, vol. 1239, No. I-19992, and annex A in volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1297, 1312 and 1326.

¹ Nations Unies, *Recueil des Traités*, vol. 1238, n° I-19992, et annexe A des volumes 1247, 1254, 1258, 1261, 1271, 1276, 1289, 1297, 1312 et 1326.